

BEFORE THE LEARNED NATIONAL GREEN TRIBUNAL AT KOLKATA

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION 19/2025/EZ

IN THE MATTER OF:

Sukhadev Mohanty

...Applicant

Versus

State of Orrisa & Ors.

...Respondents

INDEX

S.NO.	PARTICULARS	Annexures	PAGE NO.
1.	REPLY AFFIDAVIT on behalf of the Petroleum and Natural Gas Regulatory Board.		1 to 6
2.	ANNEXURE- R/AA: copy of the Petroleum and Natural Gas Regulatory Board Act, 2006	R/AA	7 to 31
3.	ANNEXURE- R/AB: Copy of the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Regulations, 2008	R/AB	32- 99
4.	ANNEXURE- R/AC: Copy of Copy of the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive fuels) Regulations, 2018	R/AC	100- 290

Date: 6th Nov 2025

Place: New Delhi

Anamika Pandey
Adv
F/748/2009

Anamika Pandey

Advocate

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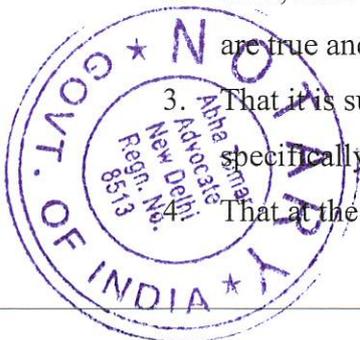
...Respondents

AFFIDAVIT FILED ON BEHALF OF THE RESPONDENT NO. 10 PETROLEUM AND NATURAL GAS REGULATORY BOARD

I, Anjan Kumar Mishra, son of Shri Krishna Deo Mishra aged about 54 years, by faith Hindu, employed as Secretary, Petroleum and Natural Gas Regulatory Board, having its office at E-400, 4th Floor, Tower-E, World Trade Center, Nauroji Nagar, New Delhi-110029 do hereby solemnly affirm and declare as under:

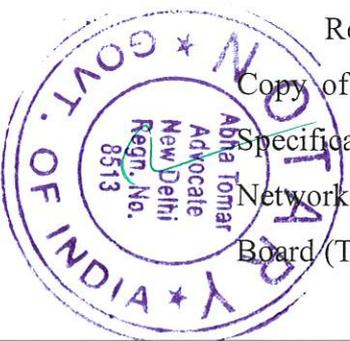
1. That I am duly authorized and competent to swear this affidavit on behalf of Petroleum and Natural Gas Regulatory Board (hereinafter referred to as PNGRB). The PNGRB is a statutory body constituted under the Act of Parliament of India, namely Petroleum and Natural Gas Regulatory Board Act, 2006, to regulate downstream activities in the petroleum and natural gas sector in India. PNGRB's primary functions include regulation refining, processing, storage, transportation, distribution, marketing and sale of petroleum, petroleum products and natural gas excluding production of crude oil and natural gas so as to protect the interests of consumers and entities engaged in specified activities relating to petroleum, petroleum products and natural gas and to ensure uninterrupted and adequate supply of petroleum, petroleum products and natural gas in all parts of the country and to promote competitive markets and for matters connected therewith or incidental thereto.
2. That, I have read and understood the contents of the present affidavit. The contents thereof are true and no part of it is false and nothing material has been concealed therefrom.
3. That it is submitted that the contents of the present original application that have not been specifically admitted hereunder may kindly be deemed to have been traversed and denied.
4. That at the outset it is submitted that no relief is sought against PNGRB specifically.

13/25



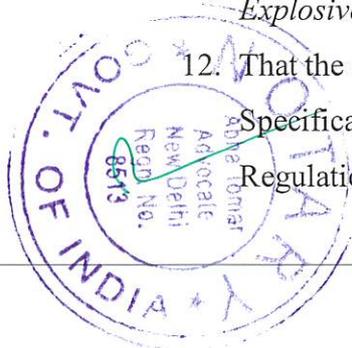
5. That at the further outset, the answering respondent deny all allegations, averments and contentions averred in the original application individually and collectively, save and except to the extent specifically admitted herein below. Any allegation, averment and/ or contention not specifically admitted herein below, though not traversed, shall be deemed to have been denied categorically and individually. Answering respondent beg to submit that respondent is filing the present affidavit for the limited purpose of opposing the original application and with a view to pointing out true and correct facts and circumstances of the case before this Learned Tribunal.
6. That with reference to Paragraph no. 10 and 23 of the original application it is stated that PNGRB has granted authorization to GAIL (India) Limited for development of CGD Network in the Geographical Area of Khordha district, thus it is a matter of record. Although answering respondent would reserve it's right to make proper submission on the same at the time of hearing.
7. That the answering respondent humbly submits that under Section 11 (i), read with Section 61(h) of the Petroleum and Natural Gas Regulatory Board (PNGRB) Act, 2006, PNGRB has framed regulations specifying the technical standards and specifications including safety standards in activities relating to petroleum, petroleum products and natural gas, including construction and operation of pipeline and infrastructure projects related to downstream petroleum and natural gas sector.
Copy of the Petroleum and Natural Gas Regulatory Board Act, 2006 is annexed herewith and marker with letter- R/AA
8. That PNGRB with respect to the establishment of CNG station and District Regulating Station (DRS) for supply of PNG, has notified following Regulations:
 - i. Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Regulations, 2008.
 - ii. Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive fuels) Regulations, 2018.

Copy of the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Regulations, 2008 and Copy of the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing



of Automotive fuels) Regulations, 2018 are annexed herewith and marked with letter- R/AB and R/AC respectively.

9. That all City Gas Distribution (hereinafter referred to as CGD) entities are mandated to comply with the aforementioned Regulations for design, operation, and maintenance of City Gas Distribution networks (which includes District Regulating Station for supply of PNG) and CNG Stations respectively.
10. That the answering respondent as per aforementioned Regulations, submits that:
 - a. PNGRB (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Regulations, 2018 specifies that DPRS facilities can be located above ground or below ground. DPRS installed above ground shall be provided with proper security fencing as per requirement of local authorities. The distance between fencing and the wall of nearest building / structure shall not be less than two meters.
 - b. PNGRB (Technical Standards and Specifications including Safety Standards for dispensing of Automotive fuels) Regulations, 2018, specifies safety inter-distances of various facilities such as CNG compressor (3m), CNG storage cascades (Storage capacity up-to 4500 Ltrs – 2.5m, 4500 to 10000 Ltrs –4.0m and 10000 to 100000Ltrs – 10m), CNG Dispensers (4m) from the boundary wall of the CNG station, which are maintained within the premises of the CNG Station. These Regulations does not specify any safety distance requirement of CNG Stations from outside facilities such as schools, hospitals, and residential areas, etc. Moreover, it states that safety distances not indicated in the relevant clause of these regulations should be as approved by Petroleum and Explosives Safety Organization (PESO) on case to case basis after due consideration of all influencing factors.
11. That the answering respondent submits that Clause 7(2) of PNGRB (Technical Standards and Specifications including Safety Standards for dispensing of Automotive fuels) Regulations, 2018, states that *“any entity intending to set up a retail outlet dispensing such as MS, HSD, Auto LPG, CNG, LNG, LCNG and their variants shall make available its plan including design consideration conforming to these Regulations to Petroleum and Explosives Safety Organization (PESO) for their approval.”*
12. That the answering respondent submits that Clause 9 of PNGRB (Technical Standards and Specifications including Safety Standards for dispensing of Automotive fuels) Regulations, 2018 states that *“It shall be necessary for concerned entity to comply with*



other statutes and the rules and regulations made there under as applicable and to obtain the requisite approvals from the concerned competent authorities.

(a) for retail outlet dispensing Automotive fuels such as MS, HSD, Auto LPG, CNG, LNG, LCNG and their variants.....”

13. Further, it is humbly submitted that in view of the above submissions, this Hon'ble Tribunal may pass such order(s) as deemed fit and proper in interest of justice .
14. That the statements made in paragraphs 1 to 3 are true to my knowledge, those made in paragraph 4 to 12 are based on to my information derived from record which I verily believed to be true, and the statements made in paragraphs 13 to 14 are my humble submissions and prayers before this Hon'ble Tribunal.

Identified by me &

Prepared in my Office

A Anomita Pandey
Adv
F/748/2009



Before me

अंजन कुमार मिश्रा / Anjan Kumar Mishra
सचिव / Secretary
पेट्रोलियम एवं प्राकृतिक गैस विनियामक बोर्ड
Petroleum & Natural Gas Regulatory Board
ई-400, चतुर्थ तल, टॉवर ई, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली-110029
E-400, Fourth Floor, Tower E, World Trade Centre, Nauroji Nagar, New Delhi-110029



VERIFICATION

6 NOV 2025

I, Anjan Kumar Mishra, son of Shri Krishna Deo Mishra aged about 54 years, by faith Hindu, employed as Secretary, Petroleum and Natural Gas Regulatory Board, having its office at E-400, 4th Floor, Tower-E, World Trade Center, Nauroji Nagar, New Delhi-110029, do hereby declare that the statements as stated above are true and to the best of my knowledge and belief.

Place: New Delhi

Date: 6/11/25

Signature

अंजन कुमार मिश्रा / Anjan Kumar Mishra
सचिव / Secretary
पेट्रोलियम एवं प्राकृतिक गैस विनियामक बोर्ड
Petroleum & Natural Gas Regulatory Board
ई-400, चतुर्थ तल, टॉवर ई, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली-110029
E-400, Fourth Floor, Tower E, World Trade Centre, Nauroji Nagar, New Delhi-110029

certify the deponent/Executants who has signed in my presence



13/25
Certified that the foregoing statement was declared on solemn affirmation before me which has been read over to the deponent who has admitted

It as correct

Notary DELHI

6 NOV 2025

Annexure-R-AA

रजिस्ट्री सं. डी. एल.—(एन)04/0007/2003—05

REGISTERED NO. DL—(N)04/0007/2003—05



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 1

PART II—Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 21] नई दिल्ली, सोमवार, अप्रैल 3, 2006 / चैत्र 13, 1928
No. 21] NEW DELHI, MONDAY, APRIL 3, 2006 / CHAITRA 13, 1928

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 3rd April, 2006/Chaitra 13, 1928 (Saka)

The following Act of Parliament received the assent of the President on the 31st March, 2006, and is hereby published for general information:—

THE PETROLEUM AND NATURAL GAS REGULATORY BOARD ACT, 2006

No. 19 OF 2006

[31st March, 2006.]

An Act to provide for the establishment of Petroleum and Natural Gas Regulatory Board to regulate the refining, processing, storage, transportation, distribution, marketing and sale of petroleum, petroleum products and natural gas excluding production of crude oil and natural gas so as to protect the interests of consumers and entities engaged in specified activities relating to petroleum, petroleum products and natural gas and to ensure uninterrupted and adequate supply of petroleum, petroleum products and natural gas in all parts of the country and to promote competitive markets and for matters connected therewith or incidental thereto.

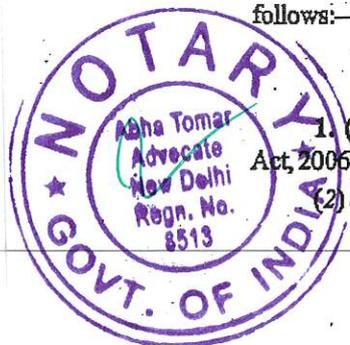
Be it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Petroleum and Natural Gas Regulatory Board Act, 2006.
(2) It extends to the whole of India.

Short title,
extent,
commencement
and application.



(3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

(4) It applies to refining, processing, storage, transportation, distribution, marketing and sale of petroleum, petroleum products and natural gas excluding production of crude oil and natural gas.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) "affiliate code of conduct" means the code of conduct governing entities engaged in storage, transmission, distribution, marketing and sale of natural gas under sub-section (1) of section 21;

(b) "Appellate Tribunal" means the Appellate Tribunal referred to in section 30;

(c) "appointed day" means the date on which the Board is established under sub-section (1) of section 3;

(d) "authorised entity" means an entity—

(A) registered by the Board under section 15 —

(i) to market any notified petroleum, petroleum products or natural gas, or

(ii) to establish and operate liquefied natural gas terminals, or

(B) authorised by the Board under section 16 —

(i) to lay, build, operate or expand a common carrier or contract carrier, or

(ii) to lay, build, operate or expand a city or local natural gas distribution network;

(e) "auto liquefied petroleum gas" means a mixture of certain light hydrocarbons derived from petroleum, which are gaseous at normal ambient temperature and atmospheric pressure but may be condensed to the liquid state at normal ambient temperature by the application of moderate pressure, and which conform to such specifications for use as fuel in vehicles, as the Central Government may, in consultation with the Bureau of Indian Standards, notify from time to time;

(f) "Board" means the Petroleum and Natural Gas Regulatory Board established under sub-section (1) of section 3;

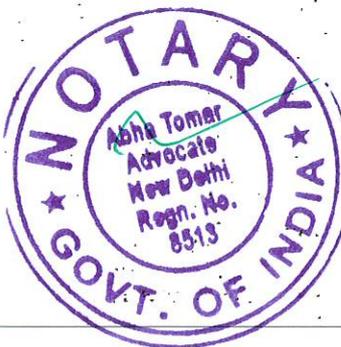
(g) "Bureau of Indian Standards" means the Bureau of Indian Standards established under section 3 of the Bureau of Indian Standards Act, 1986;

63 of 1986.

(h) "Chairperson" means the Chairperson of the Board appointed under sub-section (1) of section 4;

(i) "city or local natural gas distribution network" means an inter-connected network of gas pipelines and the associated equipment used for transporting natural gas from a bulk supply high pressure transmission main to the medium pressure distribution grid and subsequently to the service pipes supplying natural gas to domestic, industrial or commercial premises and CNG stations situated in a specified geographical area.

Explanation.—For the purposes of this clause, the expressions "high pressure" and "medium pressure" shall mean such pressure as the Central Government may, by notification, specify to be high pressure or, as the case may be, medium pressure;



(j) "common carrier" means such pipelines for transportation of petroleum, petroleum products and natural gas by more than one entity as the Board may declare or authorise from time to time on a non-discriminatory open access basis under sub-section (3) of section 20, but does not include pipelines laid to supply—

- (i) petroleum products or natural gas to a specific consumer; or
- (ii) crude oil;

Explanation.—For the purposes of this clause, a contract carrier shall be treated as a common carrier, if—

- (i) such contract carrier has surplus capacity over and above the firm contracts entered into; or
- (ii) the firm contract period has expired.

(k) "CNG station" means filling station where one or more dispensing units are provided for sale of compressed natural gas;

(l) "compressed natural gas or CNG" means natural gas used as fuel for vehicles, typically compressed to the pressure ranging from 200 to 250 bars in the gaseous state;

(m) "contract carrier" means such pipelines for transportation of petroleum, petroleum products and natural gas by more than one entity pursuant to firm contracts for at least one year as may be declared or authorised by the Board from time to time under sub-section (3) of section 20;

(n) "dealer" means a person, association of persons, firm, company or co-operative society, by whatsoever name called or referred to, and appointed by an oil company to purchase, receive, store and sell motor spirit, high speed diesel, superior kerosene oil, auto liquefied petroleum gas or natural gas;

(o) "distributor" means a person, association of persons, firm, company or co-operative society, by whatsoever name called or referred to, and appointed by an oil company to purchase, receive, store and sell to consumers liquefied petroleum gas in cylinders;

(p) "entity" means a person, association of persons, firm, company or co-operative society, by whatsoever name called or referred to, other than a dealer or distributor, and engaged or intending to be engaged in refining, processing, storage, transportation, distribution, marketing, import and export of petroleum, petroleum products and natural gas including laying of pipelines for transportation of petroleum, petroleum products and natural gas; or laying, building, operating or expanding city or local natural gas distribution network or establishing and operating a liquefied natural gas terminal;

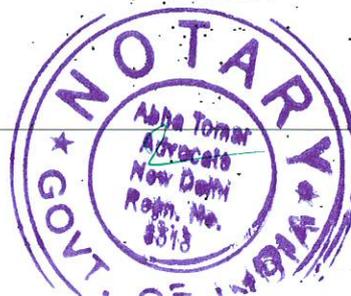
(q) "exchange of products" shall mean giving and receiving of a petroleum product in accordance with an agreement entered into by the concerned entities;

(r) "high speed diesel" means any hydrocarbon oil (excluding mineral colza oil and turpentine substitute), which conforms to such specifications for use as fuel in compression ignition engines, as the Central Government may, in consultation with the Bureau of Indian Standards, notify from time to time;

(s) "kerosene or superior kerosene oil" means a middle distillate mixture of hydrocarbons which conforms to such specifications, as the Central Government may, in consultation with the Bureau of Indian Standards, notify from time to time;

(t) "liquefied natural gas terminal" means the facilities and infrastructure required to—

- (i) receive liquefied natural gas;
- (ii) store liquefied natural gas;



(iii) enable regasification of liquefied natural gas; and

(iv) transport regasified liquefied natural gas till the outside boundaries of the facility;

(u) "liquefied petroleum gas" means a mixture of light hydrocarbons containing propane, isobutane, normal butane, butylenes, or such other substance which is gaseous at normal ambient temperature and atmospheric pressure but may be condensed to liquid state at normal ambient temperature by the application of pressure and conforms to such specifications, as the Central Government may, in consultation with the Bureau of Indian Standards, notify from time to time;

(v) "local distribution entity" means an entity authorised by the Board under section 20 to lay, build, operate or expand a city or local natural gas distribution network;

(w) "marketing service obligations" means obligations—

(i) to set up marketing infrastructure and retail outlets in remote areas in respect of notified petroleum and petroleum products;

(ii) to maintain minimum stock of notified petroleum and petroleum products;

(iii) of a local distribution entity to supply natural gas to consumers; and

(iv) such other obligations as may be specified by regulations;

(x) "maximum retail price" means the maximum price fixed by an entity at which the petroleum, petroleum products and natural gas may be sold to the retail consumers and includes all taxes, cess and levies, local or otherwise and freight or commission payable to the dealers;

(y) "member" means a member of the Board appointed under sub-section (1) of section 4 and includes the Member (Legal) and the Chairperson;

(z) "motor spirit" means any hydrocarbon oil (excluding crude mineral oil) used as fuel in spark ignition engines which conforms to such specifications, as the Central Government may, in consultation with the Bureau of Indian Standards, notify from time to time;

(za) "natural gas" means gas obtained from bore-holes and consisting primarily of hydrocarbons and includes—

(i) gas in liquid state, namely, liquefied natural gas and regasified liquefied natural gas,

(ii) compressed natural gas,

(iii) gas imported through transnational pipe lines, including CNG or liquefied natural gas,

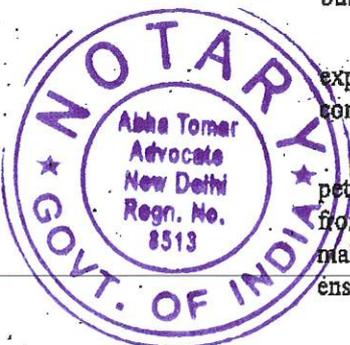
(iv) gas recovered from gas hydrates as natural gas,

(v) methane obtained from coal seams, namely, coal bed methane,

but does not include helium occurring in association with such hydrocarbons;

(zb) "notification" means a notification published in the Official Gazette and the expression "notified" with its cognate meanings and grammatical variations, shall be construed accordingly;

(zc) "notified petroleum, petroleum products and natural gas" means such petroleum, petroleum products and natural gas as the Central Government may notify from time to time, after being satisfied that it is necessary or expedient so to do for maintaining or increasing their supplies or for securing their equitable distribution or ensuring adequate availability;



1 of 1956.

(zd) "oil company" means a company registered under the Companies Act, 1956 and includes an association of persons, society or firm, by whatsoever name called or referred to, for carrying out an activity relating to petroleum, petroleum products and natural gas;

(ze) "petroleum" means any liquid hydrocarbon or mixture of hydrocarbons, and any inflammable mixture (liquid, viscous or solid) containing any liquid hydrocarbon, including crude oil and liquefied petroleum gas, and the expression 'petroleum product' shall mean any product manufactured from petroleum;

(zf) "pipeline access code" means the code to establish a framework for third party access to pipelines under sub-clause (f) of clause (e) of section 11;

(zg) "prescribed" means prescribed by rules made by the Central Government under this Act;

(zh) "regulations" means regulations made by the Board under this Act;

(zi) "restrictive trade practice" means a trade practice which has, or may have, the effect of preventing, distorting or restricting competition in any manner and in particular,—

(i) which tends to obstruct the flow of capital or resources into the stream of production, or

(ii) which tends to bring about manipulation of prices, or conditions of delivery or to affect the flow of supplies in the market relating to petroleum, petroleum products or natural gas or services in such manner as to impose on the consumers unjustified costs or restrictions;

(zj) "retail outlet" means filling station where one or more dispensing pumps have been provided for sale of motor spirit, high speed diesel, auto-liquefied petroleum gas or natural gas and includes distributorship for liquefied petroleum gas or dealership for superior kerosene oil or CNG stations;

(zk) "retail service obligations" means obligations of dealers and distributors for maintaining supplies to consumers throughout the specified working hours and of specified quality, quantity and display of maximum retail price of notified petroleum, petroleum products and natural gas including CNG and such other obligations, as may be specified by regulations;

(zl) "rules" means rules made by the Central Government under this Act;

(zm) "Secretary" means the Secretary of the Board;

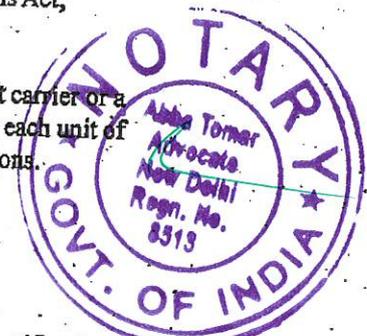
(zn) "transportation rate", in relation to common carrier or contract carrier or a city or local natural gas distribution network, means such rate for moving each unit of petroleum, petroleum products or natural gas as may be fixed by regulations.

CHAPTER II

PETROLEUM AND NATURAL GAS REGULATORY BOARD

3. (1) With effect from such date as the Central Government may, by notification, appoint, there shall be established; for the purposes of this Act, a Board to be called the Petroleum and Natural Gas Regulatory Board.

(2) The Board shall be a body corporate by the name aforesaid, having perpetual succession and a common seal, with power, subject to the provisions of this Act, to acquire, hold and dispose of property, both movable and immovable, and to contract, and shall, by the said name, sue or be sued.



Establishment
and incorporation
of the
Board.

(3) The Board shall consist of a Chairperson, a Member (Legal) and three other members to be appointed by the Central Government.

(4) The head office of the Board shall be at New Delhi and regional offices at such places as the Board may deem necessary having regard to public interest and magnitude of the work.

Qualifications for appointment of Chairperson and other members.

4. (1) The Central Government shall appoint the Chairperson and other members of the Board from amongst persons of eminence in the fields of petroleum and natural gas industry, management, finance, law, administration or consumer affairs:

Provided that no person shall be appointed as Member (Legal) unless he—

(a) is qualified to be a Judge of a High Court; or

(b) has been a member of the Indian Legal Service and has held a post in Grade I of that Service for at least three years.

(2) The Central Government shall, for the purposes of selecting the Chairperson and other members of the Board and for preparing a panel of persons to be considered for appointment as the Technical Member (Petroleum and Natural Gas) of the Appellate Tribunal, constitute a Search Committee consisting of—

(i) Member, Planning Commission in charge of the energy sector – *Chairperson*;

(ii) Secretary to the Government of India, Ministry of Petroleum and Natural Gas – *Member*;

(iii) Secretary to the Government of India, Ministry of Finance, Department of Economic Affairs – *Member*;

(iv) Secretary to the Government of India in charge of Commerce, Ministry of Commerce and Industry – *Member*; and

(v) Secretary to the Government of India, Department of Legal Affairs, Ministry of Law and Justice – *Member*.

Term of office, conditions of service, etc., of Chairperson and other members.

5. (1) Before appointing any person as the Chairperson or other member, the Central Government shall satisfy itself that such person does not have any financial or other interest which is likely to affect prejudicially his functions as Chairperson or such other member.

(2) The Chairperson and other members shall hold office for a term of five years from the date on which they enter upon their offices or until they attain the age of sixty-five years, whichever is earlier.

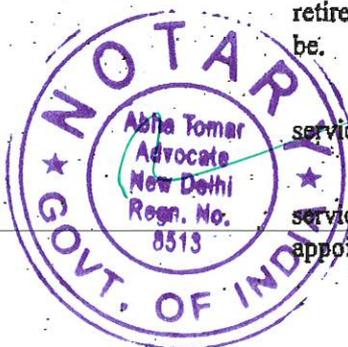
Provided that the Chairperson and other members shall not be eligible for re-appointment.

Explanation.—For the purposes of this section, appointment of a member as Chairperson shall not be deemed to be re-appointment.

(3) A person in the service of the Central Government, a State Government or an undertaking, corporation or company owned or controlled by the Central Government or a State Government or from any other non-Governmental or corporate body shall resign or retire from such service before joining as the Chairperson or other member, as the case may be.

(4) The salaries and allowances payable to and the other terms and conditions of service of the Chairperson and the other members shall be such as may be prescribed:

Provided that neither the salary and allowances nor the other terms and conditions of service of the Chairperson or any other member shall be varied to his disadvantage after appointment.



(5) The Chairperson or other member may resign his office by giving notice thereof in writing to the Central Government and on such resignation being accepted, the Chairperson or such other member shall be deemed to have vacated his office.

(6) The Chairperson or any other member, upon ceasing to hold office as such, shall—

(a) be ineligible for further employment under the Central Government or any State Government; and

(b) not accept any commercial employment for a period of two years from the date he ceases to hold such office.

Explanation.—For the purposes of this section, "commercial employment" means employment in any capacity under, or agency of, a person engaged in trading, commercial, industrial or financial business in any field and includes also a director of a company or partner of a firm or setting up practice either independently or as partner of a firm or as an advisor or a consultant.

6. The Chairperson shall have the powers of general superintendence and directions in the conduct of the affairs of the Board and shall, in addition to presiding over the meetings of the Board, exercise and discharge such other powers and functions of the Board, as may be assigned to him by the Board. Powers of Chairperson.

7. The Central Government may remove from office the Chairperson or any other member, who— Removal of Chairperson or any other member from office.

(a) has been adjudged as insolvent; or

(b) has been convicted of an offence which, in the opinion of the Central Government, involves moral turpitude; or

(c) has become physically or mentally incapable of acting as a member; or

(d) has acquired such financial or other interest as is likely to affect prejudicially his functions as a member; or

(e) has so abused his position as to render his continuance in office prejudicial to the public interest.

Provided that no Chairperson or other member shall be removed from office under clause (d) or clause (e) unless the Central Government, after holding an inquiry by any person appointed or authority constituted for the purpose and in accordance with such procedure as may be prescribed in this behalf, is satisfied that such person ought on such ground or grounds to be removed.

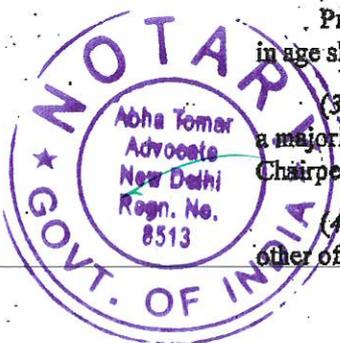
8. (1) The Board shall meet at such times and places; and shall observe such procedure in regard to the transaction of business at its meetings (including the quorum at such meetings) as may be provided by regulations. Meetings of the Board.

(2) The Chairperson or, if he is unable to attend a meeting of the Board, the senior-most member present, reckoned from the date of appointment to the Board, shall preside at the meeting.

Provided that in case of common date of appointment of members, the member senior in age shall be considered as senior to the other members.

(3) All questions which come up before any meeting of the Board shall be decided by a majority of the members present and voting, and in the event of an equality of votes, the Chairperson or in his absence, the person presiding shall have a second or casting vote.

(4) All orders and decisions of the Board shall be authenticated by the Secretary or any other officer of the Board duly authorised by the Chairperson in this behalf.



Vacancies,
etc., not to
invalidate
proceedings
of the Board.

9. No act or proceeding of the Board shall be invalid merely by reason of—

- (a) any vacancy in, or any defect in the constitution of, the Board; or
- (b) any defect in the appointment of a person acting as a member of the Board; or
- (c) any irregularity in the procedure of the Board not affecting the merits of the case.

Officers and
other
employees of
the Board.

10. (1) The Central Government may, in consultation with the Board, appoint a Secretary to exercise and perform such powers and duties, under the control of the Chairperson as may be specified by regulations:

Provided that no such consultation shall be necessary for appointment of the first Secretary of the Board.

(2) The Board may, with the approval of the Central Government, determine the number, nature and categories of other officers and employees required to assist the Board in the efficient discharge of its functions.

(3) The salaries and allowances payable to and the other terms and conditions of service of the Secretary, the other officers and employees of the Board shall be such as may be prescribed.

(4) The Board may appoint consultants required to assist in the discharge of its functions on such terms and conditions as may be determined by regulations.

CHAPTER III

FUNCTIONS AND POWERS OF THE BOARD

Functions of
the Board.

11. The Board shall—

(a) protect the interest of consumers by fostering fair trade and competition amongst the entities;

(b) register entities to—

(i) market notified petroleum and petroleum products and, subject to the contractual obligations of the Central Government, natural gas;

(ii) establish and operate liquefied natural gas terminals;

(iii) establish storage facilities for petroleum, petroleum products or natural gas exceeding such capacity as may be specified by regulations;

(c) authorise entities to—

(i) lay, build, operate or expand a common carrier or contract carrier;

(ii) lay, build, operate or expand city or local natural gas distribution network;

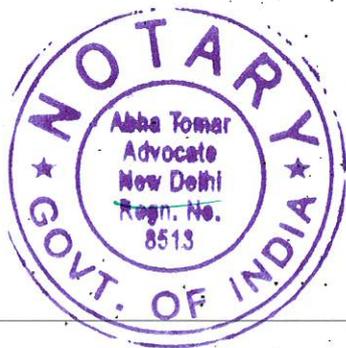
(d) declare pipelines as common carrier or contract carrier;

(e) regulate, by regulations,—

(i) access to common carrier or contract carrier so as to ensure fair trade and competition amongst entities and for that purpose specify pipeline access code;

(ii) transportation rates for common carrier or contract carrier;

(iii) access to city or local natural gas distribution network so as to ensure fair trade and competition amongst entities as per pipeline access code;



(f) in respect of notified petroleum, petroleum products and natural gas—

(i) ensure adequate availability;

(ii) ensure display of information about the maximum retail prices fixed by the entity for consumers at retail outlets;

(iii) monitor prices and take corrective measures to prevent restrictive trade practice by the entities;

(iv) secure equitable distribution for petroleum and petroleum products;

(v) provide, by regulations, and enforce, retail service obligations for retail outlets and marketing service obligations for entities;

(vi) monitor transportation rates and take corrective action to prevent restrictive trade practice by the entities;

(g) levy fees and other charges as determined by regulations;

(h) maintain a data bank of information on activities relating to petroleum, petroleum products and natural gas;

(i) lay down, by regulations, the technical standards and specifications including safety standards in activities relating to petroleum, petroleum products and natural gas, including the construction and operation of pipeline and infrastructure projects related to downstream petroleum and natural gas sector;

(j) perform such other functions as may be entrusted to it by the Central Government to carry out the provisions of this Act.

12.(1) The Board shall have jurisdiction to—

(a) adjudicate upon and decide any dispute or matter arising amongst entities or between an entity and any other person on issues relating to refining, processing, storage, transportation, distribution, marketing and sale of petroleum, petroleum products and natural gas according to the provisions of Chapter V, unless the parties have agreed for arbitration;

(b) receive any complaint from any person and conduct any inquiry and investigation connected with the activities relating to petroleum, petroleum products and natural gas on contravention of—

(i) retail service obligations;

(ii) marketing service obligations;

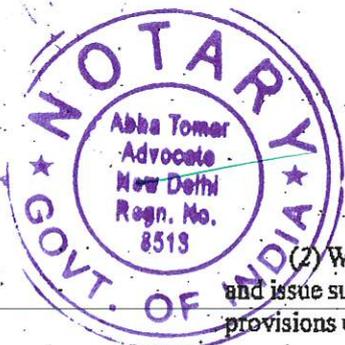
(iii) display of retail price at retail outlets;

(iv) terms and conditions subject to which a pipeline has been declared as common carrier or contract carrier or access for other entities was allowed to a city or local natural gas distribution network, or authorisation has been granted to an entity for laying, building, expanding or operating a pipeline as common carrier or contract carrier or authorisation has been granted to an entity for laying, building, expanding or operating a city or local natural gas distribution network;

(v) any other provision of this Act or the rules or the regulations or orders made thereunder.

(2) While deciding a complaint under sub-section (1) the Board may pass such orders and issue such directions as it deems fit or refer the matter for investigation according to the provisions of Chapter V.

Powers regarding complaints and resolution of disputes by the Board.



Procedure of
the Board.

13. (1) The Board shall have, for the purposes of discharging its functions under this Act, the same powers as are vested in a civil court under the Code of Civil Procedure, 1908, while trying a suit, in respect of the following matters, namely:—

(a) summoning and enforcing the attendance of any person and examining him on oath;

(b) subject to the provisions of sections 123 and 124 of the Indian Evidence Act, 1872, requisitioning any public record or document or a copy of such record or document, from any office and production of such documents;

(c) receiving evidence on affidavits;

(d) issuing commissions for the examination of witnesses or documents;

(e) dismissing an application for default or deciding it, *ex parte*;

(f) setting aside any order of dismissal of any application for default or any order passed by it, *ex parte*;

(g) granting interim relief;

(h) reviewing its decision; and

(i) any other matter which may be prescribed.

(2) Every proceeding before the Board shall be deemed to be a judicial proceeding within the meaning of sections 193 and 228, and for the purposes of section 196, of the Indian Penal Code and the Board shall be deemed to be a civil court for the purposes of section 195 and Chapter XXVI of the Code of Criminal Procedure, 1973.

(3) The Board shall be guided by the principles of natural justice and subject to other provisions of this Act and of any rules made thereunder, shall have powers to regulate its own procedure including the places at which it shall conduct its business.

CHAPTER IV

REGISTRATION AND AUTHORISATION

Register.

14. (1) For the purposes of this Act, a register to be called the Petroleum and Natural Gas Register shall be kept at the head office of the Board containing such details of entities—

(a) registered for—

(i) marketing notified petroleum, petroleum products or natural gas, or

(ii) establishing and operating liquefied natural gas terminals, or

(iii) establishing storage facilities for petroleum, petroleum products or natural gas exceeding such capacity as may be specified by regulations, or

(b) authorised for—

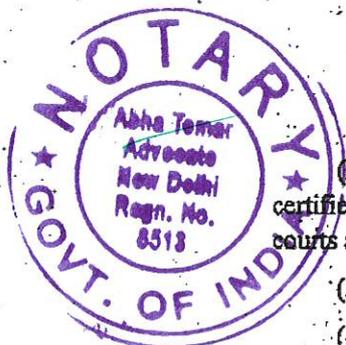
(i) laying, building, operating or expanding a common carrier, or

(ii) laying, building, operating or expanding a city or local natural gas distribution network, as may be provided by the Board by regulations.

(2) A copy of any entry in the register purporting to be maintained by the Board and certified as such by an officer authorised by the Board, shall be admitted in evidence in all courts and in all proceedings without further proof or production of the original.

(3) The register shall be open to public inspection at the head office of the Board.

(4) Any person may, on application to the Board, and on payment of such fee as may be determined by the Board, by regulations, obtain a certified copy of any entry in the register.



15. (1) Every entity desirous of—

Registration of entities.

(a) marketing any notified petroleum or petroleum products or natural gas; or

(b) establishing or operating a liquefied natural gas terminal; or

(c) establishing storage facilities for petroleum, petroleum products or natural gas exceeding such capacity as may be specified by regulations,

and fulfilling the eligibility conditions as may be prescribed shall make an application to the Board for its registration under this Act:

Provided that no registration under this Act shall be required for any entity carrying on any activity referred to in clause (a) or clause (b) or clause (c) immediately before the appointed day but shall inform the Board about such activity within six months from the appointed day.

(2) Every application for registration under sub-section (1) shall be made in such form and in such manner and shall be accompanied by such fee as may be determined by the Board by regulations:

(3) The Board may, after making such enquiry and subject to such terms and conditions as it may specify, grant a certificate of registration to the entity allowing to commence and carry on the activity referred to in clause (a) or clause (b) or clause (c), as the case may be, of sub-section (1).

(4) The Board may, by order, suspend or cancel a certificate of registration granted under sub-section (3) in such manner as may be determined by regulations:

Provided that no order under this sub-section shall be made unless the entity concerned has been given a reasonable opportunity of being heard.

16. No entity shall—

Authorisation.

(a) lay, build, operate or expand any pipeline as a common carrier or contract carrier,

(b) lay, build, operate or expand any city or local natural gas distribution network,

without obtaining authorisation under this Act:

Provided that an entity,—

(i) laying, building, operating or expanding any pipeline as common carrier or contract carrier; or

(ii) laying, building, operating or expanding any city or local natural gas distribution network,

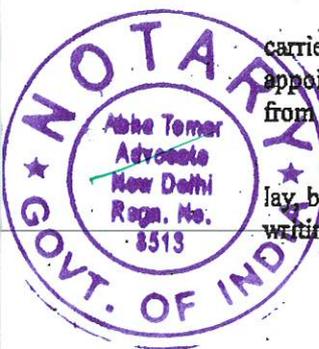
immediately before the appointed day shall be deemed to have such authorisation subject to the provisions of this Chapter, but any change in the purpose or usage shall require separate authorisation granted by the Board.

17. (1) An entity which is laying, building, operating or expanding, or which proposes to lay, build, operate or expand, a pipeline as a common carrier or contract carrier shall apply in writing to the Board for obtaining an authorisation under this Act:

Application for authorisation.

Provided that an entity laying, building, operating or expanding any pipeline as common carrier or contract carrier authorised by the Central Government at any time before the appointed day shall furnish the particulars of such activities to the Board within six months from the appointed day.

(2) An entity which is laying, building, operating or expanding, or which proposes to lay, build, operate or expand, a city or local natural gas distribution network shall apply in writing for obtaining an authorisation under this Act:



Provided that an entity laying, building, operating or expanding any city or local natural gas distribution network authorised by the Central Government at any time before the appointed day shall furnish the particulars of such activities to the Board within six months from the appointed day.

(3) Every application under sub-section (1) or sub-section (2) shall be made in such form and in such manner and shall be accompanied with such fee as the Board may, by regulations, specify.

(4) Subject to the provisions of this Act and consistent with the norms and policy guidelines laid down by the Central Government, the Board may either reject or accept an application made to it, subject to such amendments or conditions, if any, as it may think fit.

(5) In the case of refusal or conditional acceptance of an application, the Board shall record in writing the grounds for such rejection or conditional acceptance, as the case may be.

Publicity of applications.

18. When an application for registration for marketing notified petroleum, petroleum products and natural gas, or for establishing and operating a liquefied natural gas terminal, or for establishing storage facilities for petroleum, petroleum products or natural gas exceeding such capacity as may be specified by regulations, is accepted whether absolutely or subject to conditions or limitations, the Board shall, as soon as may be, cause such acceptance to be known to the public in such form and manner as may be provided by regulations.

Grant of authorisation.

19. (1) When, either on the basis of an application for authorisation for laying, building, operating or expanding a common carrier or contract carrier or for laying, building, operating or expanding a city or local natural gas distribution network is received or on *suo motu* basis, the Board forms an opinion that it is necessary or expedient to lay, build, operate or expand a common carrier or contract carrier between two specified points, or to lay, build, operate or expand a city or local natural gas distribution network in a specified geographic area, the Board may give wide publicity of its intention to do so and may invite applications from interested parties to lay, build, operate or expand such pipelines or city or local natural gas distribution network.

(2) The Board may select an entity in an objective and transparent manner as specified by regulations for such activities.

Declaring, laying, building, etc., of common carrier or contract carrier and city or local natural gas distribution network.

20. (1) If the Board is of the opinion that it is necessary or expedient, to declare an existing pipeline for transportation of petroleum, petroleum products and natural gas or an existing city or local natural gas distribution network, as a common carrier or contract carrier or to regulate or allow access to such pipeline or network, it may give wide publicity of its intention to do so and invite objections and suggestions within a specified time from all persons and entities likely to be affected by such decision.

(2) For the purposes of sub-section (1), the Board shall provide the entity owning, the pipeline or network an opportunity of being heard and fix the terms and conditions subject to which the pipeline or network may be declared as a common carrier or contract carrier and pass such orders as it deems fit having regard to the public interest, competitive transportation rates and right of first use.

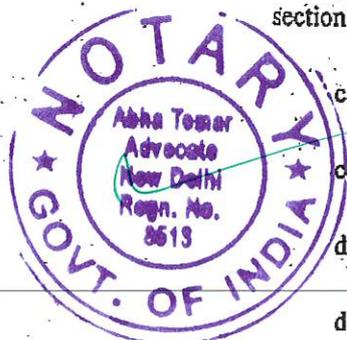
(3) The Board may, after following the procedure as specified by regulations under section 19 and sub-sections (1) and (2), by notification,—

(a) declare a pipeline or city or local natural gas distribution network as a common carrier or contract carrier; or

(b) authorise an entity to lay, build, operate or expand a pipeline as a common carrier or contract carrier; or

(c) allow access to common carrier or contract carrier or city or local natural gas distribution network; or

(d) authorise an entity to lay, build, operate or expand a city or local natural gas distribution network.



(4) The Board may decide on the period of exclusivity to lay, build, operate or expand a city or local natural gas distribution network for such number of years as it may by order, determine in accordance with the principles laid down by the regulations made by it, in a transparent manner while fully protecting the consumer interests.

(5) For the purposes of this section, the Board shall be guided by the objectives of promoting competition among entities, avoiding infructuous investment, maintaining or increasing supplies or for securing equitable distribution or ensuring adequate availability of petroleum, petroleum products and natural gas throughout the country and follow such principles as the Board may, by regulations, determine in carrying out its functions under this section.

21. (1) The entity laying, building, operating or expanding a pipeline for transportation of petroleum and petroleum products or laying, building, operating or expanding a city or local natural gas distribution network shall have right of first use for its own requirement and the remaining capacity shall be used amongst entities as the Board may, after issuing a declaration under section 20, determine having regard to the needs of fair competition in marketing and availability of petroleum and petroleum products throughout the country:

Right of first use, etc.

Provided that in case of an entity engaged in both marketing of natural gas and laying, building, operating or expanding a pipeline for transportation of natural gas on common carrier or contract carrier basis, the Board shall require such entities to comply with the affiliate code of conduct as may be specified by regulations and may require such entity to separate the activities of marketing of natural gas and the transportation including ownership of the pipeline within such period as may be allowed by the Board and only within the said period, such entity shall have right of first use.

(2) An entity other than an entity authorised to operate shall pay transportation rate for use of common carrier or contract carrier to the entity operating it as an authorised entity.

(3) An entity authorised to lay, build, operate or expand a pipeline as common carrier or contract carrier or to lay, build, operate or expand a city or local natural gas distribution network shall be entitled to institute proceedings before the Board to prevent, or to recover damages for, the infringement of any right relating to authorisation.

Explanation.—For the purposes of this sub-section, “infringement of any right” means doing of any act by any person which interferes with common carrier or contract carrier or causes prejudice to the authorised entity.

22. (1) Subject to the provisions of this Act, the Board shall lay down, by regulations, the transportation tariffs for common carriers or contract carriers or city or local natural gas distribution network and the manner of determining such tariffs.

Transportation tariff.

(2) For the purposes of sub-section (1), the Board shall be guided by the following, namely:—

(a) the factors which may encourage competition, efficiency, economic use of the resources; good performance and optimum investments;

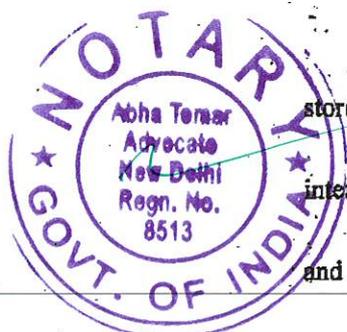
(b) safeguard the consumer interest and at the same time recovery of cost of transportation in a reasonable manner;

(c) the principles rewarding efficiency in performance;

(d) the connected infrastructure such as compressors, pumps, metering units, storage and the like connected to the common carriers or contract carriers;

(e) benchmarking against a reference tariff calculated based on cost of service, internal rate of return, net present value or alternate mode of transport;

(f) policy of the Central Government applicable to common carrier, contract carrier and city or local distribution natural gas network.



Suspension or
cancellation of
authorisation.

23. If the Board, on an application of an affected party or on its own motion, is satisfied that the entity in favour of which authorisation has been granted under section 19 has failed to comply with any conditions of authorisation, it may, after giving an opportunity to such entity of being heard, either suspend the authorisation for such period as the Board may think fit or cancel the authorisation:

Provided that where the Board is of the opinion that an authorised entity persistently acts in a manner prejudicial to the interests of consumers, it may take action for the suspension of the authorisation immediately subject to the opportunity of hearing being given subsequently, after which action so taken may be confirmed or revoked.

CHAPTER V

SETTLEMENT OF DISPUTES

Board to settle
disputes.

24. (1) Save as otherwise provided for arbitration in the relevant agreements between entities or between an entity or any other person, as the case may be, if any dispute arises, in respect of matters referred to in sub-section (2) among entities or between an entity and any other person, such dispute shall be decided by a Bench consisting of the Member (Legal) and one or more members nominated by the Chairperson:

Provided that if the members of the Bench differ on any point or points, they shall state the point or points on which they differ and refer the same to a member other than a member of the Bench for hearing on such point or points and such point or points shall be decided according to the opinion of that member.

(2) The Bench constituted under sub-section (1) shall exercise, on and from the appointed day, all such jurisdiction, powers and authority as were exercisable by a civil court on any matter relating to —

(a) refining, processing, storage, transportation and distribution of petroleum, petroleum products and natural gas by the entities;

(b) marketing and sale of petroleum, petroleum products and natural gas including the quality of service and security of supply to the consumers by the entities; and

(c) registration or authorisation issued by the Board under section 15 or section 19.

(3) Notwithstanding anything contained in the Code of Civil Procedure, 1908, 5 of 1908. the Board shall have the power to decide matters referred to in sub-section (2) on or after the appointed day.

Filing of
complaints.

25. (1) A complaint may be filed before the Board by any person in respect of matters relating to entities or between entities on any matter arising out of the provisions of this Act:

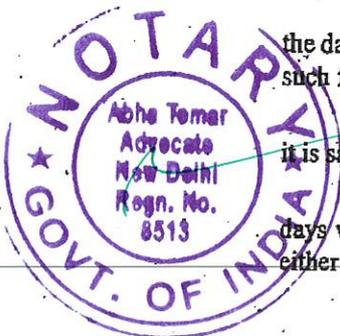
Provided that the complaints of individual consumers maintainable before a consumer disputes redressal forum under the Consumer Protection Act, 1986 shall not be taken up by the Board but shall be heard and disposed of by such forum. 68 of 1986.

Explanation.—For the purposes of this sub-section, the expression “consumer disputes redressal forum” shall mean the district forum, State Commission or, the National Commission, as the case may be, constituted under the provisions of the Consumer Protection Act, 1986. 68 of 1986.

(2) Every complaint made under sub-section (1) shall be filed within sixty days from the date on which any act or conduct constituting a contravention took place and shall be in such form and shall be accompanied by such fee as may be provided by regulations:

Provided that the Board may entertain a complaint after the expiry of the said period if it is satisfied that there was sufficient cause for not filing the complaint within that period.

(3) On receipt of a complaint under sub-section (1), the Board shall decide within thirty days whether there is a *prima facie* case against the entity or entities concerned and may either conduct enquiry on its own or refer the matter for investigation under this Chapter, to



an Investigating Officer having jurisdiction; and, where the matter is referred to such Investigating Officer, on receipt of a report from such Investigating Officer, the Board may, hear and dispose of the complaint as a dispute if it falls under sub-section (2) of section 27 and in any other case, it may pass such orders and issue such directions as it deems fit.

(4) Where the Central Government considers that a matter arising out of the provisions of this Act is required to be investigated, it shall make a reference to the Board and the provisions of this Act shall apply as if such reference were a complaint made to the Board.

26. (1) For the purposes of provisions of section 25, the Board shall, subject to the provisions of sub-section (3), appoint by general or special order, an officer of the Board as an Investigating Officer for holding an investigation in the manner provided by regulations: Power to investigate.

Provided that where the Board considers it necessary that the matter should be investigated by any investigating agency of the State or Central Government including the special police force constituted under section 2 of the Delhi Special Police Establishment Act, 1946, the Board may request the concerned Government for directing or authorising such agency to investigate and the agency so directed or authorised shall, then, be competent to exercise the powers and to discharge the duties of an Investigating Officer under this Act.

25 of 1946.

(2) No person shall be appointed as an Investigating Officer unless he possesses such qualifications and experience as may be determined by the Board by regulations.

(3) Where more than one Investigating Officer is appointed, the Board shall specify, by order, the matters and the local limits of jurisdiction with respect to which each such officer shall exercise his jurisdiction.

27. The Board shall, while deciding a dispute under this Chapter, have due regard to the provisions of this Act and to the following factors, namely:— Factors to be taken into account by the Board.

(a) the amount of disproportionate gain made or unfair advantage derived, wherever quantifiable, as a result of the default;

(b) the amount of loss caused to an entity as a result of the default;

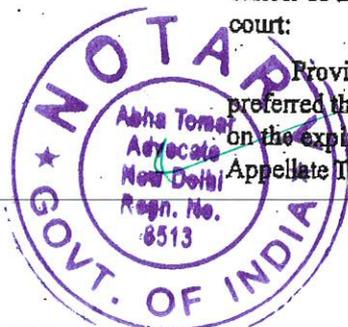
(c) the repetitive nature of the default.

28. In case any complaint is filed before the Board by any person or if the Board is satisfied that any person has contravened a direction issued by the Board under this Act to provide access to, or to adhere to the transportation rate in respect of a common carrier; or to display maximum retail price at retail outlets, or violates the terms and conditions subject to which registration or authorisation has been granted under section 15 or section 19 or the retail service obligations or marketing service obligations, or does not furnish information, document, return of report required by the Board, it may, after giving such person an opportunity of being heard in the matter, by order in writing, direct that, without prejudice to any other penalty to which he may be liable under this Act, such person shall pay, by way of civil penalty an amount which shall not exceed one crore rupees for each contravention and in case of a continuing failure with additional penalty which may extend to ten lakh rupees for every day during which the failure continues after contravention of the first such direction. Civil penalty for contravention of directions given by the Board.

Provided that in the case of a complaint on restrictive trade practice, the amount of civil penalty may extend to five times the unfair gains made by the entity or ten crore rupees, whichever is higher.

29. Every order made by the Board under this Act shall, on a certificate issued by an officer of the Board, shall be executable in the same manner as if it were a decree of a civil court: Orders passed by Board deemed to be decrees.

Provided that where an appeal lies against an order of the Board and no appeal is preferred then the order of the Board shall be deemed to be a final decree under this section on the expiry of the period allowed for preferring an appeal against such order before the Appellate Tribunal.



CHAPTER VI

APPEALS TO APPELLATE TRIBUNAL

Appellate
Tribunal.

30. (1) Subject to the provisions of this Act, the Appellate Tribunal established under section 110 of the Electricity Act, 2003 shall be the Appellate Tribunal for the purposes of this Act and the said Appellate Tribunal shall exercise the jurisdiction, powers and authority conferred on it by or under this Act: 36 of 2003.

Provided that the Technical Member of the Appellate Tribunal for the purposes of this Act shall be called the Technical Member (Petroleum and Natural Gas) and shall have the qualifications specified in sub-section (2) of section 31.

(2) Notwithstanding anything contained in the Electricity Act, 2003, the Central Government may, for the purposes of this Act, appoint one or more Technical Members (Petroleum and Natural Gas) on the Appellate Tribunal for Electricity or designate a Technical Member of the said Tribunal having the qualifications specified in sub-section (2) of section 31 and when a Technical Member (Petroleum and Natural Gas) is appointed, he shall be in addition to the three other members appointed under the said Act. 36 of 2003.

Technical
Member
(Petroleum and
Natural Gas).

31. (1) The Technical Member (Petroleum and Natural Gas) shall be appointed from the panel prepared by the Search Committee constituted under sub-section (2) of section 4.

(2) A person shall not be qualified for appointment as a Technical Member (Petroleum and Natural Gas) of the Appellate Tribunal unless he—

(i) is, or has been, a Secretary for at least one year in the Ministry or Department of the Central Government having adequate experience in energy sector, especially in matters relating to Petroleum and Natural Gas sector; or

(ii) is, or has been, a person of ability and standing, having adequate knowledge or experience in dealing with matters relating to exploration, production, transmission pipelines, marketing or regulation of petroleum, petroleum products or natural gas, economics, commerce, law or management.

Terms and
conditions of
service of
Technical
Member
(Petroleum and
Natural Gas).

32. The term of office, the salaries and allowances payable to and the other terms and conditions of service of the Technical Member (Petroleum and Natural Gas) shall be the same as applicable to the other members of the Appellate Tribunal.

Appeals to
Appellate
Tribunal.

33. (1) Any person aggrieved by an order or decision made by the Board under this Act may prefer an appeal to the Appellate Tribunal:

Provided that any person preferring an appeal against an order or decision of the Board levying any penalty shall, while filing the appeal, deposit the amount of such penalty:

Provided further that where in any particular case, the Appellate Tribunal is of the opinion that deposit of such penalty would cause undue hardship to such person, it may dispense with such deposit subject to such conditions as it may deem fit to impose so as to safeguard the realisation of penalty.

(2) Every appeal under sub-section (1) shall be filed within a period of thirty days from the date on which a copy of the direction or order of decision made by the Board is received by the aggrieved person and it shall be in such form, verified in such manner and be accompanied by such fee as may be prescribed:



Provided that the Appellate Tribunal may entertain an appeal after the expiry of the said period of thirty days if it is satisfied that there was sufficient cause for not filing it within that period.

(3) On receipt of an appeal under sub-section (1), the Appellate Tribunal may, after giving the parties an opportunity of being heard, pass such orders thereon as it thinks fit.

(4) The Appellate Tribunal shall send a copy of every order made by it to the parties to the appeal and to the Board.

(5) The appeal filed under sub-section (1) shall be dealt with by the Appellate Tribunal as expeditiously as possible and endeavour shall be made by it to dispose of the appeal finally within ninety days from the date of receipt of appeal:

Provided that where any such appeal could not be disposed of within the said period of ninety days, the Appellate Tribunal shall record its reasons in writing for not disposing of the appeal within the said period.

(6) The Appellate Tribunal may, for the purpose of examining the legality or propriety or correctness of any order or decision of the Board referred to in the appeal filed under sub-section (1), either on its own motion or otherwise, call for the records relevant to disposing of such appeal and make such orders as it thinks fit.

36 of 2003.

34. The provisions of sections 120 to 124 (both inclusive) of the Electricity Act, 2003 shall *mutatis mutandis* apply to the Appellate Tribunal in the discharge of its functions under this Act as they apply to it in the discharge of its functions under the Electricity Act, 2003.

Procedure and powers of the Appellate Tribunal.

35. The Appellate Tribunal may, by notification, make rules consistent with the provisions of this Act as to the conduct and procedure in respect of all proceedings before it under this Act.

Power of Appellate Tribunal to make rules

36. (1) Every order made by the Appellate Tribunal under this Act shall be executable by the Appellate Tribunal as a decree of a civil court, and for this purpose, the Appellate Tribunal shall have all the powers of a civil court.

Orders passed by Appellate Tribunal to be executable as a decree.

(2) Notwithstanding anything contained in sub-section (1), the Appellate Tribunal may transmit any order made by it to a civil court having jurisdiction and such civil court shall execute the order as if it were a decree made by that court.

5 of 1908.

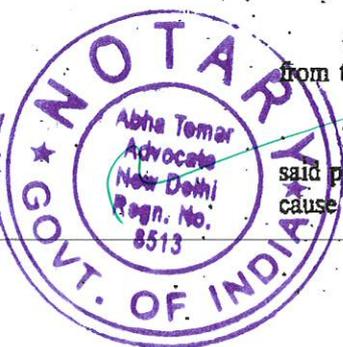
37. (1) Notwithstanding anything contained in the Code of Civil Procedure, 1908 or in any other law, an appeal shall lie against any order, not being an interlocutory order, of the Appellate Tribunal to the Supreme Court on one or more of the grounds specified in section 100 of that Code.

Appeal to Supreme Court.

(2) No appeal shall lie against any decision or order made by the Appellate Tribunal with the consent of the parties.

(3) Every appeal under this section shall be preferred within a period of ninety days from the date of the decision or order appealed against:

Provided that the Supreme Court may entertain the appeal after the expiry of the said period of ninety days, if it is satisfied that the appellant was prevented by sufficient cause from preferring the appeal in time.



CHAPTER VII

FINANCE, ACCOUNTS AND AUDIT

Grants by
Central
Government.

38. The Central Government may, after due appropriation made by Parliament by law in this behalf, make to the Board grants of such sums of money as are required to pay salaries and allowances payable to the Chairperson and the other members and the administrative expenses including the salaries, allowances and pensions payable to the officers and employees of the Board.

Fund.

39. (1) There shall be constituted a Fund to be called the Petroleum and Natural Gas Regulatory Board Fund and there shall be credited thereto—

(i) all grants, fees, penalties and charges received by the Board under this Act; and

(ii) all sums received by the Board from such other sources as may be approved by the Central Government.

(2) The Fund shall be applied for making payments towards—

(i) the salaries and allowances payable to the Chairperson and other members and the administrative expenses including the salaries, allowances and pensions payable to the officers and employees of the Board;

(ii) the expenses incurred or to be incurred in carrying out the provisions of this Act.

(3) The Central Government shall—

(i) constitute a committee consisting of such persons as it thinks fit to recommend to that Government the budgetary requirements of the Board for salaries, allowances and all other expenses; and

(ii) fix the budgetary ceiling of the Board on the basis of the recommendations of the committee.

Accounts and
audit.

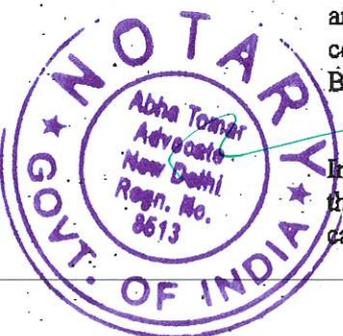
40. (1) The Board shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed by the Central Government in consultation with the Comptroller and Auditor-General of India:

(2) The accounts of the Board shall be audited by the Comptroller and Auditor-General of India at such intervals as may be specified by him and any expenditure incurred in connection with such audit shall be payable by the Board to the Comptroller and Auditor-General of India.

Explanation.—For the removal of doubts, it is hereby declared that the decisions of the Board taken in the discharge of its functions under this Act, being matters appealable to the Appellate Tribunal, shall not be subject to audit under this section.

(3) The Comptroller and Auditor-General of India or any other person appointed by him in connection with the audit of the accounts of the Board shall have the same rights and privileges and authority in connection with the audit of the Government accounts and, in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and inspection of offices of the Board.

(4) The accounts of the Board as certified by the Comptroller and Auditor-General of India or any other person appointed by him in this behalf together with the audit report thereon shall be forwarded annually to the Central Government and that Government shall cause the same to be laid before each House of Parliament.



41. (1) The Board shall prepare once every year in such form and at such time as may be prescribed; an annual report giving a summary of its activities including information relating to the proceedings and policies during the previous years and such report shall also contain statements of annual accounts of the Board.

Annual report and its laying before Parliament.

(2) A copy of the report shall be forwarded to the Central Government and the Central Government shall cause such report to be laid, as soon as may be after it is received, before each House of Parliament.

CHAPTER VIII

POWER OF CENTRAL GOVERNMENT

42. (1) The Central Government may, from time to time, by writing issue to the Board such directions as it may think necessary in the interest of the sovereignty and integrity of India, the security of the State, friendly relations with foreign States or public order.

Power of Central Government to issue directions.

(2) Without prejudice to the foregoing provision, the Central Government may, if it finds necessary or expedient so to do in public interest or for maintaining or increasing supplies of petroleum, petroleum products or natural gas or all or any of them or for securing their equitable distribution and ensuring adequate availability, issue policy directives to the Board in writing and such policy directives shall be binding upon the Board:

Provided that no such directive shall relate to any day-to-day affairs of the Board:

Provided further that the Board shall, as far as practicable, be given an opportunity of expressing its views before any directive is issued under this sub-section.

(3) The decision of the Central Government whether a question is one of policy or not shall be final.

43. (1) In the event of war or natural calamity or such other similar circumstances leading to disruption of supply of petroleum, petroleum products or natural gas, the Central Government may, for ensuring the continuous supply of petroleum, petroleum products or natural gas, by notification, either take over the control and management of any storage site, facilities and business premises of any entity and retail outlets or suspend its operations or entrust, to any agency of the Central or State Government for such time and manage it in such manner, as may be specified in that notification:

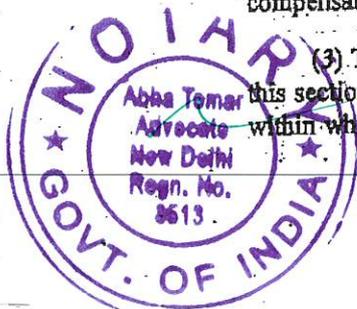
Taking over control and management of facilities and business premises of any entity and retail outlets in public interest.

Provided that the affected entities shall be given an opportunity of being heard before issuing orders to take over the control and management of retail outlets and other business premises:

Provided further that in case of any urgency or in cases where the circumstances do not permit serving of notice for want of sufficient time or otherwise upon the entity against whom the order is directed, the opportunity of hearing may be dispensed with in public interest in order to maintain the uninterrupted supply of petroleum, petroleum products or natural gas for a specified period.

(2) The collector of the revenue district in which the property referred to in the notification issued under sub-section (1) is situated shall determine the amount of compensation payable for taking over of the property.

(3) The form and manner in which an application for claiming compensation under this section shall be made, the procedure for determining the compensation and the time within which such compensation shall be payable, shall be such as may be prescribed.



CHAPTER IX

OFFENCES AND PUNISHMENT

Punishment for contravention of directions of the Board.

44. If a person contravenes the directions of the Board, such person shall be punishable with fine which may extend to twenty-five crore rupees and in case of continuing contravention with additional fine which may extend to ten lakh rupees for every day during which the contravention continues.

Penalty for wilful failure to comply with orders of Appellate Tribunal.

45. If any person wilfully fails to comply with the order of the Appellate Tribunal, he shall be punishable with fine which may extend to one crore rupees and in case of a second or subsequent offence with fine which may extend to two crore rupees and in the case of continuing contravention with additional fine which may extend to twenty lakh rupees for every day during which such default continues.

Punishment for unauthorised activities.

46. If any person, being an entity, markets any notified petroleum, petroleum products or natural gas without a valid registration, or authorisation such person shall be punishable with imprisonment which may extend to three years or with fine which may extend to twenty-five crore rupees or with both, and in case of continuing contravention with additional fine which may extend to ten lakh rupees for every day during which the contravention continues.

Punishment for establishing or operating a liquefied natural gas terminal without registration.

47. If a person establishes or operates a liquefied natural gas terminal without registration as required under section 15, such person shall be liable for punishment with an imprisonment for a term which may extend to three years or penalty of twenty-five crore rupees or with both, and in case of continuing contravention with additional fine which may extend to ten lakh rupees for every day during which the contravention continues.

Punishment for laying, building, operating or expanding a common carrier or contract carrier without authorisation.

48. If a person lays, builds, operates or expands a common carrier or contract carrier or a city or local natural gas distribution network without obtaining authorisation required under section 19, such person shall be liable for punishment with an imprisonment for a term which may extend to three years or penalty of twenty-five crore rupees or with both, and in case of continuing contravention with additional fine which may extend to ten lakh rupees for every day during which the contravention continues.

Punishment for wilful damages to common carrier or contract carrier.

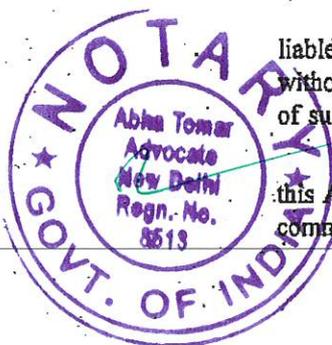
49. Every person who wilfully removes, destroys or damages any pipeline or city or local natural gas distribution network or other work of the common carrier or contract carrier for supplying petroleum, petroleum products or natural gas shall for each such offence be punishable with imprisonment which may extend to three years or with fine which may extend to twenty-five crore rupees or with both, and, in case of continuing contravention with additional fine which may extend to ten lakh rupees for every day during which such contravention continues.

Offences by companies.

50. (1) Where an offence under this Act has been committed by a company, every person who at the time the offence was committed was in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he has exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to, any neglect on the part



of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purpose of this section,—

(a) "company" means any body corporate and includes a firm or other association of individuals; and

(b) "director", in relation to a firm, means a partner in the firm.

CHAPTER X

MISCELLANEOUS

51. (1) The Board shall maintain a data bank and information system relating to activities of entities dealing with petroleum, petroleum products and natural gas in such form and manner as may be provided by regulations. Maintenance of data bank and information.

(2) The Board shall have power to verify the data supplied by the entities and appoint any person or persons for the purpose and take such measures as it may consider necessary.

52. (1) Every entity shall—

(a) maintain such documentary records as may be specified by the Board by regulations; Obligations of entities.

(b) allow inspection of such facilities and documentary records, as may be specified by the Board, by any person authorised by the Board;

(c) commence operation of activities for which authorisation has been granted within such period as may be specified by the Board in the document of authorisation;

(d) register—

(i) agreements with the Board relating to use of pipelines for supply of petroleum, petroleum products and natural gas; or

(ii) any other document which the Board may determine by regulations;

(e) comply with marketing service obligations and retail service obligations.

(2) The Board may call for any information from any entity including information which is considered necessary for ensuring transparency or ascertaining true ownership of the entity.

(3) The Board or any officer authorised by the Board shall have the power to inspect and obtain information, wherever necessary, from the entities.

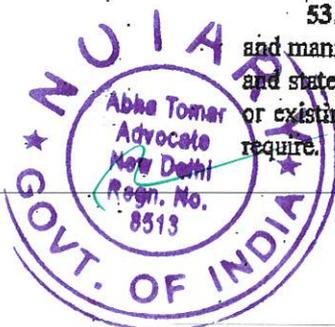
(4) For the effective enforcement of the terms and conditions of authorisation, the Board or any officer authorised by it for that purpose, shall have all the powers of an inspecting officer as provided under section 209A of the Companies Act, 1956.

(5) It shall be the duty of every entity to carry out the directions of the Board given under this section.

(6) The Board shall maintain confidentiality in respect of any information and record received by it from the entities and shall not disclose information contained therein to any person or authority except on the grounds of public interest.

53. The Board shall furnish to the Central Government at such time and in such form and manner as may be prescribed or as the Central Government may direct, such returns and statements and such particulars in regard to any matter in connection with proposed or existing activities under this Act, as the Central Government may, from time to time, require. Furnishing of returns, etc., to Central Government.

1 of 1956.



Chairperson, members, etc., to be public servants.

54. The Chairperson, Members, Officers and other employees of the Board and Technical Member (Petroleum and Natural Gas) of the Appellate Tribunal shall be deemed, when acting or purporting to act in pursuance of any of the provisions of this Act, to be public servants within the meaning of section 21 of the Indian Penal Code.

45 of 1860.

Protection of action taken in good faith.

55. No suit, prosecution or other legal proceeding shall lie against the Central Government, Board, Technical Authority or Appellate Tribunal or any officer of the Central Government or any Chairperson, Member, officer or other employee of the Board or Technical Member (Petroleum and Natural Gas) of the Appellate Tribunal for anything which is in good faith done or intended to be done under this Act or the rules or regulations made thereunder.

Civil courts not to have jurisdiction.

56. No civil court shall have jurisdiction to entertain any suit or proceeding in respect of any matter which the Board or the Appellate Tribunal is empowered by or under this Act to determine, and no injunction shall be granted by any court or other authority in respect of any action taken or to be taken in pursuance of any power conferred by or under this Act.

Cognizance of certain offences.

57. (1) No court shall take cognizance of any offence punishable under Chapter IX save on a complaint made by the Board or by any investigating agency directed by the Central Government.

(2) No court inferior to that of a Chief Metropolitan Magistrate or of a Chief Judicial Magistrate shall try any offence punishable under Chapter IX.

(3) Every offence punishable under sections 44, 45, 46 and 47 shall be cognizable.

Delegation.

58. The Board may, by general or special order in writing, delegate to any member or officer of the Board subject to such conditions, if any, as may be specified in the order, such of its powers and functions under this Act (except the power to settle a dispute under Chapter VI and to make regulations under section 61), as it may deem necessary.

Power to remove difficulties.

59. (1) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order, published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act as it may deem necessary for removing the difficulty:

Provided that no order shall be made under this section after the expiry of two years from the date of commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before each House of Parliament.

Power of Central Government to make rules.

60. (1) The Central Government may, by notification, make rules for carrying out the provisions of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

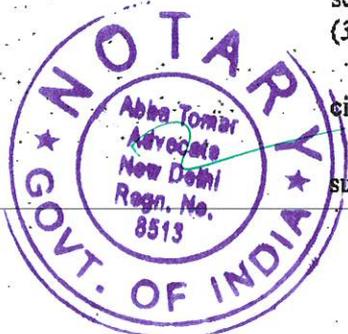
(a) the salaries and allowances payable to and the other conditions of service of the Chairperson and the other members under sub-section (4) of section 5;

(b) the procedure for appointment of any person or constitution of any authority and conducting inquiry under section 7;

(c) the salaries and allowances payable to and the other terms and conditions of service of the Secretary, officers and other employees of the Board, under sub-section (3) of section 10;

(d) any other matter in respect of which the Board may exercise the powers of a civil court under clause (i) of sub-section (1) of section 13;

(e) the eligibility conditions which an entity shall fulfil for registration under sub-section (1) of section 15;



(f) the form of appeal and the manner of verifying such form, and the fee which shall accompany such form, under sub-section (2) of section 33;

(g) the manner in which the accounts of the Board shall be maintained under sub-section (1) of section 40;

(h) the time and manner in which the annual report of the Board shall be prepared under sub-section (1) of section 41;

(i) the form and manner in which applications for claiming compensation shall be made, the procedure for determining the compensation and the time within which such compensation shall be payable, under sub-section (3) of section 43;

(j) the time and manner in which returns and statements are to be furnished by the Board to the Central Government under section 53;

(k) any other matter which is to be, or may be, prescribed, or in respect of which provision is to be made, by rules.

61. (1) The Board may, by notification, make regulations consistent with this Act and the rules made thereunder to carry out the provisions of this Act. Power of Board to make regulations.

(2) In particular, and without prejudice to the generality of the foregoing power, such regulations may provide for all or any of the following matters, namely:—

(a) the time and places of meetings of the Board and the procedure (including quorum necessary for the transaction of business) to be followed at such meetings under sub-section (d) of section 8;

(b) the powers and duties of the Secretary under sub-section (1) of section 10;

(c) the terms and conditions of the consultants appointed under sub-section (4) of section 10;

(d) the capacity of storage facilities for petroleum, petroleum products or natural gas requiring registration under sub-clause (iii) of clause (b) of section 11;

(e) regulating open access to and transportation rate for the common carrier or contract carrier or city or local natural gas distribution network and other matters referred to in clause (e) of section 11;

(f) marketing service obligations for entities and retail service obligations for retail outlets under sub-clause (v) of clause (f) of section 11;

(g) levy of fees and other charges under clause (g) of section 11;

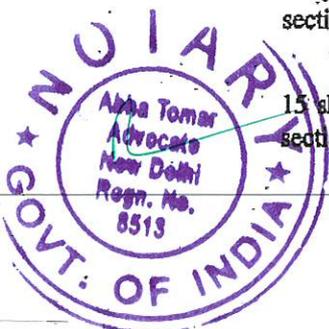
(h) the technical standards and specifications including safety standards in activities relating to petroleum, petroleum products and natural gas under clause (i) of section 11;

(i) the procedure to be followed by the Board including the places at which it shall conduct its business under sub-section (3) of section 13;

(j) the manner of maintaining the Petroleum and Natural Gas Register under sub-section (1) of section 14;

(k) the form and manner of making application for obtaining certified copy of any entry in the register and the fee which shall accompany such application, under sub-section (4) of section 14;

(l) the form and manner in which an application under sub-section (1) of section 15 shall be made and the fee which shall accompany such application under sub-section (2) of section 15;



(m) the manner by which a certificate of registration granted under sub-section (3) of section 15 may be suspended or cancelled under sub-section (4) of section 15;

(n) the form and manner in which an application under sub-section (1) or sub-section (2) of section 17 shall be made and the fee which shall accompany such application under sub-section (3) of section 17;

(o) the form and manner in which publicity of acceptance of applications for registration shall be made under section 18;

(p) the manner of selection of an entity under sub-section (2) of section 19;

(q) the principles for determining the number of years for which a city or local natural gas distribution network shall be excluded from the purview of a common carrier or contract carrier under sub-section (4) of section 20;

(r) the guiding principles to be followed by the Board and the objectives for declaring, or authorising to lay, build, operate or expand a common carrier or contract carrier for declaring, or authorising to lay, build, operate or expand a city or local natural gas distribution network, under sub-section (5) of section 20;

(s) the affiliate code of conduct under which the entities are required to comply with under the proviso to sub-section (1) of section 21;

(t) the transportation tariffs for common carriers or contract carriers or city or local natural gas distribution network and the manner of determining such tariffs under sub-section (1) of section 22;

(u) the form in which a complaint may be made and the fee which shall accompany such complaint, under sub-section (2) of section 25;

(v) the manner of holding an investigation by an Investigating Officer under sub-section (1) of section 26;

(w) the qualifications and experience which any person for appointment as an Investigating Officer shall possess, under sub-section (2) of section 26;

(x) the form and manner of maintaining data bank and information system by the Board under sub-section (1) of section 51;

(y) maintenance of documentary records by an entity, under clause (a) of sub-section (1) of section 52;

(z) any other type of documents which are to be registered with the Board under sub-clause (ii) of clause (d) of sub-section (1) of section 52;

(za) any other matter which is required to be, or may be, specified by regulations or in respect of which provision is to be or may be made by regulations.

Rules and regulations to be laid before Parliament.

62. Every rule made by the Central Government and every regulation made by the Board under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or regulation or both Houses agree that the rule or regulation should not be made, the rule or regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or regulation.



63: (1) Where, before the commencement of this Act, an agreement or agreements have been entered into between one oil company and another for the purpose of sharing of petroleum products or sharing of infrastructure facilities among the oil companies and such agreements have been approved by the Central Government, the Board may monitor the implementation of such agreements for the transition period.

Transitional
arrangements.

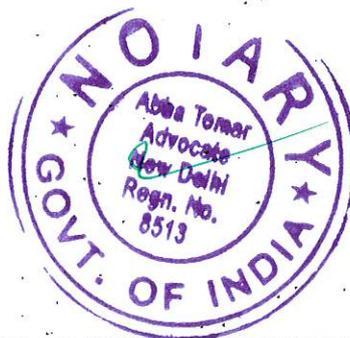
(2) The Board shall monitor setting up of dealerships and distributorships of motor spirit, high speed diesel, superior kerosene oil, liquefied petroleum gas and CNG stations for natural gas during transition period by the entities without encroaching on the retail network of the existing entities.

Explanation I.—For the purposes of this section, the expression “transition period” shall mean a period of three years from the date of commencement of this Act.

Explanation II.—For the purposes of this section, “infrastructure facilities” shall mean facilities at ports, refineries, terminals, depots and aviation fuelling stations including hydrant lines and shall include loading and unloading facilities.

Explanation III.—For the purposes of this section “encroaching” includes taking over of retail outlet of one entity by another.

K. N. CHATURVEDI,
Secy. to the Govt. of India.



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Annexure-R-AB

PETROLEUM AND NATURAL GAS REGULATORY BOARD

NOTIFICATION

New Delhi, the 27th August, 2008

G.S.R. 612(E). ---- In exercise of the powers conferred by Section 61 of the Petroleum and Natural Gas Regulatory Act, 2006 (19 of 2006), the Petroleum and Natural Gas Regulatory Board hereby makes the following regulations, namely: -

1. Short title and commencement.

- (1) These regulations may be called the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Regulations, 2008.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.

- (1) In these regulations unless the context otherwise requires, -
 - (a) "Act" means the Petroleum and Natural Gas Regulatory Board Act, 2006;
 - (b) "active regulator" means a regulator in pressure regulating station (PRS) that normally controls the outlet pressure;
 - (c) "authorized person" means a competent person who is assigned by the owner or operator to carry out a specific job based on his competency level as laid down by the Board under regulations;
 - (d) "city or local natural gas distribution network" (hereinafter referred to as CGD network) means an interconnected network of gas pipelines and the associated equipments used for transporting natural gas from a bulk supply high pressure transmission main to the medium pressure distribution grid and subsequently to the service pipes supplying natural gas to domestic, industrial or commercial premises and CNG stations situated in a specified geographical area;
 - (e) "consumer meter" means a meter that measures gas delivered to a consumer at the consumer's premises;
 - (f) "creep relief valve" means a relief valve installed to relieve over pressure caused by creep in the downstream system and having maximum 1 % flow capacity;



- (g) “city gate station (CGS)” means the point where custody transfer of natural gas from natural gas pipeline to the CGD network takes place and this may also be referred to as City Gate Measuring and Pressure Regulating Station;

¹[Provided that if CGS is established outside the Authorized Geographical Area then pipeline connecting from CGS to authorized CGD network shall be considered as a part of CGD network, ²[³[if required, subject to prior approval from PNGRB, the authorized entity may set up and operate compression facilities along with such CGS for an initial period of two (02) years from the date of approval of the Board. Further extension for operating such compression facilities along with CGS may be considered by the Board, on case-to-case basis. Upon expiration of approved period, the authorized entity shall immediately cease the operation of such compression facilities] along with such CGS for an initial period of 2 years from the date of its authorization. Upon the expiration of 2 years period, the authorized entity shall immediately cease the operation of such compression facilities] ⁴[However, in any case,] the authorized entity shall not supply natural gas to any customer ⁵[****] outside its geographical area.]

⁶[Provided further that in cases where CGS is established inside or outside the Authorized Geographical Area, but the Board is satisfied that there is necessity or expediency that the pipeline connecting from such CGS shall have to pass through other Geographical Area(s), then the Board may grant approval for such pipelines, and such approved pipelines shall be considered as a part of the authorized CGD network, however the authorized entity shall not supply natural gas to any customer from such pipeline outside its geographical area.]

- (h) “competent person” means an individual recognized by the CGD network owner/operator based on his proficiency and skill set achieved by appropriate combination of education, training and practical experience in the critical traits as laid down by the Board under regulations;

¹ Ins. by Cl. (i) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2020 (w.e.f.30.06.2020).

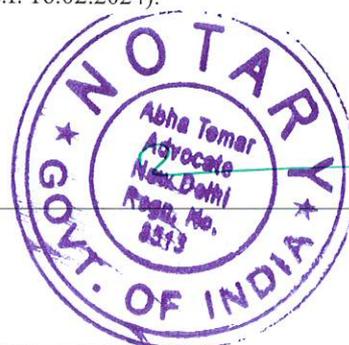
² Ins. by sub-cl. (a) of Cl. (i) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2024 (w.e.f. 16.02.2024).

³ Subs. by Cl. (1) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Third Amendment Regulations, 2024 (w.e.f.23.12.2024).

⁴ Subs by sub-cl. (b) *ibid.* (w.e.f. 16.02.2024)

⁵ The words specified shall be omitted by sub-cl. (c) *ibid.* (w.e.f. 16.02.2024).

⁶ Subs by sub-cl. (d) *ibid.* (w.e.f. 16.02.2024)



- (i) "Distribution Pressure Regulating Station or District Regulating Station (DPRS)" means a station located within authorized area for CGD network having isolation, pressure regulating and overpressure protection devices;
- (j) "electro fusion joint" means a joint made in thermo plastic piping by passing the current through the electrical coil provided in the fitting and heating the parts sufficiently to permit adequate flow and fusion of the materials between the two surfaces put in contact;
- (k) "Monitor and Active Regulators" means an arrangement of two regulating devices in series whose pressure settings are stepped so as to allow one (Active) normally to control the outlet pressure and the other (Monitor) to assume control in the event of failure of the active device;
- (l) "operator" means an entity that operates CGD network with the authorization of the Board;
- (m) "owner" means an entity that owns the CGD network and has been authorized by the Board;
- (n) "primary network" means a part of CGD network that operates at pressure above 100 psig (7 bar) and below 711 psig (49 bar) and pipelines forming part of this network called Gas Main or Distribution Main or Ring Main shall be designed to ensure uninterrupted supply of gas from one or more City Gate Stations to supply gas to the secondary gas distribution network or service lines to bulk customers through service lines;
- (o) "Slam Shut Valve" means a valve that is designed to close quickly in the event of an abnormal pressure (whether excess or low) being detected at a selected point in a gas system;
- (p) "secondary network" means a part of CGD network that operates at a pressure below 100 psig (7 bar) and above 1.5 psig (100 mbar) and pipelines forming part of this network shall be called low-Pressure Distribution Mains which shall be designed to ensure uninterrupted supply to tertiary network or to industrial consumers through service lines;
- (q) "sub-transmission pipeline" means a high pressure pipeline connecting the main transmission pipeline to the city gate station but is owned by the CGD entity;
- (r) "tertiary network" means a part of CGD network that operates at pressure less than 1.5 psig (100 mbar) and pipelines forming part of this network to



service Pressure Distribution Mains shall be designed to ensure uninterrupted gas supply to service lines;

- (2) Words and expressions used and not defined in these regulations, but defined in the Act or in the rules or regulations made thereunder, shall have the meanings respectively assigned to them in the Act or in the rules or regulations, as the case may be;

3. Application.

Definitions, design, materials and equipment, welding, fabrication, installation, testing, operation and maintenance and corrosion control of CGD network shall be in accordance with requirements of ASME B31.8 except in so far as such requirements are specifically cancelled, replaced or modified by the requirements specified in these regulations.

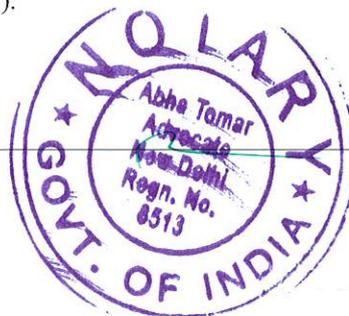
4. Scope.

- (a) These regulations cover the design, materials, fabrication, installation, inspection and testing, commissioning, operation, maintenance, modifications and abandonment of CGD network for domestic, commercial and industrial users.
- (b) Requirements of these regulations shall apply to all pipelines, distribution mains and piping facilities downstream of inlet isolation valve of city gate station (CGS) up to and including consumer meter for commercial or industrial customer and up to final isolation valve including connecting hose to gas appliance for domestic consumer.
- (c) Design, materials, fabrication, installation, inspection and testing, commissioning, operation, maintenance, modifications and abandonment of steel pipeline between city gate station and natural gas pipeline (sub transmission pipeline) shall be as per separate regulations.

¹[(d) The CNG Station shall be designed, operated and maintained in line with the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Retail Outlets dispensing Petroleum, Auto LPG and CNG) Regulations, 2018.]

- (d) These regulations also cover safety aspects of operation and maintenance of CGD network and the requirements covered herein these regulations are meant to supplement the safety requirements already covered under ASME

¹ Subs. by Sub-Cl. (i) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2019, for 'Regulation 4' (w.e.f. 07.11.2019).



B 31.8.

5. Intent.

- (a) It is intended to apply these regulations to all new and such aspects of already existing networks as design, fabrication, installation, testing at the time of construction and commissioning. However, if an entity has laid, built, constructed or expanded the CGD infrastructure based on some other standard or is not meeting the standards specified in these regulations, the entity needs to carry out a detailed technical audit of its infrastructure through a Board authorized or approved third party agency by the Board. The entity thereafter shall submit the recommendations made by the third party along-with its time-based mitigation plan and implementation schedule to the Board for authorization within six months from the date of notification of these regulations.
- (b) The continuation of operation of existing CGD network shall be allowed only if it meets the following requirements, namely: -
- (i) The CGD system downstream of city gate station shall have been tested initially at the time of commissioning in accordance with ASME B 31.8 Chapter IV (with minimum test pressure of 1.4 times of MAOP for steel network and 1.4 time MAOP or 50 PSI whichever is higher for PE network). The entity should have proper records of the same. Such test record shall have been valid for the current operation. Alternatively, if such a record is not available, the entity should produce in service test record of the CGD network having tested at a pressure of 1.1 time of MAOP as per ASME B 31.8;
 - (ii) The CGD system has leak detection system in position and is operative. For pipeline network it shall be odourisation based and for enclosures such as CGS, above ground DPRS, it shall be gas leak detection based.
 - (iii) The CGD system has in position necessary pressure relief valves; and
 - (iv) There shall be protection of the system against third party damages both in respect to steel pipe, PE pipe and copper tubing.

Provided that-

- (a) The entity shall submit self-certification in support of meeting the above requirements within a month of notification of these regulations and in addition the certification by the approved or authorised third party shall be made available to the Board within six months of notification;



- (b) Certifications referred to in para (a) shall be done both for operation and maintenance and infrastructure of the entity and shall be submitted to the Board with mitigation plan and implementation schedule;
- (c) The critical components of the system as identified by the Board for such existing networks shall be complied with these regulations within a period specified at Appendix-I and the authorized entity shall maintain the integrity of the existing system at all times; and
- (d) Provisions of these regulations related to operation and maintenance procedures shall also be applicable to all such existing installations.

6. The standard.

Technical standards and specifications including safety standards (hereinafter referred to as standards) for city or local natural gas distribution networks are as specified in Schedule-I which cover material and equipment (Schedule-1A), welding (Schedule-1B), piping system components and fabrication (Schedule-1C), design, installation and testing (Schedule-1D), operating and maintenance procedures (Schedule-1E), corrosion control (Schedule-1F) and miscellaneous (Schedule-1G).

7. Default and consequences.

¹[(1) There shall be an established comprehensive system to ensure compliance with the provisions of these regulations, encompassing the conduct of technical and safety audits throughout the stages of design, pre-construction, construction, commissioning, and operation, and also on an ongoing basis, as periodically specified. Details of any planned project along with Detailed Feasibility Report (DFR), layout, PESO approval and Environmental Clearance etc. as may be applicable, shall be submitted to Board before last working day of March every year (for the next financial year) and regular progress updates within 30 days of the end of every quarter.

(2) The Board shall monitor the compliance with Technical Standards and Specifications, including Safety Standards, either directly or through an accredited third party via separate regulations on third-party conformity assessment.

(3) In the event of any default or deviance or shortfall under these Regulations, the authorized entity shall qualify as defaulting entity under the Regulation 16 of Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks), Regulations, 2008. Provided

¹ Subs. by Cl(a), Reg 2, the Petroleum and Natural Gas Regulatory Board Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2025. (w.e.f. 23.07.2025)



that, notwithstanding procedure contained in sub-regulation (3), in cases:

- (i) where the violation on the part of the entity poses an imminent danger to public safety or
- (ii) where the Board determines, in public interest or in the interest of State security, that it is so required,

the Board may, apart from requiring the entity to take immediate remedial action, also direct for immediate suspension of operations of the said entity and in such cases, an opportunity of being heard may be deferred and afforded subsequently to the entity by the Board.

Note 1: Planned projects shall include all greenfield projects and, in the case of brownfield projects, shall encompass any addition to storage, handling, or processing capacity, increase in manpower, or increase in risk level of any installation/facility.]

8. Requirements under **other statutes.**

It shall be necessary to comply with all statutory rules, regulations and Acts in force as applicable and requisite approvals shall be obtained from the relevant competent authorities for the CGD network.

9. **Miscellaneous.**

- (1) These standards are intended to ensure uniform application of design principles and to guide selection and application of materials and components. Though the standard primarily focuses on safety of employees, public and facilities associated with city or local natural gas distribution networks, it does not eliminate the need for a competent designer and good engineering judgment.

¹[(2) If any question arises as to the interpretation of these regulations, the same shall be decided by the Board.]



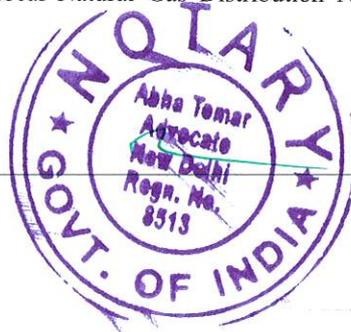
¹ Subs. by Cl. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2014, for 'Sub-Cl. (2) of Cl. 9' (w.e.f. 01.01.2015).

APPENDIX-I
LIST OF CRITICAL ACTIVITIES
In CGD NETWORK

{See regulation 7(3) (i)}

Sr. No.	Critical infrastructure/activity/processes	Time period for implementation	Implementation plan
1	Pressure reduction skid CGS (active /monitor combination) with a minimum 50% redundancy including slam shut valve for over pressure protection and creep relief valves.	1 year	Modification of CGS skid
2	On line odorisation equipment designed to minimize fugitive emissions during loading, operation and maintenance.	1 year	Automated odorization systems to be used
3	Height of the vent shall be minimum 3 meters above working level	6 months	Increase height of vent
4	Gas detectors shall be installed at critical locations	1 year	Install gas detectors in the CG and District Pressure Regulating Station.
5	Pressure reduction for DRS (active / monitor combination) skid with minimum 50% redundancy including two safety devices at least one of them shall be a slam shut valve for over pressure protection/under-pressure and inlet and outlet isolation valves.	2 years	Modification/replacement
6	¹ [Steel reinforced rubber hose conforming to IS 9573 Type II]	6 months *	Replacement of all rubber hoses @ fifty thousand per year

¹ Subs. by point (i) of Cl (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016, for 'Appendix I' (w.e.f. 24.11.2016).



7	Pipeline test record and joint radiography and cover in the form of pipe book	3 months	Can be submitted in stages
8	HSSE Management System	6 months	To be implemented
9	¹ [Emergency Response Plan, Disaster Management Plan and written emergency procedures. Also, provide for an Emergency Control Room, manned round the clock and equipped with effective communication system and emergency vehicles equipped or provided with communication facilities, first aid equipment, fire extinguishers, gas detectors, repair kits and tools, maps, plans, material safety data sheets etc. at its disposal.].	6 months	To be implemented

* commencement of implementation

¹ Subs. by point (b) of Cl. (2), *ibid.* (w.e.f. 24.11.2016).



Schedule – I
(see regulation 6)

Technical Standards and Specifications
including Safety Standards
for
City or Local Natural Gas Distribution Network

Schedule- 1A	MATERIALS AND EQUIPMENT
Schedule- 1B	WELDING
Schedule- 1C	PIPING SYSTEM COMPONENTS AND FABRICATION DETAILS
Schedule- 1D	DESIGN, INSTALLATION AND TESTING
Schedule- 1E	OPERATING AND MAINTENANCE PROCEDURES
Schedule- 1F	CORROSION CONTROL
Schedule- 1G	MISCELLANEOUS



Schedule – 1A

MATERIALS AND EQUIPMENT

MATERIALS AND EQUIPMENT

All materials and equipment forming a permanent part of the any piping system constructed according to this standard shall be qualified for conditions in which it is to be used.

MATERIALS FOR USE IN COLD CLIMATES

Materials to be used in facilities exposed to low ground or low atmospheric temperatures or low operating temperatures shall have adequate impact properties to prevent brittle fracture at low temperatures.

MATERIAL SPECIFICATIONS

In addition to standards and specifications covered in ASME B 31.8, standards and specifications listed in Annexure-I shall also be acceptable for manufacturing of various piping components forming part of the CGD network.

Steel Pipe

Carbon steel used in CGD networks shall meet following requirements:

Carbon Equivalent

For pipes having Carbon Content > 0.12%

$$CE(IIW) = C + \frac{Mn}{6} + \frac{Cr+Mo+V}{5} + \frac{Ni+Cu}{15}$$

CE (iiw) value shall be \leq 0.43%.

For pipes having Carbon Content \leq 0.12%

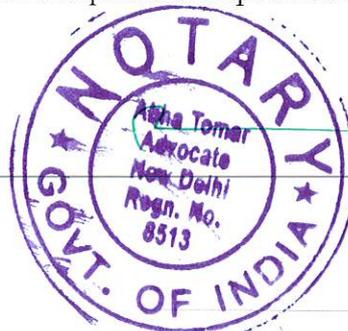
$$CE(Pcm) = C + \frac{Si}{30} + \frac{Mn}{20} + \frac{Cu}{20} + \frac{Ni}{60} + \frac{Cr}{20} + \frac{Mo}{15} + \frac{V}{10} + 5B$$

CE (Pcm) value shall be \leq 0.25%.

Notch Toughness

For carbon steel pipes of size NPS 2 and above, notch toughness shall be specified.

Electric welded pipes used shall also meet additional requirements specified under Annexure-III of this standard.



¹[Reinforced Thermoplastic Pipes (RTP) or Multi Layered Thermoplastic Pipes

Reinforced Thermoplastic Pipes (RTP) or multilayered thermoplastic pipes shall comply with the following requirements, namely: -

- a. The system in its entirety that is to say pipe, associated fittings, tools etc. shall conform to API 15S or ISO 18226 or ASME NM 1;
- b. Integrity of all fittings, joint, valves etc. shall commensurate with original pipeline design as per applicable standards;
- c. In case, the operating pressure is less than 7 Kg/cm², all the provisions of this regulation related to the use of PE (polyethylene) pipes shall be complied with;
- d. If the operating pressure is greater than 7 Kg/cm², additional protective measures for impact resistance such as concrete slabs, high impact resistance plastic sheets, steel casing shall be provided;
- e. The cathodic protection for steel fittings in the system shall be provided in line with the design or service life and shall be monitored for effective protection;
- f. Quantitative risk analysis shall be carried out by the entity for the entire system and mitigation measures shall be taken to ensure integrity of the system; and
- g. The proposal, for use of Reinforced Thermoplastic Pipes (RTP) or multilayered thermoplastic pipelines, shall be approved by the board of the entity with complete disclosures on associated risk]

Ductile Iron Pipe

Use of ductile iron pipe is not permitted for CGD networks for transport of natural gas.

Plastic Pipe and Components

Thermoplastic pipes, tubes and fittings are recommended for use in city gas distribution networks.

²[Polyethylene (PE) pipes conforming to IS 14885 or ISO 4437 and PE fittings conforming to ISO 4437 Part 3 or EN 1555 Part 3 shall be acceptable.]

Reprocessed material shall not be used.

Colour of pipes used for gas service shall be yellow for PE 80 grade and Orange for PE 100 grade.

PE pipes shall be permanently marked (either impressed or embossed to a depth / height of

¹ Ins by Cl. (1) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Second Amendment Regulations, 2020 (w.e.f. 15.09.2020).

² Subs. by point (iv) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016, (w.e.f. 24.11.2016).



0.02 to 0.15 mm).

Pipes and tubing for above ground service lines up to meter set assembly

¹[Galvanized Iron (GI) pipes shall be used in above ground service lines up to consumer meter or meter control valve. The use of copper tubing shall only be after consumer meter such that this is not accessible to third party. Use of copper pipe / tube before consumer meter should be inside the kitchen only. As an alternate to copper pipe/ tube, multi layered composite pipe complying with the requirements of ISO 17484-1 can also be used. GI pipes, copper tubing and multilayer composite pipes shall conform to the requirements given in Annexure-IV of this standard. Use of non-galvanized pipes should be restricted as far as possible; however, in case they are used they shall be properly protected and painted. PE pipe shall not be used for above ground gas pipes unless it is specifically permitted in the regulations.]

Tubing / Hose pipe for connecting consumer meter set assembly and consumer appliance

The connection between consumer meter set assembly and gas appliance (provided by consumer) may be made by GI pipes or copper tubing meeting requirements given in Annexure-IV of this standard or steel reinforced rubber hose.

Steel reinforced rubber hose shall conform to IS: 9573 Type IV.

EQUIPMENT SPECIFICATIONS

Equipment used in CGD network manufactured to standards listed in Annexure-II of this standard shall also be acceptable.

CONDITIONS FOR REUSE OF PIPE

Reuse of Ductile Iron Pipes

²[****]

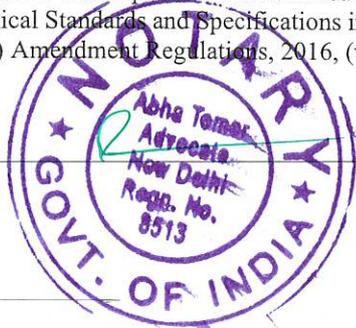
Reuse of Plastic Piping

Reuse of plastic pipes is permitted subject to the following.

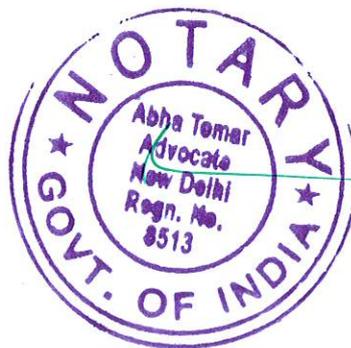
- a. Its original and manufacturing specifications are known and documented.
- b. It meets the requirements of new pipes conforming to its manufacturing specifications.
- c. The pipe is free from visible defects.

¹ Subs. by Sub-Cl. (ii) of Cl. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2019, for 'Schedule 1A' (w.e.f. 07.11.2019).

² The words specified under the heading 'Reuse of Ductile Iron Pipes' shall be omitted by point (v) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016, (w.e.f. 24.11.2016).



- d. It is installed and tested in accordance with requirements of this standard. All testing shall be carried out at recognized independent laboratory and records of the same are maintained.



Schedule – 1B**WELDING****GENERAL**

These requirements apply to steel pipe and components only.

Notches or laminations on pipe ends not permitted and must be removed by cutting pipe as a cylinder and re-beveling of pipe end prior to welding.

QUALIFICATION OF PROCEDURES AND WELDERS

Welding procedures and welders for welding of gas pipelines shall be qualified as per API 1104 and shall include toughness testing requirements as applicable for the line pipe.

Welding procedures and welders, for station piping shall be qualified as per ASME Boiler and Pressure Vessel (BPV) Code Section IX or API 1104.

When welders qualified under API 1104 are employed for station piping, their qualification shall be based on destructive mechanical testing as per API 1104.

INSPECTION OF WELDS

All Non-Destructive Testing (NDT) including radiographic examination shall be performed in accordance with the requirements of API 1104 except that no root crack shall be permitted.

Regardless of operating hoop stress as well as location class all carbon steel butt welds shall be 100% radiographed. In case radiography is not possible due to safety reasons, weld shall be examined by using ultra sonic techniques.

REPAIR OR REMOVAL OF DEFECTIVE WELDS

Welds having defects shall be removed or repaired in accordance with API 1104 or ASME BPV code Section IX as applicable. Welders employed for repairs shall be qualified in accordance with "Qualification of Procedures and Welders".

Weld repair areas shall be subjected to additional radiography or ultrasonic testing after repair.



Schedule – 1C

PIPING SYSTEM COMPONENTS AND FABRICATION DETAILS

PIPING SYSTEM COMPONENTS

General

In addition to standards and specifications covered under ASME B 31.8 for various piping components, piping components manufactured conforming to standards and specifications listed under Annexure-I of this standard shall also be acceptable.

Valves and Pressure Reducing Devices

¹[Valves body, bonnet, cover and/or end flanges components made of cast iron and / ductile iron (as per ASTM A 395) shall not be used in CGD networks. However, in case of regulators, the body or components may be made of material as permitted under the specific code as mentioned in these regulations.]

Valves used in service lines of size NPS 2 and below shall conform to BS EN 331.

Flanges

Flanges made of cast iron, ductile iron and non-ferrous materials (brass or bronze) shall not be used in CGD networks.

Use of flanges in natural gas transmission and distribution piping is not permitted except for station piping e.g. CGS, DRS, MRS etc.

For piping class 150 or above all the flanges shall be with raised face.

Bolting

All stud bolts and nuts used in CGD networks shall be hot dipped galvanized as per ASTM A 153 or equivalent.

Fittings other than Valves and Flanges

Fittings made of cast iron and ductile iron shall not be used in CGD networks.

All plastic fittings used in CGD networks must have been type tested by an internationally recognized testing agency prior to their use.

¹ Subs. by point (b) of Cl. 2, *ibid.*, for 'Schedule 1C' (w.e.f. 09.03.2016).



¹[Thermoplastic fittings conforming to ISO 4437 Part 3 or EN 1555 Part 3 shall be acceptable and shall meet following requirements:]

- a. Polyethylene resin used for manufacture of thermoplastic fittings shall be virgin, cadmium free pigmented compound. Anti-oxidant and UV stabilizers used in PE resin shall ²[meet the requirements as per EN 1555-1, and ISO 4437-1]. Reprocessed material shall not be used.
- b. Grade of PE compound used for the fittings should not be less than that of PE pipes. In case fittings are of different grade than that of pipes, compatibility of the same with pipes shall be established prior to their use. However, in case of higher grade fittings separate compatibility test shall not be required. ³[****]
- c. Colour of fittings shall be yellow or black.
- d. Electro-fusion fittings complying with ISO 8085 Part 3 / EN- 1555 -3 shall be used for all sizes of PE pipes. Fittings fabricated from pipe shall not be used. Only injection moulded fittings are recommended.
- e. ⁴[For fusion fitting upto 63 mm, the entity may consider usage of fusion fittings with integral fixation device. However, external alignment clamp shall be used for all sizes.]
- f. Each Electro Fusion fitting shall be bar coded. Fusion fittings shall have permanent fusion indicator or a data card conforming to ISO-7810/ISO- 7811.
- g. The fusion jointing shall be carried out as per the procedure outlined in the standard DVS 2202 or equivalent.
- h. Carbon steel part of transition fittings used for connecting PE system with Carbon Steel system may have butt weld/plain/flanged ends.

Special Fittings

Mechanical fittings for making hot taps on pipelines and mains shall not be used. Fittings for hot taps shall be welded type (for steel pipelines and mains) and electro fusion type (for thermoplastic mains and service lines).

¹ Subs. by point (vi) of Cl. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016, (w.e.f. 24.11.2016).

² Subs. by Cl. (2) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Second Amendment Regulations, 2020 (w.e.f. 15.09.2020).

³ The words specified under the heading 'Fittings other than Vives and Flanges, shall be omitted by point (v) of Cl. (2) *ibid.* (w.e.f. 24.11.2016).

⁴ Subs. by point (A) of Cl. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2014, for point (e) of Schedule 1C (w.e.f. 16.12.2014).



EXPANSION AND FLEXIBILITY

Flexibility Requirements

When maximum gas temperature expected during operation is below 65°C, thermal expansion and stresses in the above ground steel piping shall be evaluated considering pipe temperature of 65°C.



Schedule – 1D

DESIGN, INSTALLATION AND TESTING

DESIGN INSTALLATION AND TESTING

General Provisions

The selection of design for city gas distribution network shall be based on the gas properties, required flowrates, operating pressures and the environment.

CGD network Description

A typical CGD Network should comprise of one or more or all of the following:

- i) *Primary network: A medium Pressure Distribution System comprising of Pipelines, Gas Mains or Distribution Mains normally constructed using steel pipes and connects one or more Transmission Pipeline to respective CGS or one or more CGS to one or more DPRS. The maximum velocity in the pipeline network should be limited to 100 ft / sec (30 m/sec) immediately after pressure regulating instrument.*

As far as practical, primary network should be fed through more than one city gate stations / sources of supply. The operating pressure shall be as defined under General Terms.

- ii) *Secondary Network: A low Pressure Distribution System comprising of Gas Mains or Distribution Mains usually constructed using thermoplastic ¹[(PE)] piping²[****] and connects DPRS to various service regulators at commercial, industrial, and domestic consumers. The network shall be sized for maximum flow velocity of 100 ft / sec (30 m/sec).*

- iii) *Tertiary Network: A service Pressure Distribution System comprising of Service Lines, Service Regulators and customer/ consumer Meter Set Assemblies constructed using a combination of thermoplastic ³[(PE)] ⁴[****] piping and GI/ copper tubing components.*

[Note: For italicized terms used in description of above networks, definitions as per ASME B 31.8 shall apply]

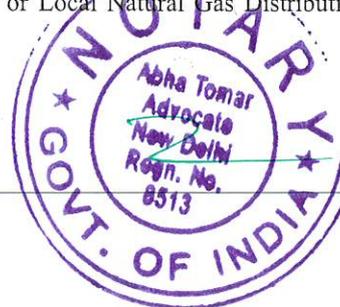
- iv) *City gate station (CGS): typically comprising of, but not limited to, the following facilities:*

¹ Ins. by point (i) of sub-cl. (A) of Cl. (3) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Second Amendment Regulations, 2020 (w.e.f. 15.09.2020)

² Omitted by Supra 1 (w.e.f. 15.09.2020).

³ Ins. by point (ii) of sub-cl. (A) of Cl. (3) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Second Amendment Regulations, 2020 (w.e.f. 15.09.2020)

⁴ Omitted by Supra 2 (w.e.f. 15.09.2020).



- Filters
- Separators (if required).
- Metering facilities.
- Heater (if required)
- Pressure reduction skid comprising active and monitor combination with a minimum 50% redundancy with stream discrimination arrangement, including slam shut valve for over and under pressure protection and creep relief valves¹[***].
- Online odorization equipment designed to minimize fugitive emissions during loading, operation and maintenance.

v) *Distribution Pressure Regulating Station or District Regulating Station (DPRS):* Located at various demand centers for domestic / commercial users typically consists of:

- Gas filter
- Heater (if required)
- Pressure reduction skid comprising active and monitor combination with minimum 50% redundancy with stream discrimination arrangement, including slam shut valve for over and under pressure protection with additional feature of under pressure protection if required²[***].
- Inlet and outlet isolation valves.

vi) *Individual Pressure Regulating Station (IPRS):* Located at the premises of an individual customer and having facilities similar to DPRS however, monitor regulator may or may not be provided. Metering facilities may or may not be part of this station.

vii) *Service Regulators:* Usually located at customer premises for maintaining supply pressure and designed to maintain safe condition even in the event of rupture in the regulator downstream section.

Network Design Requirements

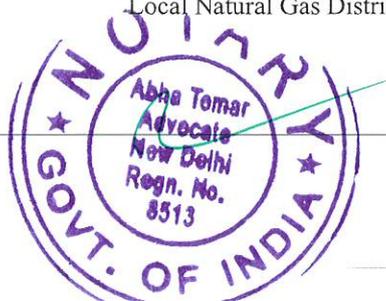
The design of CGD Networks and its components shall be such that it ensures:

- Supply of gas at constant volume into a system, which fluctuates in pressure between pre-determined upper and lower limits in the distribution network, or
- Supply of gas at a constant pressure at consumer end, and
- The design should recognize the need for safe guard against malfunction of any equipment and provide sufficient redundancy to ensure that the supply is secured against such malfunctions.

Facilities forming part of CGD networks shall be designed considering:

¹ The words and expression specified under point (iv) shall stand omitted by point (viii) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016, (w.e.f. 24.11.2016).

² The words and expression specified under point (v) shall stand omitted by point (viii) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016, (w.e.f. 24.11.2016).



- Range of flow rates and pressures required in various sections of the network
- Quality of gas, including cleanliness in respect of both solid and liquid particles.
- Metering requirements.
- Noise control and
- Corrosion Protection

Necessary calculations shall be carried out to verify structural integrity and stability of the pipeline for the combined effect of pressure, temperature, bending, soil/pipe interaction, external loads and other environmental parameters as applicable, during all phases of work from installation to operation. Such calculations shall include, but not limited to, the following:

- Buoyancy control and stability of pipeline in areas subjected to flooding / submergence,
- River crossing to be installed by trench less techniques, wherever soil data is favorable for such installations,
- Damage potential for steel pipeline from hazards associated with earthquake, if applicable.
- Layout of Station *Facilities*

The following aspects are to be considered in deciding layout of facilities at CGS, DPRS, IPRS, etc.

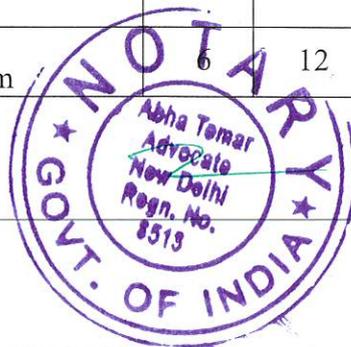
- i. Type and size of equipment.
- ii. P&IDs
- iii. Utility requirement.
- iv. Venting wherever required.
- v. Operation and Maintenance philosophy.

(a) *City Gate Station*

As far as possible the city gate station (CGS) shall be installed at the periphery of populated area. The entity should make best endeavor to have more than one CGS for supply security.

Inter distance between various facilities required at CGS shall be as per Table – 1.

Table – 1: Inter-distance between Facilities at CGS							
Sr. No.	From/To	1	2	3	4	5	6
1	Compound Wall	-	6	6	6	6	6
2	Control Room / Office Building / Store	6	-	12	12	2	15
3	Pressure Regulation and / or Metering	6	12	-	2	12	15
4	Odorant System	6	12	2	-	12	15



5	Electrical Sub Station	- #	2	12	12	-	15
6	Gas fired heaters	6	15	15	15	15	-

Notes:

1. All distances are in meters. All distances shall be measured between the nearest points on the perimeter of each facility.
2. For all the distance from the compound wall, the distance mentioned in this table and the local byelaws, whichever is higher is to be considered.

As per State Electricity Board recommendations.

Properly laid out roads around various facilities shall be provided within the installation area for smooth vehicular access.

Facility shall be provided with proper boundary wall / fencing with gate(s) in line with MHA (Ministry of Home Affairs) guidelines.

Buried piping inside the CGS area shall have a minimum depth of cover of 1.2 m. Where buried pipes come out of the ground, the underground coating on the pipe will continue for a length of at least 300 mm above ground.

Platforms and crossovers shall be provided for ease of operation and maintenance of equipment and piping where required.

Provision should be made for venting, purging and draining all sections of pipe work and equipment that may have to be isolated during construction or maintenance.

All vents shall be routed to a safe area and in a manner that gas vented out is blown away from the nearest building. Height of vent shall be minimum three (3) meters above working level. Distance between vent and boundary wall / fence shall be minimum five (5) meters.

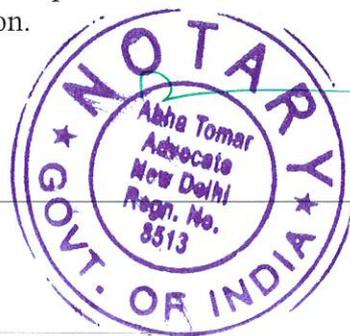
Gas detectors shall be installed at strategic locations covering to detect any gas leakage.

In case fired gas heaters are installed for heating of gas, all other facilities handling gas should be located down wind from heaters.

(b) *Distribution Pressure Regulating Station (DPRS) and Individual Pressure Regulating Station (IPRS)*

DPRS facilities can be located above ground or below ground.

In case DPRS is located below ground, the facilities shall either be inside a enclosed chamber with a provisions for entry of authorized personnel or be buried hermetically sealed module type with proper cathodic protection.



¹[In case butterfly valves are used in underground DPRS, the same shall conform to the requirements given in Annexure – I. Further, a dedicated isolation valve shall be installed upstream of such underground skid.]

For below ground installations, the vent line shall be terminated at a minimum height of three (3) meters above the ground level.

IPRS shall normally be located above ground.

DPRS/IPRS installed above ground shall be provided with proper security fencing as per requirement of local authorities. The distance between fencing and the wall of nearest building / structure shall not be less than two (2) meters.

²[For Wall mounted regulating system, safety features like crash guards, caging of facilities and like other facilities shall be provided. Further, the maximum outlet pressure shall be restricted up to 2.0 bar (g).]

[NOTES:

- i. **The consumer, shall be responsible for ensuring the separation distances for customer owned IPRS**
- ii. **Customer shall ensure that IPRS installation has been independently approved by certified third party agency before the entity supplies the gas.**
- iii. **The consumer shall ensure recertification once in 3 years.]**

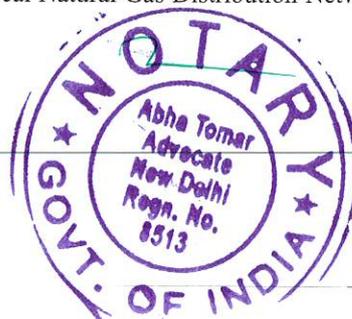
Requirements for Electrical Installations in CGD Network

All electrical equipment / installations shall meet following requirements:

- Electrical area classification of Installation, as basis for selection of Electrical Equipment, shall follow IS-5572.
- The specification of Electrical equipments shall be in line with IS-5571, “Guide for selection of Electrical Equipment for Hazardous Area”.
- Fire protection in Electrical installations shall be provided as per requirements specified in this standard.
- All electrical equipment, systems, structures and fencing, etc. shall be suitably earthed in accordance with IS 3043. The earthing system shall have an earthing network grid

¹ Ins. by point (A) of Sub-Cl. (iii) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2019, (w.e.f. 07.11.2019).

² Ins. by point (A) of Sub-Cl. (iii) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2019, (w.e.f. 07.11.2019).



with required number of electrodes. All Electrical equipment operating above 250 volts shall have two separate and distinct connections to earth grids. Separate earthing grid shall be provided for instrument and electrical power.

- Lightning protection shall be provided as per the requirements of IS:2309. Self-conducting structures having metal thickness of more than 4.8mm may not require lightning protection with aerial rod and down conductors. They shall, however, be connected to the earthing system, at least, at two points at the base.

Instrument and Control System

Instrumentation and control system for the CGD networks, shall in general meet the requirement of API Standards: API- RP-551, 552, 553, 554, 555 and 556 "Manual on Installation of Refinery Instruments and Control Systems" to the extent applicable.

Buildings Intended for Human Occupancy and Location Classes for Design and Construction

For the purpose of determining number of building for human occupancy and Location Classes, 1 -mile distance shall be replaced by 1600 m and fractions thereof.

In case of cluster of buildings, Location Class 2 or Location Class 3 may be terminated a distance of 200 m from the nearest building in the cluster.

Location Class 2 or 3 shall be terminated at least 200 m from the end dwelling i.e. dwelling located at the boundary of the Location Class 2 or 3 as the case may be.

When presence of multi-story buildings alone result in Location Class 4, the Location Class 4 ends 200 m from the nearest building with 4 or more stories above ground.

This standard does not allow Design of pipelines and piping as per Location Class 1, Location Class 2 and Location class 3.

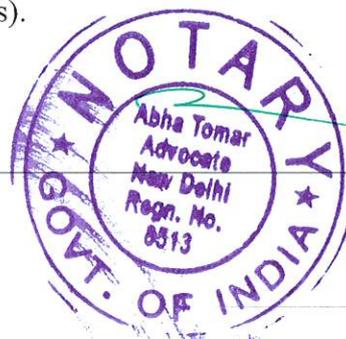
Location Class 1, 2 and 3 shall be used only for re-certification of existing Installations and facilities, which were laid/built/constructed before the date of notification of these regulations.

STEEL PIPE

Additional Requirement for Nominal Wall Thickness

Consideration shall also be given to loading due to following while selecting nominal wall thickness t as per ASME B 31.8 as appropriate:

- Overburden loads
- Dynamic and seismic loads
- Cyclic and vibratory loads
- Internal pressure fluctuations
- Geo-technical loads (including slides, differential settlement of piping, loss of support, and thermal effect of the pipeline on soil properties).



In any case minimum thickness of pipe permitted as per this standard shall not be less than 6.4 mm, irrespective of the grade of the pipe material.

¹[In any case minimum nominal thickness of pipe permitted as per this standard shall be 6.4 mm for pipe size 4 inch nominal dia. and above, irrespective of the grade of the pipe material.

In all existing cases where thickness of pipe is less than 6.4 mm for pipe size 4 inch and above, Quantitative Risk Assessment shall be carried out and the risk level shall be reduced to ALARP (As low as reasonably possible).

For both aboveground and underground pipe size less than 4 inch nominal dia., the minimum nominal thickness shall be as per table below:

Minimum Pipe Wall Thickness (Ref ASME B36.10 M)		
ANSI Rating- 150 # to 300 #		
NPS	Identification	Schedule No.
0.5	XS	80
0.75	XS	80
1	XS	80
1.5	XS	80
2	XS	80
3	STD	40

Design Factors F and Location Classes

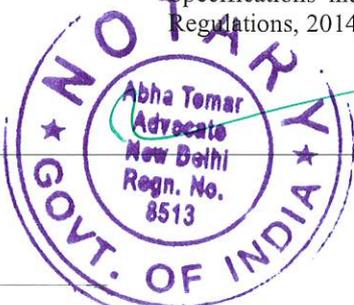
Design factor corresponding to Location Class 4 shall only be used.

All exceptions to basic design factors to be used in design formula shall be as per Table – 2 of this standard.

Pipelines or Mains on Bridges

Pipeline on bridges should be avoided. Under unavoidable conditions, pipeline installed on

¹ Subs. by point (B) of Cl. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2014, for 'para 2 & 3 under the head of Steel Pipe in Schedule 1D' (w.e.f. 16.12.2014).



railroad, vehicular, pedestrian, or other pipeline bridges, a design factor of 0.40 shall be used for Location Class 4.

In cities where crossing the river through HDD crossing is not possible, pipeline laying on river bridges is permitted.

Metering Facilities

Upstream dry gas filter(s) shall be installed when rotary or turbine meters are used.

Pressure / Flow Control Facilities

(a) Protection against over pressure of pipeline or mains downstream of city gate station (CGS) shall be provided as follows:

- (1) The provision of *Active / Monitor Regulator System* (i.e. monitor regulator in series with a controlling (active) regulator) shall be the principal method of controlling pressure.

[Note: To avoid problems associated with a regulator being at rest for prolonged periods it is recommended that the monitor regulator is so impulsed that it can also operate as a first stage regulator.]

- (2) Adequately sized pressure relief valve(s) could be used for overpressure protection downstream of controlling regulator(s) provided Quantitative Risk Assessment is made for environmental hazards (fire / explosions) associated with large release of gas volume of gas release and the risks are found within acceptable level.

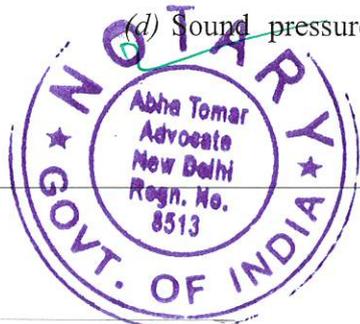
Pressure relief valve(s) should be carefully sized to meet their required duty and to minimize the volume of gas released. The speed of relief valve opening should be adequate and they should re-seat cleanly when normal pressures are restored. The relief valve should be installed and provided with test connections in the impulse pipe work in such a way as to enable them to be set up and tested in-situ.

- (3) Over pressure of shut-off valve(s) or Slam-Shut Valve(s) upstream of the controlling regulators are preferred as overpressure protective devices instead of pressure relief valves. Being ultimate overpressure protection for the pipeline system, it is essential that the Slam-Shut valves are fast closing, highly reliable and secure valve.

(b) The isolation valve of the sensing lines of regulators and slam shut valves should have provision for locking in open position.

(c) Additionally suitable gas heaters upstream of regulators / control valves/ pressure reduction system should be provided in case after pressure let down operating conditions would result in low temperatures beyond design conditions of downstream facilities.

(d) Sound pressure levels shall be limited to the values prescribed by Environmental



Authorities but in no case it shall exceed 110dbA.

Table 2 - Design Factors for Steel Pipe Construction				
Facility	Location Class			
	1*	2*	3*	4*
Pipelines	0.72	0.60	0.50	0.40
Crossings of roads, without casing:				
(a) Private roads	0.72	0.60	0.50	0.40
(b) Unimproved public roads	0.60	0.60	0.50	0.40
(c) Roads, highways, or public streets, with hard surface	0.60	0.50	0.50	0.40
Crossings of roads, with casing:				
(a) Private roads	0.72	0.60	0.50	0.40
(b) Unimproved public roads	0.72	0.60	0.50	0.40
(c) Roads, highways, or public streets, with hard surface and Railway crossings	0.72	0.60	0.50	0.40
Pipelines on bridges	0.60	0.60	0.50	0.640
Parallel Encroachment of pipeline on roads and railways				
(a) Private roads	0.72	0.60	0.50	0.40
(b) Unimproved public roads	0.72	0.60	0.50	0.40
(c) Roads, highways, or public streets, with hard surface and Railway crossings	0.60	0.60	0.50	0.40
Pipeline on bridges	0.50	0.50	0.50	0.40
River Crossing- open cut [1]	0.72	0.60	0.50	0.40
Horizontal Direction Drilling (HDD) [1]	0.72	0.60	0.50	0.40
Compressor station piping	0.50	0.50	0.50	0.40
Fabricated assemblies (scraper traps, SV stations, pressure/flow control and metering)	0.60	0.60	0.50	0.40



facilities, etc.) ^[2]				
Near concentration of people in Location Classes 1 and 2 ^[3]	0.50	0.50	0.50	0.40

Notes:

- 1 Higher thickness may be used if required to control stresses or stability during installation and operation.
- 2 Thicker pipe in Location Class 1 is required throughout the assembly and for a distance equal to lesser of 5 diameters or 10 ft in each direction beyond the last fitting.
- 3 Near concentration in Location Class 1 and 2 means places of public assembly (school, temple, church, hospital, club, markets places etc.) used by 20 or more people frequently.

***Location Class 1, 2 & 3 shall be used for the purpose of recertification of Existing Installations only.**

- (e) Gas velocities in piping up to 20 m/sec before filter and 40 m/sec (120 ft / sec) after filter, at peak flow conditions, may be permitted provided care is taken to ensure that allowable sound pressure values are not exceeded and materials selected are suitable to prevent erosion at such high velocities.

However, the gas velocity shall not cross the recommended velocity given by the Original Equipment Manufacturer for the equipments used in the PRI.

- (f) Gas filtration facilities with 100% redundancy shall be provided to avoid damage to instrumentation and other facilities.
- (g) Immediately downstream of regulators or control valves, use of conical reducers is recommended.
- (h) In order to prevent over pressurization of piping downstream of regulators / control valves, creep relief valve should be provided, if required.
- (i) For isolation of the CGS during emergency, quick closing valve (with remote operation facility in case of unmanned station) shall be installed at the inlet of CGS.

Protection of pipelines and mains from hazards

When steel pipelines or mains are installed in areas that are normally under water, anti-buoyancy measures adopted shall be such that specific gravity of resulting installation is 1.10 or more.

Pipelines and mains installed on bridges and other locations where they are exposed to accidental damages due to vehicular traffic, suitable barricades / crash guards shall be installed for their protection.



The pipeline in close proximity to unstable structures, landfill sites or where construction could lead to damage to pipeline, should be avoided.

Pipelines and mains installed in the areas normally under water or subject to flooding (i.e. lakes, bays, or swamps etc.) shall be provided with addition anti-buoyancy measures such as concrete weight coating, geo-textile bags filled with graded stones or anchorages, etc. to prevent floatation. Minimum specific gravity of installation shall be 1.2 after providing anti-buoyancy measures.

Cover, Clearance and Casing Requirements for Buried Steel Pipelines and Mains

Minimum depth of cover for buried steel pipelines shall be as per the table given below;

Table – 3: Minimum Cover Requirements for Steel Pipelines	
Location	Min. Cover ^[1] (m)
Normal / rocky terrain	1.0
Minor river / unlined canal / nala crossings, tidal areas and other watercourses ^[2]	1.5
Major river crossings ^[2]	2.5
Rivers with rocky bed	1.5
Lined canals / drains / nalas etc.	1.5
Drainage ditches at roadways and railroads	1.0
Rocky Areas	1.0
Cased / uncased road crossing ^[3]	1.2
Cased railroad crossings ^[3]	1.7

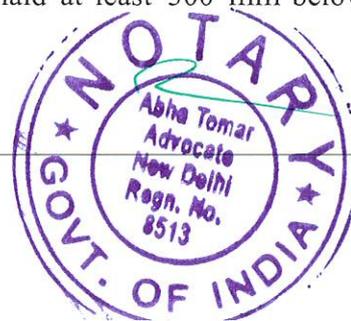
NOTES:

1. Cover shall be measured from the top of coated pipe to the top of the undisturbed surface of soil or the top of graded working strip, whichever is lower. The fill material in the working strip shall not be considered in the depth of cover.
2. For river / watercourses that are prone to scour and / or erosion, the specified cover shall be measured from the expected lowest bed profile after scouring / erosion. Where scour level cannot be established, an additional cover of minimum 1 meter shall be provided from the existing bed of the river/water course.
3. The cover shall be measured from the top of road or top of rail, as the case may be.

Whenever the above provisions of cover cannot be provided due to site constraints, additional protection in form of casing/ concreting etc. shall be provided.

Clearance between Pipelines or Mains and other underground structures

- (a) When a buried steel pipeline or main has to cross any existing underground pipeline, cable, drain or other services, the pipeline shall be laid at least 300 mm below from



such services.

- (b) When laid parallel to any existing underground cable, drain or other utilities, the pipeline or main shall be laid with a clear distance of at least 300 mm from existing utility.
- (c) As far as practical, a minimum separation of three (3) meter should be maintained between the steel pipeline or main and footing of transmission tower.
- (d) A clearance sufficiently large to avoid electrical fault current interference shall be maintained between the pipeline and the grounding facilities of electrical transmission lines.
- (e) Clear distance between new steel pipeline or main running parallel to existing pipeline should be minimum 5.0 meters when heavy conventional construction equipment is expected to be utilized. This distance may be reduced, after careful assessment of construction methodologies, to three (3) meters, provided it does not result in unsafe conditions during construction. Existing pipeline should be clearly marked on the ground during construction. Bi-language (local language and Hindi / English) caution signs should be installed while working in such areas.
- (f) While laying more than one new hydrocarbon pipelines or mains in the same trench, clear separation of minimum 500 mm shall be maintained between adjacent pipelines.
- (g) No steel pipeline or main should be located within three (3) meters of any habitable dwelling or any industrial building unless it is provided with at least 300 mm of cover over and above minimum cover specified under Table -3 above or special protective measures such as concrete slab, steel casing are provided.

Casing Requirements under Railroads, Highways, Roads or Streets

Steel casing at road/railway crossings, when provided to meet statutory requirements, shall be designed in accordance with API 1102. Casing pipe diameter shall be minimum two pipe sizes bigger than carrier pipe. In case of PE, the casing can be RCC pipe of min NP3 class.

Bends, Elbows and Miters in Steel Pipelines and Mains

Miters bends and wrinkle bends are not permitted in pipelines and mains used in CGD networks regardless of operating hoop stress.

Cold field bend radius for pipes of size NPS 20 and larger shall be minimum 40 times the pipe diameter.

As far as possible use of short radius elbows should be avoided.

Hot Taps

Split tees designed to fully encircle the pipe shall be used for making hot taps. The split Tees



shall be designed considering a minimum design factor $F = 0.40$.

However, in case of Hot taps of size upto $1/4^{\text{th}}$ of the nominal bore of the main pipeline, use of weldolets is permitted in place of split tees.

Full bore ball valve shall be used when making branch connections using hot taps.

Recommendations as per API RP 2201- Recommended Practice for Safe Hot Tapping Practices in the Petroleum and Petrochemicals Industry shall be followed while carrying out hot tapping works.

Where it is not possible to maintain the clearances, cover, vent locations etc. mentioned in this standard, the entity shall carry out special design and construction methodologies through experienced personnel/consultant and seek clearance from the Board.

Testing after Construction

General Provisions

Proper communication facilities shall also be arranged for during testing.

Testing equipments / instruments shall be properly inspected and shall have valid calibration certificates before they are used for testing.

Test Required to Prove Strength of Pipelines and Mains to operate at Hoop Stresses of 30% or more of Specified Minimum Yield Strength of Pipe

All buried steel pipelines and mains shall be pressure tested after installation using water as a test medium. Minimum test pressure shall be equal to 1.4 times *Maximum Allowable Operating Pressure*.

Test procedure as per ASME B 31.8 Appendix N "Recommended Practice for Hydrostatic Testing of Pipelines in Place" shall be followed.

Hold-up time for the pressure testing shall be minimum 24 hours for underground and four hour aboveground pipeline.

Safety During Tests

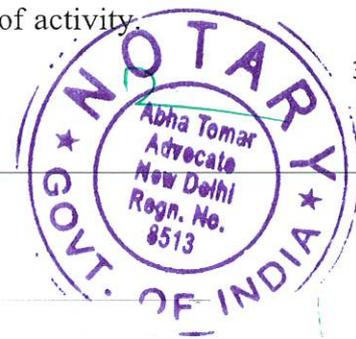
Relevant Warning Signs shall be displayed at the test area.

The test area shall be properly cordoned to prevent any accidents.

A proper Emergency Response Plan shall be in place and emergency contact numbers of relevant agencies should be visible.

Commissioning of Facilities

Appropriate Work Permit should be issued based on the kind of activity.



Fire fighting equipments should be available during commissioning.

Proper communication facilities should also be arranged for.

A proper Emergency Response Plan should be in place and emergency contact number of relevant agencies should be available.

OTHER MATERIALS

Ductile Iron Piping System Requirements

Use of ductile iron piping is not permitted for CGD networks as per this standard.

Design of Plastic Piping

Plastic pipe shall not be used for *Pipeline and Distribution Mains* operating at pressure in excess of 100 psig.

Use of thermosetting plastic piping is not permitted as per this standard.

Plastic Pipe and Tubing Design Formula

¹[The design pressure for plastic gas piping systems or the nominal wall thickness for a given design pressure shall be determined by the following formula:]

$$P = 2S * (t / (D-t)) * 0.32$$

Where

D = Specified outside diameter in mm

P = Design pressure in psig

t = Nominal wall thickness in mm

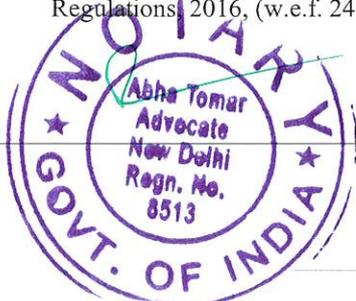
S = Long term hydrostatic strength in barg (psig) determined in accordance with applicable pipe specification at temperature equal to 73°F, 100°F or 120°F.

Thermoplastic Design Limitations

The design pressure shall not exceed 100 psig (7 bar).

Thermoplastic pipe, tubing and fittings shall not be used where operating temperature of the materials will be:

¹ Subs. by point (ix) of Cl. (2) the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016, (w.e.f. 24.11.2016).



- 1) Below 32°F (0 degree centigrade) or
- 2) Above 120°F (50 degree centigrade) or temperature at which long term hydrostatic strength used in design formula in para 842.31 of ASME B 31.8 is determined, (whichever is lower).

Minimum thickness shall not be less than 2.3 mm.

Pipe wall thickness selected shall be such that it corresponds to Standard Dimension Ratio indicated in Table-4 below. Pipes with non standard SDR should not be used.

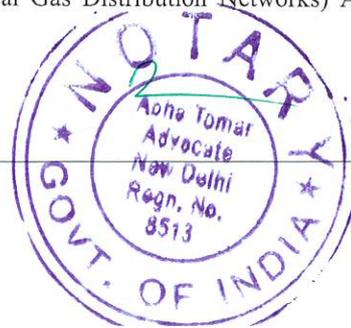
Table 4 - Wall Thickness and Standard Dimension Ratio for Thermoplastic pipes				
Nominal Outside Diameter in mm	Minimum wall thickness in mm for Standard Dimension Ratio, SDR			
D	17.6	13.6	11	9
16	2.3	2.3	2.3	2.3
20	2.3	2.3	2.3	2.3
25	2.3	2.3	3.0	3.0
32	2.3	2.3	3.0	3.6
40	2.3	3.0	3.7	4.5
50	2.9	3.7	4.6	5.6
63	3.6	4.7	5.8	7.1
75	4.3	5.5	6.8	8.4
90	5.2	6.6	8.2	10.1
110	6.3	8.1	10.0	12.3
125	7.1	9.2	11.4	14.0
140	8.0	10.3	12.7	15.7
160	9.1	11.8	14.6	17.9
180	10.3	13.3	16.4	20.1
200	11.4	14.7	18.2	22.4

Design Pressure of Plastic Fitting

All fittings used shall be electro fusion type. Other types of fittings are not permitted. ¹[All PE fittings shall conform to ISO 4437 Part 3 or EN 1555 Part 3]. The wall thickness of the fittings shall be more or equal to the wall thickness of the pipe jointed.

Protection from Hazards

¹ Subs. by point (x) of Cl. (2) the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016, (w.e.f. 24.11.2016).



In addition to requirements specified under Para titled *Protection of Pipelines and Mains from Hazards* in this standard, following additional requirements shall be complied with.

The relative position of CGD network with respect to other underground utilities shall be as given in Figure 1:

Where open cut techniques are used, a warning tape of Yellow colour shall be laid 200 mm above the pipe.

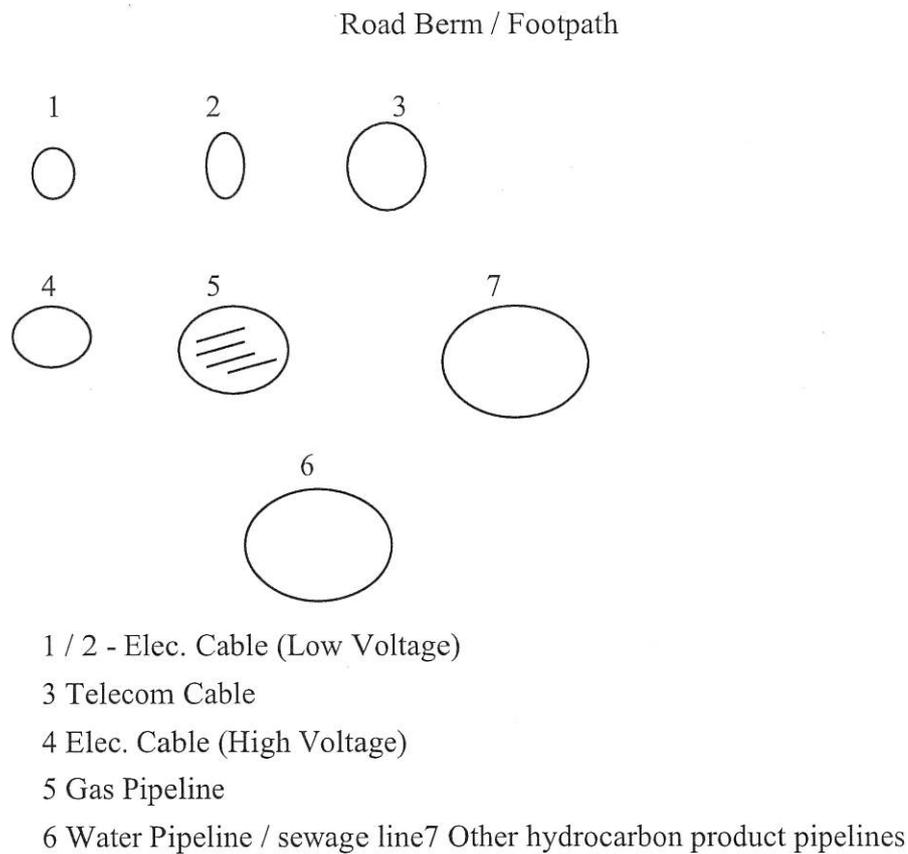


Figure 1 – Relative Position of Gas Pipeline and Distribution Mains

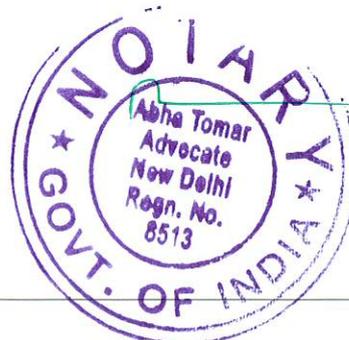
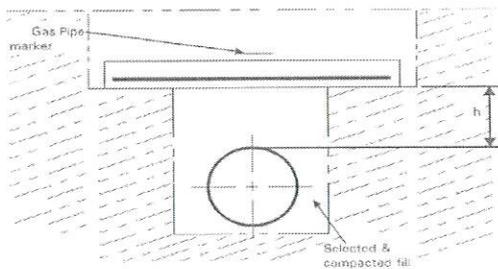


Figure 2 (a) - Concrete Slab

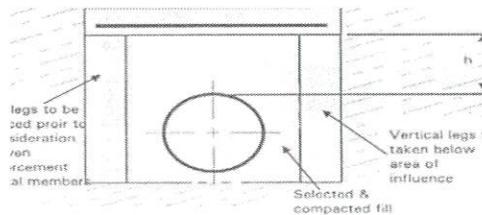


Figure 2 (b) - Concrete Slab with supports

When insisted by the authorities at identified locations, a layer of brick /concrete or impact resistant tape may be laid over pipeline as a protection against excavating machinery as indicated in the Figure – 2 (a) or (b).

Plastic Pipe and Tubing Joints and Connections

General Provisions

Threaded joints in plastic pipe are not permitted.

Plastic piping joints shall be made by Electro Fusion fittings only. ¹[****]. Jointing of plastic piping by butt fusion method, solvent cement method, adhesive method, heat fusion method or by means of compression couplings or flanges is not permitted. Recommendations of the fitting manufacturer shall be followed in this regard.

All electro fusion fittings shall be bar coded and the control unit shall be equipped with bar code reader to directly transfer fusion data to control unit. Bar coding shall be long lasting even when the joint is buried in corrosive soil, alternatively each fitting shall have a data card which can be read by the computer and thereafter the card is positioned with the joint.

Installation of Plastic Piping

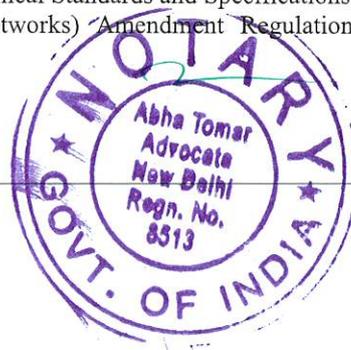
Installation Provision

Use of thermoplastic piping in above ground piping is not permitted unless the piping is completely protected against deterioration (e.g. high temperature ultra violet degradation) by corrosion protected metallic or reinforced concrete or Glass Reinforced Plastic (GRP) enclosure.

Direct Burial

Directly buried thermoplastic pipe shall have a minimum thickness of 2.3mm.

¹ The words and expression specified under General provision of Schedule 1D, shall stand omitted by point (xi) of Cl. (2) the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016, (w.e.f. 24.11.2016).



Trench width shall be at least 300 mm.

The bed of the trench shall be free of sharp objects, stones etc. In rocky areas trench shall be padded with soft soil or sand to minimum depth of 150 mm below the pipe.

Bends and Branches

Branch connections shall be made only by socket type electro fusion tees or electro fused Saddle connections.

Hot Taps

Use of special saddle or split tee type electro fusion fittings for hot tapping is permitted.

Testing Plastic Piping after Construction

General Provisions

Testing equipments / instruments shall be properly inspected and shall have valid calibration certificates before they are used for testing.

Proper communication facilities shall be available during testing.

Test Requirements

Thermoplastic piping shall not be tested at material temperature above 120°F (50 degree centigrade).

Test medium shall be air or nitrogen for test pressure up to 100 psig. For test pressure higher than 100 psig, water shall be used as test medium.

Test duration shall be minimum 24 hours for plastic distribution mains of length greater than 1 km and minimum 4 hours for length shorter than 1 km.

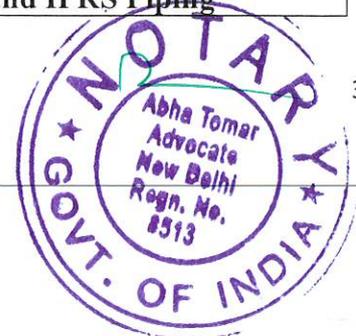
In case water is used as test medium, test duration shall start after achieving thermal stabilization.

Suitable relief valve set at 5% higher than test pressure shall be fitted at the test heads to avoid over pressurization during testing.

Test Requirements for DPRS and IPRS Piping

DPRS and IPRS piping shall be subjected to strength test and leak test, before commissioning, as given in table-5 below:

Table 5 – Testing Requirements for DPRS and IPRS Piping



Design Pressure	Min. Test Pressure	Test medium	Min. Test Duration
Up to 138 mbarg (2 psig)	3.45 barg (50 psig)	Air	2 hours
From 138 mbarg to 4.14 barg (2 to 60 psig)	1.5 times Design Pressure	Air	2 hours
Above 4.14 barg (60 psig)	1.5 times Design Pressure	water	2 hours

Acceptance criteria shall be no pressure loss after accounting for temperature variation.

Safety During Testing

Relevant Warning Signs shall be displayed along the test section.

The test area should be properly cordoned to prevent any accidents.

A proper Emergency Response Plan shall be in place and emergency contact numbers of relevant agencies should be available.

CONTROL AND LIMITING OF GAS PRESSURE

¹[Control and Limiting of Gas Pressure in High Pressure Steel or PE Distribution System]

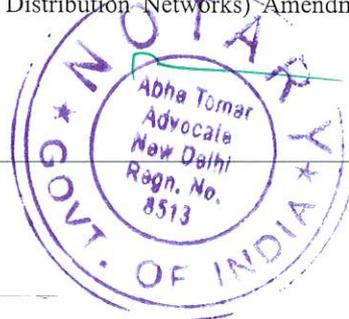
Use of automatic shut-off device (slam shut valves) as a means of accidental over- pressure of high pressure distribution system is preferred over pressure relief valves or weight-loaded relief valves or spring loaded diaphragm type relief valve.

DPRS/IPRS shall normally be equipped with minimum two safety devices. At least one of them shall be a slam shut valve operating on over pressure for those installations whose inlet operating pressure is more than 60 psig.

To prevent over pressurization of downstream system during periods of low flow, creep relief valve can be used. If a monitor regulator is installed in the system, it shall be such that it is the first acting device in the pressure safety system.

Control and Limiting of Gas Pressure in low Pressure Distribution Systems

¹ Subs. by point (xii) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016 (w.e.f. 24.11.2016).



A combined Over Pressure Shut-Off (OPSO) regulator with built-in creep relief is also acceptable device for control and limiting of gas pressure in low pressure distribution system.

¹[****]

Service regulator with a built-in Under Pressure Shut-Off (UPSO) regulator is also acceptable device for control and limiting of gas pressure to consumer.

VALVES

As far as practical, the valves in the distribution mains should be installed below ground with the valve operating device readily accessible. A stem extension may be used to elevate the valve operator above ground provided it does not cause obstruction to traffic and / or pedestrians. In such cases, sealant / lubrication points and vent pipe work shall also be extended above ground for ease of operation.

Valves of size 4 inches and above shall be fitted with double block and bleed facility.

Spacing between valves on distribution mains, whether for operating or emergency purpose shall be decided as follows:

(a) High Pressure Distribution System:

Based on operation and maintenance flexibility requirements, valves may be provided on:

- Either side of water body crossings.
- Strategic take-off points including future developments.

Based on risk associated with emergency situations requiring speedy isolation and resulting number and type of customers affected by such emergencies etc.

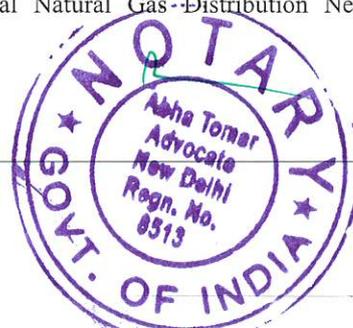
- In steel distribution mains valve spacing should normally not be more than 3 km,

²[The inter-distance between the Sectionalising Valves in steel pipes in CGD networks outside municipal limits can be maintained as per PNGRB (Technical Standards and Specifications including safety Standards for Natural gas pipelines) Regulations, 2009 considering the location class after complying the following, namely:

- i. The steel pipelines in the CGD networks shall be designed considering location Class-4;

¹ Subs. by point (xiii) of Cl. (2), *ibid.* (w.e.f. 24.11.2016).

² Ins. by sub-cl (B) of CL. (2) of reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas-Distribution Networks) Second Amendment Regulations, 2020 (w.e.f. 15.09.2020).



- ii. The gas in the network is odorized and filtered; and
- iii. Additional number of SVs shall be provided to meet the requirements as per location class in case of, the change in the population density. The assessment of location class shall be undertaken every year]

- In plastic distribution mains valve spacing should normally not be more than 1 km.

The above spacing, however, may be increased or decreased based on risk assessment and to allow location of valve at an easily accessible location.

(b) Low Pressure Distribution System:

Valves in low pressure distribution system may be provided at locations requiring isolation for ease of maintenance in addition to those required as per following Para.

Distribution System Valves

A valve shall be installed on the inlet and outlet piping of each regulator station controlling flow or pressure of gas in distribution system. The distance between the valve and regulator(s) shall be adequate to allow operation of the valve during emergency (such as large leakage or fire). These valves should be located in a manner that they are easily accessible during emergency.

VAULTS

Accessibility

In case part of Vault or Pit extends above ground (e.g. to avoid water flooding in low lying areas that cannot be avoided), then, it shall be located such that it causes minimum interference / hindrance to the traffic / pedestrians.

CUSTOMERS' METERS AND REGULATORS

Location for Customers' and Regulator Installations

Customer meter shall preferably be located on the wall outside the kitchen, however, when customers' meters and regulators are located inside the building, it should be located in a well ventilated area.

GAS SERVICE LINES

General Provisions Applicable to Steel, Copper and Plastic Service Lines

Service lines shall be sized for a maximum flow velocity of 15 m / sec.

Installation of Service Lines



¹[All plastic pipe and fittings shall be laid underground and shall not be exposed.]

The buried service lines shall be provided with a minimum cover of 1.0 m. Where it is impractical to provide 1.0 m cover due to physical constraints, additional protective measures such as concrete slabs or high impact resistance plastic sheets shall be installed at least 300 mm above the service line. In no case the depth of cover shall be less than 600mm.

For transition from plastic pipe to GI pipe, transition fittings shall be used. Plastic part of transition fitting protruding above ground shall be protected by encasing it with concrete guard.

In case carbon steel section beyond transition fitting is below ground, it shall be protected against corrosion by minimum 400 micron thick 2 pack high build epoxy coating.

Above ground service piping shall be Galvanized Iron or copper or carbon steel protected by anti-corrosive coating.

Wherever the service line riser is installed in confined spaces like basements, only welded risers shall be used. The gap between riser and wall shall be minimum 25 mm to and shall be supported at every 2 m. Ventilators shall be provided in confined space. ²[In case, natural ventilation is not available, the Petroleum and Natural Gas Regulatory Board (Gas Supplies to Multi Occupancy Residential Buildings) Guidelines, 2020 and the Petroleum and Natural Gas Regulatory Board (Gas Supplies to Industrial, Commercial Customers) Guidelines, 2020. as applicable shall be adhered to.]

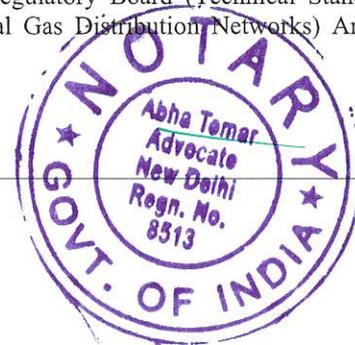
³[The depth of cover can be further reduced upto 375 mm provided it meets the following requirements:

- i. The line pressure shall not exceed 110 mbar.
- ii. The diameter of pipe shall not exceed 63mm.
- iii. Pipe shall be laid in a trench with Reinforced Cement Concrete (RCC) slab at the top and bottom. The RCC slab of the roof of basement shall be treated as the bottom.
- iv. There shall be a sand filling across three sides of the line pipe of 100 mm each.
- v. RCC on top shall have minimum thickness of 150mm.
- vi. The top side shall be covered by warning mat.
- vii. The Quantitative Risk Assessment (QRA) of the site shall be carried out and specific approval from management shall be taken for reducing the depth of cover upto 375mm.
- viii. The site shall be private property i.e. multi-storey buildings / apartments with no movement of heavy vehicles.]

¹ Subs. by point (c) of Cl. 2, *ibid.*, for 'Schedule 1D' (w.e.f. 09.03.2016).

² Ins. by sub-cl (C) of CL. (2) of reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Second Amendment Regulations, 2020 (w.e.f. 15.09.2020).

³ Ins. by point (xiv) of Cl (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016 (w.e.f. 24.11.2016).



Usage of PE pipes to construct above-ground risers is permitted, subject to meeting the following requirements, namely: -

- (a) PE pipe employed shall conform to the requirements specified at Annexure 1 of these regulations;
- (b) The PE pipe shall be used starting from a height of 3 metres from the ground level, up to which GI pipe shall be used ;
- (c) The PE pipe shall be entirely protected from exposure to sunlight and any damage due to external impact;
- (d) The fittings employed and the jointing method for the PE riser system shall conform to the requirements of GIS / PL3: 2006 standard.]

Type of Valves Suitable for Service Line

Valves

Soft seated valves in service lines are not permitted.

Steel Service Lines

Design of Steel Service Lines

All underground steel service lines shall be joined by welding using qualified welding procedure and welders.

Installation of Service Lines into or Under Building

Use of sleeve for laying steel pipe through wall, or under outer wall foundations of building or under the building is not recommended. Such underground lines shall be protected against corrosion by minimum 400 micron thick 2 pack high build epoxy coating.

Ductile Iron Service Lines

Use of ductile iron service lines is not permitted.

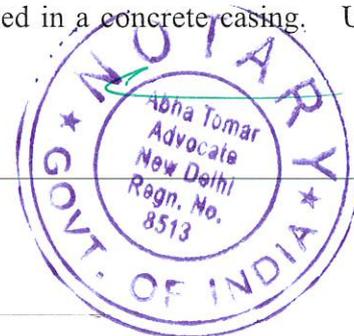
Plastic Service Lines

Design of Plastic Service Lines

Only electro fusion fittings shall be used in plastic service piping including pipe to pipe joints.

Installation of Plastic Service Lines

Installation of plastic pipe above ground is not recommended. In case any section of plastic pipe extends above ground, it shall be completely encased in a concrete casing. Use of



flexible conduit is not permitted.

Installation of Plastic Service Lines into or Under Buildings

Installation of plastic service lines under or inside the building is not permitted as per this standard.

Service Line Connections to Mains Service Lines Connections to Steel Mains

Service line connection to steel mains shall be as follows:

- In case of plastic service line, connection to underground steel main shall be by use of transition fitting in plastic piping with steel part of transition fitting welded to steel main piping.
- Direct connection of galvanized iron or copper service lines to underground steel mains is not permitted.

Service Lines Connections to Plastic Mains

- In case of plastic service line, connection to plastic main shall be by use of electro fusion fittings only.
- Direct connection of galvanized iron or copper service lines to underground plastic mains is not permitted.

PIPING BEYOND CONSUMER METER SET ASSEMBLY TO GAS APPLIANCE

Piping connecting consumer meter set assembly to consumer gas appliance shall be either GI or copper up to last valve located near actual appliance.

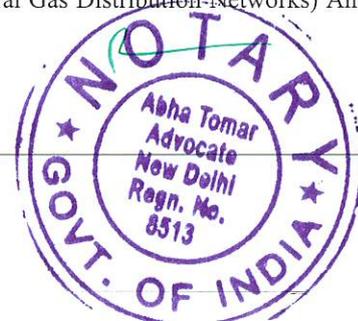
¹[A metal seated leak detection cum excess flow shut off valve may be provided near the appliance located at easily accessible location by the authorised entity.]

A metal seated leak detection cum excess flow shut off valve shall be provided near the appliance located at easily accessible location by the authorised entity. The valve shall be designed to shut off in case of sudden leakage of gas from the hose or in case of burner flame-off condition.

Appliance shall be connected to gas line with a flexible and braided hose as per IS 9573. The hose shall not be exposed to internal or external temperature exceeding the recommended limits. Care shall be exercised not to exceed permissible bend radius specified in IS: 9573 (Table 1 - Dimensions and bend radii for rubber hoses).

Length of this hose shall be kept minimum. However, in no case the length shall be more than

¹ Subs. by point (B) of Sub-Cl. (iii) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2019, (w.e.f. 07.11.2019).



1.5 meters. Both ends of the hose shall be firmly clamped on the nozzle by metallic clamps.

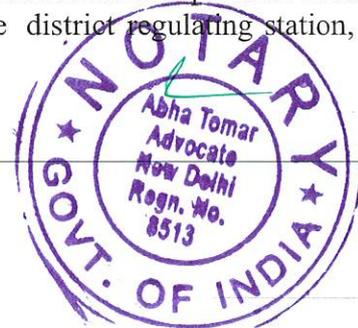
Schedule – 1E

OPERATING AND MAINTENANCE PROCEDURES

The present standard covers the City Gas Distribution, Design, Installations, Commissioning and Operation in general. The Operation and Maintenance Procedures prescribed herein under are for general guidelines to be implemented as per the provisions of the standard. The entities engaged in laying, building, operating and expending City or Local Gas Distribution Network will create an organization handling operating and maintenance including meeting the emergencies arising in the system.

The main operation area would be to handle gas receipt, odorisation and pressure reduction (including heating the gas, if required) and managing the district regulating station, field

43



regulators and gas metering for all kind of customers such as domestic, commercial and industrial.

The gas measuring billing including energy balance shall be part of the operation. The safety, health and environment including compliance of regulatory measures shall be a part of the responsibility of the operating group. The maintenance activity shall cover the maintenance and upkeep of the City Gate Station(s), District Regulating Stations, Field Pressure regulating Stations and end consumers facilities, sectionalising valves and other assets and facilities. This inter-alia will evolve regular maintenance, route patrolling to contain third party damages and maintenance of safety provisions including offsite emergency plan and onsite emergency plan, mutual aid and disaster management plan. The following sections briefly refer to such activities: -

1. Operating and Maintenance Procedures affecting the safety of gas transmission and distribution facilities.
2. External Corrosion Control
3. Odorisation

OPERATING AND MAINTENANCE PROCEDURES AFFECTING THE SAFETY OF GAS TRANSMISSION AND DISTRIBUTION FACILITIES.

Basic Requirements

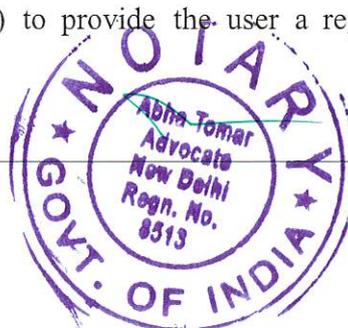
The entity operating a CGD network shall have an effective Health, Safety and Environment Management System (HSE Management System) and Management of Change System in place to ensure overall safety during operation and emergencies.

The HSE Management System shall cover the following key elements.

- HSE Policy Statement
- Organizational objectives to ensure implementation of the policy
- Set of detailed processes supporting each activities of the HSE management system
- Implementation of control and monitoring activities
- Periodic monitoring, review and reporting of performance
- Audit of internal and external activities

Following processes shall be prepared as part of HSE Management System:

- Emergency Management System to safely handle emergencies with minimal risk.
- Disaster Management Plan encompassing offsite and onsite emergency response plans and mutual aid system
- Hazard Identification Processes such as HAZOP
- Risk Analysis and Risk Assessment Process such as QRA
- Safety and Technical Competency System.
- An Operational Health and Safety Legal applicability Matrix as well as Operational Health and Safety (OH&S) Legal Compliance matrix.
- An Environmental Legislative Register (ELR) to provide the user a register of



practical implementation in terms of day-to-day activities with which the operation has to comply. Of particular relevance are the details of consents / permits / authorization or licenses required for an activity and from whom and how it is obtained.

- Additional practices like carrying out periodic Work Place Inspection of all Critical Activities by senior management team, implementation of Behavior Based Safety Programs and implementation of Safety Intervention System should be considered to improve the safety culture of the organization.

For Safe Control of Operations (SCO), a systematic *Management of Change* process shall be developed to identify and consider the impact of changes to pipeline systems and their integrity. Management of Change should address technical, physical, procedural and organizational changes of the system, whether permanent or temporary

GIS based asset management system: The entity operating a CGD network shall put in place a GIS (Geographical Information System) based system with the intention of capturing the entire underground gas network and customer database. This system shall include details of the entire pipe network. All the pipelines laid shall be identified in GIS through geo-referenced co-ordinates. All failures in the pipelines shall be mapped in GIS for investigations.

The system shall include the following features: -

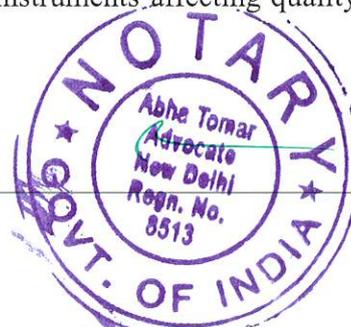
- A) Entire network view ability on one platform to manage the huge database.
- B) All network extension and expansion to be mapped and updated in GIS with geo-referenced co-ordinates for better identification.
- C) Immediate availability of the new constructed pipeline locations and customer base information to the user groups allowing related analysis, planning and future projections of new possibilities of pipelines, customers, gas volumes and revenue including jobs to be undertaken by third party.

GIS shall be used during the entire life cycle of the asset.

Essential Features of the Operating and Maintenance plan

Operating and Maintenance procedure should also address the following;

- Preventive maintenance plan and procedures required in accordance with recommendations of Original Equipment Manufacturer(s) (OEMs).
- A well-designed system of periodic inspection for all facilities.
- Calibration plan for meters, gauges and other instruments affecting quality and safety of system.



- Plan for functional testing of pressure regulation and control equipment (Active / Monitor Regulator, Slam Shut Valve, Pressure Relief Valves, control valves etc.).
- Isolation scheme (complete with drawings showing the orientation of the facilities, location of major services, power switches, entry and emergency exits, fire assembly points etc.). It should cover main components, including their identification number.
- Limits of operating parameters (pressure, temperature, flow, levels etc.)
- An Alarm Management System to monitor, analyze, segregate and appropriate action.
- “Work Permit” procedures to be followed by maintenance personnel for protection of property from damage and fire etc.
- Procedures to log operation and maintenance activities.
- Personal Protective Equipments (PPE) to be used by all operating personnel.
- Do’s and Don’ts and safety precautions during operation and maintenance.

Provisions of periodic inspections along the route of steel pipelines or mains shall include all sections of pipelines and mains irrespective of operating hoop stress.

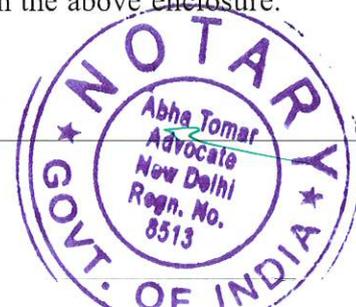
Essential Features of the Emergency Plan

Entities operating CGD Networks shall provide for an Emergency Control Room, manned round the clock and equipped with effective communication system and emergency vehicles fitted with communication facilities, first aid equipment, fire extinguishers, gas detectors, repair kits and tools, maps, plans, material safety data sheets etc. at its disposal.

The CGD entity shall put in place an Emergency Response Plan, a Disaster Management Plan and a Pandemic Plan. While preparing these plans the entity shall take into confidence the various local authorities (i.e. The Fire authorities, Police authorities, Health authorities, local administration, Disaster Management authorities, Mutual aid, Factory inspectorate etc.) and clearly elaborate on their role in case of an incident.

Accident / emergency reporting procedures

The entity shall put in place a documented in house accident reporting procedure and its response plan for all kind of accidents/emergencies such as (i) near miss accidents, (ii) accidents without loss of production, supply or human life, (iii) accidents with loss of production, supply or human life, (iv) fire (v) explosion or other emergencies leading to disaster effecting outside public. The level of reporting shall also be mentioned in the procedure. The Board shall be informed in respect of the accidents/emergencies under category (iii), (iv) and (v) above with remedial measures for avoiding recurrence in the format placed at Enclosure-I of Schedule -1E. The entities shall investigate and report each of the above incident/accident to different level as specified in the above enclosure.



Notwithstanding anything contained herein under, in case any incident escalates and gets media attention or gets published in newspapers, the entity shall proactively inform the Board of the same immediately with preliminary investigation report. Further, detailed report of the findings shall be furnished to the Board within a period of thirty days.

Written Emergency procedures

Special attention should also be given to following while preparing Emergency procedures:

- “Do’s and Don’ts” during and emergency and other safety instructions.
- Telephone numbers of emergency response team members, emergency services, mutual aid industries, district authorities, law enforcing agencies, contractors / vendors, fire services, district civic authorities, etc.
- Actions to be taken during an emergency including warning/ cordoning off of affected area and informing the civil authorities and / or other utility companies affected by any emergency.

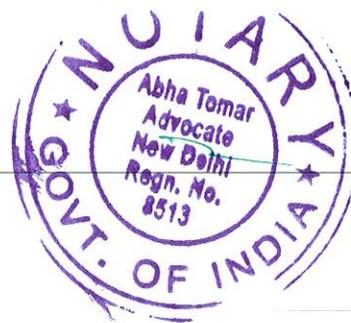
Training

- Training shall be imparted to the CGD Network operating and maintenance staff at the time of induction followed by periodic refresher courses. The training program should cover following:
 - Hazardous characteristics of Gas.
 - Familiarization with commissioning, operation and maintenance procedures.
 - Hands on experience on operation of emergency and manual shut down systems.
 - Effective isolation of any gas leak.
 - Safety regulations and accident prevention.
 - Firefighting equipment operation and its upkeep.
 - First Aid and Housekeeping

The training process should be subjected to periodic internal audits to ensure effective implementation and improvement.

Training shall include mock safety drills, at least twice a year.

Training program shall also envision imparting training to employees and contractors of other utility companies sharing the same corridor to make them aware about hazards associated with leak / damages



Liaison

Entity owning or operating CGD networks should have designated personnel to liaison with other existing utility companies, district local administration and gas supplying companies. A utility co-ordination team consisting of representatives from all other utility companies and civil authorities can substantially improve safety records.

Educational Programs:

Entities operating CGD Networks shall undertake a comprehensive public awareness program for consumers and general public. The educational material shall be prepared in local, Hindi and English language. Local audio visual media available should be used for such educational programmes.

Pipeline Failure Investigation

Besides reporting and recording of all instances of asset related failures, damage to the environment and third party property shall also be recorded.

Failure investigating team shall comprise personnel trained in failure investigations.

The data from all failure occurrences should be analyzed for trends so that proper initiatives including training could be taken to minimize failures.

Prevention of Accidental Ignition

Site Specific Risk Assessment should be carried out before commencing any repair activities. The outcome of such risk assessment should be documented and considered while preparing safety plan for the repair work.

No hot work should be undertaken without proper work permit issued by authorized personnel.

Blasting Effects

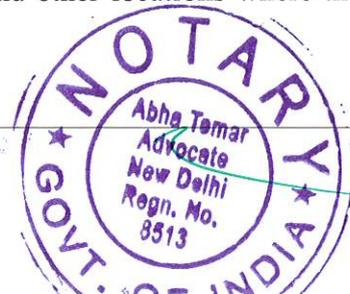
No blasting should be carried out within city limits and near any third-party structures or facilities. In any case blasting shall only be used after proper authorization from civil authorities even if it is safe to carry out such operations.

DISTRIBUTION PIPING MAINTENANCE.

Markers

Markers shall be positioned along entire network at a maximum spacing of 100 meters in urban area and 200 meters within industrial parks for steel mains.

Additional warning signs or markers shall be installed to indicate the presence of a pipeline at road, highway, railroad, stream, canal, nala crossings and other locations where there is a



possibility of damage or interference.

A marker shall be marked in bold and legible local language and Hindi / English with at least the following:

- Name of CGD Network Operating Company
- Contact Telephone Number to report emergency
- Location Area Code
- Warning - “High Pressure Gas Line, Dial before Digging” etc.

Markers may not be installed for service pipeline within consumer premises, however, the Operating Company shall maintain such service pipeline routing drawings for easy reference. The operating company shall provide minimum safety information to the consumer/customer before starting the gas supply.

It shall be mandatory for the group housing societies/cluster of houses etc. which are providing the inbuilt facilities for the natural gas connectivity to each and every dwelling unit in such buildings to have the line diagrams of the connection piping fixed at the main entrance of such premises.

Patrolling

Patrolling schedule shall be such that entire primary network is inspected at least once in three (3) month and secondary network is inspected at least once every month to observe surface conditions, construction activity, encroachments, soil wash outs and any other factors that may affect the safety and operation of the network.

Leakage Surveys

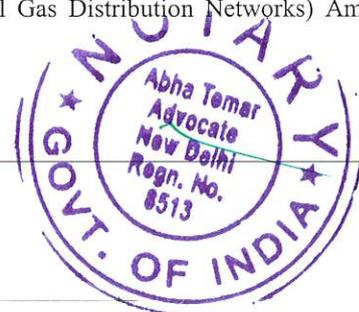
Operating company must have an effective method to identify and locate leakages in the system. ¹[Any one or combination of methods described in ASME B31.8 can be adopted based on their effectiveness for the specific areas.]

Highly congested areas shall be surveyed using gas detectors at least once in three months. Other less congested areas shall be surveyed at least once a year.

Leakage Surveys using gas detectors shall be done in accordance with the requirements of ASME B 31.8.

Gas detectors, duly calibrated, shall be available at all times in ready use conditions for emergency surveys and use.

¹ Subs. by point (xv) of Cl. (2). the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016 (w.e.f. 24.11.2016).



Requirements for Abandoning, Disconnecting, and Reinstalling Distribution Facilities

Abandoning, disconnecting, or reinstalling distribution facilities shall be as per ASME B31.8.

Any activity associated with abandoning, disconnecting, or reinstalling of distribution facilities shall require Work Permit issued by the authorized person

Plastic Pipe Maintenance

The following safety precautions shall be ensured during emergency repairs or breakdown maintenance of pipelines:

- All naked flames, sources of ignition and mobile phones shall not be allowed in the immediate work area.
- Gas level should be monitored during the repair work with gas detectors. The repair shall not be carried out in atmosphere which contains natural gas.
- Adequate fire extinguishing equipment shall be available during such repair.

Squeezing-off and reopening of Thermoplastic Pipe or Tubing for Pressure Control

Location where Squeezing and reopening is done once shall be marked appropriately to identify that the pipe has been squeezed and reopened.

Squeezing of reopened pipe at the same location is not permitted. Minimum distance between consecutive squeeze-off locations shall not be less than five (5) meters.

Repair of Plastic Pipe or Tubing

Damaged or defective plastic pipe shall be cut and replaced with new pipe.

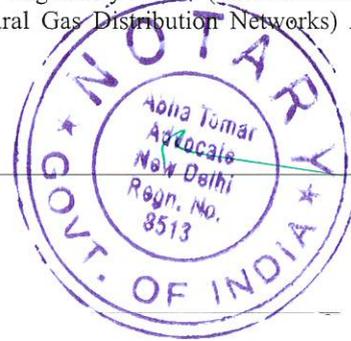
Repair of damaged plastic pipe by using repair patches is not permitted.

¹[Repair of Plastic Pipe or Tubing shall be in accordance with ASME B31.8.]

MISCELLANEOUS FACILITIES MAINTENANCE

Flexible steel braided hose used to connect consumer appliances should be inspected at least once every year for leakage, kinking, corrosion, abrasion or any other signs of wear and damage.

¹ Subs. by point (xvi) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016 (w.e.f. 24.11.2016).



Any hose worn out or damaged must be removed from service and replaced.

PIPELINE SERVICE CONVERSIONS

Steel pipelines and mains used in CGD Network shall not be used for ¹[dual] service.

Conversion of existing steel pipelines, previously used for service other than natural gas, for use in CGD Networks is not permitted ²[unless it meets the requirements of these regulations].

RECORDS

Besides the details of leak records as covered under ASME B31.8 Para 851.6 and 852.6, the CGD Network Company shall also maintain following records/ documents:

- Design specification
- Alignment sheets for primary network of steel pipeline and associated pipe book and other installation and test records
- Surveillance inspection and maintenance records
- Material certification including dimension, metallurgy, destructive and non-destructive testing records, performance and functional test reports
- Welding records including PQR, WPS and welder qualification record
- Commissioning reports
- Non-conformance / deviation records
- Calibration records of Inspection, Measuring, Metering and test equipment
- Audit compliance report
- Statutory clearances
- Approved drawings /documents
- HAZOP / Risk Assessment reports and compliance to recommendations of such reports
- All operation and maintenance manuals

Enclosure-1 of Schedule-1E

¹ Subs. by Cl. (4), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Second Amendment Regulations, 2020, for the word 'dual', (w.e.f. 15.09.2020).

² Ins. by Supra 2 (w.e.f. 15.09.2020).



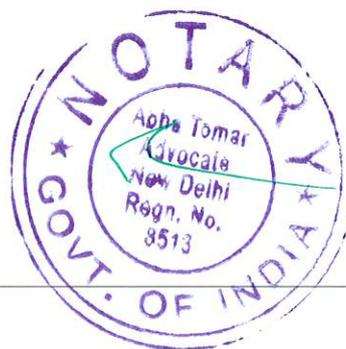
Reporting Format

	Type-I Near Miss incident	Type-II Without Loss of Productio n, Supply	Type-III With Loss of Production , Supply or	Type-IV Fire	Type-V Explosio n /Fire/Gas Leakage/other
Location	√	√	√	√	√
Time	√	√	√	√	√
First Witnessed by	√	√	√	√	√
Details of Incident	√	√	√	√	√
Action Taken	√	√	√	√	√
Reporting Authority	Operat or (O&M)	Operator (O&M)	Shift I/C	HSE Officer	Section I/C
Internal Investigating Authority	Head (HSE)	Head (HSE)	Head (O&M)	Head (HSE)	Head of Station
External Investigation	X	X	√	√	√
Report to PNGRB	X	X	√ (*)	√ (*)	√ (*)

√ To be filled in/reported

X Not required to be reported

(*) Shall also include the history of Type-I & Type-II incidents



Schedule – 1F**CORROSION CONTROL****EXTERNAL CORROSION CONTROL****New Installation/Buried Steel Facilities Coating Requirements,**

Coatings shall fulfill following requirements:

- Coating shall provide good electrical isolation between external surface of the pipe and environment.
- Coating shall have sufficient resistance to moisture transmission.
- Coating shall have sufficient ductility to resist cracking;
- Coating shall have good mechanical strength or otherwise be protected to resist damage due to normal handling (including concrete coating application where applicable) and soil stress.
- Coating shall be compatible with Cathodic Protection system and field joint coatings.

For carbon steel pipelines or mains of size NPS 2 and above, 3 Layer Polyethylene or Fusion Bonded Epoxy coating is recommended.

All buried bends and fittings shall be coated with Heat Shrink Sleeves or two pack high build liquid epoxy coating with minimum DFT 450 microns

Cathodic Protection Requirement**Electrical Isolation**

Where insulating devices are installed to provide electrical isolation of pipeline system to facilitate the application of corrosion control, they shall be properly rated for temperature pressure, and electrical properties and shall be resistant to the gas carried in the pipeline systems. These devices shall not be installed in enclosed areas where combustible atmospheres are likely to be present unless precautions are taken to prevent arcing.

Pipes shall be installed so that the below grade or submerged portions are not in electrical contact with any casing, foreign piping systems or other metallic structures. This shall not preclude the use of electrical bonds where necessary.

Electrical Connection and Monitoring Points

Where a higher current carrying capacity is required, a multi-strand conductor shall be used



and the strands shall be arranged into groups no larger than No.6 AWG. Each group shall be attached to pipe with a separate charge. Attaching test leads directly to the pipe by other methods of brazing is prohibited.

When thermit welding process is used for electrical lead installation on pressurized pipelines or mains, precautions shall be taken to avoid possible failure of the pipeline or mains during installation due to loss of material strength at the elevated welding temperatures. Where a thermit welding process is not deemed suitable, consideration shall be given to other methods of installation.

Electrical Interference

Electrical interference due to following shall also be considered in cathodic protection design:-

Fault Currents

Fault current interference shall be taken into consideration.

Fault current resulting from lightning or upset conditions of electrical facilities could result in serious damage to coating and pipe wall and danger to personnel. These adverse effects may occur where a pipeline or main is close to the grounding facilities of electrical transmission line structures, sub-stations, generating stations or other facilities that have high short circuit current-carrying grounding networks.

Where a buried pipeline or main is close to grounding facilities, remedial measures may be necessary to control the effect of these fault currents in order to reduce the resultant rise in potential gradient in the earth near the pipeline or main to an acceptable level.

Induced Potential Interference

Pipelines or mains paralleling alternating current electrical transmission lines are subject to induced potentials. When studies or tests show that alternating current potentials will be or are being induced on a buried pipeline or main, devices shall be installed to reduce these potentials to a tolerable level.

When such pipelines or mains are under construction, or when personnel are in contact with the pipelines or mains, special precautions shall be taken to nullify the possible effects of induced alternating current potentials.

Install bonding across points where the pipeline or main is to be separated and maintain this connection while the pipeline or main is separated.

Make a study in collaboration with the electric company on the common problems of personnel safety, corrosion, electrical interference and lighting problems.



Existing Installations

Cathodically Protected Pipeline Systems Temporarily out of Service

Cathodic Protection systems shall be maintained on any pipeline or main temporarily out of service.

Temporary Cathodic Protection System

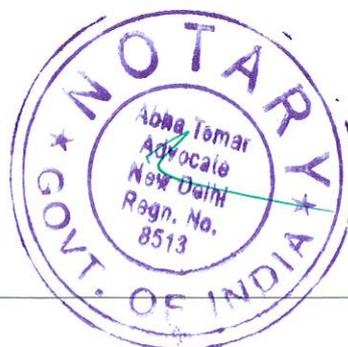
When considered necessary, a temporary Cathodic Protection system with sacrificial anodes shall be installed to ensure adequate protection of pipeline or mains from external corrosion from the time the pipeline or main is laid in the trench till the permanent Cathodic Protection system is commissioned.

The temporary cathodic protection system shall preferably be installed simultaneously keeping pace with the pipeline or main laying/installation work and shall be monitored periodically.

RECORDS

CGD Network Company shall also maintain following records/ documents related to corrosion control:

- Cathodic Protection Design documents
- Soil Resistivity Survey Report
- Electrical Interference Report
- Inspection and maintenance reports
- Material certification including dimension, metallurgy, performance and functional report
- Material test reports
- Approved drawings/documents



Schedule – 1G

MISCELLANEOUS**ODOURISATION**

Natural gas supplied through CGD Network shall have a distinct odour, strong enough to detect its presence in case of leakage.

¹[A pre – determined quantity of suitable odorant shall be dosed into the gas stream. The dosing should be such that it is safe for human as well as materials and equipments used in CGD system.]

Odour level tests shall be carried out to recognise the odour imparted by the gas supplier/distribution company. These tests are to be carried out at various defined locations on the network and at network extreme ends. If odour level falls below the minimum acceptable level same shall have to be intimated to the control room of the gas supplier and accordingly corrective actions are to be taken.

The odorizing equipment shall be located in a separate area at CGS. There should be a clear safety distance of 1.5 m around the odorizing and other facilities at the station to facilitate easy maintenance and personnel movement.

The odorant unloading should be done in a safe way. Precautions for handling odorant shall be prominently displayed.

Odourant absorber like activated carbon saw dust, dry sand and odorant neutralizer like sodium hypochlorite for spillage handling of odourant shall be provided.

Provision should be made for eye wash or emergency shower near odorant handling and injection systems, in case ethyl mercapton is used as odourant.

Use of personal protective equipment like face shield, mask, rubber hand gloves, gumboot, safety goggles etc. for handling of odourant spillage shall be ensured.

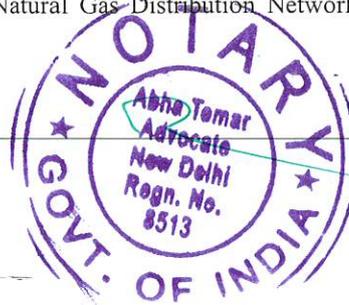
References

ASME B 31.8 – Gas Transmission and Distribution Piping Systems (ASME 3 Park Avenue, New York, NY USA 10016. www.asme.org).

API 1104– Welding procedures and welders for welding of gas pipelines.

ASME Boiler and Pressure Vessel (BPV) Code Section IX - Welding procedures and welders, for station piping.

¹ Subs. by point (C) of Cl. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2014 (w.e.f. 16.12.20140).



ASTM A 395 - Valves having shell body, bonnet, cover and/or end flanges) components made of cast iron and / ductile iron (as per shall not be used in CGD networks).

BS EN 331 - Valves used in service lines of size NPS 2 and below.

ISO 8085 - Electro-fusion fittings for sizes up to NPS 8.

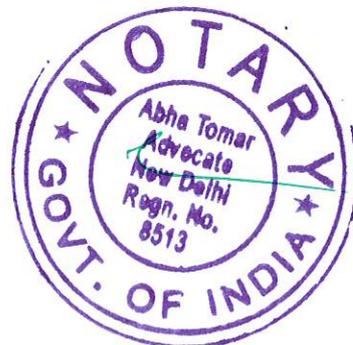
IS-5572 - Electrical area classification of Installation for selection of Electrical Equipment

IS-5571, "Guide for selection of Electrical Equipment for Hazardous Area".

IS 3043 – For earthing of all electrical equipment, systems, structures and fencing, etc.

IS:2309 – for Lightning protection

IS 9573 – Steel braided Hose



ANNEXURE – I
List of Specifications of Piping Materials used in
CGD Network

Steel Pipe		
API	5L	Specification for Line pipes
ASTM A106		Seamless Carbon Steel Pipe for High Temperature Service
ASTM A333		Seamless and Welded Steel Pipe for Low-Temperature Service
Galvanized Iron Pipes		
IS 1239 (Part-1)		Steel Tubes, Tubular and Other Wrought Steel Fittings - Specification - Part 1: Steel Tubes
Valves		
API 6D		Pipeline Valves
¹ [API 609:		Double flanged, lug-type and wafer-type;
EN 13774:		Valves for gas distribution systems with maximum operating pressure less than or equal to 16 bar. Performance requirements;
BS EN 593:		Industrial valves. Metallic butterfly valves for general purposes
ASME B16.34		Valves Flanged, Threaded and Welding End
² [BS EN ISO 15761		Steel gate, globe and check valves for sizes DN 100 and smaller, for the petroleum and natural gas industries.]
³ [BS EN ISO 17292		Metal ball valves for the petroleum, petrochemical and allied industries]
BS 1873		Specification for Steel globe and globe stop and check valves (flanged and butt-welding ends) for the petroleum, petrochemical and allied industries
Flanges and Blanks		
ASME B16.5		Steel pipe flanges and flanged fittings - Size upto 24" NB.
ASME B16.36		Orifice Flange
MSS SP-44		Steel Pipeline Flanges
API 590		Steel Line Blanks
Fittings		
ASME B16.9		Factory-Made Wrought Steel Butt Welding Fittings
MSS SP-75		Specification for High Test, Wrought, Butt Welding Fittings
MSS SP 97		Integrally Reinforced Forged Branch Outlet Fittings - Socket Welding, Threaded and Butt welding Ends
⁴ [IS 1239 (Part-2):		Steel Tubes, Tubular and Other Steel Fittings-Specification-Part

¹ Ins. by Sub-Cl. (iv) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2019 (w.e.f. 07.11.2019).

² Subs. by point (xvii) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016 (w.e.f. 24.11.2016).

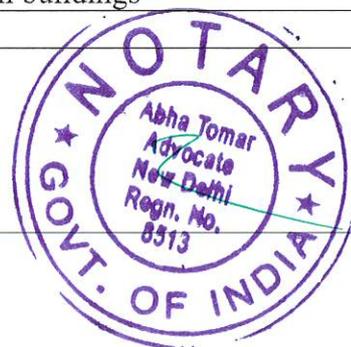
³ Subs. by point (xviii) of Cl. (2), *ibid.* (w.e.f. 24.11.2016).

⁴ Subs. by point (xix) of Cl. (2), *ibid.* (w.e.f. 24.11.2016).



	2: Steel pipe fittings]
Stud Bolts and Nuts	
ASTM A194	Standard Specification for Carbon and Alloy Steel Nuts for Bolts for High Pressure or High Temperature Service, or both.'
ASTM A193	Standard Specification for Alloy-Steel and Stainless-Steel Bolting Materials for High Temperature or High Pressure Service and Other Special Purpose Applications
ASTM A153	Standard Specification for Zinc Coating (Hot-Dip) on Iron and Steel
ASME B18.2.1	Square and Hex Bolts and Screws, Inch Series
ASME B18.2.2	Square and Hex Nuts
Gaskets	
ASME B16.20	Spiral-wound metal gaskets and metal jacketed gaskets for use with raised face and flat face flanges.
Copper Tubes	
BS EN 1057	Copper and copper alloys. Seamless, round copper tubes for water and gas in sanitary and heating applications
Copper Fittings	
BS EN 1254 PART 1	Copper and copper alloys. Plumbing fittings. Fittings with ends for capillary soldering or capillary brazing to copper tubes
Plastic Pipes	
ISO 4437	Buried polyethylene (PE) pipes for the supply of gaseous fuels -- Metric series -- Specifications
IS 14885	Specifications for polyethylene pipes the supply of Gaseous Fuels
Plastic Valves	
ASME B16.40	Manually Operated Thermoplastic Gas Shutoffs and Valves in Gas Distribution Systems
¹ [EN 10204:	Metallic products- Types of Inspection documents]
EN 1555-4	Plastic piping system for supply of gaseous fuels polyethylene – Part 4
Plastic fittings	
ISO -8085 -3	International Standard for thermoplastic fittings
EN – 1555-3	European standard for plastic piping system for supply of gaseous fuels – Polyethylene (PE) Part -3: fittings
ISO/TC-138/SC4 N 521 & 523 – 1990 Thermoplastic fitting procurement requirements	
High Pressure SS Tubing and Fittings	
ASTM A269	Standard Specification for Seamless and Welded Austenitic Stainless Steel Tubing for General Service
Brass Ball Valves (Up To 2”)	
BS EN 331	Manually operated ball valves and closed bottom taper plug valves for gas installations in buildings
Brass Fittings	

¹ Subs. by point (xx) of Cl. (2), *ibid.* (w.e.f. 24.11.2016).



IS 319	Free Cutting Leaded Brass Bars, Rods and Sections – Specification
¹ [EN 12164:	Copper and copper alloys. Rod for free machining purposes
EN 12165:	Copper and copper alloys. Wrought and unwrought forging stock]

¹ Ins. by point (xxi) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016 (w.e.f. 24.11.2016).



ANNEXURE – II

List of Specifications for Equipment used in CGD Network

Pressure Safety Equipment (Regulators, Slam Shut Valves and Creep Relief Valves)

EN 334	Gas pressure regulators for inlet pressures up to 100 bar
EN 14382	Safety devices for gas pressure regulating stations and installations - Gas safety shut-off devices for inlet pressures up to 100 bar
API 526	Flanged Steel Pressure Relief Valves
Filters	
ASME Section VIII Boiler and Pressure Vessel Code	
Metering Equipment	
AGA Report No. 3	Orifice Metering of Natural Gas and Other related Hydrocarbon fluids
AGA Report No. 5	Fuel Gas Energy Metering
AGA Report No. 9	Measurement of Gas by Multi-path Ultrasonic Meters
¹ [OIML R 137-1&2:	² [³ [***] Gas Meters ⁴ [***]]
⁵ [BS 1359:	Gas meters - Diaphragm gas meters]
EN 12480	Gas meters - Rotary displacement gas meters
⁶ [***]
AGA Report No. 7	Measurement of Gas by Turbine Meters
EN 12261	Gas meters - Turbine gas meters
⁷ [BS EN 14236:	Ultrasonic domestic gas meters
ISO 17089-2:	Measurement of fluid flow in closed Conduits -Ultrasonic meters for gas –Part 2- Meters for industrial applications]
⁸ [AGA Report No.	Measurement of Natural Gas by Coriolis Meter

¹ Subs. by point (xxii) of Cl. (2), *ibid.* (w.e.f. 24.11.2016).

² Subs. by point (i) of Cl. (5) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Second Amendment Regulations, 2020 (w.e.f. 15.09.2020).

³ The words and letters specified under sub heading 'Metering Equipment', row relating to "OIML R137-1 & 2" shall stands omitted by point ii of Cl. (1) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Third Amendment Regulations, 2024.(w.e.f 25.04.2024)

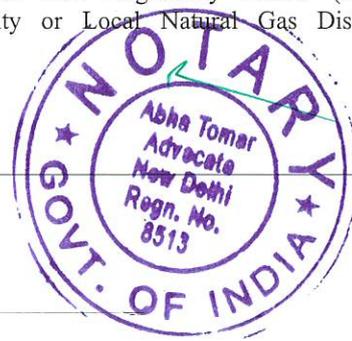
⁴ The words and letters specified under sub heading 'Metering Equipment', row relating to "OIML R137-1 & 2" shall stands omitted by point ii of Cl. (1) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Third Amendment Regulations, 2024.(w.e.f 25.04.2024)

⁵ Subs. by point (xxiii) of Cl. (2), *ibid.* (w.e.f. 24.11.2016).

⁶ The words and letters specified under sub heading 'Metering Equipment' shall stands omitted by point (xxiv) of Cl. (2), *ibid.* (w.e.f. 24.11.2016).

⁷ Ins. by point (ii) of Cl. (5) of Reg. 2, *ibid.* (w.e.f. 15.09.2020).

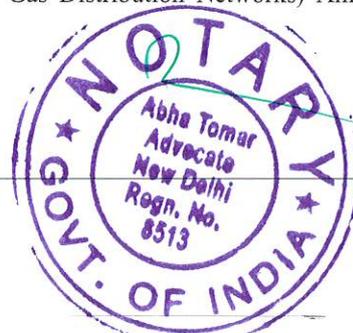
⁸ Ins. by point (i.) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2021(w.e.f. 27.08.2021).



11 API MPMS Chapter 14.9	
IS 15672	Flow measurement of natural gas and fluids by Coriolis Meters
ISO 10790	Measurement of fluid flow in closed conduits- Guidance to the selection, installation and use of Coriolis flowmeters (mass flow, density and volume flow measurements)]
¹ [AGA Report No. 8	Compressibility Factors of Natural Gas and Other Related Hydrocarbon Gases.
IS 15677	Metering of natural gas-Code of practice
EN 17526	Gas meter- Thermal-mass flow-meter based gas meter]
Pressure Measuring Equipment	
BS EN 837-1	Pressure gauges – Part 1: Bourdon tube pressure gauges; dimensions, metrology, requirements and testing
BS EN 837-2	Pressure Gauges - Part 2: Selection and Installation Recommendations for Pressure Gauges
BS EN 837-3	Pressure gauges - Part 3: Diaphragm and capsule pressure gauges; dimensions, metrology, requirements and testing
Electro fusion machine for jointing PE pipe and fittings	
² [ISO 12176-2:	Plastic pipes and fittings- Equipment for fusion jointing polyethylene systems- Part 2: Electrofusion.
EMC Standards	
EN-55014:	Limits and methods of measurement of radio disturbance characteristics of electrical motor operated and thermal appliances for household and similar purposes, electric tools and similar electric apparatus
EN 61000-6-3:	Electromagnetic compatibility (EMC): Generic standards- Emission standard for residential, commercial and light-industrial environments
EN 61000-6-1:	Electromagnetic compatibility (EMC): Generic standards- Immunity for residential, commercial and light-industrial environments
EN-61000-3-2:	Electromagnetic compatibility (EMC): Limits- Limits for harmonic current emissions (equipment input current < 16 A per phase)
EN-60335-1:	Household and similar electrical appliances: Safety- General requirements
EN-60335-2-45:	Household and similar electrical appliances: Safety- Particular requirements for portable heating tools and similar appliances”];

¹ Ins. by point ii., Cl (1) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Third Amendment Regulations, 2024.(w.e.f 25.04.2024)

² Subs. by point (xxv) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016 (w.e.f. 24.11.2016).



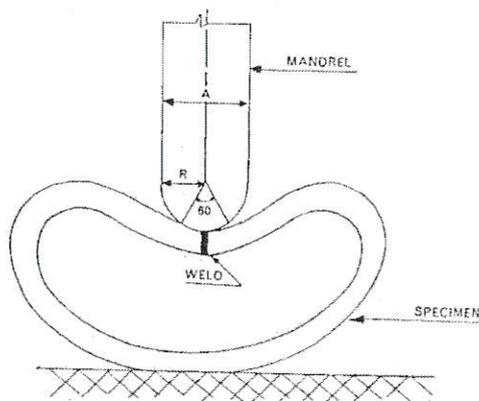
ANNEXURE – III

Additional Requirements for Electric Welded Pipes

Electric Welded pipes shall meet following requirements.

Reverse Bend Tests

Reverse bend tests shall be performed on the pipe piece cut from the crop end, selected from the front end of the first length and the back end of the last length produced from each coil. The specimen shall be 100mm to 115mm long and shall be reverse bend tested in accordance with procedure and figure given hereinafter.



The reverse bend test shall be carried out with a mandrel. Radius (R) and width (A) of mandrel shall be calculated for any combination of diameter, wall thickness and grade with the formula.

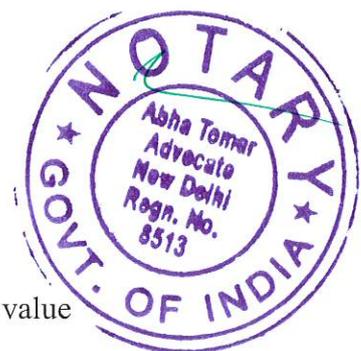
$$A = 2R = 1.4 (D-t) t$$

$$\frac{\text{-----}}{e (D-2t) - 1.4 t} \quad -t$$

where,

- D - Outside diameter of pipe
- t - Wall thickness of pipe
- 1.4 - Peaking factor
- e - Strain

Minimum values of 'e' shall be as follows: Grade of Steel Min 'e' value
API 5L Gr. B 0.1425



API 5L X-42	0.1375
API 5L X-46	0.1325
API 5L X-52	0.1275
API 5L X-60	0.1225

Procedure

The mandrel is to be plugged into the specimen, with the weld in contact with mandrel, to such a depth that the angle of engagement between mandrel and specimen reaches 60° (see Figure). If the combination of diameter and wall thickness of pipe, and radius of mandrel is such that the angle of engagement does not reach 60°, the mandrel shall be plugged into the specimen until opposite walls of the specimen meet.

Acceptance Criteria

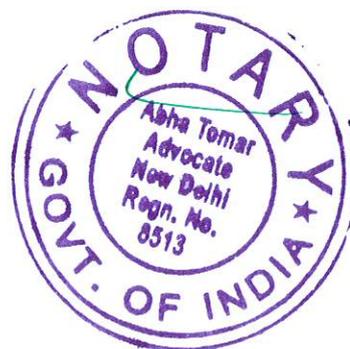
A specimen which fractures completely prior to the specified engagement of mandrel and specimen, or which reveals cracks and ruptures in the weld or heat affected zone longer than 4mm, shall be rejected. Cracks less than 6mm long at the edges of the specimen shall not be cause for rejection.

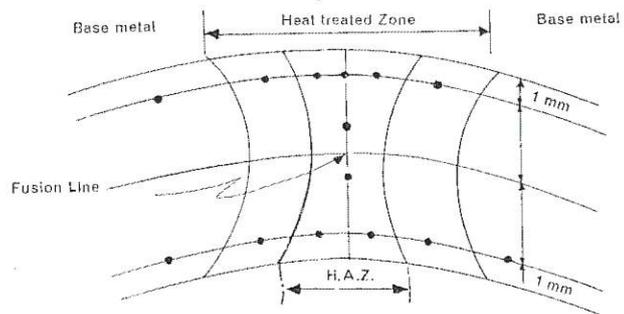
Micrographic and Hardness Examination

A test specimen shall be taken across the longitudinal weld from one length of finished pipe from each lot of maximum 100 lengths from the same heat manufactured from the same process.

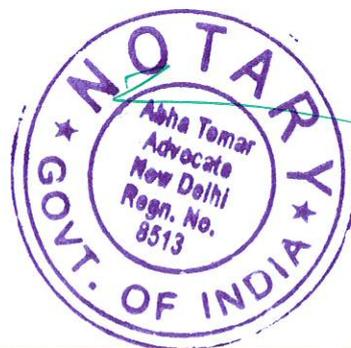
These specimens shall be polished and etched for micro-examinations. The examinations shall provide evidence that heat treatment of weld zone is adequate and there is no untempered martensite left.

Hardness measurements on each specimen shall be made as indicated in figure given herein after in accordance with ASTM E-32. The maximum difference in hardness between base material and any reading taken in the Heat Affected Zone (HAZ) shall be less than 80 points vicker's HV₁₀





• — Locations where hardness measurement to be carried out.



Annexure IV

Minimum Requirements for GI Pipes and Copper Tubing used in service lines up to consumer appliance

Galvanized Iron (GI) Pipes

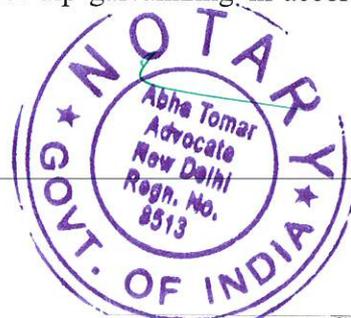
Pipes shall be conforming to IS: 1239 (Part-1) – 1990. The manufacturer shall have a valid license to use ISI Monogram for manufacturing of pipes in accordance with the requirements of IS: 1239 (Part-I) – 1990.

NOMINAL BORE	15 mm	25 mm	50 mm	80 mm
GRADE	MEDIUM ('B' CLASS) or HEAVY ('C' CLASS)			
O.D. mm				
max.	21.8	34.2	60.8	89.5
Min.	21.0	33.3	59.7	88.0
THICKNESS mm	2.6 for B Class and 3.2 for C Glass	3.2 for B Class and 4.0 for C Glass	3.6 for B class and 4.5 for C Glass	4 for B class and 4.8 for C Glass
NOMINAL WEIGHT Kg/mtr:	1.21 for B Class and 1.4 for C Glass	2.41 for B Class and 2.93 for C Glass	5.03 for B class and 6.19 for C Glass	8.36 for B class and 9.90 for C Glass

Note:

Maximum tolerance on thickness (-) 10%, Tolerance on weight for single tube ± 10% and for quantities per load of 10 tones, ± 7.5%

- Pipes shall be designed to withstand a test pressure of 5 MPa (50 bar), maintained for at least 3 second without showing any kind of defects.
- Eddy Current test may be done in place of hydrostatic test as per the procedure given in Annex - C of IS: 1239 (Part-1) - 1990.
- All Galvanized Tubes shall be Zinc coated by hot dip galvanizing in accordance with IS: 4736-1986 & its relevant parts.



- Minimum mass of zinc coating determined as per IS: 6745-1972 shall be 400 gms / m².
- The zinc coating on external and internal surfaces shall be adherent, smooth and free from such imperfections as flux, ash and dross inclusions, bare patches, black spots, pimples, lumpiness, runs, rust stains, bulky white deposits and blisters.
- Rejection and acceptance for these defects shall be as per Appendix-A of IS: 2629-1985
- The galvanized coating when determined on a 100 mm long test piece in accordance with IS: 2633 - 1986 shall withstand 4, one - minute dips.
- The adherence of zinc coating on tubes above 50 mm nominal bore, shall be determined by the pivoted hammer test given in IS: 2629 - 1985.

Each pipe shall be legibly and durably marked at intervals of not more than one meter with the following information (i) Manufacturer's name or trade mark, (ii) Class of Pipe – HEAVY, (iii) Indian Standard mark – ISI, (iv) Batch No. of Production, if any.

Fittings conforming to the requirements of IS 1879: 1987, IS 14329: 1995 are permitted to be used in Tertiary network, operating at pressures 100 mbarg and below:

Copper Tubing

¹[***]

Soft soldering utilizes filler metals with melting points at temperatures up to 450°C. ²[Filler metals shall be as per BS EN ISO 9453: Electromagnetic compatibility (EMC). Generic Standards. Immunity for residential, commercial and light industrial environments.]. Solders for use with copper tube and fittings generally melt within the temperature range 180°C to 250°C. Compression fittings shall comply with BS 864 Part 2 or BS 2051 Part 1.

For capillary fittings:

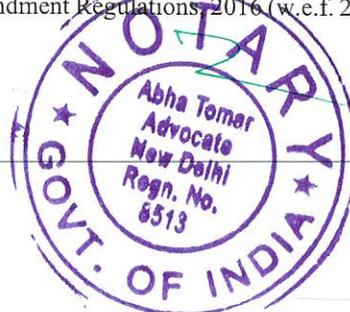
- Soft solder shall not be used for pressure in excess of 75 mbar
- If the operating pressure is to exceed 75 mbar, then, a solder with a melting point of not less than 600 degrees C shall be used. This shall also apply to brass fittings.

Height limit for copper risers: Although there is no specific guidance regarding maximum height of copper risers, IGE/UP/2 only allows the use of steel for risers above heights of 15 meter. Thus, unless local information is available to the contrary, 15-meter maximum height shall be considered safe due to weight and mechanical strength of material.

General guidance in BS 6891 also states that copper pipe work is not acceptable inside a protected shaft. Requirements for ventilation and fire stopping shall apply to ducts conveying copper pipe work. For an external copper riser system, protection against lightning conductors shall be considered.

¹ The words and letters specified under Part 1 & 2 of Annexure IV shall stand omitted by point (xxvi) of Cl. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016 (w.e.f. 24.11.2016).

² Subs. by point (xxvii) of Cl. (2), *ibid.* (w.e.f. 24.11.2016).



A copper gas line shall never be used as a ground for an electrical system.

[F. No.-S-Admn/II/8/2007-Vol. I]

RATAN P. WATAL, Secy.

Foot Note: Principal regulations were notified vide No. G.S.R. 612 (E), dated 27th August, 2008 and amended vide G.S.R. 750 (E) dated 14th October, 2009, F. No. M (I)/T4S/CGD/1/2010 dated 16th December, 2014, F. No. L-MISC/VI/I/2007, dated 1st January, 2015, F. No. M(1)/T4S/CGD/1/2010, dated 9th March 2016, F. No. M(I)/T4S/ CGD/1/2010, dated 24th November, 2016, F. No. PNGRB/Tech/1-T4SCGD/(1)/2019, dated 7th November, 2019, F. No. PNGRB/Auth/1-CGD(06)/2020, dated 30th June, 2020, F. No. PNGRB/Tech/1-T4SCGD/(1)/2020, dated 15th September, 2020, F. No. PNGRB/Tech/1-T4SCGD/(1)/2021 (P-3369) dated 27th August, 2021 and F. No. PNGRB/Auth/1-CGD (04)/2023 (P-4451) dated 16th February 2024 and F. No. PNGRB/Tech/1-T4SCGD/(1)/2020 and F. No. PNGRB/Auth/1-CGD (04)/2023 (E-4451) dated 23rd December 2024 and F. No. PNGRB/Tech/18-penalty-T4SReg./(9)/2024/(E-5488)/5 dated 23.07.2025.



Annexure-R-AC

PETROLEUM AND NATURAL GAS REGULATORY BOARD

NOTIFICATION

New Delhi, 16th November 2018

F. No. INFRA/T4S/SC-6/4/18 - In exercise of the powers conferred by section 61 of the Petroleum and Natural Gas Regulatory Board Act, 2006 (19 of 2006), the Petroleum and Natural Gas Regulatory Board hereby makes the following Regulations, namely: -

1. Short title and commencement:

- (1) These Regulations may be called the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for ¹[dispensing of Automotive Fuels]) Regulations, 2018.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions:

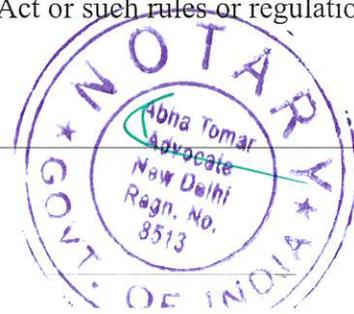
- (1) In these regulations, unless the context otherwise requires,
 - (a) "Act" means the Petroleum and Natural Gas Regulatory Board Act, 2006 (19 of 2006);
 - (b) "Annexure" means the Annexure appended to the schedule to which it relates;
 - (c) "Authorised Person" means a person trained and assigned to carry out a specific job by the owner or marketing company;
 - (d) "Approved Type" means any equipment which has specific approval for use under specified conditions by competent authority or authorized person, as the case may be, for such purpose under the law in force;
 - (e) "Board" means the Petroleum and Natural Gas Regulatory Board established under sub-section (1) of section 3 of the Act;
 - (f) "Capacity" means the maximum volume of water that can be stored in a vessel or container at 15°C at atmospheric pressure;
 - (g) "Competent Person" mean a person recognised by the concerned Statutory Authority for the purpose in respect of which the competency is required;
 - (h) "Flame-proof" means a type of protection in which an enclosure can withstand the pressure developed during an internal explosion of an explosive mixture and that

¹ Subs. by Cl. (1) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Retail Outlets dispensing Petroleum, Auto LPG and CNG) Amendment Regulations, 2020, for the words 'Retail Outlets dispensing Petroleum, Auto LPG and CNG' (w.e.f. 15.09.2020).



prevents the transmission of the explosion to the explosive atmosphere surrounding the enclosure and that operates at such an external temperature that a surrounding explosive gas or vapor will not be ignited there and such type of protection is referred to in these regulations as "Ex d";

- (i) "Hazardous Area" means the locations classified according to its Zone System which defines the probability of the hazardous material, gas or dust, being present in sufficient quantities to produce explosive or ignitable mixtures and such classification of zones are specified below, namely: -
- (i) "Zone 0" means ignitable concentrations of flammable gases or vapours which are present continuously or for long periods of time;
 - (ii) "Zone 1" means ignitable concentrations of flammable gases or vapours which are likely to occur under normal operating conditions;
 - (iii) "Zone 2" means ignitable concentrations of flammable gases or vapours which are not likely to occur under normal operating conditions and do so occur only for a short period of time;
- (j) "Intrinsically Safe" means a type of protection in which the electrical equipment under normal or abnormal conditions is incapable of releasing sufficient electrical or thermal energy to cause ignition of a specific hazardous atmospheric mixture in its most easily ignitable concentrations and such type of protection is referred to in these regulations as "Ex i";
- (k) "Increased Safety" means a type of protection in which various measures are applied to reduce the probability of excessive temperatures and the occurrence of arcs or sparks in the interior and on the external parts of electrical apparatus that do not produce them in normal service. which may be used with flame-proof type of protection and such type of protection is referred in these regulations to as "Ex e";
- (l) "Schedule" means the schedule appended to these regulations;
- (m) "Shall" indicates that the provision in which it occurs is mandatory;
- (n) "Should" Indicates that the provision in which it occurs is recommendatory but not mandatory;
- (o) "Type n" means a type of protection applied to electrical equipment that in normal operation, such electrical equipment is not capable of igniting a surrounding explosive atmosphere and such type of protection is referred to in these regulations as "Ex n".
- (2) Words and expressions used in these regulations but not defined therein, and defined in the Act or in the rules or other regulations made there under, shall have the meanings respectively assigned to them in the Act or such rules or regulations,



as the case may be.

3. Application:

Definitions, layout, design, operating procedures, maintenance, inspection, safety equipment, competence assurance, emergency management plan, customer safety and awareness shall be construed in accordance with the requirements of these regulations.

4. Scope:

- (1) The provisions of these regulations shall apply to all existing and new Retail Outlets dispensing ¹[Automotive fuels] such as MS, HSD, Auto LPG, CNG, ²[LNG, LCNG] and their variants.
- (2) The provisions of these regulations shall be construed so as to extend to cover the minimum requirements for engineering and safety considerations in layout, design, operating procedures, maintenance, inspection, safety equipment, electrical power distribution system, automation, competence assurance, emergency management plan, customer safety and awareness at retail outlets dispensing ³[Automotive fuels] such as MS, HSD, Auto LPG, CNG, ⁴[LNG, LCNG] and their variants.

5. Objective:

These regulations are intended to ensure uniform application of design principles in layout, material and equipment selection, construction and other like requirement in consonance with regulation 3 for safe operation at the Retail Outlets dispensing ⁵[Automotive fuels] such as MS, HSD, Auto LPG, CNG, ⁶[LNG, LCNG] and their variants.

6. The standard:

- (1) The technical standards and specifications including safety standards for petroleum retail outlets are as specified in Schedule-I which relate to layout, design, operating procedures, maintenance, inspection, safety equipment, electrical power distribution system, automation, competence assurance, emergency management plan, customer safety and awareness.
- (2) The technical standards and specifications including safety standards for retail outlets dispensing auto LPG are specified in Schedule-2 which relate to layout, design, operating procedures, maintenance, inspection, safety equipment, electrical

¹ Subs. by sub-cl. (a) of Cl. (2) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Retail Outlets dispensing Petroleum, Auto LPG and CNG) Amendment Regulations, 2020, for the words 'Petroleum products' (w.e.f. 15.09.2020).

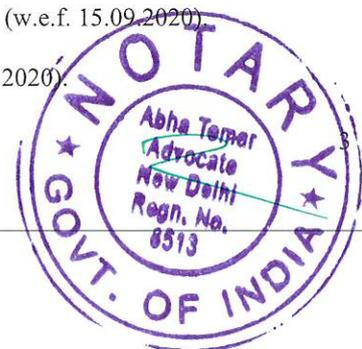
² Ins. by Supra 1

³ Subs. by sub-cl. (b) of Cl. (2) of Reg. 2, *ibid.*, for the words 'Petroleum products' (w.e.f. 15.09.2020)

⁴ Ins. by Supra 3

⁵ Subs. by Cl. (3) of Reg. 2, *ibid.*, for the words 'Petroleum products' (w.e.f. 15.09.2020).

⁶ Ins. by Supra 5



power distribution system, automation, competence assurance, emergency management plan, customer safety and awareness.

- (3) The technical standards and specifications including safety standards for retail outlets dispensing CNG are specified in Schedule -3 which relate to layout, design, operating procedures, maintenance, inspection, safety equipment, electrical power distribution system, automation, competence assurance, emergency management plan, customer safety and awareness.

- ¹[(4) The technical standards and specifications including safety standards for retail outlets dispensing LNG or LCNG are specified in Schedule -4 which relate to storage installations and handling, LNG storage vessel - general design requirements, fitments, equipment, piping system, transfer of LNG, pump and compressor control, tank vehicle unloading facilities, Emergency Shut Down System (ESD System), fire prevention and protection facilities, boil off gas management, LNG or LCNG dispensing, operation and maintenance, road transportation, competence assessment and assurance, emergency plan and procedure, automation, safety inspections or audit.]

- ²[(5) The technical standards and specifications including safety standards for door-to-door delivery of Liquid Automotive Fuels are specified in Schedule - 5 which inter-alia covers –

(a) Schedule-5A which relate to minimum requirements in design, operation, inspection, maintenance, safety, and emergency management for filling facility of Mobile refueller at a Petroleum Retail Outlet (PRO).

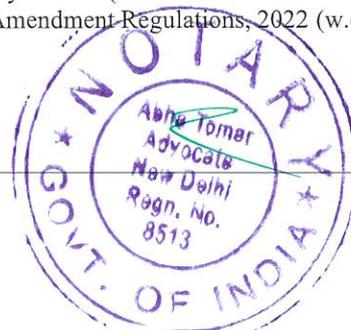
(b) Schedule-5B which relate to layout, design, operating procedures, maintenance, inspection, safety, emergency management plan, for parking of Mobile Dispenser (for Class B Product).

- (6) The technical standards and specifications including safety standards for setting up of Electric Vehicle (EV) Charging & Battery Swap Facilities at Retail Outlets are specified in Schedule - 6 which inter-alia covers minimum requirements in design, operation, inspection, maintenance, safety, emergency management etc. for EV chargers or Battery swapping stations at Retail Outlets.

- (7) The technical standards and specifications including safety standards for dispensing of Liquefied Natural Gas (LNG) from Installations using Prefabricated ISO Containers and Mobile Dispensing of Liquefied Natural Gas (LNG) are specified in Schedule - 7 which inter-alia covers –

¹ Ins. by Cl. (4) of Reg. 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Retail Outlets dispensing Petroleum, Auto LPG and CNG) Amendment Regulations, 2020, (w.e.f. 15.09.2020).

² Ins. by sub-reg. (1) of reg. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2022 (w.e.f. 14.12.2022)



- (a) Schedule-7A which relate to minimum requirements in design, operation, inspection, maintenance, safety, emergency management etc. for dispensing of LNG from Installations using Prefabricated ISO Containers.
- (b) Schedule-7B which relate to layout, design, operating procedures, maintenance, inspection, safety, emergency management plan, for Mobile dispensing of LNG.
- (8) The technical standards and specifications including safety standards for dispensing of Compressed Natural Gas (CNG) from Mobile Refuelling Unit (MRU) are specified in Schedule - 8 which inter-alia covers minimum requirements in design, operation, inspection, maintenance, safety, emergency management etc. for dispensing of CNG from Mobile Refuelling Unit]

7. Compliance to these regulations:

- (1) The Board shall monitor the compliance to these regulations either directly or through an accredited third party as per separate regulations made under the Act on third party conformity assessment.

¹[(1A) The Board of the concerned entity, within ninety days of the commencement of these regulations shall appoint one of its directors, who shall be responsible for ensuring compliance to these regulations.]

- (2) Any entity intending to set up a retail outlet dispensing ²[Automotive fuels] such as MS, HSD, Auto LPG, CNG, ³[LNG, LCNG] and their variants shall make available its plan including design consideration conforming to these Regulations to Petroleum and Explosives Safety Organisation (PESO) for their approval.

- (3) If an entity has laid, built, constructed a retail outlet, or which maybe under construction or have expanded the ⁴[Automotive fuels] such as MS, HSD, Auto LPG, CNG, ⁵[LNG, LCNG] and their variants based on some other standard, that is not meeting the requirements specified in these regulations, then, the entity shall carry out a detailed quantitative risk analysis (QRA) of its infrastructure and shall thereafter take approval from its highest decision making body or its board for non-conformities and mitigation measures and such approval along with the compliance report, mitigation measures and implementation schedule shall be submitted to Petroleum and Natural Gas Regulatory Board within six months from the date of commencement of these regulations.

8. Default and Consequences:

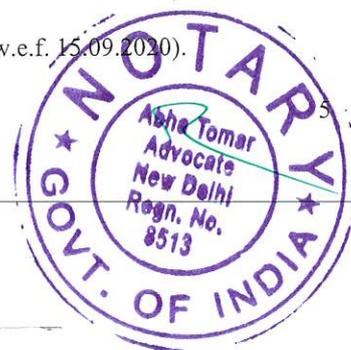
¹ Ins. by sub-cl. (a) of Cl. (5) of Reg. 2, *ibid.* (w.e.f. 15.09.2020).

² Subs. by sub-cl. (b) of Cl. (5) of Reg. 2, *ibid.*, for the words 'Petroleum products' (w.e.f. 15.09.2020).

³ Ins. by Supra 1

⁴ Subs. by sub-cl. (c) of Cl. (5) of Reg. 2, *ibid.*, for the words 'Petroleum products' (w.e.f. 15.09.2020).

⁵ Ins. by Supra 4



¹[(1) There shall be an established comprehensive system to ensure compliance with the provisions of these regulations, encompassing the conduct of technical and safety audits throughout the stages of design, preconstruction, construction, commissioning, and operation, and also on an ongoing basis, as periodically specified. Details of any planned project along with Detailed Feasibility Report (DFR), layout, PESO approval and Environmental Clearance etc. as may be applicable, shall be submitted to Board at least one month prior to commencing the construction.

(2) The Board shall monitor the compliance with Technical Standards and Specifications, including Safety Standards, either directly or through an accredited third party via separate regulations on third-party conformity assessment.

(3) For the purpose of these Regulations, in event of any default or deviation or shortfall, the entity shall be liable to face the imposition of civil penalty as per Section 28 of the PNGRB Act, 2006 and/or suspension/termination of operation, as per following procedure:

(a) The Board shall issue a notice to the entity, allowing it a reasonable time period to fulfil its obligations under the regulations;

(b) No punitive action shall be taken in case remedial action is taken by the entity, to the satisfaction of the Board, within the time period specified by the Board;

(c) In case the entity fails to undertake remedial action within such time period, the Board may, after giving such entity an opportunity of being heard, by order in writing, direct that, without prejudice to any other penalty which the entity may be liable for, such entity shall pay, by way of civil penalty, an amount which shall not exceed one crore rupees for each contravention, and in case of a continuing failure, additional penalty which may extend to ten lakh rupees for every day. In addition, the Board, if it deems appropriate, may direct for suspension or termination of operations of the said entity.

(d) If the entity fails to comply with the directions passed by the Board, as provided in clause (c), the Board may take appropriate action as prescribed for offences and punishment under Chapter IX of the Act.

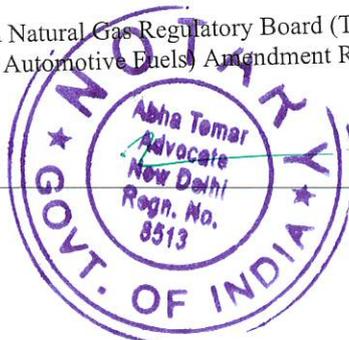
Provided that, notwithstanding anything contained in clauses (a) to (d) of sub-regulation (3), in cases

(i) where the violation on the part of the entity poses an imminent danger to public safety or

(ii) where the Board determines, in public interest or in the interest of State security, that it is so required,

the Board may, apart from requiring the entity to take immediate remedial action, also direct for immediate suspension of operations of the said entity and in such cases, an

¹ Subs. by CI (a) of Reg 2, the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2025. (w.e.f. 23.07.2025)



opportunity of being heard may be deferred and afforded subsequently to the entity by the Board.

Note 1: Planned projects shall include all greenfield projects and, in the case of brownfield projects, shall encompass any addition to storage, handling, or processing capacity, increase in manpower, or increase in risk level of any installation/facility.]

9. Requirements under other statutes:

It shall be necessary for concerned entity to comply with other statutes and the rules and regulations made there under as applicable and to obtain the requisite approvals from the concerned competent authorities. ¹[****]

²[(a) for retail outlet dispensing Automotive fuels such as MS, HSD, Auto LPG, CNG, LNG, LCNG and their variants.

(b) for Door-to-door delivery of Liquid Automotive fuels or for parking of Mobile Dispenser (For Class B Product).

(c) for dispensing of LNG from Installations using Prefabricated ISO Containers and Mobile Dispensing of LNG.

(d) for dispensing of CNG from Mobile Refuelling Unit]

10. Miscellaneous:

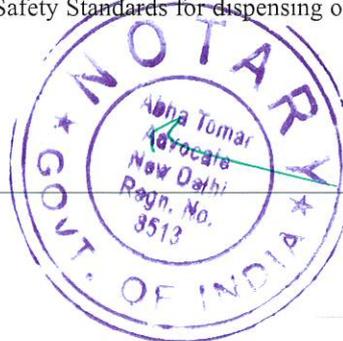
(1) If any dispute arises with regard to the interpretation of any of the provisions of these regulations, the decision of the Board thereon shall be final.

(2) The Board may at any time, by order and in appropriate cases make such relaxation in any provision of these regulations as may be specified in the order.

(3) The Board may issue such guidelines consistent with the Act and the rules and regulations made thereunder for the proper implementation of these regulations as it may deem fit.

¹ The words and expression mentioned are omitted by sub-reg. (2) of reg. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2022 (w.e.f. 14.12.2022)

² Ins. by Supra 1 (w.e.f. 14.12.2022)



¹[SCHEDULE-I]

[See regulation 6(I)]

STORAGE, HANDLING AND DISPENSING AT PETROLEUM RETAIL OUTLETS

1.0 SCOPE:

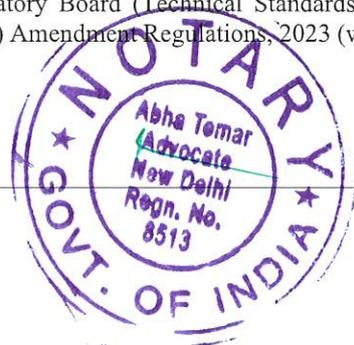
The technical standard and specifications including safety standards under this Schedule lays down the minimum requirements in design, operation, inspection, maintenance, training, consumer safety at petroleum retail outlets (PRO) and do not cover the certification or fitness requirements of vehicles.

2.0 DEFINITIONS:

In these regulations, unless the context otherwise requires-

- (a) C-Store means convenience stores, the area in which non-fuel goods or consumables are sold;
- (b) Dispenser means equipment provided for delivering MS or HSD to the auto fuel tank of motor vehicles or approved receptacles;
- (c) Emergency shut off means a shut off to cut off power supply as well as product supply which in an emergency, operates automatically or can be operated remotely;
- (d) Fill Point means the point of inlet pipe connection of a bulk storage tank for MS or HSD where hose is connected for filling the products into the tank;
- (e) Petroleum Retail Outlet (PRO) means area approved by PESO and provided with facilities, specially designed for storage and dispensing to the fuel tanks of motor vehicles and any other approved receptacles; and
- (f) Pressure Vacuum Valve means a pressure and vacuum relief device fitted on top of the vent pipe of the tank to limit the maximum pressure and vacuum that can exist in storage tank and vessel;
- (g) Product Classification means Class A – Flash Point below 23 deg C. Class B – Flash Point between 23 deg C and 65 deg C. Flash point of a volatile liquid is the lowest temperature at which it can vaporise to form an ignitable mixture in air;
- (h) Sales Room means an office space to conduct the business of the retail outlet, housing amenities like toilets, change rooms, storage space, automation equipments and like other activities;

¹ Subs. by sub-reg. (1) of reg. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2023 (w.e.f. 02.11.2023)



(i) Tank Truck or Tank Lorry or POL Tank Lorry means a truck mounted with a properly designed and PESO approved tank for transportation of MS or HSD in bulk to the dispensing stations.

(j) Vent Pipe means the pipe fitted on an underground tank for breathing;

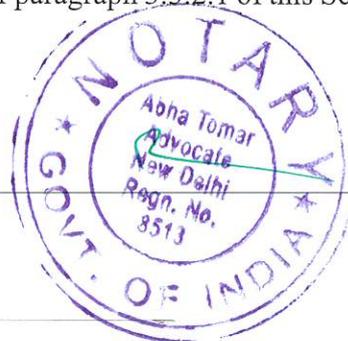
3.0 LAYOUT AND FACILITIES:

3.1 General:

- (i) The layout should ensure unobstructed movement of vehicles and provision for entry and exit of Tank trucks;
- (ii) Location of the facilities, equipment, entrance, exit and paving shall be arranged in such a manner so as to avoid the risk of any collision amongst the motor vehicles;
- (iii) All Facilities should have access to mobile fire fighting equipments;
- (iv) The location of tanks, fill and vent pipes, dispensing equipment and tank truck decanting area, onsite buildings, shall be so designed to enable means of escape for persons, in the event of fire or any other incident;
- (v) The fuel lines and electrical cables will have positive segregation;
- (vi) No source of ignition shall be allowed in the hazardous areas;
- (vii) The items to be stored, and sold from a Convenience Store (C-Store), shall keep in view associated fire hazards and open or naked flame appliances are not permitted;
- (viii) C-Store parking should be away from entry or exit and not impede the free flow of traffic; and
- (ix) Hazardous area classification shall be done in line with IS: 5572.

3.2 Storage Tanks:

- (i) Class A and B Petroleum products shall be stored only in underground tanks in single or double membrane (walled) and its installation shall be outside the buildings;
- (ii) Tanks shall be placed in an earthen or masonry or concrete pit, and shall be packed with sand or earth or gravel, without leaving any space around the tank and when tank is installed in earth pit, no part of the tank shall be less than 1.5 metre from any point of the marked boundary; and.
- (iii) No part of the space over the buried tanks, shall be used for any purpose, other than installing equipment, specifically meant for the withdrawal or receipt or monitoring of contents of the tank, or for the purpose mentioned under paragraph 3.3.2.1 of this Schedule.



3.2.1 Material of construction:

Following materials shall be used for construction of underground storage tanks; namely: -

Steel tanks: Carbon steel as per IS: 2062 or equivalent;

Design Code IS: 10987: 1992 for petroleum products or equivalent; and Fiberglass reinforced plastic tanks (FRP Tank): ASTM D4021, conforming to UL 1316 or equivalent.

3.3 Tank Installation:

- (i) The underground tanks shall be either installed in the dedicated tank farm area "Away from Driveway (Remote Tank Farm)" or under the driveway with an appropriate reinforced concrete slab or alternate pavement material;
- (ii) All tanks shall be pressure tested using pneumatic or hydro, as per the design code or operating pressure, whichever is higher, before commissioning;
- (iii) Steel tanks shall be protected against corrosion;
- (iv) Design and Installation shall provide protection against buoyancy; and
- (v) Installation of tanks shall follow the manufacturer's recommendations;

3.3.1 Tanks installed under driveway:

- (i) Underground tanks shall be installed under concrete slab or alternate pavement material and design consideration shall take care of loading either through masonry pit walls or back fill material and burying depth of tanks;
- (ii) Manway covers (metallic or alternate material) shall be designed for the intended vehicle load and ensure safety of tank fittings;
- (iii) RCC slab or alternate pavement for the tank pit to be designed for the intended vehicle load.

3.4 Fill points:

- (i) The fill points for the tank or tanks, whether offset or direct fill, shall be located in such a manner, so that any spillage of petroleum and its subsequent ignition, does not pose any immediate threat, to the public or retail outlet staff;
- (ii) Fill points shall be located in the open air, so that any flammable concentrations of vapours, resulting from normal filling operations or spillage, does not reach potential ignition sources, or tends to accumulate;



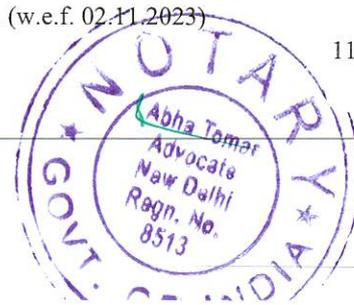
- (iii) The fill points shall maintain a minimum safety distance of 3 mtrs. all round, including property boundary or any other structure, where a source of ignition is likely to be present and this distance of 3 m may be reduced, if a fire – resistant wall is constructed, e.g. of brick or concrete, which is at least 2 m high and of 4 hours fire resistant rating (conforming to IS 1642) and if the wall is a part of a building which houses a sensitive population, such as a school, hospital or residential dwelling, then this distance should be increased to 12 m;
- (iv) Fill pipes shall have minimum 1:200 slopes towards the storage tank, to ensure easy flow due to gravity, and also to avoid any product retention within the fill pipe;
- (v) Fill pipe shall be carried down nearly to the bottom of the tank, to prevent fire hazard due to generation of static charge, arising out of free fall of product;
- (vi) Identification for various types of fuels, shall be provided to avoid wrong decantation;
- (vii) An “earthing bus” shall be provided in the close vicinity of fill points;
- (viii) Hose connections shall be properly tightened;
- (ix) Fill pipe caps shall be made of softer material like brass or aluminum;
- (x) Fill cap shall have a proper locking system, and key shall be kept under the custody of the authorized person; and
- (xi) Fill points shall be so located, that the tank lorry under decantation, is in drive out position¹[. Entities should identify Retail outlets in which drive out position is not available at present and make modification in the layout within six months of notification of this regulation, to ensure drive out position during tank lorry decantation. Alternatively, in existing Petroleum Retail Outlets, wherever the drive out position is not feasible, such Retail Outlets should be identified and relocated to other suitable location(s) within 3 years of notification of this regulation. In the meantime, as mitigation measure, for the tank lorry decantation, the requirements as specified in Annexure IX shall be complied with the retail outlets not having drive out position.]²[**];

3.4 Pipelines:

- (i) Pipelines from tanks to dispensing points, and vent pipes shall be routed below the ground and it shall not be under a building, or other features, which prevent access to the pipelines and Fuel Pipes should be sloped towards underground storage tank;
- (ii) In case of pressurised system, entire piping system including the appurtenances, shall preferably be constructed with welded joints and the number of flanged joints shall be kept to a minimum;

¹ Ins. by sub-reg. (2) of reg. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2023 (w.e.f. 02.11.2023)

² The words and expression mentioned are omitted by sub-reg. (3) of reg. (2), *ibid.* (w.e.f. 02.11.2023)



- (iii) Piping shall run with as few restrictions, such as elbows and bends, as conditions permit;
- (iv) Each pipe line shall be hydro tested as per design code and alternatively, it shall be hydro tested at 1.5 times the design pressure maintained for a period of at least 30 minutes;
- (v) Where necessary, pipe lines shall be earthed, and to maintain electrical continuity, suitable "Jumpers" are to be provided at the flanged joints; and
- (vi) In case of metallic pipelines, the same shall be protected against corrosion, by suitable wrapping and coating, and where necessary by cathodic protection.

3.5.1 Material of Construction:

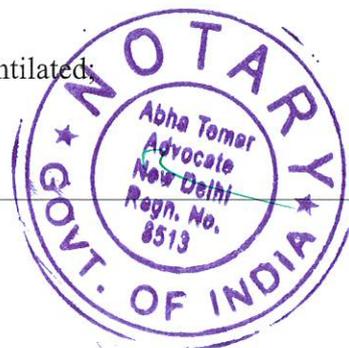
- (i) Specifications of material for metallic piping and fittings shall conform to IS-1978 or equivalent; and
- (ii) Material specifications for non-metallic piping and fittings shall conform to UL 971, EN 14125 or equivalent.

3.6 Vent pipes:

- (i) Each tank shall be provided with independent vent pipe or pipes of adequate capacity, unless vapour recovery system is installed;
- (ii) Vent point shall not be located under any shade or cover;
- (iii) Open ended vent pipes, shall extend to a height greater than the maximum liquid level of a road tanker that delivers petroleum to the underground tanks, and shall not be less than 4 mtrs and in case of venting above the canopy or sales building, the vent pipes shall be terminated 1.5 mtrs. above if;
- (iv) The vent pipe opening, shall also observe minimum 4 mtr and clearance shall be in the horizontal plane, from all structures;
- (v) The vent pipe shall be protected against damage, by inadvertent collision with vehicles;
- (vi) The outlet (opening) of the vent pipe shall be covered with two layers of non-corrosive metal wire mesh, having not less than 11 meshes per square centimeter, and a rain cap or bend downwards;
- (vii) Vent pipe shall be gradually sloped towards the tank, to avoid choking of vent pipe due to any water ingress, or due to product, in the event of tank overflow; and
- (viii) The vertical portion of the vent pipe shall not be provided with any intermediate thread joint.

3.7 Dispensing Equipment:

- (i) Dispensers shall be located so that these are adequately ventilated;



- (ii) The dispensers shall maintain a minimum distance of 6 mtrs, from any above-ground structure or property boundary and for Pump islands catering exclusively to 2/3 wheelers, this distance from boundary wall or other permanent structures, may be reduced to 4M, while limiting the length of the hose pipe to 3 M;
- (iii) The dispenser shall be installed on a firm foundation and protected against physical damage from vehicles;
- (iv) A shear valve to be provided in dispensers in a pressurised system;
- (v) The length of the hose connected to the dispenser, shall be kept minimum, keeping in view the operational requirement, and not exceed 4 m;
- (vi) Breakaway coupling shall be installed in dispensing hose or nozzle;
- (vii) The dispensing hose shall be electrically and mechanically continuous and earthed and necessary provisions shall be available in Dispenser, to earth the receptacles other than fuel tank of vehicles; and
- (viii) Installation of any electronic peripheral device, shall be done at a 1200mm, above the base level of the dispensing unit.

3.8 Decantation Area:

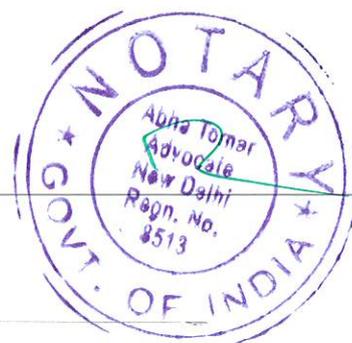
- (i) The tank truck delivery locations for unloading into storage tanks, shall be level, in the open, away from the sales building, dispensing activities and emergency escape routes;
- (ii) The hose used shall conform to IS 10733;
- (iii) Hose length shall not be more than 5.5 m; and
- (iv) The location chosen, shall allow the TT to gain access, without the need to reverse on to the site, but, reversing under supervision for positioning the road tanker for placement in drive-out position shall be permitted.

3.9 Sales Room:

- (i) Any building or room, intended to serve as a control point, shall preferably be so located, that an attendant in the sales room, can see the forecourt and the dispensing area clearly.

3.9 Canopy:

- (i) The canopy shall not adversely affect the ventilation or access to the equipment;
- (ii) Canopy heights installed at fuel fore court, shall have at least 300mm clearance from the maximum permitted height, recommended by Central Motor Vehicle Rules, 1989 for the vehicles to be fueled;



(iii) Wind and seismic load for the canopy design, shall be considered as per IS: 875 and IS: 1893 respectively; and

(iv) Canopy structure shall be properly earthed as per IS: 3043.

4.0 Electrical Power Distribution System:

The following elements and components shall be considered in designing the electrical power distribution system; namely: -

- (i) Total electrical load for the entire Retail Outlet;
- (ii) Availability, Suitability and Reliability of the State Electricity Board (SEB) grid;
- (iii) Fault (KA) rating of the SEB Feeder;
- (iv) Load to be fed from back-up;
- (v) Load which need stabilized or Uninterrupted Power Supply (UPS) supply, or both to function smoothly; and
- (vi) Rated load of the connected and future equipment.

For downstream distribution on the LT side, a suitable LT power distribution panel (PDP) shall be designed, to feed the various types of loads safely, from a centralized location.

4.1 Elements of Protection:

- (a) Protection shall be provided to guard against sudden failures viz. disconnection of "Neutral" and against overload, short-circuit and earth fault;
- (b) The motors shall be protected against short circuit and overload; and
- (c) Protection shall be provided for variation in voltage, frequency and phase imbalance.

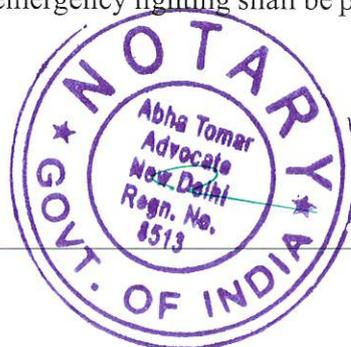
4.2 Backup Power Supply:

4.2.1 The following shall be considered to arrive at the capacity of the Diesel Generator (DG) set or Renewable Energy system and like other set or system, if provided; namely: -

- (i) "Critical" lighting fixtures; and
- (ii) The Backup rating shall be sufficient enough, to sustain the starting power requirements, of the connected motors, without disturbing normal operation of the other loads.

4.2.2 When operating before sunrise or after sunset, emergency lighting shall be provided for safe operation of power backup equipment.

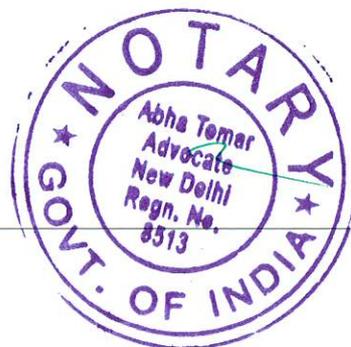
4.3 Layout and Installation:



- (i) For HT supply, the substation shall mainly consist of lightning arrestor, HT fuse, transformer and SEB metering cubicle and for retail outlets with an outdoor type of HT or LT substation, a DP structure surrounded with barbed wire fence, entry gate shall be provided and alternatively, a packaged sub-station shall be provided.
- (ii) The power distribution panel, automatic voltage stabiliser and UPS shall be installed with following clear spaces for ease of safe operation and maintenance activities:
- | | |
|---------------------------|--|
| in front of the equipment | - 1000 mm. |
| behind the equipment | - > 750 mm. (if approach is required) |
| | - < 200 mm (if approach is not required) |
| at sides | - > 750 mm. Between equipments |
| | - < 200 mm. (if approach is not required); |
- (iii) Electrical room shall be provided with proper ventilation to extract the heat generated in the power distribution equipments;
- (iv) All electrical equipment shall be as per IS: 5571 in line with hazardous area classification and the zone classification has been depicted in Annexure-I;
- (v) Cable entry shall be through gland plate either at top or bottom and further spare holes, if any, in the gland plates shall be blocked;
- (vi) Cables shall be neatly dressed, clamped and tag marked to easily identify the feeder and device it connects;
- (vii) The cable entry holes on the building wall in cable trench or overhead shall be sealed to prevent entry of water; and
- (viii) For underground laying under different conditions of terrain the methods may be as follows; namely: -
- For direct burial within PRO, top of the topmost layer of cable shall be laid at a minimum depth of 600 mm from surface of ground and each subsequent layer at the bottom shall maintain a minimum vertical clearance of 150 mm; and
 - For road crossings, cables shall be routed at a minimum depth of 600mm from surface and thru pipe and the pipe may be of GI or steel reinforced hume pipe or HDPE pipe.

4.4 Earthing System:

The earthing system shall be designed as per IS 3043 and following procedures shall be followed; namely: -



- (i) All metallic structure, pipe fittings and enclosures of electrical equipments shall be connected to earth.
- (ii) For Equipment rated up to 230 V, 1-phase supply, the enclosure shall be grounded at least at one point.
- (iii) And for Equipment rated above 400 V, 3-phase supply, the enclosure shall be grounded at least at two separate points.
- (iv) Two nos. earth pits shall be provided for each of transformer or DG set neutral earthing / equipment earthing.
- (v) All earthing pits except DG neutral, structure, T/T Unloading point and instrument or IT earthing shall be connected through grid or grids; and
- (vi) In areas prone to lightning, a risk assessment shall be carried out for need of lightning protection and guidelines given in IS 2309 shall be followed.

4.5 Emergency Stop System:

- (i) Emergency stop system shall be provided to cut off the power supply to all metering pumps or dispensing equipment and associated equipment, other than certified intrinsically safe equipment at PDP, and in or on sales building and on actuating any of these push buttons, electrical power supply to entire PRO, except yard lights, shall be isolated instantaneously; and
- (ii) The push button shall be of red colour, mushroom type, marked and with a key to open.

4.6 Illumination System:

Following minimum illumination level (Lux) shall be maintained in various areas of the PRO for safety and visibility; namely: -

Area	LUX
Approach area	50
Under the canopy	150
Customer care room	100
Electrical room or compressor area	100



The design shall ensure that illumination is glare-free for customers driving in.

5.0 Automation:

5.1 Components of Forecourt Automation:

Retail automation (Forecourt control) where provided, shall have following major components and these components are integrated together using different communication methods; namely: -

- (i) Forecourt controller (FCC);
- (ii) Back office system;
- (iii) Local area network (LAN);
- (iv) Wi-Fi access points;
- (v) VSAT or GPRS or broadband routers cum modem;
- (vi) Automatic tank gauging system (ATG);
- (vii) Electronic price signs (EPS);
- (viii) Payment terminals;
- (ix) Thermal receipt printers;
- (x) Attendant tag readers; and
- (xi) Close Circuit surveillance systems (CCTV);

These components shall be evaluated for necessary approvals based on their location of installation in conjunction with the zone classification guidelines for retail outlets and accordingly each of these components is described briefly in Annexure II.

5.2 Installation of Automation Components:

- (i) The components installed in Zone-0 and Zone-1 shall be certified for use by competent certifying agencies;
- (ii) The integrity of the dispenser shall remain intact, while adding additional cables for communication, as well as power supply to OPT or printer and similar devices;
- (iii) The installation of auto tank gauging equipment probe, shall be carried out in compliance to relevant standards, using safe arrangement for joining of the cable at the tank manhole area;
- (iv) The height of pedestals used for installing, printers, outdoor payment terminals and similar equipments shall not be less than 1.2 mtrs. from the base frame of the dispensing unit; and
- (v) The integration of automation components and its installation shall be done under the supervision of qualified and trained personnel

6.0 OPERATING PROCEDURES:

6.1 General:

- (i) Operating personnel shall possess adequate knowledge and experience of handling MS or HSD to ensure safe and efficient functioning.



- (ii) Dos and don'ts in consonance with paragraph 12.2 of this Schedule shall be prominently displayed;
- (iii) Action in the event of emergency shall be clearly established, understood and displayed prominently; and
- (iv) The following are the critical activities, namely: -
 - (a) Decantation;
 - (b) Management of the forecourt or fueling area; and
 - (c) Sampling.

6.2 Decantation of Tank Lorries:

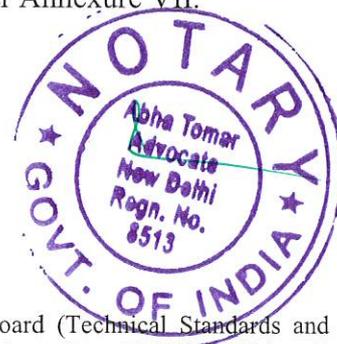
6.2.1 On receipt of tank lorry from the supply point, dealer or his authorized representatives shall check the supply point documents with respect to seal numbers, number of compartments and quantity or product contained therein and the unloading operations shall be done in presence of the authorised personnel of retail outlet and tank truck crew and the following precaution shall be followed up, namely: -

- (i) During unloading of the product from the tank truck to the bulk storage vessels, the tank truck shall be parked in the identified space;
- (ii) Dispensing fuel to motor vehicles, shall be suspended during the period of unloading of fuel, from tank truck to the storage tanks ¹[alternatively, for Retail Outlets with drive out the requirements as specified in Annexure-X shall be complied with];
- (iii) Operations shall be suspended during the period of evacuation of product from storage tank for maintenance and testing;
- (iv) MS or HSD shall not be filled in the fuel tank while the engine of the vehicle is running; and
- (v) The operating procedures shall be displayed for the unloading of tank truck.

The safety checklist for tank lorry decantation should be as per Annexure VII.

6.2 Refueling:

- (i) Guide the vehicle to the designated position;
- (ii) Vehicle should not be left unattended during refueling;



¹ Ins. by sub-reg. (4) of reg. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2023 (w.e.f. 02.11.2023)

- (iii) Sources of ignition, such as pilot lights, electrical devices or appliances or gadgets and engines shall be turned off before dispensing of fuel to the vehicle; and
- (iv) Riders or pillion shall dismount before the commencement of refueling.

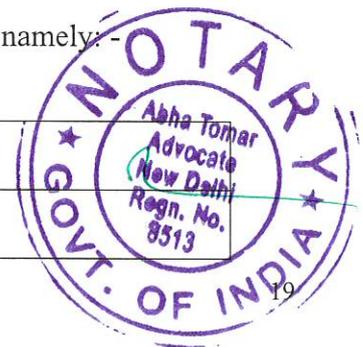
6.3 Handling of Fuel Samples:

- (i) The samples shall be taken in approved containers;
- (ii) The samples shall be stored safely in the designated area which is not used for any other activity;
- (iii) For class A product, total storage in sample containers shall not exceed 30 litres; and
- (iv) The samples shall not be poured back directly to the storage tank and the samples shall be collected in a separate receptacle for each product and transferred to storage tank through a container which is bonded to tank.

7.0 INSPECTION AND AUDITS:

- (i) A well-designed system of periodic inspection of all facilities shall be ensured to maintain it in safe operable condition and checklist shall cover conformity with the design intention, operating and maintenance procedures, preventive measure and protection systems and safety practices;
- (ii) Safety audit should be undertaken as per format provided in Annexure -V;
- (iii) Recommendations of the safety audit or inspections shall be complied in a time bound manner and records maintained thereof;
- (iv) The system of "permit to work" shall be established for non-routine works and such works shall be undertaken with full knowledge and approval by authorised person;
- (v) Dispensing unit shall be tested, maintained, repaired and replaced as recommended by the manufacturer and approved by the concerned authority;
- (vi) The Resistance to Earth shall be checked at least once a year; and
- (vii) The periodicity of inspections and audit shall be as given below, namely: -

TYPE	FREQUENCY	AGENCY
Safety Inspection	Weekly	Operating personnel



Safety Audit	Once in a year	Company authorized Person or Agency
Electrical Audit	Once in 3 years	Company authorized Person or Agency

The typical checklist for these inspections or audits are provided in Annexure-III, Annexure-IV and Annexure-V which shall be used as a guideline to develop comprehensive checklists to check compliance and also proper system to liquidate the non-complied points with target dates.

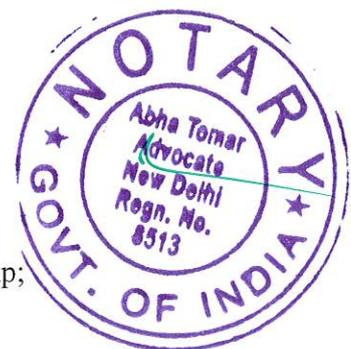
8.0 MAINTENANCE:

8.1 GENERAL:

- (i) A comprehensive maintenance system of all facilities shall be formulated for safe operable condition;
- (ii) Preventive maintenance schedules shall be drawn for all equipment, in accordance with manufacturer's recommendations, and established mandatory or recommendatory standards. records of all preventive maintenance undertaken shall be maintained;
- (iii) Repairs involving non-routine maintenance work, shall be carried out after issuance of work permit, as per the procedure and format provided in Annexure – VI (a) and VI (b).
- (iv) The work permit shall be issued by company authorized person or dealer or manager, at the retail outlet, as per the class of activities detailed in succeeding clauses (v) and (vi);
- (v) Work Permits issued by dealer or manager or company authorized person

The following activities involving maintenance of operational area and office requires work permits to be issued by dealer or manager or company authorized person to contractor or his authorized person, namely: -

- (a) Access to a building or canopy roof;
- (b) Access to a building canopy cavity;
- (c) Electrical switch board work;
- (d) Excavation including forecourts up to 1meter depth;
- (e) Forecourt surface repair;
- (f) Water removal from underground tank through hand pump;



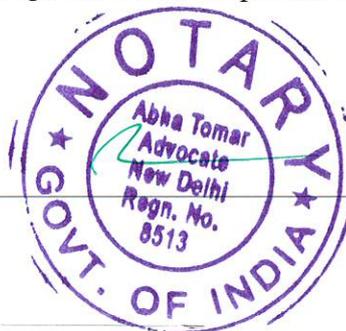
- (g) Repair of electrical and electronic equipments inside hazardous area (operation of all electrical and electronic instruments inside hazardous areas, unless certified intrinsically safe);
 - (h) Promotional activities on forecourts;
 - (i) Signage, including canopy signage or lighting works; and
 - (j) Replacement or installation of dispensing Units;
- (vi) Work Permits issued by company authorized personnel only:

The following activities involving maintenance of Operational area and office requires work permits to be issued by company authorized person to contractor or his authorized person, namely: -

- (a) Repair or rework or cleaning of the tanks and pipeline work;
- (b) Tank removal and decommissioning;
- (c) Non-routine maintenance or replacement or major electrical work within hazardous area;
- (d) Entry in oxygen deficient or inert gas area;
- (e) Pneumatic or hydrostatic pressure testing;
- (f) Cleaning of oil interceptor, oil or water separator and like other things;
- (g) Hot work including but not limited to welding or grinding or gas cutting;
- (h) Demolition and revamping (remodeling);
- (i) All activities capable of producing a spark inside a hazardous area;
- (j) Excavation including forecourts exceeding 1-meter depth;
- (k) Concrete cutting in the hazardous Zone; and
- (l) Setting up of temporary equipment including product recovery equipment e.g. compressor, water or sand blasting equipment and like other things.

9 SAFETY EQUIPMENT:

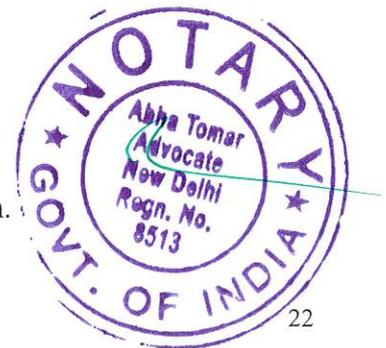
- (i) Each dispensing unit shall be provisioned with 1 no. ISI marked 9 kg DCP fire extinguishers placed near the island, but, at outlets with single dispensing unit, a minimum of two no. ISI marked 9 kg DCP fire extinguishers shall be provided;



- (ii) Minimum 1 no. 4.5 kg CO2 fire extinguisher conforming to IS: 2878 shall be available in each electrical meter room;
- (iii) Minimum 4 nos. sand buckets filled with dry sand should be available;
- (iv) All employees must be conversant with the safe handling of petroleum products and have first-hand knowledge of fire fighting and emergency handling;
- (v) Only insulated pliers or screw drivers, non-sparking tools and flameproof torch shall be used;
- (vi) Periodic tests shall be carried out by competent or authorized persons, as applicable and records shall be maintained;
- (vii) Fire extinguishers are to be periodically tested and maintained as per IS standard; and
- (viii) The fire extinguishers are to be checked, tested and maintained as per following schedule and complying with IS standard, namely: -
 - (a) Visual check of the extinguisher : Daily
 - (b) Condition of DCP, Hose, Nozzle and safety clip : Every month
 - (c) Weight checking of CO2 cartridge : Every Quarter
 - (d) Performance testing and DCP extinguisher : Every Year
 - (e) Pressure testing of extinguisher (years) : As per IS 15683 (currently 5 years)

10.0 EMERGENCY PLAN AND PROCEDURE:

- (i) A comprehensive ERDMP shall be developed in accordance to the Petroleum and Natural Gas Regulatory Board (Codes of Practices for Emergency Response and Disaster Management Plan (ERDMP)) Regulations, 2010 and the copies of the ERDMP shall be available to all concerned personnel;
- (ii) Provision of minimum 2 points for emergency shutdown shall be maintained;
- (iii) The operating company having control shall draw an operational emergency plan incorporating the following, namely: -
 - (a) Major failure of fittings resulting in spillage;
 - (b) Accidents or other emergencies;
 - (c) Electrical Emergencies;
 - (d) Civil emergencies; and
 - (e) Any other risk arising from the existence or operation.



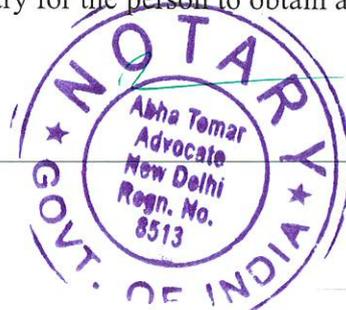
The above emergency plan shall be disseminated amongst all personnel involved to ensure that they understand their roles and responsibilities;

- (iv) The retail outlet in-charge shall maintain close liaison with Fire Service, Police and District Authorities;
- (v) Important telephone numbers for emergency use shall be displayed prominently;
- (vi) Means of communication shall be always at the disposal of the In charge of the retail outlet;
- (vii) Emergency action plan should be tested with mock drill at least once a year.
- (viii) First aid kit shall contain items to handle possible emergencies as per Rules applicable to factories in the concerned State for such purpose; and
- (ix) Electrical shock treatment chart written in bilingual (English and local languages) and RO attendants shall be given training on how to treat an electrocuted person before help from a doctor is available.

11.0 COMPETENCE, ASSURANCE AND ASSESSMENT:

11.1 The objective is to provide understanding of all the facets of dispensing activities including operations, procedures, maintenance and hazards of petroleum and the risks associated with handling of the product and training shall ensure that the jobs are performed in accordance with the laid down procedures and practices, namely: -

- (i) Every entity shall develop, implement, and maintain a written training plan to instruct all petroleum retail outlet personnel with respect to the following, namely: -
 - (a) Carrying out the emergency procedures that relate to their duties as set out in the procedure manual and providing first aid;
 - (b) Permanent maintenance, operating, and supervisory personnel with respect to the following, namely: -
 - (i) The basic operations carried out;
 - (ii) The characteristics and potential hazards of dispensing station; and
 - (iii) The methods of carrying out their duties of maintaining and operating the PRO as set out in the manual of operating, maintenance and transfer procedures;
 - (iv) Fire prevention, including familiarization with the fire control plan, fire fighting, the potential causes of fire or accident and the types, sizes, and likely consequences of a fire or accident and
 - (v) Recognizing situations when it is necessary for the person to obtain assistance in order to maintain the security.



11.2 Each oil company shall develop training module of their own which should include inter-alia of the following, namely: -

- (a) Hazardous nature of product handled;
- (b) Familiarization with operational procedures and practices;
- (c) Hands on experience on operation of equipment;
- (d) Knowledge of emergency and manual shut down systems;
- (e) Immediate and effective isolation of any spill;
- (f) Safety features and accident prevention;
- (g) Fire fighting facilities, its upkeep and operation;
- (h) Evacuation and safe egress of the vehicles in an emergency;
- (i) Housekeeping;
- (j) Decantation;
- (k) First aid;
- (l) Dos and Don'ts; and
- (m) Emergency plan or drills

11.3 Records for the training and refresher courses shall be maintained.

12.0 CUSTOMER SAFETY AND AWARENESS:

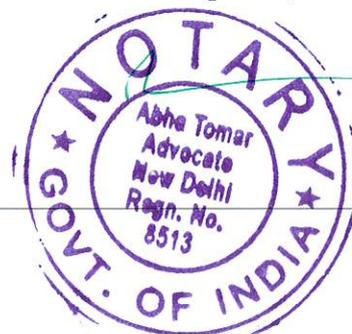
12.1.1 Display of important information:

- (i) The particulars of license, emergency telephone nos. of local fire service, police and marketing company shall be conspicuously displayed; and
- (ii) Suitable caution boards or pictographs shall be displayed at areas where required.

12.2 DOs and DON'Ts during Refueling:

Dos:

- (i) Switch off the engine before commencement of refueling;
- (ii) Ensure that a 9 kg DCP fire extinguisher is available near the dispenser; and



- (iii) In case of any spill, overflow of product, fire or smoke observed, press the “EMERGENCY STOP” button on the dispenser.

DON'Ts:

- (i) Do not start the engine or drive away the vehicle till the filling nozzle has been disconnected from the filler cap of the vehicle;
- (ii) Do not refuel the vehicle during the period MS or HSD is being decanted into the tank;
- (iii) Do not smoke;
- (iv) Do not use naked flame; and
- (v) Do not operate mobile phones.

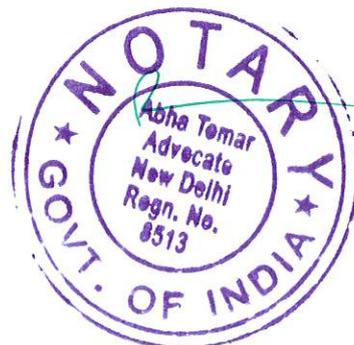
13.0 List of Standards or Guidelines referred to in Schedule 1 shall be as given in Annexure VIII.

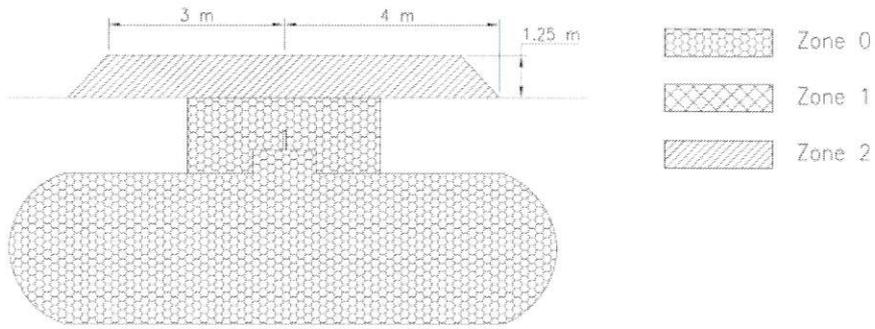
Annexure – I
Zone classification for Retail Outlets

(A) UG Tanks and Fill Points:

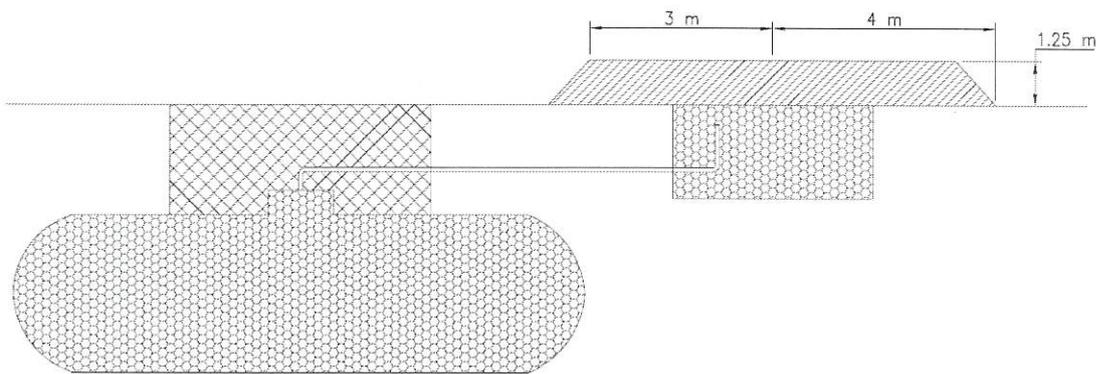
Facility	Location of Hazardous Zone	Area Class
Underground storage tanks (Figure 1.1)	Within any tank and within any manhole chamber in which there are either direct or off-set fill tanker delivery hose connection points, or vapour connection points.	Zone 0
	Within any manhole chamber not containing tanker delivery hose or vapour connection points.	Zone 1
	For all tank filling connections, (including above ground off-set fill points and any vapour connection) vertically for 1.25 m above forecourt level, extending horizontally for 3 m and coning down to forecourt level at a radius of 4 m from the connections.	Zone 2

- a. Fill points in manhole chamber:





b. Offset fill points in manhole chamber:



c. Above ground offset fill points:

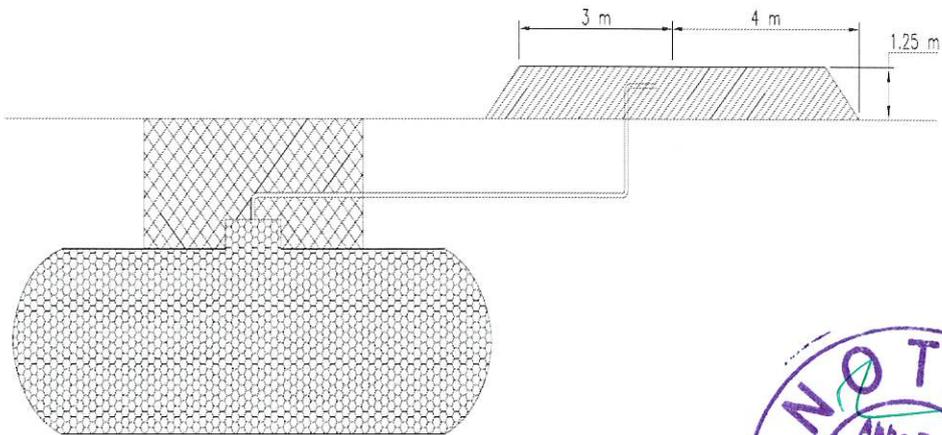
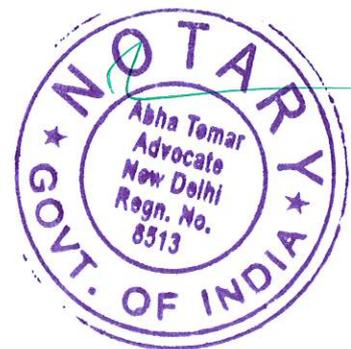
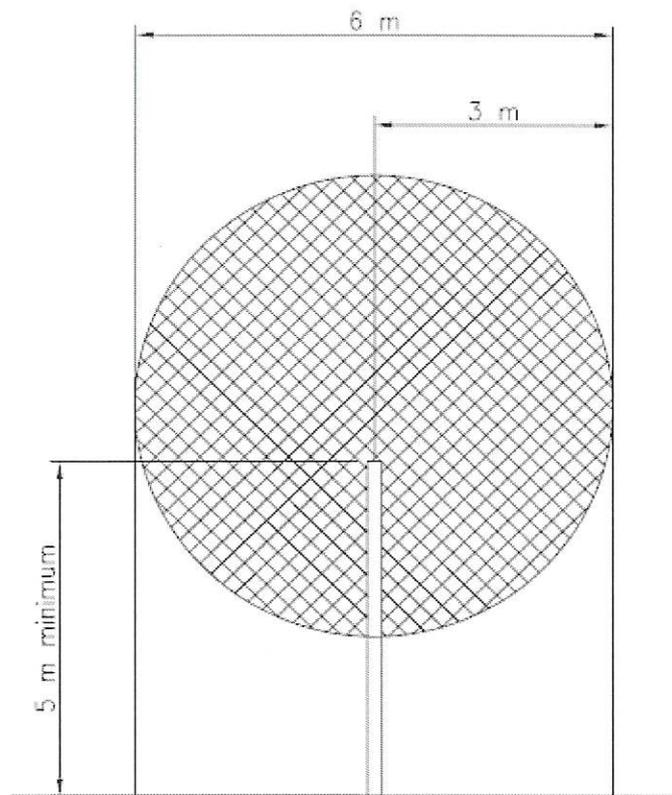


Figure 1.1 – Underground tanks

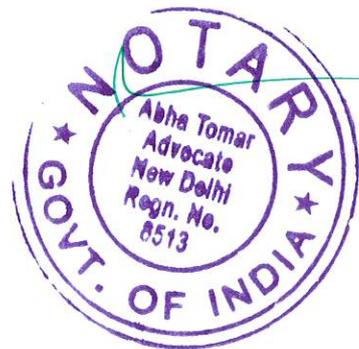


(B) Vent Pipes:

Facility	Location of Hazardous Zone	Area Class
Vent pipes for underground storage tanks (Figure 1.2)	Within a radius of 3 m in all directions of the open end of any vent pipe.	Zone 1
	The area below the Zone 1 area of the vent pipe, for a radius of 3 m around the discharge point and down to ground level.	Zone 2



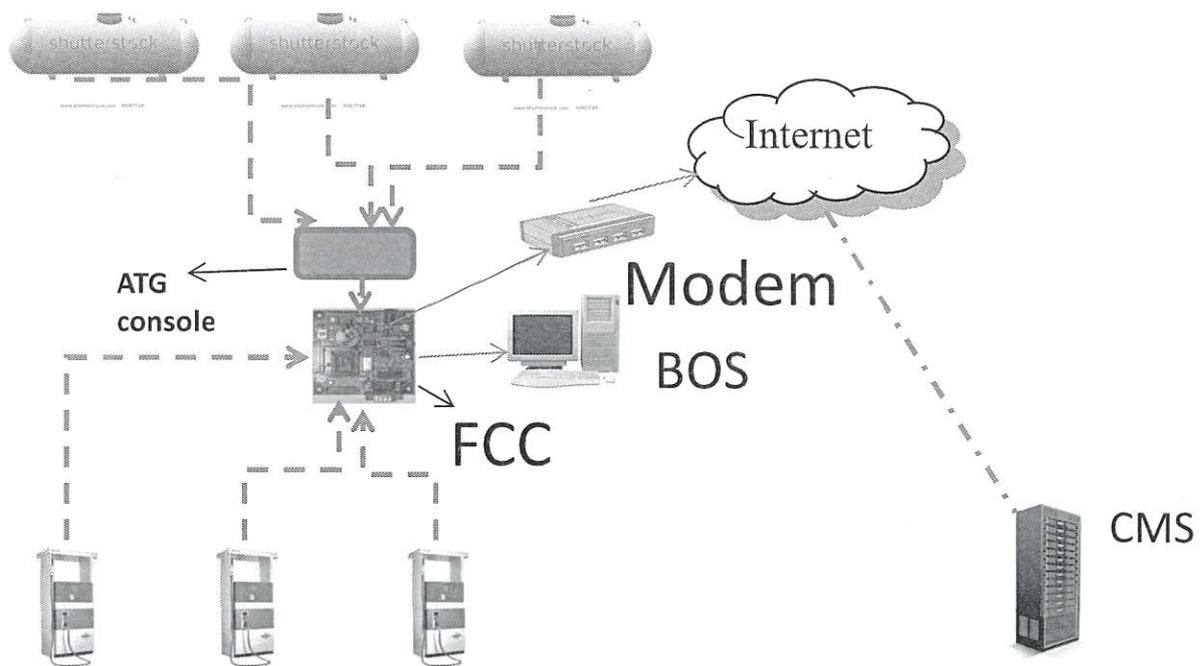
Storage tank vent pipe without vapour emission control
Figure 1.2 – Vent pipes



Annexure II

Components of Retail Automation

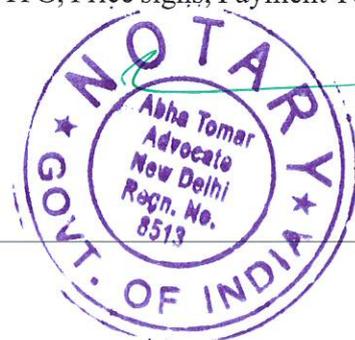
Each of the retail automation components is described in brief in the following system architecture Diagram and paragraphs.



RO AUTOMATION ARCHITECTURE

1. Forecourt controller (FCC):

This is the central component of the automation system. Installed in the sales building and communicates with forecourt devices like dispensers, ATG, Price signs, Payment Terminals, and other like devices.



The communication with these devices takes place using communication or power cables or wireless connectivity.

2. Back Office:

Back office system computer or monitor provides user interface with RO automation system for staff in the sales building at the retail outlet. This is connected with Forecourt controller and works on local area network.

3. Local LAN network:

This is local TCP or IP network within the sales building to provide connectivity to various components of automation.

4. Wireless Access points:

These are installed on the sales building or on the canopy for providing wireless connectivity to various devices within the station.

5. VSAT or GPRS or Broadband Routers cum Modem:

Communication between the retail outlets and head office system using VSAT or GPRS routers. These are installed in or on the top of sales building or behind the building near the compound wall.

6. Automatic Tank Gauging System (ATG):

This system has following two main components, namely: -

(a) ATG probes: Installed inside the tank.

Probes communicate with ATG controller (installed inside the Sales Building) through cables or on wireless communication;

(b) ATG Controller: The unit is installed inside the sales building. It is capable of connecting to multiple tank probes and may have display to show the tanks status. It communicates with FCC.

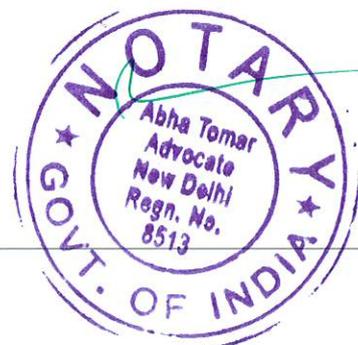
The controller and probes together as full unit shall be certified for intrinsic safety.

7. Electronic Price Signs (EPS):

These are used for product price display and are installed in price pole in non-classified area. These are integrated with the forecourt controller using cables or on wireless connectivity.

8. Payment terminals:

(a) Fixed location outdoor Payment Terminals (OPT):



These units are fixed on pedestal or dispenser. The unit can take power connection taken from the independent source or from the DU power junction box using certified cable glands;

(b) Mobile payment devices:

Mobile devices may be used in the forecourt for the purpose of payments or receipt printing provided these are restricted to Zone-2 or safe area. In case they are required to be used in Zone-1, necessary certification shall be obtained; and

(c) Card Reader in Dispensers (CRIND):

These payment terminals are mounted inside the dispenser electronic section. These are factory fitted and type approved along with dispensers.

9. Receipt Printers:

These devices are independently mounted in the forecourt in safe area, connected to RO automation using cables or wireless connectivity.

10. Attendant Tag Readers:

These devices which associate the transaction to the attendant are installed on the dispenser or built into the OPT in safe area.

11. Close Circuit surveillance system (CCTV):

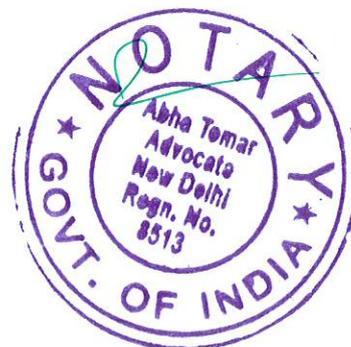
This system is an independent system and has following two components; namely

(a) Cameras:

Mounted on the top of building or canopy or canopy columns or on independent pedestal. Needs power and communication cables to be connected to DVR or NVR; and

(b) Digital Video Recorder (DVR) or Network Video Recorder (NVR):

Video Recorders installed in the sales building. Records the images from the various cameras.



Annexure – III

Weekly Check List

Date:

Time:

Sr. No	Particulars	Remarks
(To be carried out by individual DSM on rotational basis)		
1.	All the Dispensing Units are externally clean	Yes/No
2	Sand below dispenser unit is loose and devoid of any spillage of product or contain any inflammable waste.	Yes/No
3	All the piping connections of Dispensing units and tank farm are leak free and there is no sweating in the joints.	Yes/No
4	Wire mesh in the product vent is not choked with foreign matter.	Yes/No
5	Fire extinguishers are in place and fit for use.	Yes/No
6	Driveways and pathways are clear of any obstructions.	Yes/No
7	Safety signs are in place (No smoking, mobile phone not to be operated).	Yes/No
8	Tank farm is clean and free of dry vegetation.	Yes/No
9	The sand in the fire bucket is dry and without any lumps.	Yes/No
10	All the light fixtures at the periphery, canopy and the sales room are in working condition.	Yes/No
11	No employee of the retail outlet is in an intoxicated state.	Yes/No
12	Regular briefing [Do's and Don'ts] on safety to DSMs has been carried out.	Yes/No
13	General house-keeping is good.	Yes/No
14	There are no electrical loose connections observed in and around the fore court area.	Yes/No
15	Any other unsafe condition.	Yes/No

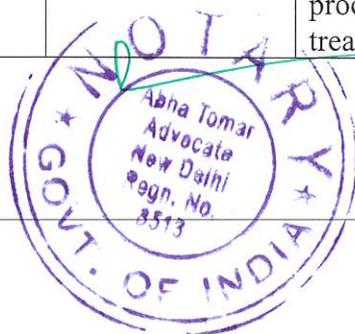


Annexure –IV
System Document for Electrical Safety Audit

Sl. No.	Item	Observation	Action Needed
A. Deviation from laid down procedure:			
1.	Deviation from statutory Requirements as laid down. in the law in force relating to electricity and petroleum		Immediate attention needed to rectify the issue and comply with statutory requirements
1.1	Equipments enclosure mismatch with corresponding zone of application		Equipment with appropriate enclosure, to be installed.
1.2	Clearances not maintained as per guideline		Minimum clearance to be ensured.
1.3	Material not as per respective Indian Standards		Replaced with IS approved materials.
1.4	Inappropriate illumination levels		Modify to meet the recommendation.
B. Insulation, Grounding and Lightning Protection:			
2.	Grounding and Lightning Protection Systems are not as per IS-3043 and IS -2309		
2.1	Electrical equipments are not earthed as per the recommendation		“Earth” connection to be provided as per recommendation
2.2	Neutral point of transformer and DG set are not earthed		“Neutral” points have to be grounded as per recommendation
2.3	The lightning or surge arrestors are in not in place and/or not connected to earth, or both		Lightning or surge arrestor to be properly placed and connected
2.4	High Earth Resistance		Salt and water to be added to earth pit to reduce earth resistance.
2.5	Insulation resistance low, less than 1 Mega Ohm		Damaged portion of insulation to be repaired, insulation resistance to be beyond 1 Mega Ohm.
2.6	All panel doors are not earthed with flexible braided connection		Missing flexible earth links to be put at the earliest.



2.7	The electrical room is not clean, and there is water accumulation inside the room or cable trenches		Room to be cleaned, water wiped out, all holes for water entry, to be blocked.
C. Protection and Metering System:			
3	Protection System is not operating		
3.1	Emergency push button jammed		Push button to be replaced, safety checked by simulation
3.2	Under-voltage, over-voltage, phase unbalance protection not working		Relay to be properly set and fault condition to be simulated to check and ensure healthiness of the protection system.
3.3	Neutral snap, phase failure protection not working		
3.4	Meters not indicating or recording properly		Meter, its C.T. and P.T., as required, to be replaced immediately.
D. Loose connection and overheating:			
4.1	Loose connection in cable termination		Termination to be tightened properly
4.2	Equipments running in overload condition, heating and burning smell		Load must be restricted within the design limits, loose connection, if any, shall be set right.
E. Safety:			
5.1	Non-functioning of lighting fixtures, especially in critical zones viz. near the dispenser, tank farm area, front and rear of sales room, electrical room		Lighting fixtures and its associated circuits to be checked and rectified.
5.2	Safety equipments, viz. rubber mat, CO2 fire extinguisher, shock treatment chart, flameproof torch are not in designated places		To be put at their designated places immediately and persons trained on procedure for shock treatment



5.3	Repairing work being carried out without any authorized work-permit		Immediately work authorization procedure to be implemented
5.4	Components material used are of poor sub-standard quality		Standard good quality components to be used
5.5	Labels or tag-marking or ferruling on equipments, cables, feeders, cable cores are missing		Missing labels or tag-marks or ferrules to be put as per drawing.
5.6	Drawing or documents not available in panels		Drawing or documents to be kept in the dedicated pockets in panels
F. Repair and Maintenance:			
6.1	Dirt and dust accumulation inside panel		Clean periodically.
6.2	Spare holes in electrical panel		Spare holes to be blocked.



ANNEXURE- V

Safety Audit Checklist

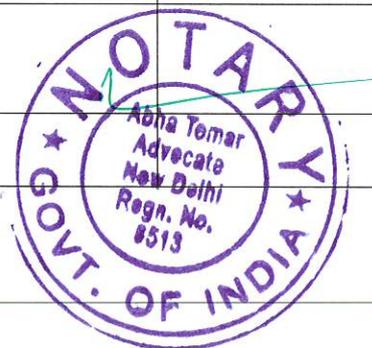
S. No.	Item	Observation	Recommendation
1	Statutory Requirements:		
1.1	Is CCOE License and Drawing at the site available?		
1.1.1	Validity and date of renewal		
1.2	Does the drawing correctly reflect existing facilities?		
1.3	Are safety message like Telephone. No., police, fire brigade, hospital and no smoking, T/L under decantation and explosive licence No. displayed?		
1.4	Is extract of explosives rules exhibited?		
1.5	Is 1 No. of DCP types (9 Kg fire extinguishers per dispenser (as applicable) provided?		
1.5.1	Last. Date of charging.		
1.6	Are fire buckets (9 ltr. Capacity) having round bottom (max 10 nos.) and cover contain dry sand?		
1.7	Last date of W and M verifications.		
2	General:		
2.1	Are the good housekeeping practices (e.g. provision of dustbin, garbage disposal or cotton waste disposal, cleaning of drainage) being observed?		
3	Tanks:		
3.1	Is the dip rod floating?		
3.2	Are the fill pipe threads corresponding to the standard size 75 mm diameter as		



	carried by tank lorries calling at the site?		
3.3	Is the vent pipe located as per the approved drawing?		
3.4	Is the wire gauge of the vent cap: (a) Missing? (b) Clogged?		
3.5	Is the manhole chamber free of: (a) Rubbish (i.e. cotton waste or rags and like other rubbish) (b) Oil Spillage		
3.6	Are tank curb walls or pipe railings in good condition?		
3.7	Are lorry discharge points distinctively painted as per our standard?		
3.8	Are the following securely closed: (a) Lorry discharge points? (b) Dip pipe?		
3.9	Are sank buckets and fire extinguishers positioned near the T/L during T/L unloading?		
3.10	Is bonding wire connected while decanting the tank lorry?		
4	Pumps:		
4.1	Are the pumps: (a) Clean? (b) Leaky?		
4.2	Are the electric motors properly earthed? (a) Located as per the drawing? (b) Easily accessible?		
4.3	Is there any loose wiring in the pump?		



4.4	Are flameproof boxes closed properly?		
4.5	Is dry sand filled in the gap below pump in pump pedestal?		
5	Building and other facilities:		
5.1	Are any other flammable materials like LPG cylinders, cardboard cartons and like other flammable materials., are stored in the generator room?		
5.2	Whether generator room properly ventilated, clean and dry?		
6	Electrical:		
6.1	Is the electrical system as per our standard?		
6.2	Is there any loose wiring in the switch board?		
6.3	Is the earthing provided as per new standards?		
6.4	Are the light fixtures in good condition?		
6.5	Are the cables with FLP glands fitted to pumps?		
6.6	Are all the equipments a labeled?		
6.7	Are all the cable or wire terminations tightened?		
6.8	Is there any dirt or dust inside the electrical panels?		
6.9	Are all spare cable entry holes in all electrical panels blocked?		
6.10	All panel doors are earthed with flexible braided connection?		
6.11	Are all electrical equipments earthed as per recommendations?		
6.12	Are Neutral point of transformer and DG set earthed?		
6.13	The lightning or surge arrestors are in place and in		



	working condition and are connected to earth?		
6.14	Is the insulation resistance of each feeder is more than 1 Mega Ohm?		
6.15	Is the voltage between the neutral and earth limited to 3V?		
6.16	Is the electrical room maintained clean, free from water accumulation?		
6.17	Is there any undue heating in any parts of any equipment?		
6.18	Is the shock treatment chart is available in electrical room and all concerned persons are trained on the treatment procedures?		
7	Tank Lorry:		
7.1	Is the earth wire connected properly during decantation?		
7.2	Is fire extinguisher available?		
7.3	Is the fire extinguisher kept accessible?		
7.4	Is PCVO crew aware of fire fighting methods?		
7.5	Is dip pipe kept closed while decanting?		



ANNEXURE – VI (A)

WORK PERMIT (For issue by RO Manager or Operator or Dealer)

(NAME OF COMPANY)

NAME OF THE RO or LOCATION

Sl. No _____

_____ / _____

DATE AM / PM

DATE AM / PM

VALID FROM _____

UPTO _____

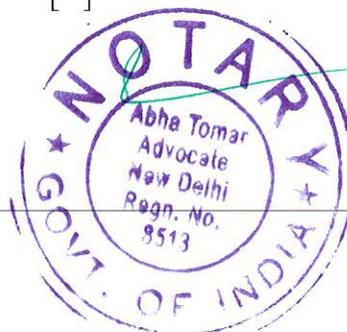
PERMISSION IS GRANTED TO
SECTION or CONTRACTOR _____

NAME _____

NATURE OF WORK IN DETAIL FOR WHICH THIS WORK PERMIT IS VALID
_____LOCATION OF WORK (Specific area inside the RO) – -----

_____THE FOLLOWING ITEMS SHALL BE CHECKED BEFORE ISSUING THE PERMIT
(Please put tick [] mark in the appropriate box)

Sr. No	Item	Done	Not required
1.	Equipment or Work Area inspected	[]	[]
2.	Surrounding area checked, cleaned and covered (ensuring product is not exposed to atmosphere in the working area)	[]	[]
3.	Identify the equipment to be repaired and switch off its electric supply	[]	[]
4.	Portable extinguisher and sand buckets provided	[]	[]



- 5. Blocking of sources of product or vapour in pipeline or tank or equipment [] []

SPECIAL INSTRUCTIONS

- 1. Following personal protective equipment are required (check all items required) Safety helmet or safety gloves or protective goggles or safety shoes or safety belt
- 2. In case of fire alert, all work must be stopped. All personnel must leave work site and proceed to designated or on site directed areas.
- 3. Remarks on toxic or hazardous chemicals, if any (Eg., sludge, oil spillage or like other toxic or hazardous chemicals)

- 4. Alternate means of escape available or provided/not required.
- 5. This permit must be available at work site at all times.
- 6. Additional items, if any:

Name and _____ Name and _____

Signature of Issuer _____ Signature of Receiver _____

Permit closed at hrs

Name and _____ Name and _____

Signature of Issuer _____ Signature of Contractor _____

Typical list of activities for which permit annexure VI (A) to be filled:

- (a) Access into a building or canopy roof.
- (b) Access into a building canopy cavity.
- (c) Electrical switch board work.
- (d) Excavation including forecourts up to 1 metre depth
- (e) Forecourt surface repair.



- (f) Water removal from underground tank through hand pump
- (g) Repair of electrical and electronic equipments inside hazardous area (operation of all electrical and electronic instruments inside hazardous areas, unless certified intrinsically safe)
- (h) Promotional activities on forecourts.
- (i) Signage, including canopy signage or lighting works
- (j) Replacement or installation of dispensing units.



ANNEXURE-VI (B)

WORK PERMIT (For issue by officer of the oil company)

(NAME OF COMPANY)

NAME OF THE RO or LOCATION

Sl. No. _____

_____ / _____

VALID FROM _____ DATE _____ AM/PM

UPTO _____ DATE _____ AM/PM

Note: THIS PERMIT SHALL BE VALID FOR THE ABOVE SPECIFIED PERIOD NOT EXCEEDING 45 DAYS

PERMISSION IS GRANTED TO SECTION or CONTRACTOR

NAME _____

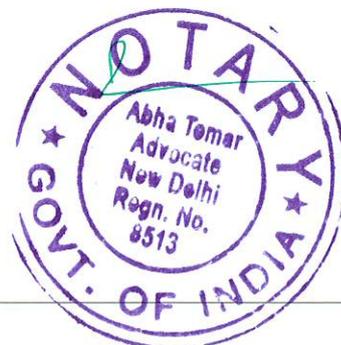
NATURE OF WORK IN DETAIL FOR WHICH THIS WORK PERMIT IS VALID

LOCATION OF WORK (Specific area inside the RO) -

THE FOLLOWING ITEMS SHALL BE CHECKED BEFORE ISSUING THE PERMIT

(Please put tick [] mark in the appropriate box)

Sr. No	Item	Done	Not required
1.	Equipment or Work Area inspected	[]	[]
2.	Surrounding area checked, cleaned and covered (ensuring product is not exposed to atmosphere in the working area)	[]	[]
3.	Identify the Equipment to be repaired and switch off its electric supply		

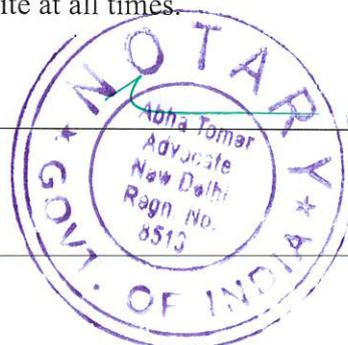


	(equipment electrically isolated and tagged)	[]	[]
4.	Portable extinguisher and sand buckets provided	[]	[]
5.	Blocking of sources of product or product vapour of pipeline or tank equipment (Equipment blinded or disconnected or closed or isolated or wedge opened)	[]	[]
6.	Removal of left over product in tank or pipeline or equipment taken up for works	[]	[]
7.	Equipment water flushed	[]	[]
8.	Pyrophoric Iron removed or kept wet	[]	[]
9.	Proper ventilation and lighting provided	[]	[]
10.	Gas test done, found gas free	[]	[]
11.	Standby personnel provided (confined space entry viz tank entry and like other entries)	[]	[]

SPECIAL INSTRUCTIONS

1. Following personal protective equipment are required (check all items required): safety helmet or safety gloves or protective goggles or safety shoes or safety belt
2. In case of fire alert, all work must be stopped. All personnel must leave work site and proceed to designated or on site directed areas.
3. Remarks on toxic or hazardous chemicals, if any.

4. Alternate means of escape available or provided or not required.
5. This permit must be available at work site at all times.
6. Additional items, if any:



I have duly explained the nature of the work, risk involved and all the safety precautions to be followed to the vendor and his supervisor for implementation, as well as to the dealer and his authorized representative for monitoring the same. This permit shall be valid till the work as mentioned in "Nature of work" is completed.

Name and _____
Signature of Officer _____

I have understood the risk involved and the safety precautions explained to me by the oil company officer and I shall monitor the work in accordance with the same till the work as specified under the "Nature of Work" is completed.

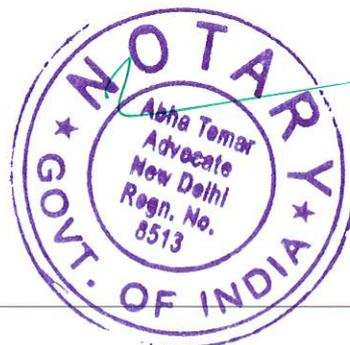
Name and _____
Signature of dealer or authorised manager _____

I have understood the risk involved and the safety precautions explained to me by the oil company officer and I shall carry out the work in accordance with the same, till the work as specified under the "Nature of Work" is completed.

Name and _____
Signature of contractor or authorised supervisor _____

List of activities for which permit annexure vi (b) to be filled:

- (a) Repair or rework or cleaning on the tanks and pipeline work
- (b) Tank removal or decommissioning.
- (c) Non-routine maintenance or replacement or major electrical work within hazardous area.
- (d) Oxygen deficiency or inert gas entry.
- (e) Pneumatic or hydrostatic pressure testing.
- (f) Oil interceptor (like oil or water separator and like other interceptor) cleaning – where entry into the interceptor is required.
- (g) Hot work including but not limited to welding or grinding or gas cutting.
- (h) Demolition or revamping.
- (i) All activities capable of producing a spark inside a hazardous area.
- (j) Excavation including forecourts exceeding 1 metre depth.
- (k) Concrete cutting in the hazardous Zone.
- (l) Setting up of temporary equipment including product recovery equipment E.g. compressor, water or sand blasting equipment and like other equipment.



ANNEXURE - VII

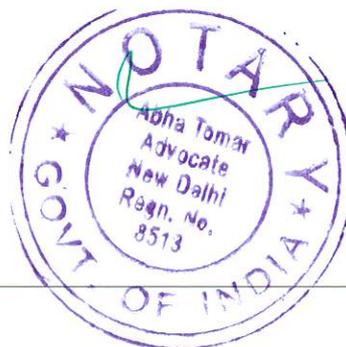
Safety Checklist for Tank-Truck Decanting at Retail Outlet

Sr. No	Activity Check
1	Only one tank-truck is being decanted at the retail outlet at a given time.
2	Tank truck to be positioned in the demarcated area and area to be cordoned off.
3	Ensure no ignition source in the vicinity of the tanker.
4	Tank-truck has CCOE-approved spark arrestor.
5	Parking brakes and gear must be engaged at all times. Place wheel chokes to prevent movement of tanker.
6	The engine of the tank-truck has been switched off and the battery switch is in 'off' position.
7	'No Smoking' board is displayed prominently.
8	Ensure connecting the TT to the earthing bus and proper bonding prior to any decantation action. Ensure leakproof coupling on the hoses both on tank side and tanker side.
9	Dip pipe of the underground tank opening has been kept closed to avoid any vapour accumulation during decantation
10	The engine of the tank-truck has been switched off and the battery switch is in 'off' position.
11	Mobile phones of the tank-truck crew and the retail outlet staff assisting them have been switched off or Mobile phone should not be operated.
12	The 10 kg or 9kg DCP fire-extinguisher of the tank truck has been taken out and kept next to the tank-truck.
13	Fire buckets are easily accessible.
15	Ensure rubber hose with external continuity wire and suitable end coupling only is being used.
16	Only bonded metallic bucket is being used for drawing samples.
17	The driver, khalasi and the designated retail outlet supervisor are present during the entire process of decantation.

Verified that all precautions have been taken with regard to decantation as detailed above.

(Signature and
Name of Driver)

Signature and
(Name or Designation of authorized RO staff)



Annexure – VIII**REFERENCES**

- (i) Petroleum Rules – 2002.
- (ii) Marketing Discipline Guidelines.
- (iii) IS 2062: Steel for General Structural Purpose.
- (iv) IS 1239: Part 1: and IS 1239: Part 2: Steel Tubes and Other Wrought Steel Fittings.
- (v) IS-5572: Hazardous Area Classification.
- (vi) IS 10987: Code of Practice for Design, Fabrication, Testing and Installation of Underground / Above ground Horizontal Cylindrical Storage Tanks for Petroleum Products.
- (vii) IS 2309: Code of Practice for the Protection of Building and Allied Structures Against Lighting.
- (viii) IS 3043: Code of Practice for Earthing.
- (ix) UL 1316: Glass-Fiber-Reinforced Plastic Underground Storage Tanks for Petroleum Products, Alcohols, and Alcohol-Gasoline Mixtures.
- (x) UL 971: Nonmetallic Underground Piping for Flammable Liquids.
- (xi) EN 14125: Thermoplastic and Flexible Metal Pipe Work for Underground Installation at Petrol Filling Station.
- (xii) IS-1978: Indian Standard Specification for Line Pipe.
- (xiii) UL 87- Power Operated Dispensing Device for Petroleum Product or Relevant Standards.
- (xiv) UL 79- Power Operated Pumps for Petroleum Dispensing Products or Relevant Standards.
- (xv) IS: 5571 - Guide for selection and installation of Electrical equipment in hazardous areas.



¹[Annexure- IX**Requirements for the petroleum retail outlets where tank lorries drive out position is not feasible during decantation**

1. In all existing Retail outlets, where tank lorries decantation in drive out position is not feasible, tank lorries decantation shall be undertaken only after complete stoppage of dispensing activities and closure of all activities necessitating visitors at the Retail outlet premises.
2. Interlocks shall be provided in Retail Outlet Automation to lock all Dispensers once tank lorry is undertaken for decantation.
3. The drive out path of the tank lorries shall be planned and clearly marked at the Retail Outlet by way of permanent floor markings and barricades or cones. The same shall be kept clear during decantation. In case, more than one exit routes are available, all such routes shall also be marked by way of permanent floor markings and kept clear during decantation.
4. The area at the backside of the tank lorries shall be cordoned off so that in case of exigency, tank lorries can reverse without any hindrance.
5. Decantation shall be done in presence of tank lorry crew, the dealer or retail outlet supervisor.
6. Dedicated person shall be deployed to control or manage traffic to ensure that no obstruction in the path of tank lorries by way of parking, customer movement during the period of decantation.
7. Movement of the customer vehicles and of any person shall be prohibited on the reversing path of the tank lorry during decanting operation and its evacuation.
8. Prominent signage should be displayed along the tank lorries exit path and cordoned off path at the back with the following message: "Warning: Reserved path for Tank Truck exit. Do not block.
9. Prominent signage should be displayed at entry or exit of Retail outlet stating that tank lorries unloading is underway and sales have been stopped.

Annexure- X**Requirements for allowing sales during tank lorry decantation**

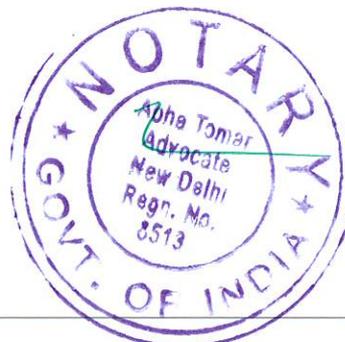
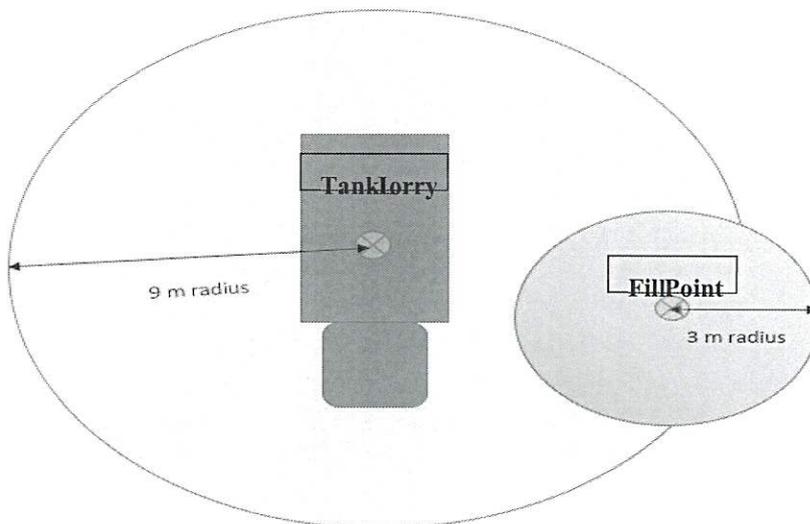
1. The Retail Outlet shall have tank lorry decantation in drive out position.

¹ Ins. sub-reg. (5) of reg. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2023 (w.e.f. 02.11.2023)



2. Retail Outlets shall have masonry or non-perforated boundary wall of minimum height of 1.2 m.
3. An area of 9 m radius from the centre of Tank Lorry, an area of radius 3 m from centre of fill point and 4 meter from corresponding vent shall be cordoned off. This area shall be clearly marked on the floor and cordoned off. No dispensing or movement of vehicle or any other activity shall be undertaken within this area during tank lorry decantation.
4. All other activities at Retail Outlets such as C-Store, ATM, EV charging shall be stopped within the 9 m radius from the centre of Tank Lorry during decantation.
5. Decantation shall be done in presence of tank lorry crew, the dealer or retail outlet supervisor.
6. The drive out path of the tank lorry under decantation shall be kept clear. Dedicated person shall be deployed to control or manage traffic in this area to ensure that no obstruction in the path of tank lorries by way of parking, customer movement etc. during the period of decantation.
7. Decantation of only one tank lorry shall be undertaken at any point of time. Further, no loading or unloading of any other products such as LPG, CNG or LNG shall be allowed.

Typical layout for area to be cordoned off during decantation of tank lorry at Retail Outlets.



SCHEDULE 2
[See regulation 6(2)]

STORAGE, HANDLING AND DISPENSING AT AUTO LPG DISPENSING STATIONS

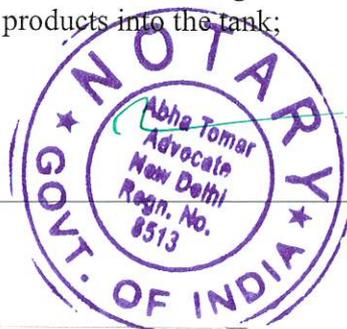
1.0 SCOPE:

The technical standard and specifications including safety standards under this Schedule lay down the minimum requirements in design, operation, inspection, maintenance, training, consumer safety at auto LPG dispensing stations (ALDS) and do not cover the certification or fitness requirements of vehicles using auto LPG.

2.0 DEFINITIONS:

In these regulations, unless the context otherwise requires,

- (a) "Auto LPG" means a mixture of certain light hydrocarbons derived from petroleum, which are gaseous at normal ambient temperature and atmospheric pressure but may be condensed to liquid state at normal ambient temperature by the application of moderate pressure, and which conforms to IS :14861;
- (b) "Auto LPG Dispensing Station (ALDS)" means the premises used for storing and dispensing auto LPG to the motor vehicles for automotive purpose;
- (c) "Auto LPG Tank" means a steel container for storage and transport of Auto LPG, fitted permanently in a motor vehicle or vehicle as its fuel tank, for automotive fuel and filled in that position and conforming to IS:14899 and as approved by the Petroleum and Explosives Safety Organisation under Gas Cylinder Rules, 1981;
- (d) "Auto LPG Tank Truck" means a truck mounted with a properly designed vessel/tank for transportation of auto LPG in bulk to the dispensing stations;
- (e) "Bob tail" means a truck mounted with a properly designed vessel or tank with flowmeter pump skid for transportation of LPG in bulk to the dispensing stations.
- (f) "Bulk storage" means the facilities for storing LPG in stationary pressure vessels exceeding the capacity of 1000 Lt and these pressure vessels shall conform to the Static & Mobile Pressure Vessels (Unfired) Rules, 1981.
- (g) "Dispenser" means the equipment provided in the ALDS for delivering LPG to the Auto LPG Tank of motor vehicles;
- (h) "Emergency shut off valve" means a shut off valve which, in an emergency, operates automatically or can be operated remotely;
- (i) "Filling Point" means the point of inlet pipe connection of a bulk storage tank for MS or HSD or LPG, where hose is connected for filling the products into the tank;



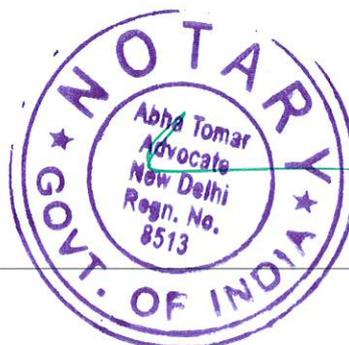
- (j) "LPG Tank Truck Unloading Hard Stand" means the area specially prepared in a Auto LPG Dispensing Station beside the LPG fill point for unloading from tank truck to bulk storage vessel;
- (k) "LPG vent" means the vertical pipe provided on the vessel for discharge of LPG vapours from safety relief valve at a height of at least 2 meters above the top level of the vessels but not less than 3 meters from the ground level;
- (l) "MS or HSD Vent" means the vertical pipe open at the top, fitted on an underground tank in retail outlets for breathing;
- (m) "Retail Outlet or MS or HSD Service Station" means the segregated area provided with facilities and specially prepared, for storage and delivering MS or HSD to the fuel tanks of motor vehicles; and
- (n) "Safety Relief Valve" means a pressure relief device fitted on a pressure vessel to protect the vessel against maximum allowable pressure;

3.0 LAYOUT AND FACILITIES:

3.1 General Guidelines:

- (i) The layout should ensure unobstructed movement of all vehicles together with adequate provision for entry and exit of Tank trucks;
- (ii) Location of the facilities, equipment, entrance, exit and paving shall be arranged in a such manner to avoid the risk of any collision amongst the motor vehicles;
- (iii) The fuel lines shall have a positive segregation with electrical cables;
- (iv) It is preferable that there should be unobstructed view of the operating and dispensing areas from the salesroom;
- (v) Access for mobile fire fighting equipment to all the ALDS facilities shall be ensured;
- (vi) In case of above ground bulk storage vessels, provision of storage of adequate fire water shall be made;
- (vii) Provision of escape route for personnel and vehicle in emergency shall be made; and
- (viii) The LPG bulk storage area at ALDS shall be enclosed by an industrial type fencing at least 2 M high erected on a kerb or toe wall of at least 0.3 M high and fill point shall be at the inner edge of this fencing and such area shall be suitably guarded against vehicular impact. Such fence shall have at least two means of exit and the gates of such exits shall open outwards and shall not be self-locking.

3.2 Siting and Layout:



ALDS may be located in an existing petroleum retail outlet station. Safety distances to be followed are given in the table 1 and 2 below:

TABLE - 1

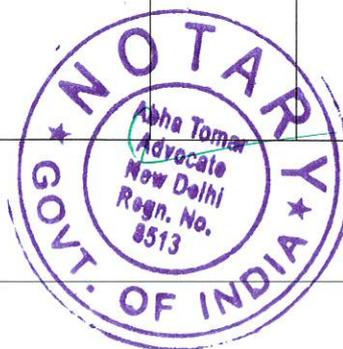
Safety distances for bulk LPG storage vessels

Serial No.	Water Capacity of vessel (in litres)	Minimum distance from line of adjoining property or group of buildings not associated with storage and operation. (in metre)		Minimum distance between vessels (in metre)	
		Above ground vessel	Underground or above ground vessels covered with earth (mound)	Above ground vessel	Under ground or above ground vessels covered with earth (mound)
(1)	Not above 2000	5	3	1	1
(2)	above 2000 but not above 7500	10	3	1	1
(3)	Above 7500 but not above 10000	10	5	1	1
(4)	Above 10000 but not above 20000	15	7.5	1.5	1
(5)	Above 20000 but not above 40000	20	10	2	1

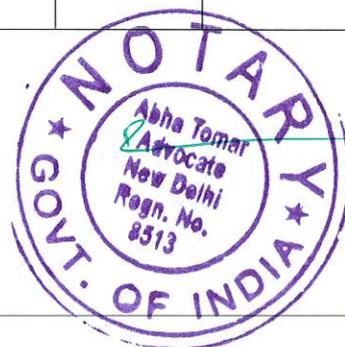
TABLE - 2

Minimum Safety Distances (in meters) between facilities associated with storage and dispensing of LPG in ALDS

S. No.	To from	LPG storage vessels	Fill point of LPG storage vessel and centre of LPG tank truck unloading hard stand	LPG Dispenser	Property Line / building s*	Petroleum class A or B service station licensed		
						Fill point of petroleum class A or B tanks	Vent pipe of petroleum class A or B tanks	Petroleum class A or B dispensing pump



1	LPG storage vessels	As specified in Table -1	9 (above ground or mounted vessels exceeding 7500 litres capacity)	9 (above ground vessels not exceeding 20000 litres capacity or underground or mounded vessels)	As specified in Table 1	9	9	9
			6 (above ground or mounded vessels not exceeding 7500 litres capacity)	15 (above ground vessels exceeding 20000 litres capacity)				
			3 (underground vessels)					
2	Fill point of LPG storage vessel and centre of LPG tank truck unloading hard stand	9 (above ground or mounted vessels exceeding 7500 litres capacity)	-	6	9	6	6	6
			6 (above ground or mounded vessels not exceeding 7500 litres capacity)					
			3 (underground vessels)					



3	LPG dispenser	9 (above ground or mounted vessels exceeding 20000 litres capacity or underground or mounded vessels)	6	-	6	6	6	6
		15 (above ground or mounded vessels exceeding 20000 litres capacity)						
4	Property line/buildings*	As specified in Table - 1	9	6	-	3	4	6

* The distance of sales room shall be maintained as specified by Petroleum and Explosives Safety Organisation.

Notes:

- (i) If the aggregate water capacity of a multi vessel installation exceeds 40 KL, the minimum safety distance from any vessel to the property line or group of buildings shall not be less than 30 m for above ground vessels and 15 m for underground vessels;
- (ii) The distances specified in clause (i) are required to be measured from the nearest point on the periphery of the vessel;
- (iii) Minimum 6 m distance shall be kept between LPG bulk storage vessel and Storage vessel of the other petroleum products and
- (iv) Typical layout of installation is specified in as annexure – I.

3.2 Bulk Storage Vessel:

- i. The mechanical design of the storage vessel shall be based on following considerations, namely: -



- (a) The storage vessel shall be designed in accordance with the codes i.e. PD – 5500, ASME-Sec VIII, IS:2825 or equivalent duly approved by PESO. Design shall also take into account the requirements specified in Static and Mobile Pressure Vessels (Unfired) Rules, 1981;
- (b) A single code shall be adopted for design, fabrication, inspection and testing i.e. ASTM and BS shall not be combined;
- (c) Material: Carbon steel conforming to ASTM A516 Grade 60 / 70 or A537 Class I. Micro-alloyed steel containing Ni, Mo, Va shall not be considered. Maximum specified tensile stress of the material shall be below 80,000 psi;
- (d) Design Temperature: -27 °C to +55 °C;
- (e) Design Pressure: Maximum Vapour pressure of LPG conforming to IS: 14861 at 55 °C and shall be taken as 14.5 kg/cm²;
- (f) Other Design Considerations:
 - (i) Corrosion Allowance: 1.5 mm (minimum);
 - (ii) Radiography: 100 %;
 - (iii) Stress relieving: 100% irrespective of thickness;
 - (iv) Wind pressure: as per IS: 875;
 - (v) Earthquake pressure: as per IS:1893;
 - (vi) Hydrotest pressure: As per design code and
 - (vii) Additional requirement, if any, on account of design codes or statutory stipulations shall also be considered.

3.3.1 Above Ground Storage Vessel:

- (i) The bulk storage vessel shall be placed on a firm foundation;
- (ii) There shall be single nozzle at the bottom for liquid inlet or outlet with ROV as first valve. The first flange shall be at least 3 m away from the shadow of the vessel;
- (iii) In multi vessel installation, top of the vessels shall be in the same plane, and
- (iv) Suitable arrangement for draining of water from storage vessel shall be provided with double valve.

3.3.2 Mounded or Underground Storage Vessel:



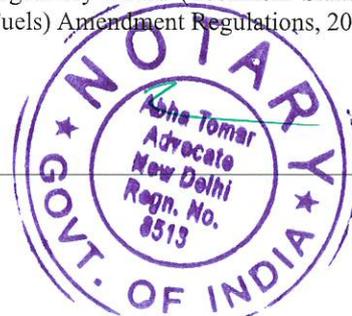
Mounded or Underground storage vessels shall also conform to the following requirements, namely;

- (i) The specific consideration shall be given to
 - (a) Internal vapour and hydraulic pressure
 - (b) External loading on the vessel; and
 - (c) Internal vacuum;
- (ii) The dimensions (diameter and length) of the vessel shall be decided based on site conditions, soil mechanics and other design considerations;
- (iii) The vessel shall be protected against corrosion by appropriate anti corrosive coating and provided with cathodic protection. Alternatively, steel tank can be designed for the service life and shall be taken out of service on completion of design service life with periodic inspections to verify the veracity of design parameters;
- (iv) The cathodically protected pipelines or vessels or other like things shall be isolated from the unprotected structures or surfaces;
- (v) Reference points on inner surface of the vessel shall be ¹[maintained for] non-destructive testing for subsequent inspections;
- (vi) The underground vessel shall be installed on a firm foundation and firmly secured to the foundation so as to prevent movement or floatation;
- (vii) The underground vessel shall be placed within a concrete or brick masonry pit with a minimum gap of 1 m between the walls of the pit and the vessel as well as in between the vessel;
- (viii) The vessels shall be covered by earth or sand or any other non-corrosive material and thickness of the covering material above the top surface of the vessel shall not be less than 0.5 m; and
- (ix) The fittings or mountings on the vessel shall be in such a way that these can be operated and maintained without disturbing the earth cover.

3.4 Fittings:

Each storage vessel shall have at least two safety relief valves, two independent level indicating devices, one independent high level or cut off switch with alarm, temperature gauge, pressure gauge, suitable arrangement for water draining and other like fittings

¹ Subs. by sub-reg. (6) of reg. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2023 (w.e.f. 02.11.2023)



Remote operated valve (ROV) shall be provided on all liquid and vapour lines connected to the storage vessel.

3.4.1 Safety Relief Valve:

- (i) Each safety relief valve shall be set to discharge at not more than 110 % of design pressure and have relieving capacity adequate to prevent the maximum pressure in the vessel from exceeding 120 % of the design pressure. Each safety relief valve shall be provided with a lock open type isolation valve between it and the vessel so that one of the two valves can be removed from testing without emptying the vessel.
- (ii) The set and reset pressure of the safety valve shall meet the requirements of Auto LPG conforming to IS: 14861; and
- (iii) The relieving capacity of the safety valve storing LPG in mounded and underground storage vessel shall be at least 30 % of that for above ground storage vessel in fire condition.

3.4.2 Emergency Shut off Valve i.e. Remote Operated Valves:

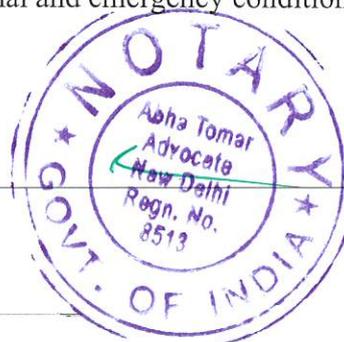
- (i) Emergency shut off valves of remote operated type shall be provided on all liquid and vapour connections i.e. filling, discharge, pump by pass and vapour return lines of the bulk storage vessels except those for safety valves or instruments tapping and those not exceeding 3 mm diameter for liquid and 8 mm diameter for vapour. ROV's shall be operable from sales room or control panel and from operating area;
- (ii) The remote operated valves shall be fire safe valves with a closing time not exceeding 15 seconds;
- (iii) ROV's shall have an open or closed position indicator; and
- (iv) Additionally, isolation valves of ball type shall be installed at shortest distance from ROV.

3.4.3 Excess flow check valves (EFCV):

- (i) Excess flow check valve shall be provided on the liquid lines. The closing flow of the EFCV shall not be more than 120 % of the rated flow of the line or as recommended by the manufacturer. Excess flow check valve shall be provided with a breathing arrangement to allow equalisation of pressure; and
- (ii) In closed position, the opening of the EFCV shall not be more than 2 mm².

3.4.4 Manual Shut Off Valves:

Manual shut off valves shall be provided in all liquid and vapour pipelines as close to ROV as possible. All shut off and isolation valves shall be of quick closing ball type, readily accessible for operation and maintenance under normal and emergency conditions.



3.5 Tank Truck Unloading Facilities:

- (i) The layout of the unloading location shall be such that tank truck being unloaded shall be in drive out position;
- (ii) Suitable provision shall be made for evacuation of LPG from bulk storage vessels to tank truck to empty the vessel in case of emergency or for statutory testing
- (iii) Tank truck shall be unloaded using hose with the breakaway coupling with isolation arrangement on both ends so that no release of liquid LPG take place at the end of the unloading. Alternatively, loading arms can be provided;
- (iv) The hose - coupling or flange joint shall be of 300 lb rating with metallic gasket. The hose coupling shall be provided with a cap or blind flange by which the nozzle can be closed when not in use;
- (v) The LPG hose used shall conform to Indian standard or API or EN codes;
- (vi) Hose length shall not be more than 5.5 m;
- (vii) The pipeline and the hose shall be laid so as to be above the ground to prevent any damage. The entire assembly shall be suitable supported and be installed in a lockable enclosure;
- (viii) The fill point shall be provided with non-return valve and quick shut off isolation valve;
- (ix) Proper arrangement for earthing and bonding shall be made; and
- (x) The vent pipe, if required, shall be at height of at least 3 m from the grade and 6 m away from potential sources of ignition or likely places of vapour accumulation.

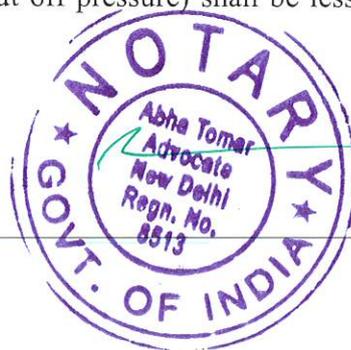
3.6 LPG Pump:

LPG pump can be either external or submerged.

3.6.1 External LPG Pump:

- (i) Each pump shall have suitable arrangement for weather protection as per manufacturers recommendations;
- (ii) Pump and motor shall be effectively earthed;
- (iii) Pumps shall be provided with arrangement to protect the pump casing from over pressure when pumping against a closed discharge. The bypass shall discharge into the LPG storage vessel at predetermined pressure; and
- (iv) The maximum discharge pressure of the pump (shut off pressure) shall be less than the design pressure of the piping system.

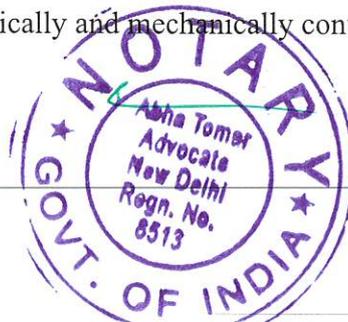
3.6.2 Submersible Pump:



- (i) Pump shall be installed in properly designed well;
- (ii) Design shall be based on combined load of pump, vessel and forces generated by operation;
- (iii) Design shall be such that installation and removal of the pump can be done at any level of LPG in the storage vessel;
- (iv) Suitable arrangement for closing the flow of LPG from vessel to pump well shall be provided;
- (v) No LPG shall escape outside from the conduit or well during normal operation, maintenance or sudden breakdown of any component;
- (vi) Provision of purging the well or pump with nitrogen for complete gas freeing, prior to removal of pump cover plate, shall be provided;
- (vii) Provision of a pressure gauge shall be made at the discharge line of the pump;
- (viii) Piping connections on well cover shall be provided with excess flow check valve;
- (ix) Pump shall have in built safety interlock to stop automatically in the event of low level, high temperature and dry condition; and
- (x) Motor should be suitable for usage as per hazardous area classification.

3.7 Dispenser:

- (i) The dispenser for Auto LPG Dispensing Stations shall be designed, constructed, tested and maintained in accordance with the requirements laid down in SMPV Rules (unfired), 1981;
- (ii) The dispenser shall be provided with an excess flow check valve, a remote operated shut off valve and a pipe shear provision in that order in the liquid inlet pipe;
- (iii) The dispenser shall be installed on a firm foundation and protected against physical damage;
- (iv) A breakaway device with excess flow valves or quick action cut off valves on both sides of the breakaway device, conforming to UL 567 or equivalent shall be provided on the delivery line from the dispenser so as to prevent spillage of liquefied petroleum gas from both sides of the breakaway point in the event of its breakage;
- (v) The dispensing nozzle at the end of the hose shall be of self-sealing type matching with filler connection of multifunction valve conforming to IS: 15100, fitted on the Auto LPG Tank of the vehicle. The liquid released on disconnection shall not exceed 5 ml;
- (vi) The hose for delivery of liquefied petroleum gas by the dispenser to motor vehicles shall be suitable for Auto LPG. The design pressure of the hose shall be minimum 25 kg/cm² with a safety factor of five. The hose shall be electrically and mechanically continuous;



- (vii) The length of the hose connected to the dispenser shall be kept minimum keeping in view the operational requirement and shall not in any case exceed 5.5 m;
- (viii) Clearly identified emergency shut down switches or circuit breakers shall be provided at easily accessible location not less than 6 m away from the dispenser to cut off power supply in the event of fire, accident or other emergency. The switches or circuit breakers shall be visible from point of dispensing liquefied petroleum gas to motor vehicles;
- (ix) Flexible hoses shall have permanent markings indicating the manufacturer's name or identification, applicable code, working pressures and suitability of use with LPG;
- (x) Provisions shall be kept to stop all operations simultaneously through push buttons located near dispenser or sales room;
- (xi) Means shall be provided on the outside of the dispenser to readily shut off the power in the event of fire or accident; and
- (xii) An excess flow check valve, or an emergency shut off valve shall be installed before the connection of dispensing hose. A differential pressure valve shall be considered as meeting this provision.

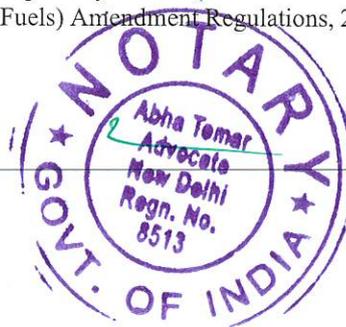
3.8 Automation:

The provisions as detailed in paragraph 5.0 of ¹[Schedule-1] shall be complied with.

3.8 Piping:

- (i) All metallic piping for LPG service shall be rated and designed to ASME-B-31.3 or equivalent with minimum design pressure 25 kg/ cm² with a factor of safety of four. The materials of pipe shall be low carbon or alloy steel conforming to American Standard ASTM-SA-333 grade 6, or SA-106 grade B Schedule 40 (for above ground) and Schedule 80 (for underground), or equivalent. The pipeline shall be tested at one and half times of the design pressure, if hydro tested, or ten percent in excess of the design pressure if pneumatically tested. Joints of pipeline above 40 mm diameter shall be welded or flanged. Threaded or screwed connection shall not be provided except for special fittings like excess flow valve, pump connections upto 50 mm diameter;
- (ii) Piping shall be protected against physical damage, collision and corrosion;
- (iii) Pipe length shall be short and diameter shall be kept as small as practicable;
- (iv) Entire piping system including the appurtenances shall wherever possible be constructed with welded joints and where necessary with flanged joints. The number of flanged joints shall be kept down to a minimum;

¹ Subs. by sub-reg. (7) of reg. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2023 (w.e.f. 02.11.2023)



- (v) Piping shall be run as directly as practical from one point to another and with as few restrictions such as elbows and bends as conditions will permit;
- (vi) Provision shall be made in the piping including connection to the bulk storage vessel to compensate for expansion, contraction, jarring, and vibration;
- (vii) Wherever threaded joints are used, a seal weld shall be provided. All threaded joints and socket weld pipe fittings shall be rated at least 3000 lb to BS 3799 or at pressure class 3000 to ASME B 16.5 or equivalent;
- (viii) All gaskets shall be of flexi-metallic type. Whenever a flange is opened gasket shall be replaced;
- (ix) All flanged joints shall be rated at least class 300 to BS 1560: part 2 or ASME: B: 16.5 or equivalent;
- (x) Flexible piping connections shall be introduced into fixed piping systems wherever it is necessary to absorb vibration or where a rigid connection is impractical. Flexible connections shall be short and not exceed 500 mm in length and shall be of an approved metallic construction suitable for auto LPG service and braided on outside with stainless steel wire. The design parameters for flexible piping connections shall be identical to other piping network. The non - metallic pipe, tubing or hose for permanently interconnecting storage vessels shall not be used;
- (xi) All sections of pipe in which LPG liquid can be trapped by the closing of the valves shall be fitted with thermal safety valves and shall be located in fenced area; and
- (xii) Upon mechanical completion of the ALDS, a complete set of as built installation drawings shall be maintained.

3.9 Control Panel:

- (i) A remotely located and easily accessible control panel for normal operations shall be installed preferably at the sales room. It shall have provisions and indications of on or off, low pressure of instrument air, high temperature trip of LPG pumps and quantity of product in the vessel. It shall also have an alarm and indication for high level cut off. All indications connected with emergency shut off switch shall be provided on this control panel along with and "Reset" provisions;
- (ii) Piping and Instrumentation Diagram (P and ID) of entire LPG system shall be displayed near the control panel. (Typical P and ID is specified Annexure – II); and
- (iii) All switches shall be clearly marked for its purpose in the field.

3.11 Electrical Equipment or Fittings:



The electrical equipment and fittings in ALDS shall conform to hazardous area classification for that purpose and be of a type approved by the PESO. The extent of hazardous area for dispenser at ALDS shall be as below, namely: -

- (i) Entire space within the dispenser enclosure cabinet and 46 cm horizontally from the exterior of enclosure cabinet and up to an elevation of 122 cm above dispenser base and the entire pit or open space beneath the dispenser shall be Zone 1;
- (ii) 46 cm vertically above surrounding ground level and horizontally beyond 46 cm up to 6 m on all sides of the dispenser enclosure cabinet shall be Zone 2;
- (iii) The area up to 1.0 m around the fill point shall be taken as Zone 1 and area within 1.5 m of LPG vent shall be considered as Zone 1. The area beyond 1.0 m and up to 4.5 m from fill point and beyond 1.5 m and up to 3 m from LPG vent shall be taken as Zone 2; and
- (iv) The electrical power distribution system shall be as per clause 4.0 of Schedule – 1 of these Regulations.

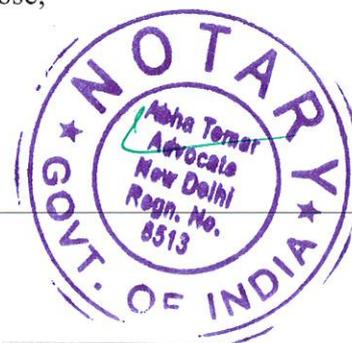
3.12 Fire Fighting Facilities:

- (i) ALDS having only underground or mounded LPG storage vessels, two numbers of 70 kg dry chemical type fire extinguishers shall be provided;
- (ii) ALDS having above ground LPG storage vessels, hydrants with minimum water pressure of 7 kg/cm² shall be provided at convenient positions for all round coverage of storage vessels and handling area, and water sprinklers with spray density of 10 lpm / m² shall be provided. The fire water pump shall be preferably diesel engine driven with capacity to deliver water at the aforesaid rate and pressure. The minimum fire water storage at the premises shall be that needed for fighting fire at least for one hour; and
- (iii) Additionally, two numbers of 9 kg DCP fire extinguishers shall be provided near tank truck unloading area and one number shall be provided near each dispenser and transfer pump location.

4.0 OPERATING PROCEDURES:

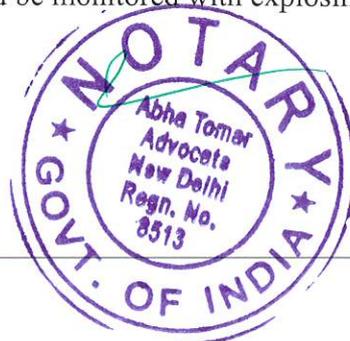
4.1 General:

- (i) Adequate training shall be imparted to the operators, service engineers and the persons doing like jobs and records thereof shall be maintained;
- (ii) Operating personnel of ALDS shall possess adequate knowledge and experience of handling LPG to ensure functioning of the station in a safe and efficient manner;
- (iii) During unloading of the product from the tank truck to the bulk storage vessels, the tank truck shall be parked in the space marked for the purpose;

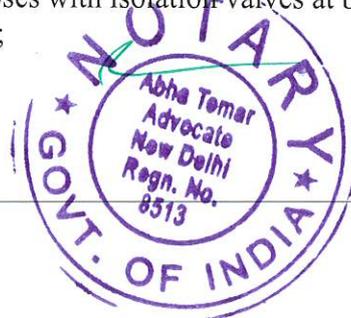


- (iv) During the period of unloading of fuel from tank truck to the storage vessels, operation of dispensing fuel to motor vehicles shall be suspended;
- (v) During the period of unloading of LPG from tank truck to bulk storage vessel and also while evacuating the storage vessel for maintenance, testing and like other operation all dispensing, maintenance operations and like other operation at ALDS including that for MS or HSD shall be suspended;
- (vi) LPG shall be dispensed only into the fuel tank container of a motor vehicle duly approved by the PESO;
- (vii) LPG shall not be filled in the fuel tank of motor vehicle while the engine of the vehicle is running;
- (viii) The operating procedures shall be displayed at relevant locations for activating the ALDS, unloading of tank truck, LPG dispensing and like other operation;
- (ix) Dos and Don'ts shall be prominently displayed in ALDS;
- (x) Safe ingress, fueling and egress of all vehicles shall be ensured;
- (xi) System of periodic inspection and maintenance of ALDS facilities shall be established as an integral part of operations;
- (xii) Action in the event of emergency shall be clearly established and understood by all concerned and displayed prominently;
- (xiii) Important operational activities shall be logged and records of such activities highlighting receipt, inventory, level, pressure, temperature, equipment running and like other operation shall be maintained;
- (xiv) All repairs, maintenance work and like other operation shall be carried out after issuance of work permit by authorized person.
- (xv) LPG unloading operations shall be carried out under the supervision of authorised person of ALDS and TT crew;
- (xvi) Limits of operating parameters including level, pressure and any other condition as set for sound and safe operations shall not be exceeded. In case any abnormal operating conditions are encountered, the causes shall be investigated and corrective actions be taken;
- (xvii) The operating staff shall maintain vigilance for detection and control of any leakage at the dispensing station; and
- (xviii) During the operations, LPG leaks should be monitored with explosimeter.

4.2 Receipt of Bulk LPG at ALDS:



- 4.2.1 All Checks essential for ALDS safety as given against serial No.1.2 in annexure - III shall be carried out for each tank truck before starting unloading at ALDS in the following manner, namely:
- (i) Bulk LPG at ALDS shall be unloaded preferably in non-peak hours;
 - (ii) Unloading of bulk T/T shall be carried out only at location as approved by PESO;
 - (iii) The unloading of LPG shall be done in presence of the authorised person at ALDS and TT Crew;
 - (iv) Fire extinguishers (2 nos of 9 Kg DCP type) to be positioned as an immediate aid to extinguish any fire except that of liquid LPG;
 - (v) Storage tank pressure, temperature and level shall be recorded. Crew or operating staff at ALDS shall closely monitor unloading activities;
 - (vi) Tank truck shall be placed in drive out position;
 - (vii) After placement, engine master control switch shall be switched off, if applicable;
 - (viii) Minimum two wooden chokes shall be placed under wheels;
 - (ix) Chassis and LPG vessels are to be earthed independently for which bare metal cleats shall be provided;
 - (x) Liquid and vapour hose shall be connected after examining integrity of joints using proper studs and the bolts shall not to be used;
 - (xi) The main control panel and other panels shall be energized to activate automatic over fill protection, emergency shut down systems, remote operated valves and compressed air systems;
 - (xii) The readings of the level gauges provided on the tanks at ALDS shall be recorded;
 - (xiii) The tank trucks valves shall be crack opened and checked for leaks;
 - (xiv) LPG level in the storage tanks shall be monitored at regular intervals so that it does not exceed 85 %; and
 - (xv) On completion of unloading operation, following activities shall be carried out in sequence, namely: -
 - (a) Close the valves rigid liquid and vapour lines connected to the tank truck;
 - (b) The hose contents should be forced into the tank truck by controlled nitrogen pressure. Alternatively, use loading arms or hoses with isolation valves at both ends. Only vapours shall be vented through the vent;



- (c) Isolate the valves at fill point;
- (d) Remove hose connection and electrical-bonding wires;
- (e) Cap the vapour or liquid outlet lines of the tank trucks;
- (f) Remove chokes placed under the wheels; and
- (g) Record the roto gauge, pressure gauge, temperature gauge readings and final readings provided on the fixed gauging systems of the storage tanks at ALDS;

4.3 Storage of Bulk LPG:

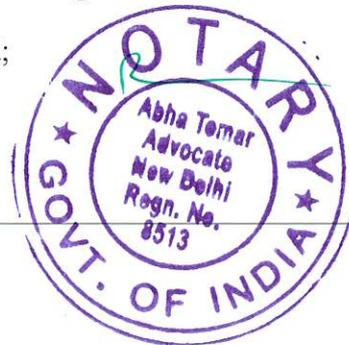
Following shall be ensured for storage of LPG, namely: -

- (i) Filling shall not exceed 85 % of the capacity;
- (ii) The visible portion of vessels shall be inspected daily for any LPG leakage and corrective action if required shall be taken;
- (iii) All gauges like high-level alarm, level indicating devices, temperature and pressure gauges shall be kept in operating conditions at all times and shall be checked daily;
- (iv) Product gauging shall be done before commencement of dispensing operations and also at the time of closing the operations of the ALDS every time; and
- (v) Functioning of remote operated valves shall be checked prior to receiving of product into the storage tanks.

4.3 Dispenser Operation:



- (i) Ensure that the area is safe for refueling;
- (ii) Guide the vehicle to the position at the designated area of the ALDS facing the direction of exit;
- (iii) Do not leave the vehicle unattended during refueling operation;
- (iv) Ensure that sources of ignition, such as pilot lights, electrical ignition devices, electrical appliances or gadgets, and engines located on the vehicle being refueled are turned off before dispensing of LPG to a vehicle;
- (v) Check for stamping of Road Transport Authority in the registration certificate of vehicle prior to refueling;
- (vi) The operator at ALDS shall satisfy himself before commencement of filling in the vehicle in respect of following, namely: -
 - (a) The vehicle is fitted with only approved Conversion Kit and Auto LPG Tank with standard fittings as per AIS 026 or equivalent;
 - (b) A "COMPLIANCE PLATE" is installed near the filling connection which is clearly visible, displaying following information, namely: -
 - (A) Auto LPG Tank identification number;
 - (B) Date of installation;
 - (C) Water capacity (Litres) of total installation;
 - (D) Date of last retest;
 - (E) Vehicle Registration or Identification No.;
 - (F) LPG installation complies with the safety requirements of AIS 026; and
 - (G) Installed by (indicate the designation);
 - (c) That a green coloured label of size 80 mm x 80 mm with the text "LPG" is affixed either close to the vehicle number plate or on left side of the wind screens;
 - (d) Check for the 'Automatic Fill Limiter (AFL)', which shuts off fuel supply to tank at 80 % of tank capacity, on the fill point of the Auto LPG Tank.
 - (e) LPG filling shall not be carried out for vehicles having Auto LPG Tank due for retesting as per Gas Cylinder Rules, 1981. Ensure that the emergency shut-off valve and the manual isolation valves are open on both delivering and return lines.
- (vii) Set the dispenser meter at the quantity or value to be filled;

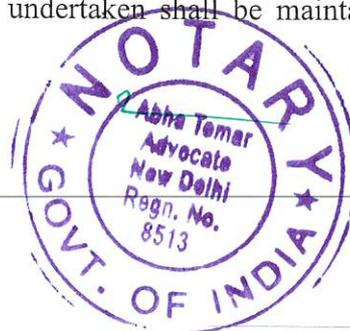


- (viii) Position the fill nozzle on the vehicle container and couple securely;
- (ix) Check that the vehicle fill connection is in sound condition in terms of tightness and leakage;
- (x) Energize the system through push button and allow flow of LPG into the auto LPG Tank;
- (xi) When using a filler nozzle with a nozzle bleed valve, open the valve to empty the nozzle before disconnection;
- (xii) Return the nozzle to correct position after the filling is over; and
- (xiii) At the end of the day's work, ensure that valves are closed, hoses are properly stowed and electrical equipment is switched off.

Note: - Commissioning and de commissioning procedure for the ALDS is given in Annexure - IV.

5.0 INSPECTION AND MAINTENANCE:

- (i) A well-designed system of periodic inspection of all facilities of ALDS shall be formulated to maintain it in safe operable condition all the time. Safety audit of the ALDS shall be undertaken and certificate of fitness declaring integrity with respect to equipment, facilities, operations and safety procedures shall be accordingly issued. Check list for inspection is specified in Annexure -III;
- (ii) All recommendations of the safety audit or inspections shall be complied in a time bound manner and records maintained thereof;
- (iii) Disassembly or removal of the facilities and components of equipment whilst any part of the system is under pressure is hazardous and shall not be undertaken unless the system is depressurised, gas freed and certified;
- (iv) The system of permit to work shall be established for non-routine works in line with the work permit issued by authorised person and such works shall be undertaken with full knowledge and approval by authorised person for such purpose. The work permit shall be in line with Annexure-vi (A) and vi (B) of Schedule – 1;
- (v) Equipment appurtenances, protection devices associated with the dispensing unit as incorporated in the design and approved by PESO shall be tested, maintained, repaired and replaced as recommended by the manufacturer;
- (vi) Checklist shall be in conformity with the design intention, operating and maintenance procedures, preventive measure and protection systems and safety practices;
- (vii) Preventive maintenance schedules shall be drawn for all equipment in accordance with manufacturer's recommendations and established mandatory or recommendatory standards. Records of all preventive maintenance undertaken shall be maintained and updated from time-to-time; and



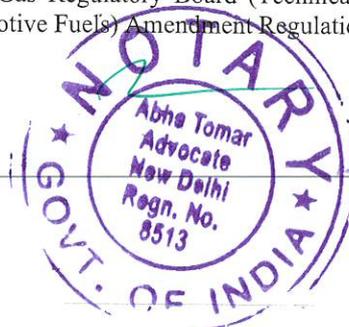
(viii) Calibration of dispenser shall be carried out in line with statutory applicable.

6.0 TESTING OF RELIEF AND PROTECTION SYSTEM:

- (i) All periodic tests shall be carried out by competent or authorised persons in this behalf, as applicable and records shall be maintained;
- (ii) For in house testing of safety relief valve, only properly built, testing facilities shall be used;
- (iii) After the calibration or re-calibration of the safety relief valve and excess flow check valve, it shall be certified by competent person; and
- (iv) A schedule for testing of Relief Valves and Protection System of various equipment shall be developed. The checks shall be done as specified by manufacturer. The frequency of testing shall be either as given below or as recommendation by manufacturer whichever is of shorter period, namely: -

Equipment or Facility	Frequency	Agency
Safety Relief valve	Once in a year	Competent person
Thermal or Hydrostatic relief valve	Once in a year	Competent person
Excess Flow Check Valve	¹ [Note-1]	Competent person
High Level Alarm of storage vessel	Once in 6 months	Competent or authorised person in this behalf.
Remote Operated Valves	Once in 6 months	Competent or authorised person in this behalf.
LPG Pump or Compressor Trips	Once in 6 months	Competent or authorised person in this behalf.
Compressor Trips	Once in a quarter	Competent or authorised person in this behalf.
Emergency Push Button Trips	Once in a month	Competent or authorised person in this behalf.
Breakaway Coupling	Once in 6 months	Authorised person in this behalf.
Cathodic Protection System	Once in a year	Authorised person in this behalf.
Piping Network	Once in five years along with tank testing	Authorised person in this behalf.
LPG Unloading Hoses	Once in 4 months	Authorised person in this behalf.
Fire Extinguishers	Once in 6 months	Authorised person in this behalf.

¹ Subs. by sub-reg. (8) of reg. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2023 (w.e.f. 02.11.2023)



Dispensing hoses	Once in 6 months	Authorised person in this behalf.
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¹[Note-1:

- a) The Excess Flow Check Valve (EFCV) installed inside the vessels or underground vessels which are not accessible easily and EFCVs installed without isolation valves, shall be bench tested for their flow rating measurements, once in 5 years through competent person. The functionality test of these valves shall be done once in a year.
- b) Excess Flow Check Valve (EFCV) in dispenser or located outside the vessel with isolation valves or having isolation provisions, shall be bench tested for their flow rating measurement, once in a year.
- c) The functionality test of these valves shall be done once in a quarter.]

7.0 SAFETY INSPECTIONS and AUDIT:

The safety inspections or audit of ALDS shall be carried out as given below:

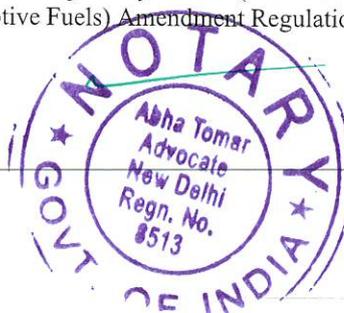
TYPE	FREQUENCY	AGENCY
General Inspection	Daily	Operating personnel
	Twice in a quarter	Authorised personnel of marketing company
Safety Audit	Once in a year	Authorised Person in this behalf
Electrical Audit	Once in three years	Licensed Electrical agency

Note: - The comprehensive checklist shall be developed in line with the similar checklists provided in Schedule – 1.

8.0 EMERGENCY PLAN AND PROCEDURE:

- (i) A comprehensive ERDMP shall be developed in accordance to the Petroleum and Natural Gas Regulatory Board (Codes of Practices for Emergency Response and Disaster Management Plan (ERDMP)) Regulations, 2010. The copies of the ERDMP shall be available to all personnel in the Auto LPG Dispensing Station;

¹ Ins. by sub-reg. (9) of reg. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2023 (w.e.f. 02.11.2023)



(ii) The entity having control over the ALDS shall draw an operational emergency plan keeping in view the following, namely: -

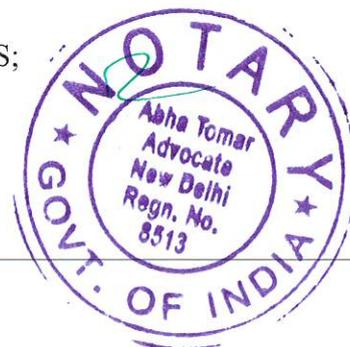
- (a) Loss of, or interruption to, the gas supplies due to leaks or failure of pipeline;
- (b) Major failure of LPG fittings;
- (c) Accidents or other emergencies, which can affect the ALDS;
- (d) Civil emergencies;
- (e) Any other risk arising from the existence or operation of the ALDS;

and such emergency plan shall be disseminated amongst all personnel involved insuring that they understand their roles and responsibilities in the event of an emergency.

- (iii) Each ALDS shall be provided with at least 3 shut down devices located in convenient locations near storage vessels, dispenser and office/ sales room;
- (iv) The in-charge of the ALDS shall maintain close liaison with Fire Service, Police, District Authorities and LPG marketing company;
- (v) Important telephone numbers for emergency use shall be displayed prominently in the ALDS and
- (vi) Means of communication shall be always at the disposal of the In-charge of the ALDS.

9.0 COMPETENCE ASSURANCE AND ASSESSMENT:

- (i) The objective is to provide good understanding of all the facets of dispensing activities including operations, procedures, maintenance and hazards of LPG and the risks associated with its handling. Training shall ensure that the jobs are performed in accordance with the laid down procedures and practices;
- (ii) Every entity shall develop, implement, and maintain a written training plan to instruct all ALDS with respect to the following, namely: -
 - (a) Carrying out the emergency procedures that relate to their duties at the ALDS as set out in the procedure manual and providing first aid;
 - (b) Permanent maintenance, operating, and supervisory personnel with respect to the following, namely: -
 - (i) The basic operations carried out at the ALDS;



- (ii) The characteristics and potential hazards of ALDS and other hazardous fluids involved in operating and maintaining the ALDS, including the serious danger from frostbite that can result upon contact with POL products including LPG;
 - (iii) The methods of carrying out their duties of maintaining and operating the ALDS as set out in the manual of operating, maintenance and transfer procedures;
 - (iv) Fire prevention, including familiarization with the fire control plan of the ALDS; fire fighting; the potential causes of fire or accident in ALDS; the types, sizes, and likely consequences of a fire/ accident at ALDS;
 - (v) Recognizing situations when it is necessary for the person to obtain assistance in order to maintain the security of the Petroleum Retail Outlet;
- (iii) Training shall be imparted by competent personnel to the staff attached with the LPG dispensing station at the time of induction, which is to be followed up by periodic refresher courses. The training programme shall inter alia cover following aspects, namely: -
- (a) Hazardous characteristics of LPG;
 - (b) Familiarisation with operational procedures and practices;
 - (c) Commissioning of new facilities and equipment;
 - (d) Hands on experience on operation of equipment;
 - (e) Routine checks and maintenance activities of the facilities;
- (ii) Knowledge of emergency and manual shut down systems shall inter alia cover following aspects, namely: -
- (a) Immediate and effective isolation of any LPG leak;
 - (b) Accounting of product;
 - (c) Safety regulations and accident prevention;
 - (d) Fire fighting facilities, its upkeep and operation;
 - (e) Evacuation and safe egress of the vehicles in an emergency;
 - (f) Housekeeping;
 - (g) Safety in transportation of LPG;
 - (h) First aid; and
 - (i) Emergency plan. or drills; and



(iii) Proper records for the training and refresher courses shall be maintained at the installation.

10.0 CUSTOMER SAFETY AND AWARENESS:

10.1 Display of important information:

At ALDS, the particulars of licence, emergency telephone nos. of local fire service, police, LPG marketing company and emergency instructions shall be conspicuously displayed in the following manner, namely: -

- (i) Caution boards shall be displayed near the dispenser for customer awareness as below, namely: -
 - (a) Stop the engine before refueling;
 - (b) No smoking;
 - (c) No flames or pilot lights or use of electrical gadgets;
 - (d) Avoid contact with liquid LPG;
 - (e) Do not fill LPG beyond 80 % capacity; and
 - (f) Keep distance from vehicle being fueled.
- (ii) A display board shall be prominently placed at ALDS for the benefit of the Customer highlighting behavioral characteristics of LPG in bilingual i.e. Hindi or English and local language as below, namely: -
 - (a) Auto LPG is stored and delivered as a liquid under pressure;
 - (b) While changing from liquid to gas, LPG expands approximately 260 times its original volume;
 - (c) Leakage of liquid LPG is more dangerous than gaseous LPG and it has distinct odour; and
 - (d) LPG vapour is approximately 1.5 times heavier than air, LPG vapour tends to settle down.

10.2 DOs & DON'Ts:



DON'Ts:

- (i) Do not start the engine or drive away the vehicle till the filling nozzle has been disconnected from the filler cap of the vehicle;
- (ii) Do not refuel the vehicle during the period LPG is being decanted the storage vessel;
- (iii) Do not handle LPG without protective hand gloves and safety glasses; and
- (iv) Do not fill in the Auto LPG Tank which is overdue for pressure retesting.

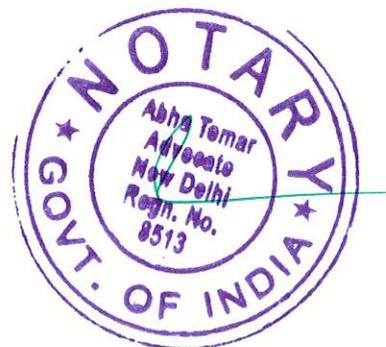
Dos:

- (i) Switch off the mobile phone at the ALDS;
- (ii) Switch off the engine before commencement of refueling of Auto LPG;
- (iii) Check vehicle tank spout valve and its rubber seal;
- (iv) Squeeze trigger fully and hold;
- (v) Ensure a 9 kg DCP Fire Extinguisher is available near the LPG Dispenser;
- (vi) Connect Nozzle to avoid cross threading; and
- (vii) In case of any leakage or fire observed, press the "EMERGENCY STOP" button on the LPG Dispenser.

11.0 List of Standards or Guidelines referred to in Schedule 2 shall be as given in Annexure V.

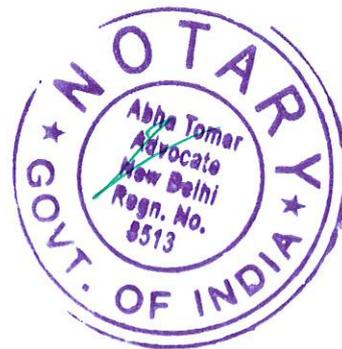
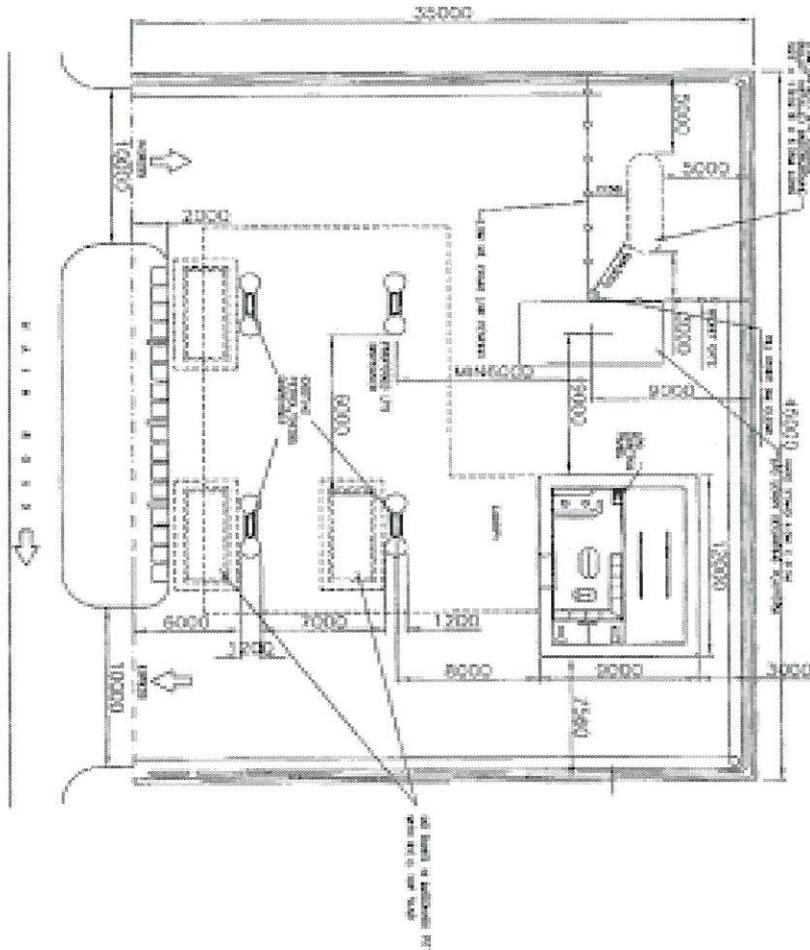
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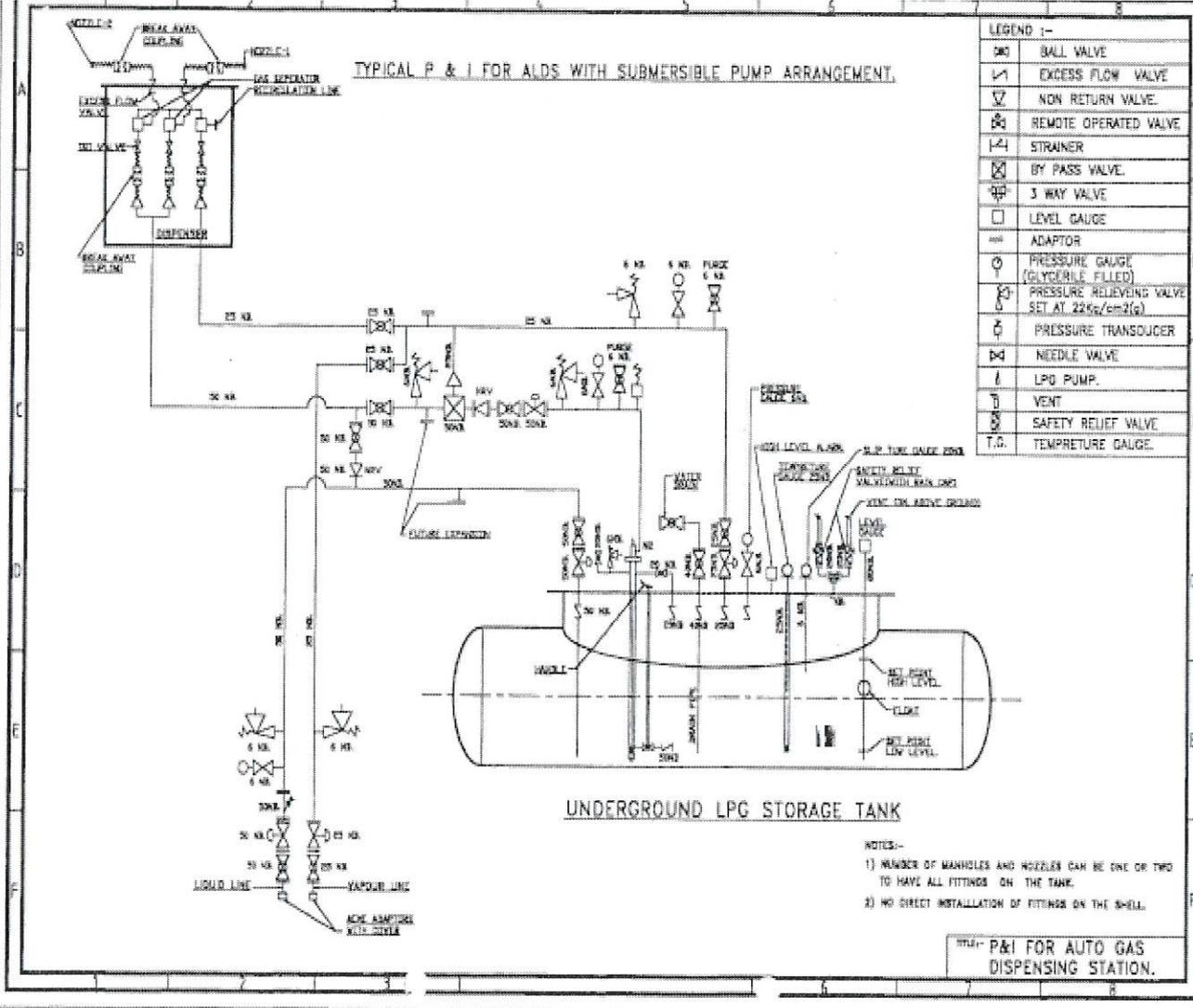


ANNEXURE- I

TYPOGRAPHICAL LAYOUT FOR AUTO LPG DISPENSING STATION AT EXISTING RETAIL OUTLET



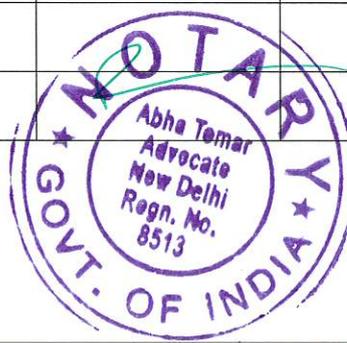
ANNEXURE - II



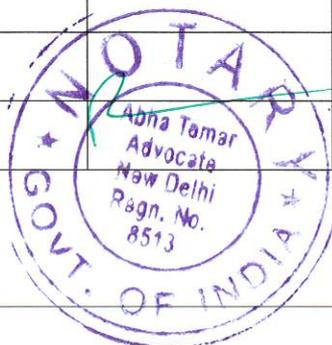
Annexure - III

INSPECTION OF THE AUTO LPG DISPENSING STATION

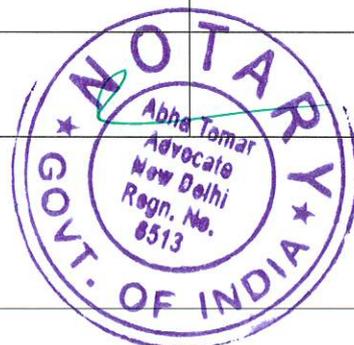
S. No	ITEMS	OBSERVATIONS (State details)	Remarks/ Recommendations
1.0	CHECKLIST:		
1.1	Bulk Storage Area:		
	Condition of earthing of vessels.		
	Functioning of level instruments.		
	Safety valves regularly tested and records maintained.		
	Functioning of level gauge and high-level alarm.		
	Any sign of leakage or corrosion.		
	Positioning of fire extinguishers.		
	Fence around storage vessel is 2 m high		
	Conditions, functioning and coverage of sprinkler or hydrant system.		
	No simultaneous unloading of LPG and other fuel		
	Illumination level adequate.		
	Condition of cathodic protection system, current, potential		
	Storage area is properly paved		
	No vegetation in the area		



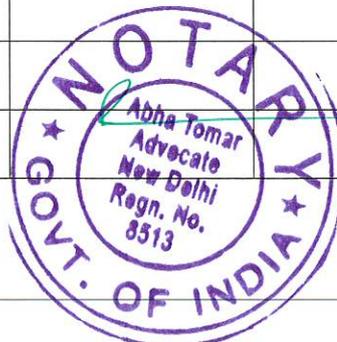
	No unauthorised structure up to the property line		
	Housekeeping.		
1.2	Tank lorry unloading:		
	Approved spark arrestor fitted with the tank lorries.		
	Proper earthing connections and earth pit resistance.		
	Any visible sign of LPG leakage.		
	All flanges completely bolted		
	Only metallic gaskets in use		
	Bolts and nuts protected against corrosion		
	Electrical resistance within limits		
	PESO license for the vehicle.		
	Hose test certificate available		
	2 nos. of fire extinguishers in the vehicle.		
	Tool kit available		
	First aid box available		
	Flange connections having bonding.		
	Safety instruction booklet or TREM Card available.		
	Wheel choke used while unloading.		
	Portable extinguisher positioned and functional		
	Tank lorry in drive out position		
	Illumination level adequate.		
	Housekeeping in order.		



1.3	Dispensing pump:		
	Leakage from pump seals.		
	Lubrication effective.		
	Flameproof fittings and junction box.		
	Earthing connections proper.		
	Alarms and trips functioning.		
	ROV's can be actuated from remote location		
	Telephone in sales room		
	Safety guards in position.		
	Abnormal vibration or excessive noise.		
	Portable fire extinguishers in position.		
	Signs of visible leakage.		
	Vent and drains with double block valves and without leakage.		
	Housekeeping in order.		
	Ignition source in the surrounding.		
1.4	Dispensing Unit:		
	Effective arrangement to protect against collision damage.		
	EFCV and breakaway coupling provided and are functional/ test report available.		
	Filling hose is tested, test report available and due date is marked.		
	Fueling nozzle is of self-sealing type.		
	Leakage from nozzle is within 5 ml and is certified or tested		



	Filling operation cannot be started unless the system is properly earth.		
	Filling nozzle is in lockable position		
	Filling nozzle capped when not in use		
	No fugitive emission while disconnecting the nozzle.		
	Dispenser is equipped with a device for emergency shutdown of entire dispensing unit.		
	All valves, meeting equipment, vapour eliminator and other equipment installed on the dispenser is duly recognised by a CCOE or testing laboratory.		
	Cut off valve of the dispenser is in closed position when the dispenser is not activated.		
	Pull away device (Break away coupling) provided in transfer hose and is functional.		
	Means provided to prevent LP gas from being discharged unless the nozzle is connected to the vehicle.		
	The fueling nozzle is provided with a swivel inlet connection (360 deg.)		
	Electrical components suitable for class I, group D, division – I applications.		
1.5	Electrical System:		
	Transformer in conformity with area classification.		
	Area classification duly approved by CCOE available.		
	Alarm and trip circuit functioning.		
	No temporary electrical connection.		
	Condition of cable duct and wiring good.		



	Rubber mats with ISI mark.		
	Fuse are of proper type and rating.		
	Fire extinguishers are in proper working condition.		
	Motors provided with double independent earthing connection.		
	Flame proof ness of terminal box, fitting and junction boxes maintained and certificates available.		
	Earthing pit condition good.		
	Push buttons earthed properly and flameproof conditions not tampered.		
	Ground resistance at motor or push button measured and found satisfactory.		
	Water accumulation in lighting fixture distribution box.		
	Lighting fixture flameproof and as per area classification.		
	LPG pipelines with jumper for electrical continuity.		
	Condition of grounding electrode.		
	Area classification duly approved by CCOE available.		
	Records of electrical testing checks maintained up-to-date.		



Annexure - IV**Commissioning & Decommissioning Procedures****1.0 General:**

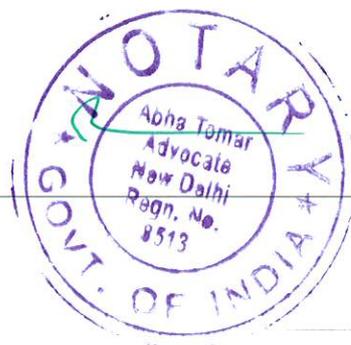
- (i) The commissioning or de-commissioning operations shall be carried out by well trained and experienced personnel;
- (ii) The commissioning or de-commissioning operations shall be preferably during daytime. Such operations shall be done when traffic in the vicinity is minimum;
- (iii) Caution boards shall be displayed while venting is in progress
- (iv) The surrounding area shall be cordoned off and the gas level shall be monitored closely using explosimeter and
- (v) Fire fighting facilities shall be kept ready.

2.0 Commissioning, purging and charging of new vessels:

Pre-commissioning inspection and certification by the competent authority shall be obtained prior to initiating the activities specified in paragraph 3.0 to 6.0

3.0 Water or Nitrogen filling:

- (i) All gaskets shall be changed after hydrotest;
- (ii) The LPG system shall be first filled with clean water or Nitrogen. This will assist displacement of air followed by replacement of water or Nitrogen by introducing vapour LPG. Liquid LPG should not be introduced under any circumstances for purging the vessels;
- (iii) At the time of filling water or Nitrogen, air shall be released from vent points;
- (iv) At this stage the system shall be checked thoroughly for leak-proof ness;
- (v) The complete leak testing during commissioning at 10 % above the working pressure but not exceeding design pressure of the vessel, shall be a proof test over and above the hydro test undertaken for various equipment and facilities at earlier stage. This will ensure leak proof ness of the system as a whole before gas charging;
- (vi) Particular attention shall be given with respect to the fittings, connections and joints of the storage vessel. In case of any leakage is found the vessel shall be depressurised and water or Nitrogen drained or removed for taking corrective action; and



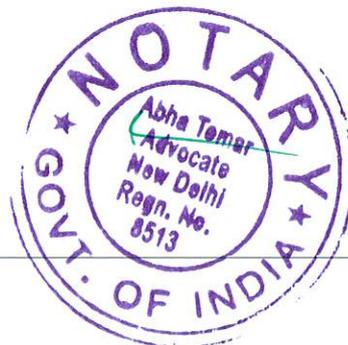
(vii) Gasket shall be checked and replaced in case any flange joint is found leaking during leak testing.

4.0 Gas charging:

- (i) Liquid or vapour LPG shall not be directly used for displacement of air in storage vessels since the system is likely to contain a flammable mixture for a period of time, which shall be ultimately vented to the atmosphere;
- (ii) Gas shall be charged only after ensuring elimination or absence of oxygen;
- (iii) Vapour from LPG tank lorry shall be used for gas charging, taking due precaution that temperature of the contents does not drop substantially;
- (iv) While charging gas, water or nitrogen shall be drained simultaneously maintaining a positive pressure of around 1-2 kg/sq.cm. in the vessel;
- (v) Pressure in the storage system shall be monitored and creation of vacuum condition to be prevented;
- (vi) At the time of draining of water, it shall be ensured that no pockets of water remain in the system;
- (vii) Where water draining is resorted to, by opening of end flanges of headers or lines, such flanges shall be blinded at the end of draining operation;
- (viii) In case of displacement of Nitrogen with LPG vapour, constant readings of LPG air mixture should be taken with explosimeter to ascertain the displacement of Nitrogen with LPG vapours;
- (ix) Functioning of the level gauges, high level alarm and their correctness shall be checked at the time of water filling and gas charging; and
- (x) Provision shall be made for proper drainage of water from vessels, pipe lines and equipment. In case of Nitrogen displacement, controlled venting should be done from pipelines and equipment to ascertain Nitrogen displacement with LPG. Explosimeter reading shall also be taken to check the concentration levels.

5.0 Liquid charging:

- (i) Liquid LPG shall be introduced at a controlled rate after displacement of entire water or Nitrogen with vapour LPG;
- (ii) The commissioning operations shall be controlled and supervised by authorised personnel in this behalf; and.
- (iii) Fire fighting system shall be kept in readiness.

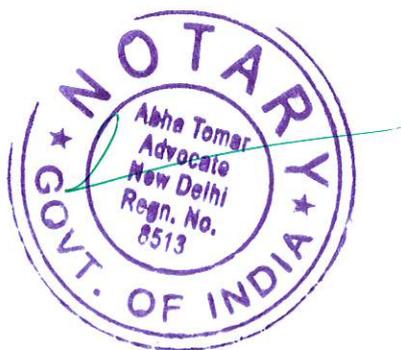


6.0 Commissioning of Dispensing unit:

- (i) For commissioning of dispenser unit, liquid LPG shall not be charged and displacement of air shall be carried out by introducing vapour LPG from the storage vessel and venting under controlled conditions with due safety precautions;
- (ii) Water charging during pressure testing shall be limited up to the inlet of the dispenser so that internals appurtenances, instruments, metering element and all other accessories are not affected, but, there are no restrictions if Nitrogen is used for purging; and
- (iii) Manufacturer's recommendations shall be followed while commissioning the dispensing unit.

7.0 Decommissioning and Gas Freeing of Storage Tanks:

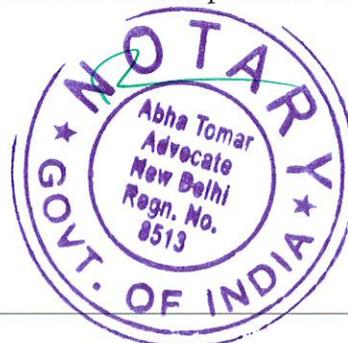
- (i) Water or Nitrogen shall be used for gas freeing adopting procedures similar to water or Nitrogen filling and gas charging during commissioning;
- (ii) For decommissioning of storage vessels, liquid shall be first exhausted using pumps or compressors followed by displacement of gas by water or Nitrogen;
- (iii) The liquid LPG can be transferred to the adjacent tank or a road tanker;
- (iv) In case compressor is available, pressure in the system shall be reduced by recovering vapour from the storage vessel and transferring to another vessel if the layout of the system so permits;
- (v) While introducing water or Nitrogen, residual vapour in the storage vessel shall be released at controlled rate by venting through cold flare; and
- (vi) Check that the vessel is gas free with explosimeter.



Annexure – V

REFERENCES

- (i) Regulation for LPG Service and Road Tank Trucks in the Netherland, 1987.
- (ii) Code of Practice 11: Recommendations for the safe handling of LPG used as an internal combustion engine fuel for motor vehicles (LPG ITA).
- (iii) AS/NZS 1596:1997: Storage of Handling of LP Gas.
- (iv) AIS 026 D1 : The use of LPG Fuel in Internal Combustion Engine to Power 4-Wheeled Vehicles.
- (v) IS:2825 : Code for Unfired Pressure Vessels.
- (vi) IS:5571 : Guide for Selection of Electrical Equipment for Hazardous Area.
- (vii) IS:5572 : Classification of Hazardous Areas (other than mines) having Flammable Gases and Vapours for Electrical Installations.
- (viii) IS:14861 : BIS Specification of LPG for automotive purposes.
- (ix) IS:14899 : Liquefied Petroleum Gas containers for automotive use – Specification.
- (x) The Static and Mobile Pressure Vessels (Unfired) Rules-1981.
- (xi) LPG (Regulation of use in Motor Vehicles) Order, 2001.
- (xii) Gas Cylinder Rules, 2004.
- (xiii) API Standard 25 – Design and Construction of LP Gas Installations;
- (xiv) ASME Boiler and Pressure Vessel Code Sect. VIII Division 1 American Society of Mech. Engrs., New York.
- (xv) NFPA 58 : Storage and Handling of Liquefied Petroleum Gases.
- (xvi) NEPA 59 : LP Gases at Utility Gas Plants.
- (xvii) ASME B - 31.3 : Chemical Plant and Petroleum Refinery Piping.
- (xviii) PD-5500 : Specification for unfired fusion welded pressure vessels.



SCHEDULE – 3

[see regulation 6(3)]

STORAGE, HANDLING AND DISPENSING AT CNG DISPENSING STATIONS

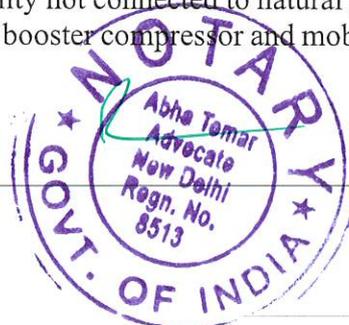
1.0 SCOPE:

The technical standard and specifications including safety standards under this Schedule lay down the minimum requirements in design, operation, inspection, maintenance, training, consumer safety at Retail Outlets dispensing CNG and do not cover the certification or fitness requirements of vehicles.

2.0 DEFINITIONS:

In these regulations, unless the context otherwise requires,

- (a) “Bulk Storage” means a facility for storing CNG in stationary and mobile storages exceeding the water capacity of 1000 Lt. and these pressure vessels shall conform to the “Static & Mobile Pressure Vessels (Unfired) Rules, 1981;
- (b) “Cascade (Gas Storage Unit -Bundles of cylinders, Multi-Element Gas Cylinders-MEGCs, Tube Modules or Skids)” means a group of gas cylinders interconnected by high-pressure tubing to form a single gas storage unit herein after in this Schedule referred to as cascade and such cascade may also used for transportation of CNG in the structural frame work having facility for lifting and placement;
- (c) “Cascade Storage Unit Isolation Valve” means a quick action valve for stopping gas flow from a gas storage unit;
- (d) “Compressed Natural Gas (CNG)” means mixtures of hydrocarbon gases and vapours, consisting mainly of Methane in gaseous form which has been compressed for use as automotive fuel conforming to IS: 15958 / IS: 15320:2012;
- (e) “CNG Mother Station” means CNG facility connected to natural gas pipeline and having a compressor meant primarily to fill mobile cascades and such facilities, in addition to act as ‘mother’ station can also fill stationary cascades for CNG dispensing into vehicles;
- (f) “CNG On line Station” means CNG facility connected with natural gas pipeline and having a compressor primarily to fill stationary cascades for dispensing CNG to vehicles and in case the ‘on line’ station has enough space to accommodate mobile cascades filling, it can be used to act as mother compressor station;
- (g) “CNG daughter station” means CNG facility not connected to natural gas pipeline and dispensing CNG to the vehicles through mobile cascades;
- (h) “CNG daughter booster Station” means CNG facility not connected to natural gas pipeline and dispensing CNG to the vehicles through CNG booster compressor and mobile cascade;

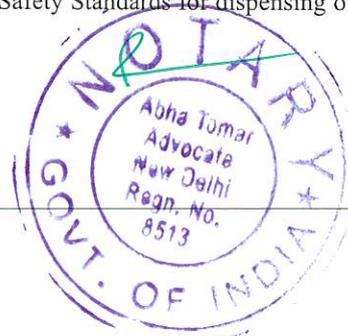


- (i) “Cylinder Appurtenances” means devices connected to cylinder for safety, control or operating purposes;
- (j) “Cylinder” means any closed container having capacity exceeding 500 ml but not exceeding 1000 litres, constructed as per IS 7285-1, IS 7285-2, ISO 11119-1, ISO 11119-2, ISO 11119-3, ISO 11120, EN 12245, ¹[****] or other international standards having approval from statutory authority under Gas Cylinders Rules ²[***] and such cylinders. may be of varied capacities to suit vehicles and storage systems and the water capacity of cylinders used for storage of CNG, may exceed 1000 litres up to ³[3000] litres provided the diameter of such cylinder does not exceed 60 cm;
- (k) “Emergency Shut Off Valve” means a quick action shut off valve, which operates from full open to full closed condition in less than one complete turn;
- (l) “Fire Resistance Rating (FRR)” means the minimum period of time for which all sides of an element of structure, any of which is subjected to a standard fire, continues to perform its structural function and does not permit the spread of fire and where a period of time is used in conjunction with the abbreviation FRR it is required that the element of structure referred to shall have a fire resistance rating of not less than the period stated in accordance with IS 1642:1989;
- (m) “Manifold” means the assembly of piping or tubing and fittings used for interconnecting all cylinders or vessels to a common pipeline;
- (n) “Maximum Working Pressure” means the pressure for which the equipment was fabricated or manufactured or if conditions have changed, the maximum permitted pressure at specified design temperatures;
- (o) “Point of Transfer” means the point where the filling or fueling connection is made, to vessels or vehicle;
- (p) “Pressure Relief Device” means device designed to prevent rupture of vessel or container by releasing excessive pressure build-up;
- (q) “Set Pressure” means the valve opening pressure in a relief valve which shall not exceed the marked service pressure;
- (r) “Transportation unit” means a cascade or bulk storage mounted and installed on a light or heavy commercial vehicle, trailer, or semi-trailer for movement of CNG on road and governed by statutory regulations;
- (s) “Trailer” means a trailer or semi-trailer motor vehicle designed specifically for the transportation of cylinder bundles with its associated structural framework;

¹ The words and expression mentioned are omitted by cl. (i) of sub-reg. (3) of reg. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2022 (w.e.f. 14.12.2022)

² Supra 1 (w.e.f. 14.12.2022]

³ Subs. by cl. (ii) of sub-reg. (3) of reg. (2), *ibid.* (w.e.f. 14.12.2022)



(t) "Vehicle Refueling Probe" means a CNG refueling device fitted at the end of the refueling hose at the dispenser units; and

(u) "Vehicle Refueling Shut Off Valve" means a quick action valve for stopping gas flow and having the facility for venting residual high-pressure gas in the refueling line after completion of the vehicle refueling operation;

3.0 NATURAL GAS QUALITY FOR CNG FACILITIES:

3.1 Quality of Compressed Natural Gas (CNG) for automotive purposes is governed by IS:15958.

3.2 ODOURISATION:

3.2.1 Natural gas introduced into any system covered by the standard should have a distinctive odour strong enough to detect its presence down to a concentration (of CNG) in air not exceeding 20% of the lower limit of flammability and to achieve such standard, the injection of odorizing agent shall be done in a quantity to ensure perception of CNG leakage by smell as per IS:15319.

3.2.2 Suitable type of filters shall be used for limiting liquid particulate as mentioned in paragraph 3.2.1.

3.2.3 In case the natural gas is not odourised, the odorisation and filtration system shall be located in a separate working area from the compressor or CNG storage unit but within the same fencing and these should be a clear safety distance of 1.5 M around the odorisation and filtration system to facilitate easy maintenance and personnel movement.

3.2.4 The odorisation pumping as well as filtration system shall have 100% stand-by capacity.

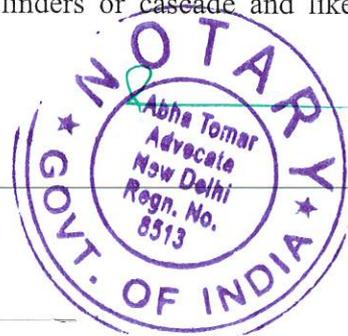
4.0 FACILITY PLANNING:

4.1 The CNG refueling system shall comprise of a gas compression apparatus, static or mobile cascade or pressure vessel and a gas dispenser incorporating a measuring device and the CNG station can also have an air compressor and an air dryer system for actuation of valves and the system shall be 'ON-LINE' mother refueling or daughter dispensing system attached to a mobile cascade.

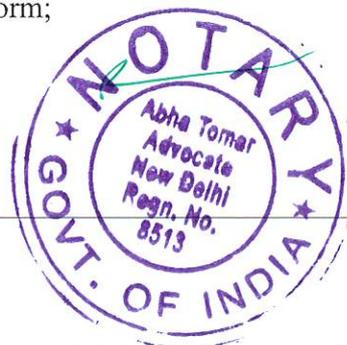
Note: - The systems and components of CNG facility(ies) shall be certified for CNG use and marked accordingly by applicable statutory authority or the agency authorized by such authority.

4.2 LAYOUT AND INTERDISTANCES:

4.2.1 Inter-distances between various equipment, storage cylinders or cascade and like other device shall be as per Tables occurring in the Schedule.



- 4.2.2 Safety distances not indicated in paragraph 4.2.1 should be as approved by Petroleum and Explosives Safety Organisation on case to case basis after due consideration of all influencing factors.
- 4.2.3 Inside a MS or HSD Service Station, the CNG storage and dispensing facilities shall be located in an isolated area not interfering in the vehicular movement on the drive way and not coming within the hazardous areas of petroleum facilities as prescribed in the Fourth schedule of the Petroleum Rules, 2002 And the CNG facilities shall not be located beneath bare electric power lines or where exposed by their failure.
- 4.2.4 The compressor fencing may be limited to avoid obstruction in the driveway if the required clear space is available thereafter within the service station premises and the dispensing unit may also be located farther from the fence enclosure on a separate pedestal observing the minimum safety clearance mentioned in Table II in this Schedule.
- 4.2.5 CNG Compressors or Storage units installations shall be permitted to use alternate equipment locations (e.g. when installed on the top of the RCC canopy) with validation by a qualified engineer with proven expertise in mechanical systems, structural system, electrical systems, gaseous storage systems, fire protection, and gas detection and if compressor is installed on the top of the canopy, installation of cascades above such compressor shall not be permitted and the validation shall at a minimum include the following, namely:-
- (i) Process safety analysis and hazard and operability studies (HAZOPS);
 - (ii) Mitigating fire protection measures such as suppression system as per NFPA-17. Further, if compressor is mounted inside soundproof canopy or enclosure, automatic CO2 flooding system as per NFPA-12 shall be provided;
 - (iii) Fire and gas detection systems designed to interface with an emergency shutdown device (ESD);
 - (iv) The structure supporting such installations shall meet 4 Hr Fire rating in line with IS 1642:1989-Code of practice for fire safety of buildings;
 - (v) IS 875- Part 1 to 5 (1987): Code of Practice for Design Loads (Other than Earthquake) for Buildings and Structures including for movable and immovable loads, vibrations at partial or full loading conditions of the CNG compressor;
 - (vi) The structure, Foundation shall be designed for the seismic zone as per IS 1893 (Part 1) 2002 for Seismic loads;
 - (vii) Alternate Emergency escape routes shall be provided for operating crew in case the equipment is installed at top of the canopy or elevated platform;



- (viii) Protective hand railings shall be provided on such elevated roof top's or elevated platforms to prevent accidental fall of operating crew;
- (ix) Weather protection from sun and rain (ventilated canopy) shall be provided for cascades;
- (x) Emergency shut down (ESD) system shall be provided and this device, when activated, shall shut off the power supply to the compressor and gas supply to the dispenser immediately;
- (xi) An emergency manual shutdown device shall be provided within 3.0 m of the dispensing area and also at a suitable remote manned location;
- (xii) Control circuits shall be arranged so that, when an emergency shutdown device is activated or electric power is cut off, systems which shut down remain off until manually activated or reset after a safe condition is restored; and
- (xiii) The main stairs for accessing such elevated platform shall be minimum 1.2 m wide.

4.2.6 Provisions related to Convenience store or ATM or office cabin shall be regulated in the following manner, namely: -

- (a) The items to be sold from a Convenience Store (C-Store) in a retail outlet shall be decided keeping in view hazards associated with the items being stocked and sold and the open flame appliances shall not be used in the retail outlet;
- (b) Provision for car parking shall be made in retail outlet with C- Store @ one slot distinctly marked for each 25 sq metre of C-Store area;
- (c) Separate pathways outside dispensing area shall be provided for movement of customers for C-Store;
- (d) The CNG dispensers shall maintain a minimum distance of 4 mts from any above ground structure or property boundary; and
- (e) Any building or room intended to serve as a control point for a retail outlet shall preferably be so located that an attendant in the sales room can see the forecourt and dispensing area clearly.



TABLE - I
INTER DISTANCES
FROM BUILDINGS AND OUTER BOUNDARIES TO GAS STORAGE UNITS

Total capacity of gas storage units (In litres) (1)	Minimum distance from Buildings and boundaries (In Meters) (2)
Up to 4500	2.5
4500 to 10000	4.0
10000 to 100000	10.0

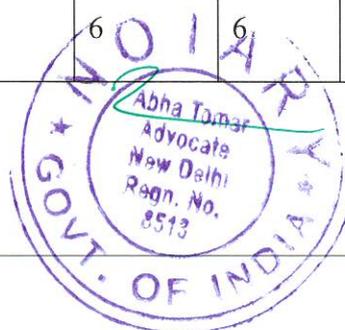
Note:

1. If on the side towards the boundary of the installation, the clearance as specified in the Table is not available, the same may be reduced to 2 meters provided a 4 H-FRR (As per IS 1642 (1989)) RCC wall of adequate height and length covering the cylinder cascades is constructed at the boundary and adequate clear space is available on the other side of the wall;

2. If Multiple cascades are located maintaining inter-distance of minimum 1 m, then, the required safety distances shall be considered as applicable in case of the water capacity of the higher capacity individual cascade,

TABLE - II
INTER DISTANCES BETWEEN VARIOUS FACILITIES OF NATURAL GAS
HANDLING AT INSTALLATION

Distance from - In metres	1	2	3	4	5	6	7
	CNG Compressor	CNG Dispensing Unit	Storage Cascade	Outer boundary wall or Chain link fencing	MS or HSD dispenser	Vent of MS or HSD u/g Storage tanks	Filling point of MS or HSD
1	CNG Compressor	-	3	2	3	6	T1 (Min-3)



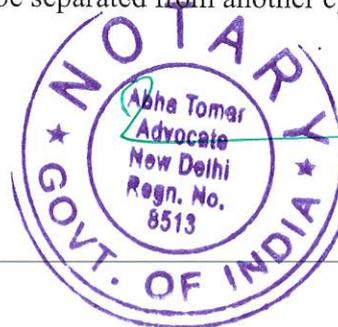
2	CNG Dispensing Unit	3	-	2	4	6	4	-do-
3	Storage Cascade	2	2	-	T1	T1 (min-6)	T1 (Min-4)	-do-
4	Outer boundary wall or Chain link fencing	3	4	T1	-	6	4	-do-
5	MS or HSD dispenser	6	6	T1 (Min-6)	6	-	6	-do-
6	Vent of MS or HSD u/g Storage tanks	6	4	T1 (Min-4)	4	6	-	6
7	Filling point of MS or HSD	T1 (Min-3)	6	*				

NOTES:

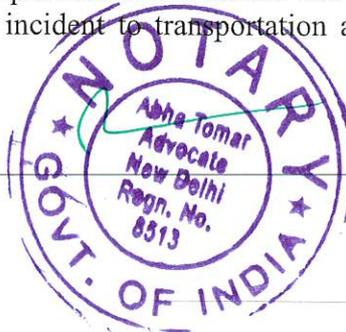
- (i) T-I denotes Table-I;
- (ii) Distances shown as “-” shall be any distance necessary for operational convenience;
- (iii) A suitable curbing platform shall be provided at the base of the dispensing unit to prevent vehicles from coming too near the unit;
- (iv) A CNG cascade having cylinders of total water capacity not exceeding 4500 liters can be mounted on top of the compressor super structure. The assembly shall observe 3-meter clearance around and also from the dispensing unit and such distance can be reduced to 2 meter as per Note- I of Table – I; and
- (v) * As per Schedule – 1 of these regulations

5.0 CNG STORAGE SYSTEM (Static):

- 5.1 The cascade having horizontal cylinders and sited parallel to other cascade or cylinder fittings should be arranged so that they do not face cylinder fittings of other cascade.
- 5.2 Cylinder installed horizontally in a cascade shall be separated from another cylinder in the cascade by a distance of minimum 20mm.



- 5.3 Cascade with horizontal cylinders shall have the valves fitted on the same side within the cascade opposite to the refueling point and arranged in a manner that any gas leakage is discharged upwards.
- 5.4 Cascade or bulk units shall be installed on a firm, compacted, well-drained non-combustible foundation and such foundation may be in the form of a plinth with the raised edge at 2 M from the front and sides of the cascade forming a kerb up to which vehicles should be permitted and the cascade shall be securely anchored to prevent floating in case flooding is anticipated.
- 5.5 Gas storage facility shall be protected from the effects of the weather by a roof or canopy designed to facilitate the dispersion of free or escaped gas.
- 5.6 Adequate means shall be provided to prevent the flow or accumulation of flammable or combustible liquids under containers such as by grading, pads or diversion curbs.
- 5.7 The provisions of clauses (iv), (v), (vi), (ix) and (x) of paragraph 6.5 shall also be applicable for static CNG storage system.
- 5.8 Cascade storage on the top of the roof shall be permitted on first floor and there shall not be any further construction or inhabitation above this storage.
- 6.0 CNG STORAGE SYSTEM (Mobile):
- 6.1 Only dedicated trailer, truck or any other vehicle to be used for transportation of CNG storage units and such units should have lugs fitted for lifting and in no case magnetic device to be used for lifting purposes.
- 6.2 The vehicle with the cascade thereon, shall be placed with easy access and egress on a low platform or hard compacted ground, which shall extend to atleast another one meter on all sides and this platform or hard ground shall be under a light roof or canopy as described in paragraph 5.5.
- 6.3 For other inter-distances Tables I, II of this Schedule shall be referred.
- 6.4 The trailers or vehicle carrying CNG should be made immovable by application of brake and wheel choke prior to initiation of filling or dispensing operation.
- 6.5 Whether attached to a trailer or mounted on a vehicle chassis frame the cascade shall be designed to meet the following; namely:-
- (i) The cylinders in a cascade must be structurally supported and held together as a unit and secured in a manner that prevents movement in relation to the structural assembly and movement that would result in the concentration of harmful local stresses and the frame design must ensure stability under normal operating conditions;
- (ii) The frame must securely retain all the components of the bundle and must protect them from damage during conditions normally incident to transportation and the method of

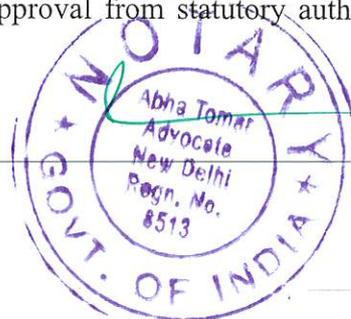


cylinder restraint must prevent any vertical or horizontal movement or rotation of the cylinder that could cause undue strain on the manifold or cylinder shell and the total assembly must be able to withstand rough handling, including being dropped or overturned. (Refer CGA TB 25 Design Considerations for Tube Trailers or Tube Modules);

- (iii) The frame must include features designed for the handling and transportation of the bundle;
- (iv) The frame structural members must be designed for a vertical load of 2 times the maximum gross weight of the bundle and the design stress levels shall not exceed is as per IS 800;
- (v) The frame must not contain any protrusions from the exterior frame structure that could cause a hazardous condition;
- (vi) The frame design must prevent collection of water or other debris that would increase the tare weight of bundles filled by weight;
- (vii) The floor of the bundle frame must not buckle during normal operating conditions;
- (viii) Each new Cascade design beyond 4500 litres water capacity must have a design approval certificate and the manufacturer shall obtain approval of a new design along with the copies of all engineering drawings, calculations, and test data necessary to ensure that the design meets the relevant specification from a firm of repute e.g. FM / UL;
- (ix) The cylinders shall be manufactured as per IS 7285-1, IS 7285-2, ISO 11119-1, ISO 11119-2, ISO 11119-3, ISO 11120, EN 12245, EN 12247;
- (x) Individual cascade shall have all cylinders of a particular make, type and capacity and all cylinders in a cascade shall conform to a single design code (mentioned above in para (8.5 ix));
- (xi) Seamless cylinders longer than 2 m (6.5 feet) shall be mounted horizontally for transportation on a motor vehicle or in an ISO framework or other framework of equivalent structural integrity in accordance with CGA TB-25;
- (xii) For the dimensions of ISO framework for transportation, the ISO 6346 shall be referred;
- (xiii) Arrangement for static electricity discharge from MCV shall be made during loading and unloading of CNG from the cascade on the vehicle; and
- (xiv) Mobile cascade vehicles running on HSD shall be fitted with spark arrestors and the spark arrestors shall be valid and of mark approved by PESO.

7.0 CYLINDERS:

- 7.1 The cylinders and their fittings for CNG use shall be designed, manufactured, tested including hydrostatic stretch test at a pressure in full conformity to IS 7285-1, IS 7285-2, ISO 11119-1, ISO 11119-2, ISO 11119-3, ISO 11120, EN 12245, EN 12247 or other national or international standards having approval from statutory authority under Gas



Cylinder Rules, 2004 i.e. Petroleum and Explosives Safety Organisation considering the maximum allowable operating pressure of 250 bar.

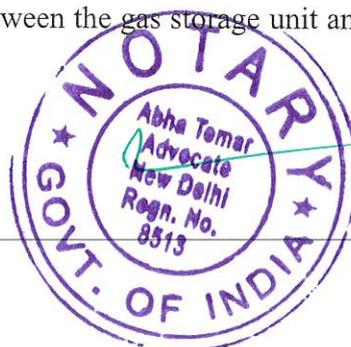
- 7.2 These cylinders are to be permanently and clearly marked for "CNG only" and also labelled "CNG ONLY" in letter at least 25 mm high in contrasting colour in a location which shall be visible after installation.
- 7.3 The cylinder shall be fabricated from steel or composite materials as per the national or international design codes referred to in paragraph 7.1 or any other standard duly approved by the Petroleum and Explosives Safety Organisation.
- 7.4 The cylinders shall be re-examined or re-tested every three years and in accordance with Gas Cylinder Rules, 2004 by a competent person in line with the directives of the Petroleum and Explosives Safety Organisation with due markings and no cylinder shall be used which has not been duly re-tested as specified in.
- 7.5 Cylinders shall be painted white to reduce solar heating effect and protect it from atmospheric corrosion.

8.0 CNG PIPING OR TUBING:

- 8.1 All rigid piping, tubing, fittings and other piping components shall conform to the recommendations of ANSI B 31.3 and all the elements of piping should be designed for the full range of pressures, temperatures and loading to which they may be subjected with a factor of safety of at least 4 based on the minimum specified tensile strength at 20 deg. C.
- 8.2 Gaskets, packing and any other materials used shall be compatible with natural gas and its service conditions.
- 8.3 All the piping and tubing shall have minimum turns with adequate provision for expansion, contraction, jarring, vibration and settling and the exterior piping may be either buried with suitable corrosion protection or installed 30 cm. above the ground level with supports and protection against mechanical and corrosive damage.
- 8.4 Rigid pipelines shall have welded joints between their respective components.
- 8.5 All the piping and tubing shall withstand a pressure equal to that of safety relief device and tested accordingly after assembly and the testing to be done by inert gas and in case natural gas is used the suitable safety measures to be adhered to.
- 8.6 The fuel lines shall have a positive segregation with electrical cables.

8.7 VALVES:

- 8.7.1 A minimum of four shut off valves shall be fitted between the gas storage unit and vehicle refueling filling nozzle as explained below, namely: -



- (a) Each CNG storage unit to have quick action isolation valve in the steel supply pipe immediately adjacent to such storage unit to enable isolation of individual storage unit and such valves shall be within fencing of storage unit;
- (b) Master shut off valve with locking arrangement in close position, shall be installed in steel outlet pipe outside but immediately adjacent to the gas storage unit to isolate all downstream equipment from the gas storage unit and such valve shall be outside the fencing.
- (c) A quick action emergency and isolation shut off valve shall be installed near dispensing unit with easy approach and to remain closed when refueling is not being done; and
- (d) A vehicle refueling shut off valve shall be installed for each flexible vehicle refueling hose to control the refueling operation and shall have venting provision to allow for the bleeding of the residual high-pressure gas after refueling is complete.

8.7.2 All these valves and other elements of piping shall be suitable for the full range of pressure and temperature to which they may be subjected and such valves shall have permanent marking for service rating and like other markings.

9.0 CNG HOSES:

- 9.1 Internally braided, electrically continuous, non-metallic and metallic hoses resistant to corrosion and suitable to the natural gas service shall be used for CNG service in the downstream of emergency and isolation shut off valve.
- 9.2 The flexible hoses and their connections shall be suitable for most severe pressure and temperature service condition expected with a burst pressure of at least four times the maximum working pressure.
- 9.3 The flexible hoses with their connections shall be tested after assembly and prior to use to at least two times the working pressure and also tested to a pneumatic pressure of at least 400 bar under water and thereafter, all the hoses shall be examined visually and tested for leaks with soapsuds or equivalent at an interval not exceeding one year and hoses shall be rejected and destroyed in the event of any leakage and such tests are to be recorded and such records shall be available at installations at all times and such tests, examinations, rejections and destruction shall be done safely in a controlled environment by the trained technicians having adequate expertise with respect to the assembly of hoses, breakaways, valves and fuel nozzles.
- 9.4 Flexible hoses shall have permanent marking indicating the manufacturer's name or identification, working pressure and suitability for use with CNG.
- 9.5 CNG flexible electrically conductive hose shall be meeting the requirement as per NFPA-52 or NGV 4.2 or equivalent.

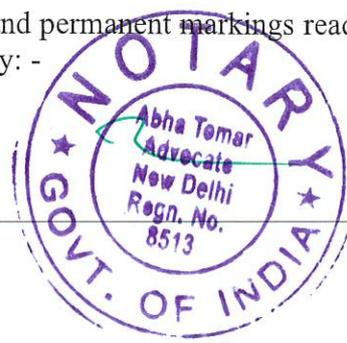


10.0 PRESSURE GAUGES:

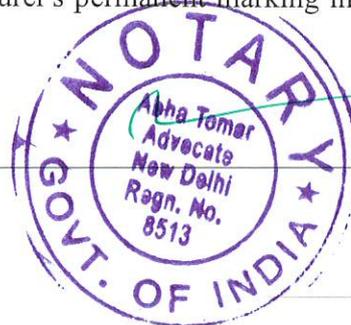
- 10.1 Every CNG storage unit including each cascade or bulk storage tank shall be provided with a suitable pressure gauge directly in communication with them.
- 10.2 The CNG storage unit shall have an opening not to exceed 1.4-mm diameter at the connection where pressure gauge is mounted.
- 10.3 The pressure gauge shall have dial graduated to read approximately double the operating pressure but in no case less than 1.2 times the pressure at which pressure relief valve is set to function.
- 10.4 All pressure gauges in the installation shall be tested and calibrated atleast once a year and records maintained.

11.0 COMPRESSOR STATION:

- 11.1 The piping and its fittings upto the battery limit of CNG installation shall conform to ASME B 31.8 or equivalent.
- 11.2 Compressor shall be designed for use in CNG service and for the pressures and temperature to which it may be subjected under normal operating conditions conforming to API 618/ API 813 / API 11 P or equivalent standard and flame proof electric motor and associated fittings should conform to IS/IEC 60079 suitable for Gas Group IIA as applicable for Natural Gas.
- 11.3 Compressor shall be fitted with the following minimum devices; namely: -
- (a) Pressure relief valves on inlet and all stages to prevent pressure build up above the predetermined set point;
 - (b) High discharge temperature shut down;
 - (c) High cooling water temperature switch fitted to cooling water return line to shut the compressor in the event of a fault;
 - (d) High, inlet, inter stage and discharge pressures shut down;
 - (e) Low lube oil pressure shut down;
 - (f) Low cooling water flow switch fitted to the cooling water return line to shut the compressor in the event of fault; and
 - (g) A remote isolation switch for emergency shut down to be provided with manual reset at control panel.
- 11.4 Compressor shall be provided atleast the following clear and permanent markings readily accessible and easy to read in the installed position; namely: -



- (a) Manufacturer's name;
 - (b) Model;
 - (c) Serial No. or month and year of manufacture
 - (d) Certificate of approval no.;
 - (e) Rated capacity (cubic meter per hour);
 - (f) Operating speed (RPM);
 - (g) Required driving power (in kW);
 - (h) Maximum and minimum supply pressures;
 - (i) Maximum outlet pressure; and
 - (j) Certification for Natural Gas use.
- 11.5 A compressor and it's all fittings shall be tested for compliance of relevant standard suitable for CNG use by a qualified engineer.
- 12.0 PRESSURE RELIEF DEVICE:**
- 12.1 Safety Relief Devices may consist of either burst disc or safety relief valve and should conform to the requirements of API 520 or equivalent equipment design standards.
- 12.2 Safety relief devices shall be installed with unobstructed full size discharge to a safe place on bulk tanks and cylinders in the vertical position with suitable rain caps and such devices should have their outlet arranged in a manner so that in case of emergency a high-pressure gas escapes from the devices should not directly hit on operators or persons in the close vicinity.
- 12.3 Cylinder should have safety relief devices fitted in conformity to the Gas Cylinder Rules; 2004.
- 12.4 Piping shall be protected by safety relief devices in conformity to design standards.
- 12.5 Safety relief valves shall have a locking arrangement to prevent tampering by unauthorised persons and any adjustments to the safety relief valves shall be made by manufacturer or a competent person and such valves should have a permanent tag indicating pressure setting, date of re-setting or setting and capacity.
- 12.6 All safety relief devices shall be tested at least once a year for proper operations and records to be maintained.
- 12.7 All the safety relief devices shall have manufacturer's permanent marking indicating the following; namely: -



- (a) Set pressure to start discharge; and
 - (b) Discharge capacity in CuM / min.
- 12.8 No shut off valves shall be installed between the safety relief device and the gas storage unit or bulk tank.
- 12.9 All natural gas devices not otherwise specifically mentioned shall be constructed and installed to provide a safety equivalent to that other parts of the system.
- 12.10 Gas detectors interlocked with compressor cut out switch in the electrical system of the compressor are to be installed which would automatically switch off the unit in case of major gas leak.

13.0 ELECTRICAL EQUIPMENT:

- 13.1 All electrical wiring and equipment, gas storage dispensing unit located in hazardous area Division I and II shall be in accordance with the law in force relating to electricity, Gas Cylinder Rules,2004 and IS:5571, IS:5572, NFPA - 52.
- 13.2 The earthing at the installation, protection against ignition arising out of static, lightning and stray currents shall be the law in force relating to electricity.
- 13.3 The electrical power distribution system shall be as per paragraph 4.0 of Schedule 1.

14.0 SAFETY AT VEHICLE FOR REFUELING:

- 14.1 The vehicles shall have approved type of CNG kit fitted in accordance with the guidelines of Government of India, Ministry of Surface Transport, and authorised in a workshop conducted for such purpose and such workshop should issue a fitness certificate to the vehicle for its suitability for CNG use and such certificate should be always carried by the driver of the vehicle at all times.
- 14.2 Driver of the vehicle should also carry the record showing the last examination of the vital parts of the system fitted in the vehicle for CNG use and their next due date for such examination and such record must include the test periodicity of cylinder, pressure relief devices, pressure gauges, piping and other like requirements.
- 14.3 The cylinder with valves and connected facilities fitted in the vehicle shall be in accordance with Gas Cylinder Rules,2004 and such cylinder should be subjected to hydraulic test at least once every three years.
- 14.4 Every vehicle using CNG fuel system should display "CNG" labels prominently in compliance to the law in force relating to motor vehicle.



14.5 Manufacturing of Type-1 and Type 2 Nozzles shall be in accordance with NGV1 and ISO 14469-2 standards.

15.0 DISPENSING UNIT:

15.1 Dispensers shall be installed on a suitable foundation observing the minimum safety distances and like other precautions, as given in paragraph 4.2 and the dispensing unit to be protected against possible damage by vehicular movement and the dispenser mounting and installation shall be in accordance with NFPA 52 and NFPA30A or as per design standard.

15.2 The flexible hoses fitted on the dispenser shall be mechanically and electrically continuous and the design, material and construction of hoses shall be suitable for CNG and shall withstand not less than four times the maximum working pressure of the system.

15.3 The dispensing unit shall be of a type approved by the Petroleum and Explosives Safety Organisation or concerned Statutory Authorities.

15.4 Dispensing unit shall be suitable for use of CNG in accordance with NGV 4.1 and hoses as per NGV 4.2 and breakaway as per NGV 4.4.

16.0 CNG REFUELING INTO VEHICLES:

16.1 The vehicle refueling shall be done by an experienced operator duly certified by the oil or gas company having control over the refueling station.

16.2 The operator of the CNG dispensing unit shall check the following prior to refueling the gas, namely: -

(a) The driver of the vehicle is carrying updated history record as specified in paragraph 16;

(b) There is no smoking, naked flame or any other source of ignition within six meters of the refueling point';

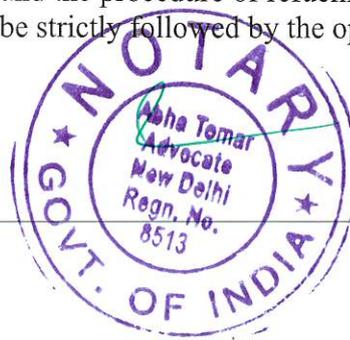
(c) There is no leakage in the CNG fuel system reported by the driver of the vehicle;

(d) The fuel connection is in good condition and matches the dispensers filling nozzle and the fuel connection shall be tight without any leakage;

(e) The engine is switched off, hand brake is firmly applied, the vehicle parked in gear or in "P" with automatic transmission; and

(f) No passenger including crew remain inside the vehicle.

16.3 Detailed precautions (as specified in paragraph 18.2) and the procedure of refueling to be displayed near the dispensing unit and the same shall be strictly followed by the operator.



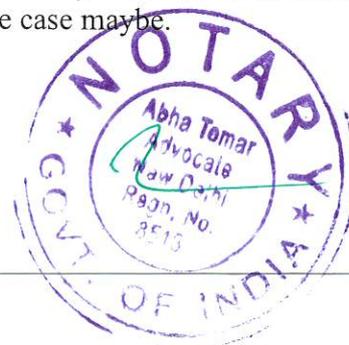
- 16.4 The operator of the dispensing machine should not leave the vehicle being refueled.
- 16.5 The cylinder on the vehicle shall not be charged in excess of maximum allowable working pressure at normal temperature for the cylinder.
- 16.6 Before the refueled vehicle is driven away from the dispensing point the operator and driver should ensure that there are no apparent gas leaks either on the vehicle or on the dispensing point that may have been caused through faulty filling or the faulty action of connecting or disconnecting.
- 16.7 Warning signs depicting "STOP VEHICLE", "NO SMOKING", "NO OPEN FLAME PERMITTED", "FLAMMABLE GAS", "NO MOBILE PHONE", "SWITCH OFF THE MOBILE PHONES" shall be displayed on suitable places at the dispensing station and compressor areas and the location of the signs shall be such that they are prominently visible from each point of the transfer or operation.
- 16.8 The operator shall take all measures for ensuring smooth vehicle movement in the outlet including restriction on number of vehicles near the fill points.

17.0 FIRE PROTECTION:

- 17.1 Fire fighting facilities need to be carefully planned after considering the availability of municipal fire tenders and other related matters and, at least the following portable fire extinguishers shall be positioned, namely: -

S. No.	Location	Type of Extinguishers
1	Dispensing Unit	1 x 9 kg. DCP / ABC with dial gauge.
2	Compressor (on-line)	1 x 9 kg. DCP/ ABC with dial gauge.
3	Mother station	1x 75 kg DCP.
4	CNG Storage	1 x 9 kg. DCP/ ABC with dial gauge.
5	Cascade refueling area	1 x 9 kg. DCP/ ABC with dial gauge.
6	MCC or Electrical Installation	1 x 4.5 kg CO2 Per 25 Sq. M floor area.

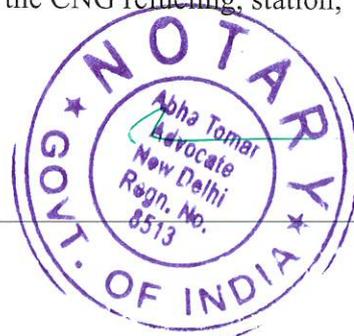
- 17.2 Any other flammable materials not specified in this standard in the CNG installation shall be stored in a non-flammable chamber with a minimum safety distance of 15 M from compressor station or MCC or electrical installation, as the case maybe.



- 17.3 All approaches to machines, compressors, storage facilities and work places shall be free from obstacles, so that they are readily accessible in an emergency.
- 17.4 The electrical installations shall be inspected by an Electrical Inspector as per IE Rules in force and compliance shall be made as pointed out in the inspection and the records shall be maintained for all periodic inspections.
- 17.5 The flameproof characteristics of electrical equipment shall be checked through visual checks, condition of gasket, completeness and tightness of bolts, glands and as recommended by manufacturer's test certificates.
- 17.6 The unauthorised additions or modifications of the service station whether temporary or permanent, which are nor permissible or authorized under the law or the standards in practice, shall be taken up.
- 17.7 Proper illumination to be ensured for all operating and non-operating areas.
- 17.8 All electrical maintenance at the Automotive Station shall be undertaken by electrical technician licensed under law in force and under the supervision of authorised person in this behalf.
- 17.9 Each installation shall have minimum two numbers hand held explosive meter in working conditions at all times.
- 17.10 The work permit shall be issued by designated person and be followed and the Annexure – vi (A) and vi (B) in Schedule 1 shall be followed.

18.0 EMERGENCY PLAN AND PROCEDURE:

- 18.1 A comprehensive ERDMP shall be developed in accordance to the Petroleum and Natural Gas Regulatory Board (Codes of Practices for Emergency Response and Disaster Management Plan (ERDMP)) Regulations, 2010 and copies of the ERDMP shall be available to all personnel at the CNG dispensing station.
- 18.2 The entity having control over the refueling station shall draw an operational emergency plan in consultation with adjoining establishments and local authorities e.g. fire brigade, police, and other District Emergency Authorities and like other Authorities. for the following circumstances, namely: -
- (i) Loss of or interruption to the gas supplies due to leaks or failure of pipeline;
 - (ii) Over-odorisation of the gas;
 - (iii) Major failure of CNG fittings;
 - (iv) Accidents or other emergencies, which can affect the CNG refueling, station;
 - (v) Civil emergencies;

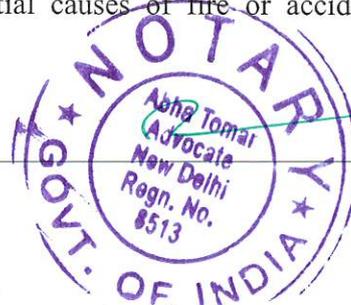


- (vi) Emergency situations during transportation of CNG through mobile cascade vehicles; and
- (vii) Any other risk arising from the existence or use of the CNG refueling station.

- 18.3 The emergency plan specified in paragraph 18.2 shall be disseminated amongst all personnel involved to ensure that they understand their roles and responsibilities in the event of an emergency.
- 18.4 The operator of the refueling station should have close liaison with Fire Service, the Police, the Municipal Authorities and the person supplying gas to CNG facility.
- 18.5 Important telephone numbers for emergency use shall be displayed prominently.
- 18.6 Means of communication shall be always at the disposal of the In charge of the installation on 24 hours basis.
- 18.7 The emergency plan should be tested with drill at least once a year.

19.0 COMPETENCE ASSURANCE AND ASSESSMENT:

- 19.1 The objective is to provide good understanding of all the facets of dispensing activities including operations, procedures, maintenance and hazards of CNG and the risks associated with handling of the product and the training shall ensure that the jobs are performed in accordance with the laid down procedures and practices.
- 19.2 Every entity shall develop, implement, and maintain a written training plan to instruct all CNG dispensing station personnel with respect to the matters specified in paragraphs 19.2.1 to 19.3
 - 19.2.1 Carrying out the emergency procedures that relate to their duties at the CNG dispensing station as set out in the procedure manual and providing first aid.
 - 19.2.2 Permanent maintenance, operating, and supervisory personnel with respect to the following, namely: -
 - (a) The basic operations carried out at the CNG dispensing station;
 - (b) The characteristics and potential hazards of CNG dispensing station and other hazardous fluids involved in operating and maintaining the CNG dispensing station, including the serious danger from frostbite that can result upon contact with POL products and CNG;
 - (c) The methods of carrying out their duties of maintaining and operating as set out in the manual of operating, maintenance and transfer procedures.
 - (d) Fire prevention, including familiarization with the fire control plan of the CNG dispensing station; fire fighting; the potential causes of fire or accident in CNG

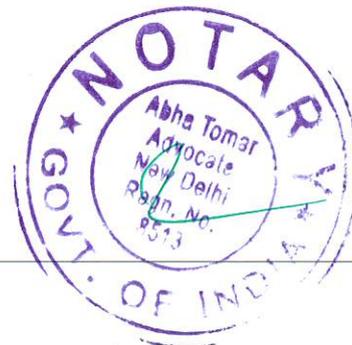


dispensing station; the types, sizes, and likely consequences of a fire or accident at a CNG dispensing station; and

- (e) Recognizing situations when it is necessary for the person to obtain assistance in order to maintain the security of the CNG dispensing station.

19.2 Training shall be imparted to the staff attached with the CNG dispensing station at the time of induction, which is to be followed up by periodic refresher courses once every year and the training programme shall inter alia cover the following aspects, namely: -

- (i) Hazardous characteristics of CNG;
- (ii) Familiarisation with operational procedures and practices;
- (iii) Commissioning of new facilities and equipment;
- (iv) Hands on experience on operation of equipment;
- (v) Routine maintenance activities of the facilities;
- (vi) Knowledge of emergency and manual shut down systems;
- (vii) Immediate and effective isolation of any CNG leak;
- (viii) Accounting of product;
- (ix) Safety regulations and accident prevention;
- (x) Fire fighting facilities, methods of fire fighting and its upkeep;
- (xi) Evacuation and safe egress of the vehicles;
- (xii) Housekeeping;
- (xiii) Safety in transportation of CNG;
- (xiv) First aid;
- (xv) Emergency plan or drills;
- (xvi) Natural gas leakage possibility and its containment;
- (xvii) Filling nozzles, types of gasket or seal and like device for joining; and
- (xviii) Access control of vehicles so as to allow the vehicle with tested cylinders to be filled with CNG.



19.3 Appropriate training techniques shall be adopted which will include the following, namely:

- (a) Classroom training;
- (b) Hands on or practical training;
- (c) Demonstration;
- (d) Case studies; and
- (e) Training aids.

19.4 Proper records for the training and refresher courses shall be maintained at the installation.

20.0 Automation:

The automation (Forecourt Control) where provided, shall comply with the provisions as specified paragraph 5.0 of Schedule 1.

21.0 SAFETY INSPECTIONS OR AUDIT:

The safety inspections or audit of CNG dispensing station shall be carried out as given below, namely: -

TYPE	FREQUENCY	AGENCY
General Inspection	Daily	Operating personnel
	Twice in a quarter	Authorised personnel of marketing company
Safety Audit	Once in a year	Authorised Person
Electrical Audit	Once in three years	Licensed Electrical agency

Note: - The comprehensive checklist shall be developed in line with the similar checklists provided in Schedule 1.

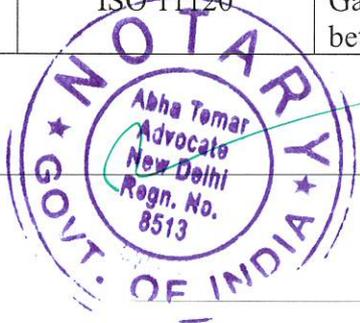
22.0 List of Standards or Guidelines referred to in Schedule 3 shall be as given in Annexure I.



ANNEXURE - I

REFERENCES

S. No	Ref Code No.	Title
1	GCR 2004	Gas Cylinder Rules 2004 under The Explosives Act 1884 of Government of India
2	IS 15958 (2012)	Compressed Natural Gas (CNG) for Automotive Purposes - Specification
3	IS 15320-1 (2012): ISO 15403-1 : 2006	Natural Gas – Natural Gas for use as a Compressed Fuel for Vehicles, Part 1: Designation of the Quality
4	IS 7285-1 (2004):	Refillable Seamless Steel Gas Cylinders, Part 1: Normalized Steel Cylinders
5	IS 7285-2 (2004):	Refillable Seamless Steel Gas Cylinders, Part 2: Quenched and Tempered Steel Cylinders with Tensile Strength Less Than 1 100 MPa (112 kgf/mm ²)
6	IS 1642 (1989):	Code of practice for fire safety of buildings (general): Details of construction
7	IS 875- Part 1 to 5 (1987):	Code of Practice for Design Loads (Other than Earthquake) for Buildings and Structures
8	IS 1893 (Part 1) 2002	Criteria for Earthquake Resistant Design of Structures,
9	IS 800	General Construction In Steel
10	IS:5571	Guide for selection of electrical equipment for hazardous areas
11	IS:5572	Classification of Hazardous areas (other than mines) having flammable gases and vapours for electrical equipment.
12	IS/IEC 60079- (2007):	Explosive Atmospheres, Equipment Protection
13	NFPA 12	Standard on Carbon Dioxide Extinguishing Systems
14	NFPA 17	Standard for Dry Chemical Extinguishing Systems
15	NFPA 52	Vehicular Gaseous Fuel Systems Code
16	ISO 11439:2013	Gas cylinders - High pressure cylinders for the on-board storage of natural gas as a fuel for automotive vehicles
17	ISO 11119-1	Gas cylinders--Gas cylinders of composite construction-- Specification and test methods--Part 1: Hoop-wrapped composite gas Cylinders
18	ISO 11119-2	Gas cylinders—Gas cylinders of composite construction— Specification and test methods—Part 2: Fully wrapped fibre reinforced composite gas cylinders with load-sharing metal liners
19	ISO 11119-3	Gas cylinders of composite construction - Specification and test methods - Part 3: Fully wrapped fibre reinforced composite gas cylinders with non-load-sharing metallic or non-metallic liners
20	ISO 11120	Gas cylinders - Refillable seamless steel tubes of water capacity between 150 L and 3000 L Design, construction and testing



21	EN 12245	Transportable gas cylinders - Fully wrapped composite cylinders
22	EN 12257	Transportable gas cylinders - Seamless, hoop-wrapped composite cylinders
23	CGA TB-25	Design Considerations For Tube Trailers
24	NZS5425: Part 1:1980	Code of Practice for CNG Compressor and Refueling Stations Part 1: On Site Storage and Location of Equipment.
25	NZS5425: Part 2:1982	Code of Practice for CNG Compressor and Refueling Stations Part 2: Compressor Equipment.
26	Petroleum Rules 2002	The Petroleum Rules 2002 under Petroleum Act 1934, Govt of India
27	CCOE Guidelines	Chief Controller of Explosives, Govt. of India, for CNG Refueling Stations.
28	ISO 6346	Coding, Identification and Marking of Containers: International Container Bureau (BIC).



**“SCHEDULE 4:
[See Regulation 6 (4)]**

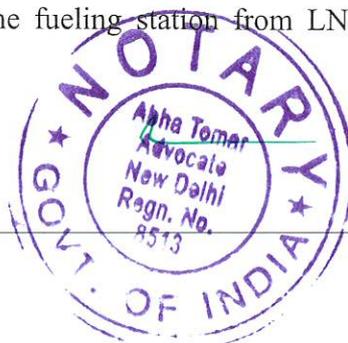
Storage, Handling and Dispensing at LNG and LCNG Dispensing Stations

1.0 Scope

1. The technical standard and specifications including safety standards under this Schedule lays down the minimum requirements in design, storage, transportation, operation, inspection, maintenance, training, consumer safety at Retail Outlets dispensing LNG or LCNG with above ground pressurized LNG storage. It does not cover the certification or fitness requirements of vehicles.
2. These provisions shall apply to the following—
 - a. The requirements of the design, fabrication and installation and commissioning of LNG storage facility using cryogenic vacuum insulated containers of double wall constructed in accordance with approved pressure vessel codes and the requirements for safe vaporization, transfer and handling.
 - b. The requirements of the road transportation of LNG in a cryogenic double walled vacuum insulated pressure vessel for the safe transportation and handling.
 - c. Dispensing stations with following variants, namely:
 - i. Dispensing of LNG;
 - ii. Dispensing of CNG (LCNG);
 - iii. Provision for connection for supply of PNG; and
 - iv. Filling of CNG cascades.
3. These facilities can be standalone or any combination of above or co located with Petroleum that is to say i.e. MS, HSD dispensing stations

2.0 Definitions

- i. “Auto LNG” means a liquefied natural gas (LNG) Meant for automotive fuel;
- ii. “Auto LNG dispensing station” means any premises used for storing and dispensing auto LNG as automotive fuel to the motor vehicles;
- iii. “LCNG” means CNG produced at the fueling station from LNG by pumping and vapourisation;



- iv. "Impounding area" means an area that may be defined through the use of dykes or the topography at the site for the purpose of containing any accidental spill of LNG or flammable refrigerants;
- v. "Dyke" means a structure used to establish an impounding area.

3.0 Storage Installations and Handling

3.1 Installation Layout and General Requirements:

1. For the pressurized LNG storage installations:

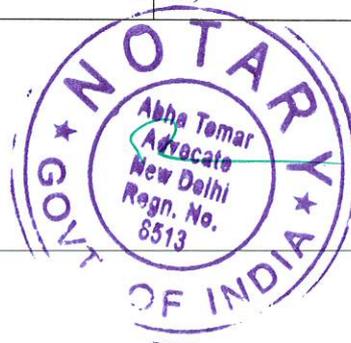
- a. The minimum safety distances between the LNG storage vessels and then nearest building or line of adjoining property shall be in accordance with the distances specified in Table (1) of this schedule. The maximum aggregate capacity of each such LNG installation shall not exceed 1060 m³.

The minimum distance between vessel and dyke wall, minimum distances between equipment or/ items installed outside the dyke wall and outer edge of dyke wall, the minimum distance between various facilities at LNG or LCNG dispensing stations are respectively specified in Table-2, Table-3 and Table-4 of this Schedule.

TABLE-1

DISTANCES FROM IMPOUND WALL AND PROPERTY LINE

Sl. No.	Water Capacity of the largest vessel (m ³)	Minimum distance from edge of impoundment or vessel drainage system to property line	Minimum distance between storage vessels
1	< 0.5	0 m	0
2	> 0.5 but ≤ 1.9	3 m	1 m
3	> 1.9 but ≤ 7.6	4.6 m	1.5 m
4	>7.6 but ≤56.8	7.6 m	1.5 m
5	>56.8 but ≤ 114.0	15.0 m	1.5 m
6	>114.0 but ≤ 265	23.0 m	1/4 of the sum of the diameters of adjacent vessel (minimum 1.5 m)
7	>265.0 but ≤379	es the vessel diameter (minimum 30.0 m)	



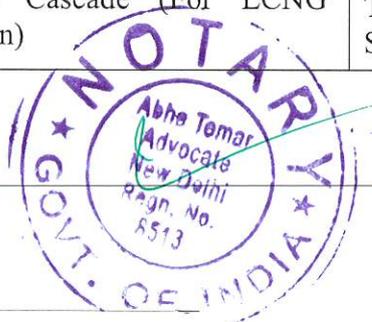
NOTE: The minimum separation distance shall be 100 meters between outer wall of the installation and nearest property line of mass gathering places such as school, hospitals and like other places

TABLE-2
MINIMUM DISTANCE BETWEEN VESSEL AND DYKE WALL

Sl. No.	Water capacity of vessel (m ³)	Inner edge of the dyke wall and outer shell of the storage vessel or D/2(whichever is higher)
1.	Not above 3.8	0.5 m
2.	Above 3.8 but not above 7.6	1.0 m
3.	Above 7.6 but not above 56.8	1.5 m
4.	Above 56.8 but not above 114.0	1.5 m
5.	Above 114.0 but not above 265.0	1/4 of the sum of the diameters of adjacent vessels (minimum 1.5 m)
6.	Above 265.0 but not above 379	

TABLE-3
MINIMUM DISTANCE (s) BETWEEN EQUIPMENT OR ITEMS INSTALLED OUTSIDE THE DYKE WALL AND OUTER EDGE OF DYKE WALL

Sl. No	Equipment or Items	Dyke wall (Outer Edge)
1.	Property Line or Fencing	As per Table 1 of this schedule
2.	Center of Truck Unloading Platform	Min. 4.0 m from dyke wall and min 9 m from the adjoining property. The fill point shall also observe minimum 9.0 meter safety distance to the adjoining property.
3.	Priority Panel	Outside dyke wall
4.	CNG Cascade (Eor LCNG station)	The safety distance as per Table II of Schedule-3 of these regulations. The



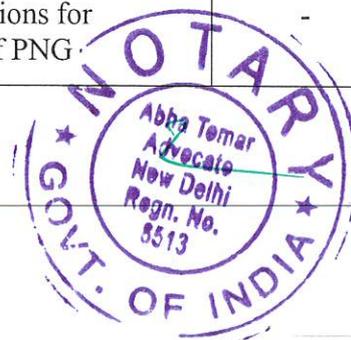
		cascade shall be segregated from LNG facility by providing concrete wall up to the height of the cascade.
5.	On site building/ Control room/sales office	Outside the safety distances as per Table 1 of this schedule.
6.	LNG and CNG Dispensers (if LCNG station)	Min. 6.0 m (and also, min 6.0 m from centre of hard stand).
7	Odourising tank	Min. 1.5 meters clear distance from all other facilities.

NOTE: The above facilities can be either standalone or co-located. The minimum distance between dispenser, fill point, impounding or dyke wall, vent etc. shall be as per Table -4 of this Schedule.

Table - 4

The minimum distance between various facilities at LNG or LCNG dispensing stations

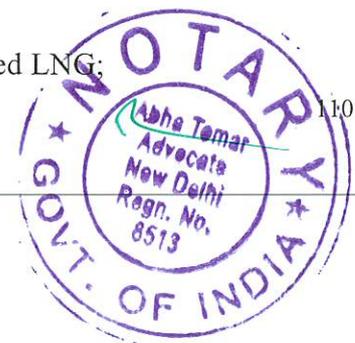
Sr. No	Station	Inter Distance/ Norm	Distance (Mtr)
A	Dispensing Stations not co-located with Petroleum Retail outlets		
1	Standalone (LNG or LCNG)	Auto LNG or LCNG Dispenser and Property line	6
		Auto LNG or LCNG Dispenser and Impound Wall	6
2	LNG and LCNG	Auto LNG and LCNG Dispenser	6
3	LNG, LCNG and Cascade Filling	Mobile CNG Cascade Filling Point and LNG or CNG Dispenser	6
		The cascade shall be segregated from the LNG facility by providing concrete wall upto height of cascade.	-
4	Auto LNG, LCNG, Cascade filling and connection for supply of piped gas	Shall comply with the PNGRB T4S for CGD Networks Regulations for connection for supply of PNG	-



B	Dispensing Stations Co-located with Petroleum Retail Outlets		
5	LNG or LCNG dispensing at Retail Outlet	LNG or LCNG and MS or HSD Dispenser	6
6		MS or HSD fill point and Impound wall	9
7		MS or HSD Vent and Impound wall	9
8		MS or HSD fill point or Vent and Auto LNG or LCNG Dispenser	9
9		Center of LNG Truck unloading platform (Hard stand) to MS or HSD Vent or Fill point	9

NOTE: NON FUELING FACILITIES AT LNG OR LCNG STATIONS -

- (1) Non fueling facilities like small convenience stores, service station, ATM, PCO, whenever provided, shall be beyond safety distance mentioned in this Schedule. In addition, a minimum distance of 10 meter from the LNG or LCNG dispensers shall be maintained. The accessibility to such non fuelling facilities shall not be through operational area. While providing such facilities, factors like degree of congestion in the premises, easy entry and exit of the vehicle coming for refueling and easy maneuverability of LNG road tanker while moving out of the premises in the event of emergency shall also be taken into consideration,
 - (a) For non-pressurized LNG storage installation,
 - (b) The safety distances specified in the PNGRB (Technical Standards and Specifications including Safety Standards for LNG Facilities) Regulations, as amended from time to time, shall be followed.
- (2) The LNG installation shall be designed to withstand the following without loss of structural or functional integrity, namely -
 - (a) The direct effect of wind forces;
 - (b) Seismic effect;
 - (c) Erosive action from a spill;
 - (d) Effect of the temperature, thermal gradient, and any other anticipated degradation resulting from sudden or localised contact with LNG;
 - (e) weight effects of components and fluids (hydrostatic head);
 - (f) effect of soil settlement or aquifer (ground water level); and
 - (g) transport and erection load.
- (3) The structural members of the impoundment system shall be designed and constructed to prevent impairment of reliability and structural integrity as a result of the following, namely-
 - (a) Imposed loading from full hydrostatic head of impounded LNG;



- (b) Effect of rapid cooling to the temperature of liquid to be confined;
 - (c) Fire exposure; and
 - (d) Natural forces (Earthquake, wind, rain and like other natural forces)
- (4) Impoundment or dyke areas shall be designed to prevent water collection. Drainage pumps and piping should be provided to remove water from collecting in the impoundment area. Where drainage pumps with automatic controls are used, these shall be provided with cut off devices that prevent their operation when exposed to LNG storage temperature.
 - (5) Compressors, CNG Cascades, Odorizers and like other devices shall not be located inside the impounding area.
 - (6) Odorizing unit shall be provided in LCNG stations.
 - (7) The ambient air vaporizers and remotely heated vaporizers may be located inside impounding area.
 - (8) The impounding system for LNG storage vessel shall have a minimum 110 % of the volumetric capacity of the largest vessel in an impoundment.
 - (9) The height of the impoundment wall shall be adequate to contain spillage of LNG. Dyke wall height should be between 0.6 meter to 1 meter from the dyke floor level.
 - (10) Height of the foundation of the vessel shall be minimum 0.4 meter or designed in such a way to prevent exposure of carbon steel material to the spilled LNG.
 - (11) All the discharge lines of relief valves, vent valve, bleed valves and like other devices shall be connected to a vent stack which shall vent at a safe height such that no Lower Flammability Level is formed at the ground level during release of LNG.
 - (12) No other flammable liquid or storage vessel shall be located within an LNG impounding area.
 - (13) A clear space of 0.9 meters shall be provided for access to all isolation valves serving multiple vessels. The isolation valve of LNG vessel piping should be close to outer vessel.
 - (14) LNG vessels, cold boxes, piping and pipe supports and other cryogenic apparatus installed within dyke shall be designed and constructed in a manner to prevent damage to these structures and equipment due to freezing or frost heaving in the soil.
 - (15) Adequate flameproof lighting conforming to IS 2206 or equivalent shall be provided for facilities transferring LNG during night. For layout and installation of electrical equipment, paragraph 4.3 of Schedule – 1 of these regulations shall be referred.
 - (16) Electrical grounding and bonding shall be provided in line with IS 3043. For further details, paragraph 4.4 of Schedule – 1 of these regulations shall be referred.
 - (17) Layout shall ensure unobstructed access and exit of the consumers and vehicles including LNG tankers, CNG cascades and like other devices as applicable at all times.
 - (18) Entrance, exit and paving shall be arranged in a manner, so as to minimize the risk of

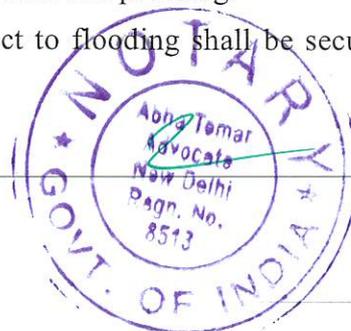


collision. Crash or impact barriers shall be installed to protect vulnerable equipment against accidents involving vehicles.

- (19) The operating personnel shall have an unobstructed overall view of the facilities both from the sales room and from the delivery area. In case of any obstruction during vehicle unloading and like other activities CCTV with UPS should be provided for the view of the facilities.
- (20) Personal Protection:
Every person handling any operations involving LNG shall always wear appropriate personal protective equipment (PPE) not limited to-
- (i) Face shield;
 - (ii) Safety goggles;
 - (iii) Thermal Insulated Gloves;
 - (iv) Cover-all – covering “head to toe” or protective apron;
 - (v) Safety Shoes; and
 - (vi) Safety Helmet
- (21) The designated location for tanker unloading shall not hinder other traffic. The tanker shall always be placed in drive out position.
- (22) Crash or impact barriers shall be installed to protect dispensing units against accidents involving vehicle movements.
- (23) The storage area which includes the pumps and the related piping shall be suitably segregated from the rest of the premises and located in a manner that it is away from the area frequented by public during their movement within the station and also from the path of vehicles entering and leaving the premises.
- (24) Typical layouts of auto LNG or LCNG Station with provision of mobile cascade filling and PNG and auto LNG or LCNG dispensing Station co-located with Petroleum (MS, HSD) Retail outlet provided in Layout– I and Layout– II respectively of this Schedule.

4.0 LNG Storage Vessel -General design requirements:

- (1) Foundation:
- (a) LNG vessels foundations shall be designed and constructed in accordance with established or approved engineering practices. Prior to the start of design and construction of the foundation, a subsurface investigation shall be conducted to determine the stratigraphy and physical properties of the soils.
 - (b) The design of saddles and legs for the LNG vessel shall include erection load, wind loads thermal loads and seismic loads.
 - (c) Foundation and support shall have a fire resistance rating of not less than two hrs. Support up to 0.4 meter may not need fire proofing.
 - (d) LNG vessels installed in areas subject to flooding shall be secured to prevent



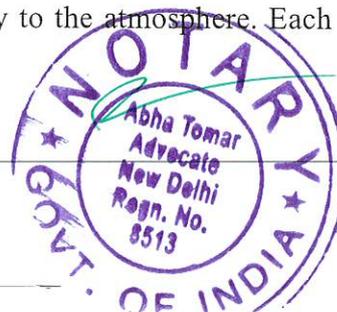
release of LNG or floatation of the vessel in the event of a flood.

(2) Vessel Design:

- (a) The vessel meant for storage of LNG including piping between inner and outer vessel shall be designed in accordance with ASME Section VIII Div I and / EN13458 / ASME: B.31.3, process piping or equivalent code.
- (b) The inner vessel shall be designed for the most critical combination of loading resulting from internal pressure, liquid heads. The Inner vessel supports system shall be designed for shipping, seismic, and operating loads.
- (c) The outer vessel shall be equipped with a relief or other device to release internal pressure and shall have discharge area of at least $0.34 \text{ mm}^2/\text{liter}$ of the water capacity of the inner vessel but not exceeding 2000 cm^2 and have pressure setting not exceeding 25 psi (1.72 Kg/cm^2).
- (d) Thermal barriers shall be provided to prevent outer tank from falling below its design temperature.
- (e) Those parts of LNG vessels which come in contact with LNG and all materials used in contact with LNG or cold LNG vapor shall be physically and chemically compatible with LNG and intended for service at $-162 \text{ }^\circ\text{C}$. In case, commissioning is done with liquid nitrogen, argon and like other gases, then, all materials and parts shall be compatible with their respective boiling temperature.
- (f) All piping that is a part of LNG vessel including all piping internal to the vessel, within void space, and external piping connected to the vessel up to the first circumferential external joint of the piping shall be in accordance with ASME Boiler and Pressure Vessel Code, Section VIII or ASME B 31.3 or equivalent.
- (g) LNG vessels shall be designed to accommodate both top and bottom filling unless other positive means are provided to prevent stratification.
- (h) Any portion of the outer surface area of an LNG vessel that could accidentally be exposed to low temperatures resulting from the leakage of LNG or cold vapor from flanges, valves and like other devices, shall be intended for such temperatures or protected from the effects of such exposure.
- (i) Seismic loads shall be considered in the design of the LNG vessel support systems.
- (j) To avoid excessive BOG generation, suitable insulation shall be provided. Vessel jacket and insulation shall remain functional during fire for its design rating.

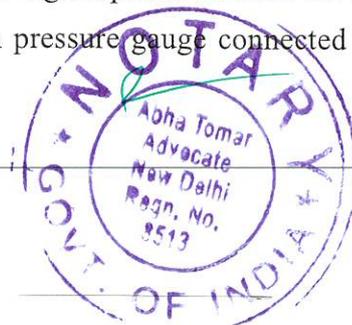
5.0 Fitments:

- (1) Each LNG double walled vessel shall have at least 2 numbers of safety relief valves capable of achieving the required relief capacity on standalone basis and shall be sized to relieve the flow capacity determined for the largest single contingency or any reasonable and probable combination of contingencies and shall include conditions resulting from operational upset, vapor displacement and flash vaporization.
- (2) Relief devices shall be vented directly to the atmosphere. Each safety relief valve for



LNG vessel shall be able to be isolated from the vessel for maintenance or other purposes by means of a manual full opening stop valve or a flow diverter valve. Valves shall be provided to allow each relief valve to be isolated individually for testing or maintenance whilst still maintaining the full capacity of the relief valve or valves in any position of the closing valve system (that is to say a full-port-opening three-way valve).

- (3) Safety relief valve shall be designed and installed to prevent any accumulation of water, or other foreign matter at its end.
- (4) The minimum pressure relieving capacity in kg/hr shall not be less than 3% of the full tank contents in 24 hours.
- (5) All liquid connections to the LNG vessel except relief valve and instrumentation connection shall be equipped with automatic fail safe product retention valves.
- (6) The automatic shut off valves shall be designed to close on occurrence of any of the following conditions, namely: -
 - (i) fire detection;
 - (ii) uncontrolled flow of LNG from vessel;
 - (iii) manually and remotely operated;
 - (iv) gas detection;
 - (v) high pressure trip on storage tank; and
 - (vi) high level trip on storage tank.
- (7) In case trailer mounted pump are used for unloading of LNG from the tanker, ESD interlink shall be provided to stop the discharging of LNG in case of rupture of the transfer system.
- (8) Automatic shutoff valves that require excessive time to operate during emergency that is to say sizes exceeding 200mm shall be pneumatically operated and also have means of manual operation.
- (9) LNG vessels shall have a device that prevents the vessel from becoming liquid full or from covering the inlet of the relief valve with liquid when the pressure in the vessel reaches the set pressure of relieving device under all conditions. The density of the product shall be considered at design temperature for calculating the ullage.
- (10) LNG vessel should be provided with one independent high liquid level alarm which can be part of the liquid level gauging devices, but the high liquid level flow cutoff device shall not be considered as a substitute for the alarm. High pressure trip (set below RV set point) shall be provided to detect overpressure (due to overfill)
- (11) LNG vessel shall be equipped with at least one liquid level gauging device. The devices shall be designed and installed so that they can be replaced without taking the tank out of operation. The level and pressure shall be visible to the operating personnel during unloading or loading and transfer.
- (12) LNG vessel shall be equipped with a high liquid level flow cut off device.
- (13) LNG vessel shall be equipped with pressure gauge connected to the vessel at a point

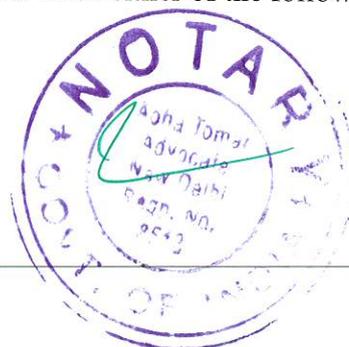


above the maximum intended liquid level. Pressure transmitter shall be provided for initiating ESD.

- (14) Instrumentation for storage and vaporization facilities shall be so designed so that if a power or instrument air failure occurs, the system will proceed to a failsafe condition and maintain that condition until the operator takes appropriate action to reactivate or secure the system.

6.0 Equipment

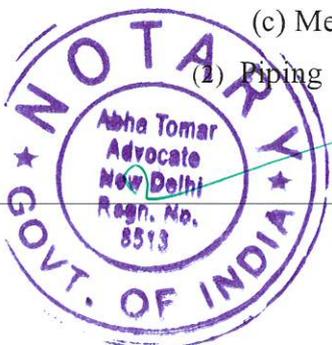
- (1) Pumps employed in LNG source shall be provided with a pressure relieving device on the discharge to limit the pressure to the maximum safe working pressure of the casing and downstream piping and equipment.
- (2) Each pump shall be provided with adequate vent, relief valve, or both to prevent over-pressuring the pump casing during the maximum possible rate of cool down.
- (3) Pressurized vaporizers shall be designed, fabricated and inspected as per the requirements of ASME Boiler and Pressure Vessel Code, Section VIII Div. 1 or any other equivalent code.
- (4) The material of construction of LNG vaporizers is recommended as Austenitic Stainless-Steel piping with outer Aluminum fins. Ambient air vaporizers shall be of stainless steel with aluminum outer shell.
- (5) Manifolder vaporizers shall be provided with both inlet and discharge block valves for each set of vaporizer
- (6) The discharge valve of each vaporizer and the piping components and relief valves installed upstream of each vaporizer outlet valve or spec break flange, shall be designed for operation at LNG storage temperature. Each vaporizer shall have a relief valve at the outlet sized for the maximum vaporizer capacity flow. In case of spec break after vaporizer, sufficient low-temperature trip shall be installed to prevent embrittlement risk downstream of the spec break.
- (7) Two inlet valves shall be provided to isolate an idle and manifolded vaporizer to prevent leakage of LNG into the vaporizer. A safe means of disposing LNG or gas that can accumulate between the valves shall be provided in case the vaporizers are of size having inlets more than 50 mm diameter.
- (8) (i) The ambient air vaporizers shall be installed inside the impounding area.
 - (ii) Where the heated vaporizer is located 15 m or more from the heat source, the remote shutoff location shall be at least 15 m from both the vaporizer and heat source.
 - (iii) Where the heated vaporizer is located less than 15 m from the heat source or nearest LNG vessel, it shall have an automatic shut off valve in the LNG liquid line located at least 3 m from the vaporizer and shall close when either of the following occurs, namely:
 - (1) Loss of line pressure (excess flow).



- (2) The occurrence of a fire is detected by an instrument designed for the purpose and located to detect a fire in the covered area or abnormal temperature sensed in the immediate vicinity of the vaporizer (fire)
 - (3) Low temperature in the downstream of the vaporizer.
 - (4) Manual ESD trip, If the facility is attended, manual operation of the automatic shut off valve shall be at least 15 m away from the vaporizer, in addition to the requirement as specified in para(iii) above.
- (iv) The above conditions in foregoing clauses shall be applicable for LNG vaporizers for purposes other than pressure building coils or LNG to CNG (LCNG) systems.
- (9) A distance of minimum 1 meter shall be maintained between vaporizers.
 - (10) Any ambient vaporizer installed within 15 meters of the LNG vessel shall be equipped with an automatic shutoff valve in the liquid line. This valve shall be located minimum at least 3 meters from the vaporizers and shall close when loss of line pressure occurs or abnormal temperature is sensed in the immediate vicinity of the vaporizer or when low temperature in the vaporizer discharge line occurs.
 - (11) Each set of vaporizer shall be provided with a safety relief valves sized in accordance with the following requirements, namely:-
 - (i) Ambient vaporizers—relief valve capacity shall allow discharge equal or greater than 150% of the rated vaporizer natural gas flow capacity without allowing the pressure to rise 10% above the vaporizer maximum allowable working pressure; and
 - (ii) Relief valves on heated vaporizers – same as clause (a), but, it shall be located such that they are not subjected to temperatures exceeding 60°C. during normal operation.
 - (12) Automation shall be provided to prevent the discharge of either LNG or vaporizer gas into a distribution system at the temperature either above or below the design temperature of the send out system.
 - (13) Vaporizers shall be provided with outlet temperature monitors.
 - (14) Aluminium shall be used only downstream of a product retention valve in vaporizer service.

7.0 Piping System:

- (1) All piping system and components shall be designed to –
 - (a) Accommodate the effects of thermal cycling fatigue to which the systems shall be subjected;
 - (b) Provide for expansion and contraction of piping and piping joints due to temperature changes; and
 - (c) Meet the requirements of ASME 31.3.
- (2) Piping material including gaskets and thread compounds shall be compatible



throughout the range of temperature to which they are subjected.

- (3) The valves provided in the installation shall be of extended bonnet type with packing seals in a position that prevents leakage or malfunction due to freezing.
- (4) Shut-off valves shall be provided for all vessel connections except connections for liquid level alarms and connections that are blind flanged or plugged.
- (5) All the piping section between the two valves where the liquid may be trapped shall have the thermal relief valve.

8.0 Transfer of LNG:

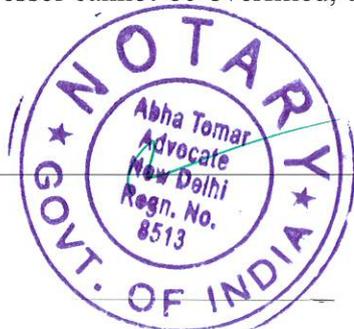
- (1) Isolation valves shall be installed so that each transfer system can be isolated at its extremities. Where power-operated isolation valves are installed, an analysis shall be made to determine the closure time so that it does not produce a hydraulic shock capable of causing line or equipment failure.
- (2) Adequate check valves shall be provided to prevent backflow and shall be located as close as practical to the point of connection to any system from which backflow might occur.

9.0 Pump and Compressor Control:

In addition to a locally mounted device for shutdown of the pump or compressor drive, a readily accessible, remotely located device shall be provided at least 7.5 meters away from the equipment to shut down the pump in an emergency.

10.0 Tank Vehicle Unloading Facilities:

- (1) The tank vehicle unloading area shall be of sufficient size to accommodate the vehicles without excessive movement or turning.
- (2) Transfer piping, pumps, and compressors shall be located or protected by barriers so that they are safe from damage by vehicle movements.
- (3) Isolation valves and bleed connections shall be provided at the unloading manifold for both liquid and vapour return lines so that hoses and arms can be blocked off, drained of liquid, and depressurized before disconnecting. Bleeds or vents shall discharge in a safe area.
- (4) At least one qualified person (usually the LNG tanker driver) shall be in continuous attendance and shall have an unobstructed view of the LNG transfer point while offloading is in progress. This person shall be able to monitor the level and pressure of the LNG storage tank and control the offloading process.
- (5) Written procedures shall be available to cover all transfer operations and shall cover emergency as well as normal operating procedures.
- (6) Loading and unloading areas shall be posted with signs that read "No Smoking."
- (7) Prior to transfer, gauge readings shall be obtained or inventory established to ensure that the receiving vessel cannot be overfilled, and levels shall be checked during transfer operations.



- (8) The transfer system shall be checked prior to use to ensure that valves are in the correct position, and pressure and temperature conditions shall be observed during the transfer operation.
- (9) LNG vehicle engine shall be switched off during dispensing.
- (10) Restricting incoming traffic (such as closing the station during LNG unloading or offloading).
- (11) Implement exclusion zones during loading and unloading of LNG
- (12) The vehicle shall be earthed before start of the unloading.
- (13) Specific SOP shall be developed for unloading the LNG, complied with and always available at installation There shall be proper arrangement to handle spillage of LNG.
- (14) The Spark arrestor shall be provided.
- (15) Wheel chock should be used during unloading of vehicles.
- (16) Valve open-close system and electrical connection to be check once in two weeks.
- (17) 6 sq.mm braided copper wire with one end firmly bolted to the unloading facility and the other end provided with G.I crocodile clips are to be used for tanker grounding.
- (18) Transfer operations shall be commenced slowly and if any unusual variance in pressure or temperature occurs, transfer shall be stopped until the cause has been determined and corrected.
- (19) Pressure and temperature conditions shall be monitored during the transfer operation.
- (20) While tank vehicle unloading operations are in progress, vehicle traffic shall be prohibited within 25 ft (7.6 m) of LNG facilities or within 50 ft (15 m) of refrigerants whose vapors are heavier than air.
- (21) Truck vehicle engines shall be shut off if not required for transfer operations.
- (22) The engine shall not be started until the truck vehicle has been disconnected and any released vapors have dissipated.

11.0 Emergency Shut Down System (ESD System):

- (1) Each LNG facility shall incorporate an ESD system that when operated isolates or shuts off sources of LNG and shuts down equipment that add or sustain an emergency, if continued to operate.
- (2) The ESD system shall be of a failsafe design and shall be installed, located or protected from becoming inoperative during an emergency or failure at the normal control system.
- (3) ESD system shall have following features, namely:
 - a) alarm horn sounds (for at least 5 min);
 - b) alarm beacon turned on;
 - c) offload pump stopped (if running);

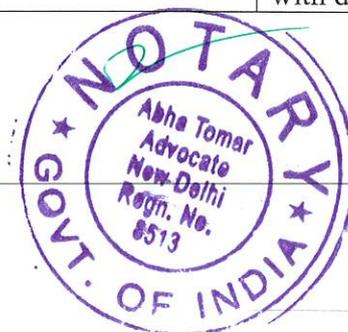


- d) dispensing pumps stopped and dispensing valves closed (if running);
 - e) dispensing valves closed (if dispensing);
 - f) dispensing recirculation valves closed at each dispenser; and
 - g) The ESD valve should close within 5 seconds of its actuation.
- (4) Initiation of the ESD system shall be manual, automatic, or both manual and automatic. Manual actuators shall be located in an area accessible in an emergency and at least 15 meters away from the equipment they serve, and shall be distinctly marked with their designated function.
- (5) Manual ESD valves shall be at least available
- a. at each dispenser;
 - b. on the control panel in control room;
 - c. near LNG truck off-loading point;
 - d. on the exterior wall of the control building adjacent to the door.
- (6) ESD system shall be designed in accordance with IEC 61511 or IEC 61508 or equivalent.

12.0 Fire Prevention and Protection Facilities:

- (1) Each LNG storage facility shall be provided with methane gas detectors, spill detectors and flame detectors which shall activate visual and audible alarms at the plant site and at constantly attended location if the facility is not attended continuously.
- (2) Flammable (Hydrocarbon) gas detection system shall activate an audible and a visual alarm at level not higher than 20 % of the LEL of the gas being monitored and trip the system at 40 % of LEL.
- (3) Fire detectors shall activate an alarm at the site and at a constantly attended location if the plant site is not attended continuously. If determined by an evaluation that it is necessary, then, fire and gas detectors shall be permitted to activate the ESD system.
- (4) Fire fighting facilities need to be carefully planned after considering the availability of municipal fire tenders and other related matters and, at least the following portable fire extinguishers shall be positioned, namely: -

Sr. No.	Location	Type of Extinguishers
1	Storage and decantation area	1 x 75 kg. DCP / ABC with dial gauge



2	LNG or LCNG Dispensing forecourt	1 x 75 kg. DCP / ABC with dial gauge
3	MCC or Electrical Installation	1 x 4.5 kg CO ₂ Per 25 Sq. M floor area

- (5) Portable or wheeled fire extinguishers of DCP or foam type shall be made available at strategic locations. At least 4 such extinguishers of 10 kg. capacity each shall be provided.
- (6) Additionally, two sets of sand buckets each comprising at least 4 sand bucket shall be provided at strategic locations.
- (7) These facilities shall be in addition to the fire firefighting facilities required for standalone dispensing stations as given in Schedule - 1 and Schedule-3.
- (8) Fire protection shall be provided for all LNG or LCNG fueling facilities. The extent of such protection shall be determined by an evaluation based on sound fire protection engineering principles, analysis of local conditions, vehicle operations hazards within the facility, exposure to or from other property, and the size of the LNG containers. The evaluation shall determine the following, as a minimum, namely-
- The type, quantity, and location of equipment necessary for the detection and control of fires, leaks, and spills of LNG, flammable refrigerants, or flammable gases or liquids;
 - The methods necessary for the protection of vehicles, equipment, and structures from the effects of fire exposure;
 - The equipment and processes to be incorporated within the emergency shutdown (ESD) device system;
 - The type, quantity, and location of sensors necessary to initiate automatic operation of the ESD system;
 - The availability and duties of individual facility personnel and the availability of external response personnel during an emergency; and
 - The protective equipment and special training required by personnel for emergency duties.

13.0 Boil Off Gas Management

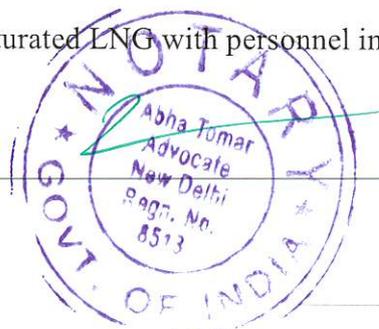
- (1) Management of BOG system shall be in place.
- (2) When LNG station is being set up, the capacity of storage tank may be optimized so as to minimize the BOG venting. For effective BOG management, the operator may use the gas for alternative supplies like CGD to avoid venting with the approval of the Competent Authority.

14.0 LNG or LCNG Dispensing

This paragraph lays down the requirements for LNG dispensers as below, namely: -

(A) General:

- (1) LNG dispensing sites dispensing saturated LNG with personnel in the immediate

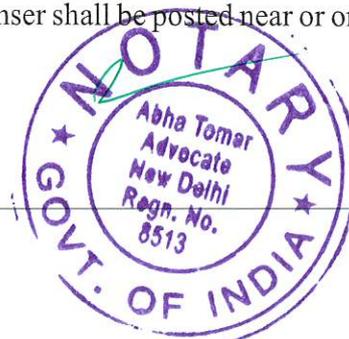


vicinity shall provide barrier walls or equal protection in order to protect the dispensing operator and vehicle. A pulsed dead-man control system may be provided which ensures stopping of dispensing operation within 3 seconds of release of dead man trigger. The timer system of the control unit may require periodic actuation so that the control ensures presence of personnel throughout the operation. Break-away device in case of drive away with connected hose shall be provided;

- (2) All facility piping other than the dispensing hose to the vehicle shall be behind a barrier, which in the case of an equipment or device malfunction deflects the saturated LNG upward; and
 - (3) LNG fueling facilities transferring LNG during the night shall have permanent, adequate lighting at points of transfer and operation.
- (B) System Components:

(1) Vehicle Fueling Dispenser:

- (a) The dispenser shall be protected from damage due to vehicle collision using preventive barriers such as impact crash barriers, dispenser islands at height and traffic routing, allowing only one-way traffic and like other arrangements;
- (b) The maximum delivery pressure at the fueling nozzle shall not exceed the maximum allowable working pressure of the vehicle fuel tanks. A high-pressure trip in dispenser and discharge pump shall be provided;
- (c) (i) Hose or arms shall be equipped with a shutoff valve at the fuel end and a breakaway device to minimize release of liquid and vapour in the event that a vehicle pulls away while the hose remain connected;
 - (ii) Such a device shall be installed and maintained in accordance with the OEM's maintenance or safety instructions; and
 - (iii) A breakaway device shall be provided to separate using a force not less than 102 kgf and not greater than 125 kgf where applied in any direction that the vehicle would move;
- (d) The hose shall be secured to protect it from damage when not in use;
- (e) (i) Where a hose or arm of nominal 76 mm diameter or larger is used for liquid transfer or where one of nominal 100 mm diameter or larger is used for vapour transfer, an emergency shutoff valve shall be installed in the piping of the transfer system within 3.1 m from the nearest end of the hose or arm;
 - (ii) Where the flow is away from the hose, a check valve shall be permitted to be used as the shutoff valve;
 - (iii) Where either a liquid or vapour line has two or more legs, an emergency shutoff valve shall be installed either in each leg or in the feed line before the legs;
- (f) The operating instructions for dispenser shall be posted near or on the dispenser; and



- (g) Operating instructions identifying the location and operation of emergency controls shall be posted conspicuously in the facility area.

(2) Vehicle Fuelling Connector:

- (a) A fuelling connector and mating vehicle receptacle as per ISO 12617 or equivalent shall be used for reliable, safe, and secure transfer of LNG or gas vapour to or from the vehicle, with minimal leakage; and
- (b) The fuelling connector either shall be equipped with an interlock device that prevents release while the line is open or have self-closing ends that automatically close upon disconnection.

(3) Installation of Emergency Shutdown Equipment (ESD):

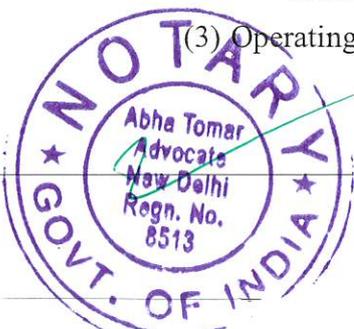
- (a) An ESD shall be provided with a shutoff valve for stopping liquid supply and shutting down of the transfer equipment;
- (b) ESD actuator, distinctly marked for easy recognition with a permanently affixed legible sign shall be provided near to the dispenser, LNG unloading facilities and sales or control room;
- (c) Instrumentation for LNG fueling facilities shall be designed so that, in the event of a power or instrumentation failure, the system goes into a fail-safe condition until the operators either reactivate or shut down the system;

- (d) All ESDs shall be manually reset; and

15.0 Operation and Maintenance

- (1) Each LNG or LCNG installation or dispensing station shall provide for written operating, maintenance and training procedures. Such procedures shall be drawn based on experience, knowledge of similar facilities;
- (2) Each LNG or LCNG installation / dispensing station shall meet the following requirements, namely: -
 - (a) Have written procedures covering operation, maintenance and training;
 - (b) Keep up-to-date drawings of plant equipment;
 - (c) Have written emergency plan as part of the operations manual;
 - (d) Shall be in liaison with local authorities like Police, Fire Department, Health Authorities and keep them informed about emergency plans and their role in emergency situations; and
 - (e) Have documents wherein safety related malfunctions are identified and analyzed for the purpose of determining their causes and preventing the possibility of reoccurrence.

- (3) Operating Procedures Manual: Every LNG or LCNG installation or dispensing station



shall have a written manual of emergency procedures that shall include a type of emergencies that are anticipated and shall include the following procedures, namely: -

- (a) Start up and shut down procedure including initial startup of the LNG or LCNG facility;
- (b) Purging and inerting components;
- (c) Cooling down components;
- (d) Identify the possibility of abnormal conditions;
- (e) Safety precautions requirement to be taken while repairs or maintenance in the installation is being carried out;
- (f) Procedures for responding to controllable emergencies including notifying personnel and use of equipment's i.e. appropriate to handling of emergency;
- (g) Procedure for recognizing an uncontrollable emergency and for taking action to ensure that harm to the personnel in the premises and to the public outside is limited;
- (h) Procedure for immediate notification of the emergency to the local authorities; and
- (i) Procedure for coordinating with local authorities in the preparation of any evacuation plan which may be required to protect the public in the event of emergency;

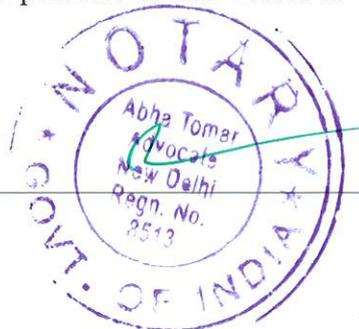
(4) Maintenance: -

- (a) Every installation shall have a written procedure based on experience and knowledge of similar facilities and conditions under which the installation shall be maintained;
- (b) The procedure shall incorporate the need to carry out periodic inspection, tests on every equipment and system in service to verify that the equipment is maintained in accordance with the equipment manufacturer's recommendations; and
- (c) The written manual shall set out inspection and maintenance programme for each component forming part of the installation. In addition to fixing a schedule for inspection and tests, the procedure to be followed during repairs so as to ensure safety of persons and property shall also be laid down.

16.0 Road Transportation

1. Design - General Requirements:

The safety relief valves provided on the inner vessel of the LNG transport tank shall be sized to meet most stringent condition of simultaneous occurrence of loss of vacuum and external fire. The combined capacity of the safety valves shall be sufficient to limit the pressure in the vessel to the test pressure, in the following manner. namely: -



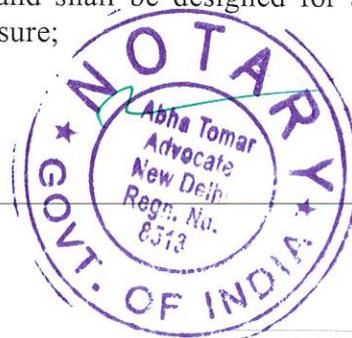
- (i) The transport vessel shall be designed and constructed as per the ASME Section VIII Div- I Boiler and pressure vessel code, EN13530 or equivalent code and also to meet the requirements of ISO 20421. The design temperature of the vessel, piping and valves shall be such that it is suitable for requirement sustaining cold shock caused by a loading of liquid Nitrogen into the vessel during its testing and commissioning;
- (ii) Each vessel shall have adequate insulation that will prevent the vessel pressure from exciting the relief valve set pressure within the specified holding time when the vessel is loaded with LNG at the design condition of –
 - a) Specified temperature and pressure of the LNG; and
 - b) Ambient temperature
- (iii) The outer vessel or jacket of the cryogenic vessel for transportation of LNG shall be made of no other material other than steel.; and
- (iv) No Aluminum valve or fitting external to the wetted outer vessel shall be installed on LNG transportation vessels. Each transportation vessel shall consist of a suitably supported welded inner vessel enclosed within an outer shell with vacuum insulation between the two.

2. Structural Integrity:

- (i) The design and construction of each vessel used for transportation of LNG shall be in accordance with ASME Section VIII Div. 1 of ASME Boiler and pressure vessel Code, EN13530 or equivalent code. The vessel design shall include calculation of stress due to design pressure, the weight of lading, the weight of structure supported by the vessel wall, and the effect of the temperature gradients resulting from lading and ambient temperature extremes;
- (ii) In order to account for stresses due to impact in an accident, the design calculation of the vessel shell and heads shall include the load resulting from the design pressure in combination with the dynamic pressure resulting from a longitudinal deceleration of 2g. For this loading condition, the stress value used shall not exceed 75% of the yield strength of the material of construction;
- (iii) The fittings and accessories mounted on the vessel shall be protected in such a way that damage caused by overturning can not impair operational integrity. This protection may take the form of cylindrical profile of the vessel, of strengthening rings, protective canopies or transverse or longitudinal members so shaped that effective protection is given; and
- (iv) The welding of the appurtenances to the vessel wall shall be made of attachment of the mounting pad so that there will be no adverse effect upon the loading retention integrity of the vessel.

3. Pressure Relief Devices, Piping, Valves and Fittings:

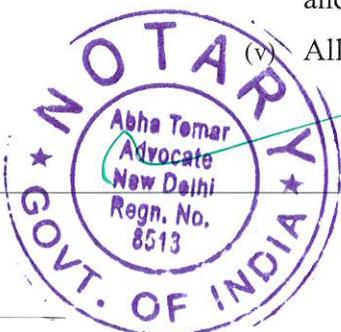
- (i) Hoses shall be approved for the service and shall be designed for a bursting pressure of at least five times working pressure;



- (ii) If a threaded pipe is used, the pipe and fitting shall be Scheduled 80 or higher rating;
- (iii) Each hose coupling shall be designed for a pressure of at least 120% of the hose design pressure and there shall be no leakage when connected;
- (iv) Piping shall be protected from damage due to thermal expansion and contraction, jarring and vibration. Slip joints shall not be used;
- (v) Each valve shall be suitable for the vessel design pressure at the vessel design service temperature;
- (vi) All fittings shall be rated for the maximum vessel pressure and suitable for the coldest temperature to which they will be subjected in actual service;
- (vii) When a pressure building coil is used on the vessel, the vapor connection to that coil shall be provided with a valve or check valve as close to the vessel shell as practicable to stop flow in case of damage to the coil. The liquid connection to the coil shall also be provided with a valve;
- (viii) Each vessel shall be rated for its holding time as per ISO 21014, the holding time being the time as determined by testing that will elapse from loading until the pressure of the contents, under equilibrium conditions reaches the level of the lowest pressure relief valve setting;
- (ix) Rupture discs shall not be used on the LNG transport vessels; and
- (x) The outer vessel shall be protected by any accidental accumulation of pressure in the annular space by using a relief plate or plug or a rupture disc. The relief device shall function at a pressure of 25 psi or the internal design pressure of the outer tank or the external design pressure of the inner tank, whichever is less.

4. Damage Protection During Transportation

- (i) All valves, fittings, pressure relief devices and other accessories to the vessels, which are not isolated from the vessel by closed intervening shut off valves or check valves shall be installed within the framework of motor vehicle or within a suitable collision resistant guard or housing. Further, appropriate ventilation shall also be provided;
- (ii) Each pressure relief device shall be protected so that in the event of the upset of the vehicle on a hard surface, the device's opening will not be prevented and its discharge will not be restricted;
- (iii) The threaded end connection safety valves are preferred in stainless steel body construction;
- (iv) Each protective device or housing and its attachment to the vehicle structure shall be designed to withstand static loading in any direction that it may be loaded as a result of front, rear, side or sideswipe collision or the overturning of the vehicle; and
- (v) All the valves of tank shall be at rear inside on operation box (cabinet) of suitable



size and shall not project out of tank frame.

5. Rear End Protection:

- (i) Rear end vessel protection devices shall consist of at least one rear bumper designed to protect the transport vessel and piping in the event of a rear end collision;
- (ii) The rear end vessel protection device shall be designed so that it transmits the force of the collision directly to the chassis of the vehicle;
- (iii) The rear end vessel protection device and its attachments to the chassis shall be designed to withstand a load equal to twice the weight of the loaded cargo vessel and attachments, using a safety factor of four based on the tensile strength of the materials used with such load being applied horizontally and parallel to the major axis of the transport vessel; and
- (iv) Every part of the loaded transport vessel and any associated valve, pipe, and enclosure or protected fitting or structure shall be at least 35.5 cm above ground level.

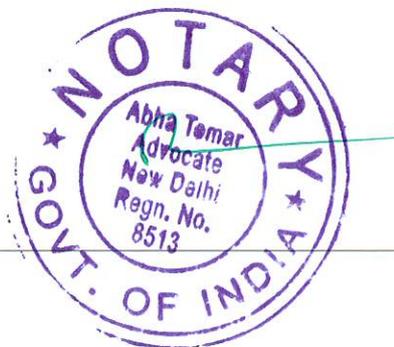
6. Discharge Control Devices:

- (i) Each liquid filling and liquid discharge line shall be provided with a shut off valve located as close to the vessel as practicable. Unless this valve is manually operable at the valve, the line shall also have a manual shut off valve;
- (ii) Each liquid filling and liquid discharge line shall be provided with an on vehicle remotely controlled self-closing shutoff valve;
- (iii) Each control valve shall be of fail-safe design and spring- based;
- (iv) Each remotely controlled shut off valve shall be provided with on vehicle remote means of automatic closure, both mechanical and thermal; and
- (v) One means may be used to close more than one remotely controlled valve. Remote means of automatic closure shall be installed at the ends of the tanker farthest away from the loading or unloading connection area.

7. Shear Section:

Unless the valve is located in a rear cabinet forward of and protected by the bumper, the design and installation of each valve, damage to which could result in loss of liquid or vapor shall incorporate a shear section or breakage groove adjacent to and outboard of the valve. The shear section or breakage groove shall yield or break under strain without damage to the valve that would allow the loss of liquid or vapour.

8. Supports and Anchoring:



In case, the transport tanker vehicle is so designed and constructed that the vessel is not wholly supported by the vehicle frame, the transport vessel shall be supported by external cradles or load rings. The design calculations for the supports and load bearing vessel and the support attachments shall include beam stress, shear stress, torsion stress, bending moment and acceleration stress for the loaded vehicle as a unit, using a safety factor of four based on the tensile strength of the material and static loading that uses the weight of the transport vessel and its attachments when filled to the design weight of the loading. Minimum static loadings shall be maximum of the following individually, namely

- (i) Vertically downward of two (2);
- (ii) Vertically upward of one and half (1.5);
- (iii) Longitudinally of one and half (1.5); and
- (iv) Laterally of one and half (1.5).

9. Gauging Devices:

(i) Liquid level gauging devices:

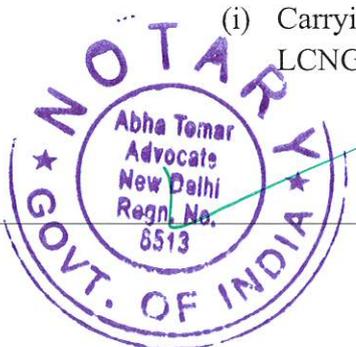
The vessel shall have one liquid level device that provides a continuous level indication ranging from full to empty and that is maintainable or replaceable without taking the vessel out of service;

(ii) Pressure gauges:

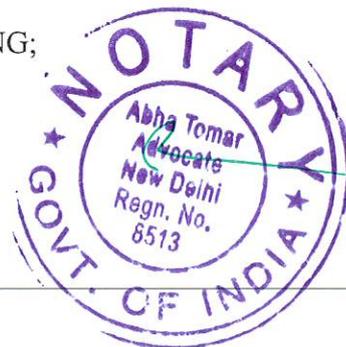
Each vessel shall be equipped with a pressure gauge connected to the vessel at a point above the maximum liquid level that has a permanent mark indicating the maximum allowable working pressure of the tanker. The pressure gauge shall be housed in a canopy of the tanker.

17.0 Competence Assessment and Assurance

1. The objective is to provide good understanding of all the facets of dispensing activities including operations, procedures, maintenance and hazards of LNG or LCNG and the risks associated with handling of the product. Training shall ensure that the jobs are performed in accordance with the laid down procedures and practices.
2. Every entity shall develop, implement, and maintain a written training plan to instruct all LNG or LCNG dispensing station personnel with respect to the following, namely:
 - (i) Carrying out the emergency procedures that relate to their duties at the LNG or LCNG dispensing station as set out in the procedure manual and providing first aid;



- (ii) Permanent maintenance, operating, and supervisory personnel with respect to the following, namely:
- (a) The basic operations carried out at the LNG or LCNG installation and dispensing station;
 - (b) The characteristics and potential hazards of LNG or LCNG and other hazardous fluids involved in operating and maintaining the LNG or LCNG installation and dispensing station, including the serious danger from frostbite that can result upon contact with LNG;
 - (c) The methods of carrying out their duties of maintaining and operating as set out in the manual of operating, maintenance and transfer procedures;
 - (d) Fire prevention, including familiarization with the fire control plan of the LNG or LCNG installation or dispensing station; fire fighting; the potential causes of fire or accident in LNG or LCNG installation or dispensing station; the types, sizes, and likely consequences of a fire or accident at a LNG or LCNG installation or dispensing station;
 - (e) Recognizing situations when it is necessary for the person to obtain assistance in order to maintain the security of the LNG or LCNG installation or dispensing station; and
 - (f) To provide first aid
3. Training shall be imparted to the staff attached with the LNG or LCNG dispensing station at the time of induction, which is to be followed up by periodic refresher courses once every year. The training programme shall inter alia cover following aspects, namely:
- (i) Hazardous characteristics of LNG or LCNG;
 - (ii) Familiarisation with operational procedures and practices;
 - (iii) Commissioning of new facilities and equipment;
 - (iv) Hands on experience on operation of equipment;
 - (v) Routine maintenance activities of the facilities;
 - (vi) Knowledge of emergency and manual shut down systems;
 - (vii) Immediate and effective isolation of any LNG or LCNG leak;
 - (viii) Accounting of product;
 - (ix) Safety regulations and accident prevention;
 - (x) Fire fighting facilities, methods of firefighting and its upkeep;
 - (xi) Evacuation and safe egress of the vehicles;
 - (xii) Housekeeping;
 - (xiii) Safety in transportation of LNG or LCNG;
 - (xiv) First aid;
 - (xv) Emergency plan or drills;



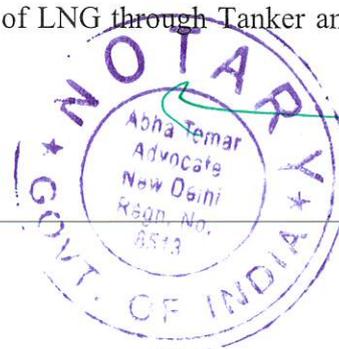
- (xvi) Natural gas leakage possibility and its containment;
 - (xvii) Filling nozzles, types of gasket or seal and like others of the same kind; and
 - (xviii) Access control of vehicles so as to allow the vehicle with tested cylinders to be filled with CNG.
4. Appropriate training techniques shall be adopted which will include, the following, namely:
- (i) Classroom training;
 - (ii) Hands on/ practical training;
 - (iii) Demonstration;
 - (iv) Case studies; and
 - (v) Training aids.
5. Each entity shall ensure that all personnel receive applicable training and have experience related to their assigned duties. Any person who has not completed the training or received experience shall be under the control of trained personnel.
6. Proper records for the training and refresher courses shall be maintained at the installation.

18.0 Emergency Plan and Procedure

1. A comprehensive Emergency Response and Disaster Management Plan (ERDMP) shall be developed in accordance to the Petroleum and Natural Gas Regulatory Board (Codes of Practices for Emergency Response and Disaster Management Plan (ERDMP)) Regulations, 2010. The copies of the ERDMP shall be available to all personnel at the CNG dispensing station.
2. Provision of minimum 2 points for emergency shutdown shall be maintained:

The entity having control over the dispensing station shall draw an operational emergency plan in consultation with adjoining establishments and local authorities such as fire brigade, police, and other District Emergency Authorities and like other authorities for the following circumstances, namely:

- (i) Loss of or interruption to the gas supplies due to leaks or failure of pipeline;
- (ii) Over-odorisation of the gas;
- (iii) Major failure of LCNG or LNG fittings;
- (iv) Accidents or other emergencies, which can affect the L-CNG or LNG dispensing station;
- (v) Civil emergencies;
- (vi) Emergency situations during transportation of LNG through Tanker and LCNG through mobile cascade vehicles; and



- (vii) Any other risk arising from the existence or use of the LCNG or LNG dispensing station.
3. The emergency plan specified in sub-para 18(2) shall be disseminated amongst all personnel involved and ensured that they understand their roles and responsibilities in the event of an emergency.
 4. The operator of the dispensing station should have close liaison with Fire Service, the Police, the Municipal Authorities and the person supplying gas to CNG facility.
 5. Important telephone numbers for emergency use shall be displayed prominently.
 6. Means of communication shall be always at the disposal of the in charge of the installation on 24 hours basis.
 7. First aid kit shall contain items to handle possible emergencies as per rules applicable to factories in the concerned State for such purpose;
 8. Electrical shock treatment chart written in bilingual (English and local languages) and RO attendants shall be given training on how to treat an electrocuted person before help from a doctor is available, and
 9. Approved Security Procedures duly documented shall be maintained at LNG or LCNG installation.

19.0 Automation:

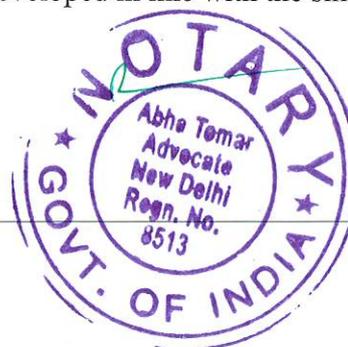
The automation (Forecourt Control) where provided, shall comply with the provisions as specified clause 5.0 of Schedule – 1.

20.0 Safety Inspections or Audit

The safety inspections or audit of CNG dispensing station shall be carried out as given below, namely:

TYPE	FREQUENCY	AGENCY
General Inspection	Daily	Operating personnel
	Twice in a quarter	Authorised personnel of marketing company
Safety Audit	Once in a year	Authorised Person
Electrical Audit	Once in three years	Licensed Electrical agency

Note: The comprehensive checklist shall be developed in line with the similar checklists provided in Schedule – 1.]



¹[SCHEDULE 5:

[See Regulation 6 (5)]

Door-to-Door delivery of Liquid Automotive Fuels

1.0 Scope

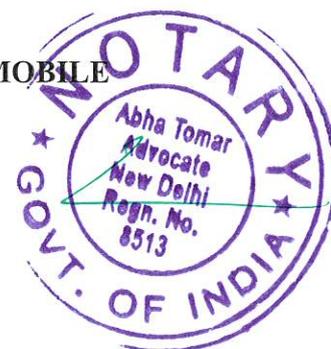
1. The provisions of these regulations shall apply to door-to-door delivery of Liquid Automotive Fuels.
2. The provisions of these regulations cover the minimum requirements for engineering and safety considerations in layout, design, operating procedures, maintenance, inspection, safety, emergency management plan etc. for door-to-door delivery of Liquid Automotive Fuels.

2.0 Definitions

- i. —Authorised Representative¹ means a person trained and assigned to carry out a specific job by the owner or marketing company;
- ii. —Emergency shut off¹ means a shut off to cut off power supply as well as product supply which in an emergency, operates automatically or manually or can be operated remotely;
- iii. —Filling or loading facility for a Mobile refueller¹ means a separate area earmarked within a retail outlet for filling of licensed Mobile refueller only;
- iv. —Mobile refueller¹ means a licensed vehicle by PESO which is a vehicle integrated unit consisting of chassis, tank and PTO operated dispenser. It is used for door-to-door delivery of Class B of the petroleum product as per license conditions;
- v.—Product Classification¹ means Class A – Flash Point below 23 deg C. Class B – Flash Point 23 deg C and above, upto 65 deg C. Flash point of a volatile liquid is the lowest temperature at which it can vaporise to form an ignitable mixture in air;
- vi. —Standalone parking¹ means a facility for a Mobile refueller means a separate private area earmarked outside the retail outlet or supply location for parking of the licensed Mobile refueller.

SCHEDULE 5A:

[See Regulation 6 (5)(a)]

FILLING FACILITY AT LOCATION FOR OWN OR THIRD PARTY MOBILE REFUELLERS AND**STANDARD OPERATING PROCEDURES (SOPs)**

1.0 Scope

¹ Ins. by sub-reg. (4) of reg. (2), the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2022 (w.e.f. 14.12.2022)

The technical standard and specifications including safety standards under this Schedule lays down minimum requirements in design, operation, inspection, maintenance, training and safety for loading facilities of Mobile refueller at a petroleum retail outlet.

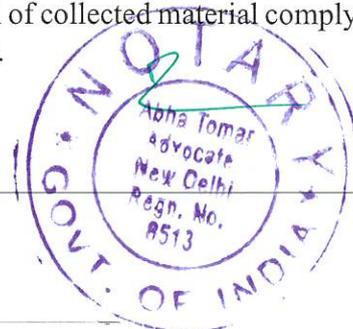
2.0 Layout and facilities

2.1 General (i) The approach to filling facility for Mobile refueller should ensure unobstructed movement of vehicles and provision for entry and exit of Mobile refuellers.

- (ii) Location equipment, entrance, exit and paving within the Filling facility shall be arranged in such a manner so as to avoid the risk of any collision amongst the vehicles.
- (iii) Filling facility shall have access to mobile firefighting equipment.
- (iv) There shall be no overhead electric cable or HT line above the filling facility.
- (v) The filling facility shall be within the licensed area of petroleum retail outlet.
- (vi) Filling facility shall be of minimum 10m X 10m area.
- (vii) Class B Mobile refueller should be loaded at the filling facility.
- (viii) The area shall have rigid or approved HDPE pipeline drawn from the underground tank in retail outlet or a separate approved tank within the retail outlet.
- (ix) The filling facility shall be either top or bottom loading with metering system.
- (x) The filling facility should be segregated from other facilities of the petroleum retail outlet. Since, retail outlet in itself is having brick work or fence boundary of total 1.2m as per PESO rules. Providing a fencing within the retail outlet should not be necessary for specially prepared area for loading of mobile refueller, until and unless it is required for safety.
- (xi) The space for parking of mobile refueller should be within the filling facility or separate. (xii) The space for parking and filling point shall observe at least 4.5 m clearance all round from center of mobile refueller.
- (xiii) There shall be no restriction on the permission number of mobile refuellers till it is meeting the criteria mentioned as per Schedule-5B of SOP for Parking at private premises.
- (xiv) Filling facility shall be monitored by CCTV camera. Either the camera at Retail outlet should be used for continuous monitoring of this filling facility or a separate CCTV camera shall be provided.

2.2 Civil

- (i) Loading bay within the filling facility shall have stable and uniform hard stand (like paving, PCC) and peripheral area may be developed with the paver block or PCC and same shall match with the existing driveway area.
- (ii) Collection pit with provision of isolation valve shall be provided for drainage within the filling facility, to contain spillage of fuel and emulsified surface water. Adequate arrangement shall be provided for disposal of collected material complying with CPCB or state pollution control board requirements.



- (iii) The loading bay shall have periphery drainage with grating connected to collection pit.
- (iv) Arrangement shall be done for mounting metering assembly, 2 no. ESD push button, Bottom or Top loading arm or hose and spout arrangements and other automation or electronic control equipment.

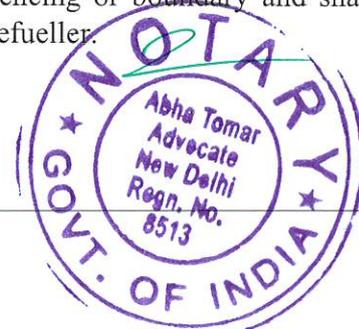
2.3 Mechanical

- (i) Piping arrangement shall be laid from existing underground fuel tank or header at Retail outlet or new licensed underground tank to metering assembly in the filling facility.
- (ii) HDPE or rigid underground pipe of appropriate size shall be laid upto the filling facility.
- (iii) Adequate arrangement for weather protection of equipment within the filling facility shall be made.
- (iv) Metering unit shall consist of strainer cum air eliminator, PD Meter or MFM, DCV and loading arm with spout or hose with spout for top loading or bottom loading arm or hose with coupler.
- (v) Provision shall be made within the filling facility for initial and annual calibration with Master meter or prover. The filling facility shall have approved type flameproof electrical socket and connection for master meter. Design shall ensure zero spillage during connection or disconnection of master meter or prover during calibration of service meter.

2.4 Electrical

- (i) Filling facility area shall have 2 no. Emergency stop push button, one shall be located near metering unit and another at the entry gate of the filling facility. Both ESDs should be integrated with the existing ESDs of retail outlet.
- (ii) UPS Supply should be given for the automation and metering systems for the filling facility.
- (iii) Dedicated maintenance free earth pit and electrode with GI earthing strip shall be provided near the loading platform within the filling facility.
- (iv) Earthing strip shall be connected to the existing earthing grid of RO, wherever possible.
- (v) Plug compatible to API Optic socket 6 or 10 pin shall be provided at the filling point for earthing of mobile refueller or Crocodile clip attached to 1.5 mm thick and 6mm width copper braided wire of 6 m length as applicable.
- (vi) Flameproof type lighting fixture shall be provided for illumination and night loading, if installed in the hazardous area. LUX level at the loading area shall be minimum 60.
- (vii) The lighting fixtures should be fixed at the fencing or boundary and shall be placed to allow obstruction free movement of mobile refueller.

2.5 Instrumentation



Metering assembly in the filling facility should be controlled by an approved W&M model.

3.0 Operating procedures

3.1 General

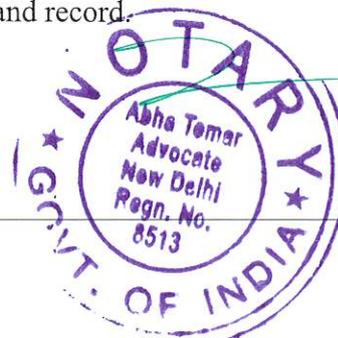
- (i) Driver and fuel attendant to wear only cotton clothes.
- (ii) Driver and fuel attendant to use safety helmets and safety shoes available during the mobile refueller operations.
- (iii) Driver and fuel attendant not to carry mobile, matchstick or any flammable material within the filling facility.
- (iv) Driver, fuel attendant and fuel browser crew shall be trained for undertaking the loading as well as fueling activities in safe manner and as per Standard Operating Procedures.

3.2 Parking

- (i) Driver shall park the mobile refueller in the designated location within the retail outlet as shown in the licence issued by PESO.
- (ii) Once the vehicle is parked, driver shall ensure that the master switch is dis-engaged.
- (iii) Driver shall park the vehicle in neutral gear with hand brakes applied.

3.3 Filling

- (i) The authorised representative shall check for mobile phone, matchbox, cotton cloth pieces, empty containers, etc., at the entry point of the filling facility.
- (ii) The Mobile refueller shall then be directed to park in the specially prepared area for loading in drive out position. Once parked the Fuel browser crew and the authorised representative will follow the below steps:
 - a. The engine to be turned off, handbrake applied and Master Switch dis-engaged ensuring there is no power supply in the system. Wheel chokes to be placed in front and rear wheels of the vehicle.
 - b. Fire extinguishers shall be placed at easily accessible position.
 - c. Earthing shall be provided to the vehicle via plug compatible to API Optic socket 6 or 10 pin or Crocodile clip attached to 1.5 mm thick and 6mm width copper braided wire of 6 m length as applicable.
 - d. Loading attendant shall connect the bottom loading coupler to the mobile refueller in case of bottom filling facility. For top filling facility, spout connected to loading arm or hose assembly to be placed in fill point of the mobile refueller.
 - e. Fuel attendant or loading operator shall check the mobile refueller for quantity of product available inside with the help of dip rod and record.



- f. The loading operator shall commence loading while the driver shall stay near the vehicle and fuel attendant shall stay near the connected coupler.
- g. Driver shall remain with the truck, check for any leakage during loading and avoid any entry of unauthorised personnel during loading.
- h. If any leakage is encountered during loading, the Mobile refueller shall not be loaded further. Loading shall be stopped; product shall be decanted in underground storage tank and the leakage shall be arrested permanently before commencing further loading.
- i. If any leakage is witnessed in the loading Bay, the loading shall be stopped, leakage to be arrested permanently and only then further loading shall commence.
- j. Once the loading is complete loading arm, hose spout arrangement and hose shall be removed, dome cover to be closed by fuel attendant. The top compartment shall then be locked by loading operator. Bonding reels clips, fire extinguishers and wheel chokes shall be removed and kept back. Master switch shall be disengaged to allow power supply.
- k. Post Completion all the above operation vehicle shall move out of the retail outlet for delivery.

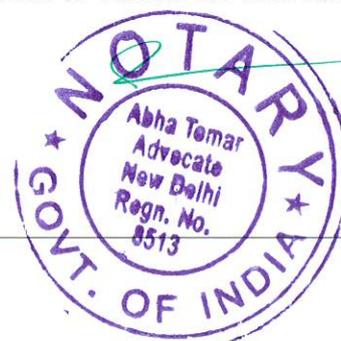
The detailed SOPs for loading of Mobile Dispenser at Retail Outlet is attached as Annexure I.

3.4 Transportation

- (i) Driver to ensure that the dispensing nozzle is locked and is properly stowed in its holder.
- (ii) During driving the speed of the vehicle should not exceed 60 kmph anytime.
- (iii) Driver and Fuel attendant shall never leave the vehicle unattended.
- (iv) The vehicle shall not be parked on a public road or in any congested area.

3.5 Refueling at customer premises

- (i) Before parking at the customer premises, the driver and fuel attendant should ensure that the customer premise is clear of any visible Hazard such as open fire, high tension line, welding activity. Driver and Fuel Attendant to ensure that no person smokes or carry matches, fire, lights or any article capable of causing hazard in the fueling area.
- (ii) Driver to park the vehicle in "Drive-Out" position with handbrake applied.
- (iii) Fuel attendant to place wheel chokes at front & rear wheels so that vehicle remains immobile during fueling.
- (iv) Mobile refueller to be properly earthed before fueling.
- (v) Portable fire extinguisher to be kept at an easily accessible position.
- (vi) Fuel attendant to place safety cones with chain to cordon the area for on- Site fueling to avoid any form of trespassing.



- (vii) Petroleum shall not be filled into equipment while the said equipment is in operating condition.
- (viii) Inter-distance: -
 - (a) Vehicle shall be kept at a minimum six metre distance for Petroleum Class B from any protected works all-round during refueling the tanks of heavy vehicles or machineries and stationery equipment as the case may be.
 - (b) Mobile refueller of licensed capacity up to three thousand litres for Petroleum Class B shall be kept at a distance of minimum of 4.5 metre distance from any protected works all-round during refueling.
 - (c) The fill point shall be at a horizontal clearance of 3 metre and vertical clearance of 1.2 metre all-around.
- (ix) The length of the sound and electrically continuous hose shall not exceed 10 metres.
- (x) Unwring the hose reel and take the nozzle up to the fuel tank of the vehicle to be refueled.
- (xi) Fuel attendant to start the dispensing.
- (xii) Every care shall be taken to prevent escape of petroleum into any drain or sewer or public road by mobile Refueller or by the customer.
- (xiii) After the transaction is complete the hose reel is wound back to its original position.
- (xiv) Fuel attendant to ensure all fire extinguishers, safety cones and chains, earthing and bonding reels, wheel chokes are kept back before moving to the next location.

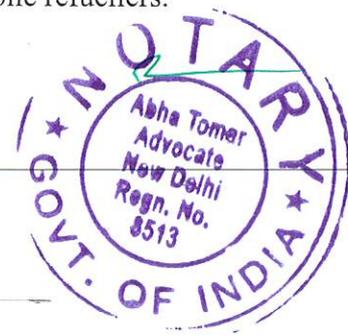
The detailed SOP for Refueling at Customer Premises is attached as Annexure II.

4.0 Maintenance

- (i) A comprehensive maintenance schedule for equipment in filling facility shall be formulated for safe operable condition.
- (ii) Preventive maintenance schedules shall be drawn for all equipment, in accordance with manufacturer's recommendations, and established mandatory or recommendatory standards.
- (iii) Records of all preventive maintenance undertaken shall be maintained.
- (iv) Repairs involving non-routine maintenance work, shall be carried out after issuance of work permit as per approved formats of Retail outlet.
- (v) The work permit shall be issued by company authorized person or dealer or manager, at the retail outlet, as per the class of activities detailed in the code for Retail outlet.

5.0 Safety Equipment

- (i) Design of filling facility shall ensure safety of working personnel during operations.
- (ii) Fall arrestor arrangements shall be in-built in Mobile refuellers.



- (iii) Layout shall ensure that Mobile Refueler are always in —drive outll position and there is no hindrance to movement before or after filling.
- (iv) 1 no. 9kg DCP fire extinguisher and 2 nos. sand buckets with shed shall be provided in the Filling facility.
- (v) SOP of loading shall be displayed within the filling facility in English and in Hindi or Vernacular language.

6.0 Emergency plan and procedure

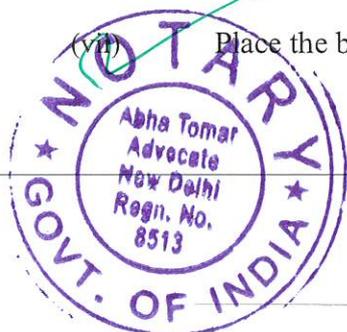
- (i) During filling of Mobile refueller at retail outlet, the Emergency plan prepared for the outlet shall be adhered to.
- (ii) Any accident, fire or explosion occurring in the licensed vehicle, which is attended with loss of human life or serious injury to person or property shall be immediately reported to the nearest Magistrate or to the officer in-charge of the nearest police station having jurisdiction and by telephone or fax or e-mail to the Board.
- (iii) Typical site emergency plan for refueling sites shall be prepared for implementation in case of emergency and the copy of such emergency plan shall be submitted to the district authority.

VANDANA SHARMA, Secy.
[ADVT.-III/4/Exty./477/2022-23]

Annexure I

STANDARD OPERATING PROCEDURES (SOPs) FOR LOADING OF MOBILE DISPENSER AT RETAIL OUTLETS

- (i) Mobile dispenser accepted for loading shall conform to all updated technical regulations and should have valid PESO license.
- (ii) Mobile dispenser either be owned and operated by OMC or an operator or Dealer authorised by OMC and shall have valid agreement or Contract with OMC for distribution of petroleum product.
- (iii) Mobile dispenser operator shall carry a valid calibration license for metering unit or equipment installed for the purpose of refuelling.
- (iv) Driver of the mobile dispenser shall have HAZCHEM certificate for handling of hazardous product through recognised training institute.
- (v) Mobile dispenser shall be refuelled at petroleum retail outlets or storage point having valid license from PESO for refuelling mobile dispenser & shall be parked at specified place for fuelling at petroleum retail outlets or gantry in drive-out position on horizontal platform.
- (vi) Before start of loading operation, a 9or10 kg DCP Fire extinguisher shall be placed in front of mobile dispenser so that filling faucet can be easily accessed in case of emergency.
- (vii) Place the board of —Tank Lorry under Filling —in front of the mobile dispenser.

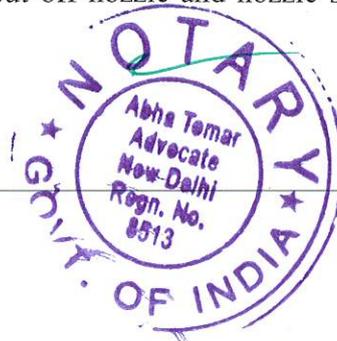


- (viii) The engine of the mobile dispenser shall be switched off during loading operation.
- (ix) Hand brake shall be applied during refueling.
- (x) Mobile dispenser shall be parked in neutral gear during loading.
- (xi) Master switch of the dispensers shall be switched off during loading.
- (xii) Tyres shall be scotched with wooden wedges.
- (xiii) Mobile dispensers shall be bonded with the earth pit or gantry structure by means of a flexible electrically continuous earthing wire.
- (xiv) Filling hose pipe or loading arm of the product shall be properly secured with the mobile dispenser.
- (xv) No simultaneous operation of tank lorry decantation and mobile dispenser loading shall be undertaken at the petroleum retail outlet.
- (xvi) During loading, both the driver & helper shall be present so that the vehicle can be removed instantly in the event of any emergency.
- (xvii) Earthing and bonding connections shall not be removed till the tank lorry is ready to move out from the bay so that adequate time (minimum 2 minutes) is given for dissipation of electrical charges generated during filling.
- (xviii) Ensure that there is no leakage from any part of the loaded tank lorry.
- (xix) Ensure necessary sealing or locking is in place before dispatch of the Mobile dispenser.
- (xx) After completion of mobile dispenser loading, Billing, record keeping and stock reconciliation, the mobile dispenser shall be allowed to leave from petroleum retail outlet for refuelling.
- (xxi) Jet sensors should be provided to prevent overfilling in case of bottom loading.
- (xxii) Flow meter having preset mode quantity of petroleum product is only used for loading browser.

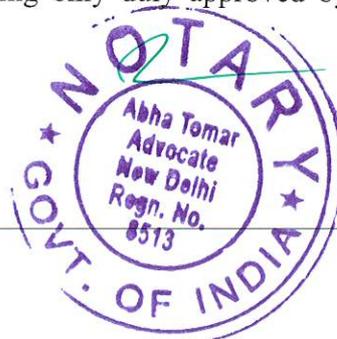
Annexure II

STANDARD OPERATING PROCEDURES (SOPs) FOR REFUELING AT CUSTOMER PREMISES

- (i) Mobile dispenser shall carry a valid calibration license for tank as well as metering unit/equipment installed for the purpose of refuelling.
- (ii) Mobile Dispenser shall be PESO approved.
- (iii) Mobile dispenser shall deliver fuel only to registered customers and Geo Fencing feature shall be part of it.
- (iv) Site specific emergency plan shall be prepared and submitted to district authorities.
- (v) Length of each dispensing hose should be restricted to maximum 10 m.
- (vi) Dispensation shall be through auto cut off nozzle and nozzle shall have ATEX/UL/KHK certification.



- (vii) Mobile Dispenser shall be parked in drive out position.
- (viii) Mobile dispenser operator shall take and ensure the validity of public liability insurance.
- (ix) Safety features like emergency shutdown button shall be made available at three places - a.
 - Driver's cabin.
 - b. Near display console.
 - c. Hand held device.
- (x) Interlock arrangement of dispensing of fuel with bowser in neutral gear shall be provided and hand brakes applied during parking, loading and fuelling.
- (xi) The fuelling area shall be segregated by barricading or traffic cones observing required safety distances.
- (xii) Place the board of —Mobile dispenser Under refueling —in front of the mobile dispenser.
- (xiii) Before start of fuelling operation, a 9or10 kg DCP Fire extinguisher shall be placed in front of mobile dispenser so that filling faucet can be easily accessed in case of emergency.
- (xiv) Hand brake shall be applied.
- (xv) Mobile dispenser shall be parked in neutral gear during fuelling.
- (xvi) Master switch of the dispensers shall be switched off except during refuelling.
- (xvii) Tyres shall be scotched with wooden wedges or rubberised or metallic wheel chokes.
- (xviii) Mobile dispensers shall be bonded with the Earth Pit or Gantry structure by means of a flexible electrically continuous earthing wire.
- (xix) Ensure necessary sealing is in place before start of fuelling operation.
- (xx) Fuelling to be done in the equipment or customer tank only when the equipment is not in operating condition.
- (xxi) During fuelling, both the driver & helper shall be present so that the vehicle can be removed instantly in the event of any emergency.
- (xxii) Earthing or bonding connections shall not be removed till the tank lorry is ready to move out from the bay so that adequate time (minimum 2 minutes) is given for dissipation of electrical charges generated during filling.
- (xxiii) Ensure that there is no leakage from any part of the loaded tank lorry.
- (xxiv) Ensure nil spillage during the fuelling operation.
- (xxv) Empty or partially filled mobile dispenser may be parked at licensed retail outlets or Petroleum Installations or any designated parking only duly approved by PESO for the purpose.



- (xxvi) Ensure there is no naked fire, loose electrical connections, smoking in the vicinity of fuelling location
- (xxvii) Three-metre clear safety distance shall be ensured around the fill point of the equipment or nozzle of dispenser.
- (xxviii) Every care shall be taken to prevent escape of petroleum into any drain or sewer or public road.
- (xxix) During transportation
 - a. The vehicle shall not be parked on a public road or in any congested area.
 - b. Vehicle speed should not exceed 60 kmph.

SCHEDULE 5B:

[See Regulation 6 (5)(b)]

COMPACT, STANDALONE PARKING FACILITY FOR MOBILE REFUELLERS AND STANDARD

OPERATING PROCEDURES (SOPs)

1.0 Scope

The technical standard and specifications including safety standards under this Schedule lays down minimum requirements for the standalone parking facility of the mobiles refueller.

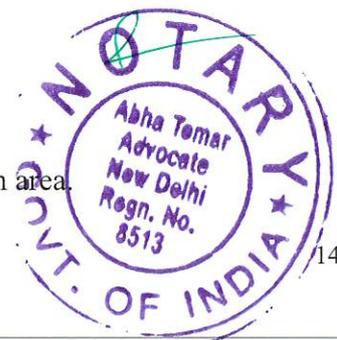
2.0 Layout and facilities

2.1 General

- (i) The approach to Standalone parking facility for Mobile refueller should ensure unobstructed movement of vehicles and provision for entry and exit of Mobile refuellers.
- (ii) Location equipment, entrance, exit and paving within the Filling facility shall be arranged in such a manner so as to avoid the risk of any collision amongst the vehicles.
- (iii) Standalone parking facility should have easy access to mobile firefighting equipment.
- (iv) There shall be no overhead electric cable or HT line above the filling facility.
- (v) The Standalone parking shall be of minimum 10mX10m area.
- (vi) Licensed Mobile refueller may be parked at the filling facility.
- (vii) In case of more than one Mobile dispenser within the same parking area, the distance between the two bowsers (Body to body) shall be minimum 1.5 m.
- (viii) The space for parking shall observe at least 4.5 m clearance all round from the centre of the mobile refueller.
- (ix) Parking facility should be monitored by CCTV camera.

2.2 Civil

- (i) Parking Area to be levelled driveway with minimum 9m X 9m area.



(ii) Parking space shall have proper fencing with 1.2 metre height wall and 2 metre industrial fencing on the same.

(iii) The gate shall be provided with proper locking arrangements.

2.3 Electrical

(i) The lighting fixtures shall be placed to allow obstruction free movement of mobile refueller.

(ii) Parking area shall be illuminated with light with min lux level of 60.

(iii) Electrical fitting in the hazardous area shall be of approved type.

3.0 Safety and Operating procedures

3.1 The parking area should be free from any overhead high tension electric cable and no one shall carry mobile, matchstick or any flammable material within the filling facility.

3.1.1 Driver shall park the mobile refueller in the designated marked place at parking area.

3.1.2 Once the vehicle is parked, driver shall ensure that the master switch is engaged.

3.1.3 Driver shall park the vehicle in neutral gear with hand brakes applied.

3.2 Layout shall ensure that MDU are always in —drive out position and there is no hindrance to movement of MDU before or after parking.

3.3 1 no. 9kg DCP fire extinguisher and 2 nos. sand buckets with shed shall be provided in the Filling facility.

3.4 SOP of loading shall be displayed within the filling facility in English and in Hindi or Vernacular language.

3.5 The display board should be displayed at gate in a prominent way as —Restricted Areal License number, Owner name and contact details, Police, Fire, Ambulance number should be displayed on the board.

3.6 While in parked condition, Vehicles shall be in the drive out positions.

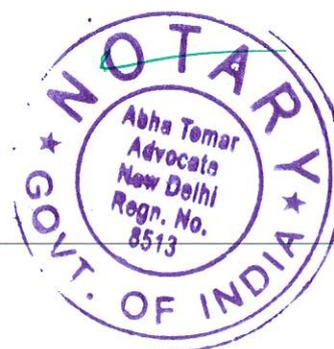
The detailed SOPs for parking of bowsers for Door-to-Door Delivery of Fuel at Private premises is attached as Annexure III.

Annexure III

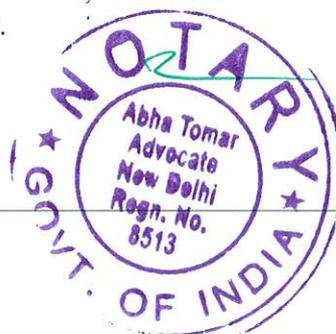
Standard Operating Procedures for parking of bowsers for Door-to-Door Delivery of Fuel at Private premises

(For Petroleum Class B High Speed Diesel only)

1. Bowsers for Door-to-Door Delivery of fuel should be parked at a location in addition to existing provision to park the bowsers in the approved licensed premises by PESO.
2. SOPs are required to be signed by bowser owner.



3. Strictly following the SOPs is a self-declaration by the bowser owner and any violation of SOP shall be a sufficient and adequate reason for cancellation of license or permission granted to bowser owner by PESO or district authorities.
4. The parking place shall conform to the following requirements:
 - (i) The bowser shall not be parked on a public road or any congested area or at a place within 9 m of any source of fire.
 - (ii) Petroleum carried in the bowser shall not be loaded, unloaded, transferred into any container or into fuel tank of any motor conveyance or any internal combustion engine or storage tank within the parking space.
 - (iii) The approach to standalone parking facility for bowser should ensure unobstructed entry and exit of bowser. (Entry and exit can be same)
 - (iv) Standalone parking facility should have easy access to firefighting equipment.
 - (v) The parking area shall be open to sky and there shall be no overhead electric cable or high-tension electric line above the parking facility and shall be on leveled ground.
 - (vi) The standalone parking shall be of minimum 10 m X 10 m area for one bowser only.
 - (vii) In case of more than one bowser to be parked then, each bowser shall observe 4.5 metre clear safety distance all around. The distance shall be measured from the centre of the parking platform for each bowser.
 - (viii) The parking facility shall be segregated from other facilities and protected works by providing fencing of total height 1.8 m.
 - (ix) Parking area shall be with sufficient illumination along the fence.
 - (x) No person shall smoke and no matches, fire, lights or articles or substances capable of causing ignition of petroleum shall be allowed at any time in proximity to bowser or in the parking facility.
 - (xi) Once the vehicle is parked, driver shall ensure that the master switch shall be disengaged or switched off and the wheels of vehicle shall be secured by efficient brakes or by scotching.
 - (xii) It shall be the responsibility of the bowser owner to have the legal and physical possession of the parking area for parking of bowsers in the licensed area.
 - (xiii) One number of 9 kg DCP fire extinguisher and 2 nos. sand buckets with shed shall be provided in the parking facility at an accessible location.
 - (xiv) The premises shall be manned and attended at all the time.
 - (xv) The premises shall have notice board displayed at a prominent place mentioning —Restricted
Areal, approved number, owner's name his contact details, Contact Number of nearest Police Station, Fire Station, Hospital & Ambulance.



- (xvi) The adherence to the above SOPs shall be administered in accordance with the gazette notification 903 (E) dated 10th December, 2019 of the Motor Spirit and High-Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Order, 2005.

SCHEDULE 6:

[See Regulation 6 (6)]

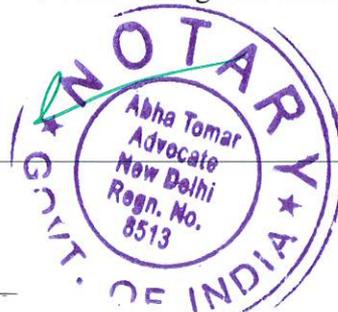
Setting up of Electric Vehicle Charging & Battery Swap Facility at ROs

1.0 Scope:

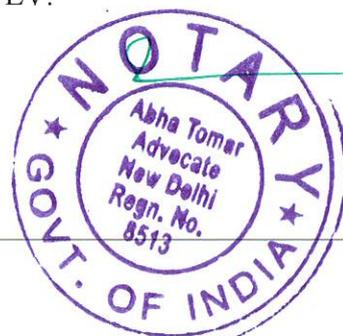
- (i) The provisions of these regulations shall apply to Setting up of EV Charging & Battery Swap Facility at ROs.
- (ii) The technical standard and specifications including safety standards under this Schedule lays down the minimum requirements for engineering and safety considerations in layout, design, operating procedures, maintenance, inspection, safety equipment, electrical power distribution system, automation, competence assurance, emergency management plan, customer safety and awareness of EV chargers or Battery swapping stations at Retail Outlets dispensing Petroleum products such as MS, HSD, Auto LPG, LNG, CNG and their variants.

2.0 Definitions:

- a)—Basic insulation|| means insulation of hazardous-live-parts which provides basic protection.
- b)—Battery Management System (BMS)|| means a system that controls electrical distribution within a battery pack and protects against over- or under-voltage conditions as well as excessive current. Moreover, it may have temperature sensors that shut down the pack if the upper or lower temperature limits are exceeded.
- c)—Battery swapping station|| means a station where any electric vehicle can get its discharged battery or partially charged battery replaced by a charged battery.
- d)—CCS|| means a Combined Charging System, having On-board charging and Off-board charging.
- e)—Charger|| means a Power converter that performs the necessary functions for charging a battery.
- f) —Charging point|| means a facility for recharging of batteries of electric vehicle for private or public non-commercial use.
- g)—Charging|| means all functions necessary to condition standard voltage and frequency AC supply current to a regulated voltage and current level to assure proper charging of the EV traction battery or supply of energy to the EV traction battery bus, for operating on-board electrical equipment in a controlled manner to assure proper energy transfer
- h)—Control pilot|| means the control conductor in the cable assembly connecting the in-cable control box or the fixed part of the EVSE, and the EV earth through the control circuitry on the vehicle.



- i) —DC EVSE Charging|| means a DC charger meant for supplying Direct Current (DC) into the car's battery and does not need the onboard converter to convert it.
- j) —Direct contact|| means contact of persons with live parts of any equipment
- k) —Discom|| means an electric Power Distribution Company
- l) —Electric vehicle (EV)|| means any vehicle propelled, partly or wholly, by an electric motor drawing current from a rechargeable storage battery, or from other portable energy storage devices (rechargeable, using energy from a source off the vehicle such as a residential or public electricity service).
- m) —Electric vehicle supply equipment (EVSE)|| means conductors including the phase, neutral and protective earth conductors, the EV couplers, attachment plugs and all other accessories devices, power outlets, safety function equipment, or apparatus installed specifically for the purpose of delivering energy from the premises wiring to the EV and allowing communication between them if required.
- n) —EVSE Charging|| means all equipment for delivering AC current to EVs, and with dedicated functions.
- o) —Exposed conductive part|| means the conductive part of equipment, which can be touched and which is not normally live, but which can become live when basic insulation fails
- p) —Indirect contact|| means contact of persons with exposed conductive parts made live by an insulation failure.
- q) —Live part|| means any conductor or conductive part intended to be electrically energized in normal use.
- r) —Mode 1 charging|| means the method of connection of an EV to a standard socket outlet of an AC supply network utilizing a cable and plug, both of which are not fitted with any supplementary pilot or auxiliary Contacts
- s) —Mode 2 charging|| means a method of charging in which the vehicle is connected to the main power grid via household socket-outlets. Charging is done via a single-phase or three-phase network and installation of an earthing cable. A protection device is built into the cable.
- t) —Mode 3 charging|| means a method for the connection of an EV to an AC EV supply equipment permanently connected to an AC supply network, with a control pilot function that extends from the AC EV supply equipment to the EV. EVSE intended for Mode 3 charging shall provide a protective earthing conductor to the EV socket outlet or to the vehicle connector.
- u) —Mode 4 charging|| means a method for the connection of an EV to an AC EV supply equipment permanently connected to an AC supply network, with a control pilot function that extends from the AC EV supply equipment to the EV.

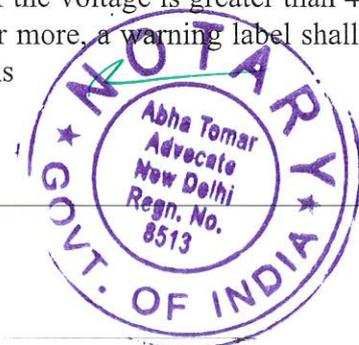


- v) —Protection system^l means the equipment by which abnormal conditions in the electricity system are detected and fault clearance, actuating signals or indications are initiated for protection of the system without the intervention by the operator
- w) —Socket-outlet^l means an electrical device that is used for fixing at a point where fixed wiring terminates; and provides a detachable connection with the pins of a plug; and have two or more contacts; and also includes a cord extension socket attached to a flexible cord that is permanently connected to installation wiring
- x) —Supply lead or Cable Assembly^l means a piece of equipment used to establish the connection between the EV and a socket-outlet or a charging point.
- y) —Thermal Runaway Reaction^l means a series of internal exothermic reactions that are triggered by heat. The creation of excessive heat can be from electrical over-charge, thermal over-heat, or from an internal electrical short.

3.0 Safety Standards:

1) Electrical Safety:

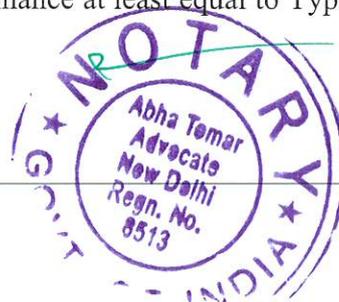
- i. All EV charging stations shall be provided with protection against the overload, short-circuit, over current, under voltage, over voltage, phase failure and earth leakage of input supply and output supply. Local isolation for incoming power supply should be provided near EV charger.
- ii. Foundation of the charger shall be at least 30cm above the ground (in case of low lying area the height of foundation shall be suitably increased).
- iii. A cord extension set or second cable assembly shall not be used in addition to the cable assembly for the connection of the EV to the Electric Vehicle Charging Point. A cable assembly shall be so constructed so that it cannot be used as a cord extension set.
- iv. EV parking place should be such that the connection on the vehicle when parked for charging shall be within 5 metre from the EV charging Point. The parking shall not be in hazardous area.
- v. Adaptors other than those provided by OEMs shall not be used to connect a vehicle connector to a vehicle inlet.
- vi. The EVs charging stations shall be equipped with a protective device against the uncontrolled reverse power flow from vehicle.
- vii. The D.C. EV charging point shall disconnect supply of electricity to prevent overvoltage at the battery, if output voltage exceeds maximum voltage limit sent by the vehicle.
- viii. The EV Charging station shall not energize the charging cable when the vehicle connector is unlocked. The voltage at which the vehicle connector unlocks shall be lower than 60 V DC. One second after having disconnected the electric vehicle from the supply (mains), the voltage between accessible conductive parts or any accessible conductive part and earth shall be less than or equal to 42.4 V peak (30 V rms), or 60 V D.C., and the stored energy available shall be less than 20 J (as per IEC 60950) and if the voltage is greater than 42.4 V peak (30 V rms) or 60 V D.C., or the energy is 20 J or more, a warning label shall be attached in an appropriate position on the charging stations



- ix. Where the connection point is installed outdoors, or in a damp location, the equipment shall have a degree of protection of at least IP54 (Water splashing against the enclosure from any direction shall have no harmful effect).
- x. All electric supply lines and apparatus shall be of sufficient rating for power, insulation and estimated fault current and of sufficient mechanical strength, for the duty cycle which they may be required to perform under the environmental conditions of installation, and shall be constructed, installed, protected, worked and maintained in such a manner as to ensure safety of human beings, animals and property.
- xi. No person shall work on any live electric supply line or apparatus and no person shall assist such person on such work, unless he is designated in that behalf and takes the safety precautions.
- xii. A Resuscitation chart (Shock Treatment chart) shall be available in bilingual language.
- xiii. In operator assisted EV charging stations:
 - a. the EV charging operator shall be appropriately trained.
 - b. the EV charging operator shall be equipped with proper PPEs.
- xiv. The applicant and user shall prepare single line schematic diagrams in respect of its system facility and make the same available.
- xv. Live parts of the electric traction system shall be protected against direct contact by persons in or outside the vehicle, through insulation or inaccessible position.
- xvi. Insulation such as varnish, enamel, coatings are not considered to be insulation as required for protection against direct contact.
- xvii. Removal of protective devices and opening of doors, lids and bonnets permitting access to live electrical equipment shall only be possible with tools or keys.
- xviii. All conductive parts of the vehicle, particularly accessible parts or parts adjacent to electrical equipment should be connected with an equipotential connection.
- xix. Suitable space shall be ensured for entry and exit of vehicles.
- xx. For electrical power distribution proper gland or cable dressing has to be ensured and no open cable or unterminated cable shall be allowed.
- xxi. A vehicle connector used for Direct Current (D.C.) charging shall be locked on a vehicle inlet if the voltage is higher than 60 V D.C. and the vehicle connector shall not be unlocked (if the locking mechanism is engaged) when hazardous voltage is detected through charging process including after the end of charging and in case of charging system malfunction, a means for safe disconnection shall be provided

2) Earthing Protection:

- i. All Residual Current Device (RCDs) for the protection of supplies for EVs shall have a residual operating current of not greater than 30 mA and shall operate to interrupt all live conductors, including the neutral and have a performance at least equal to Type A and be in conformity with IS 732-2018



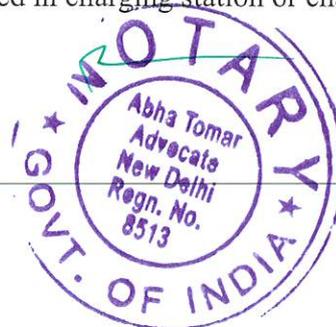
- ii. All RCDs used for the protection of supplies to EVs shall be permanently marked to identify their function and the location of the charging station or socket outlet they protect.
- iii. Each electric vehicle charging points shall be supplied individually by a dedicated final sub-circuit protected by an overcurrent protective device complying with IEC 60947-2, IEC 60947-6-2 or the IEC 60269 series and the overcurrent protective device shall be part of a switchboard.
- iv. Where required for service reasons, discrimination (selectivity) shall be maintained between the RCD protecting a connecting point and an RCD installed upstream.
- v. All EV charging stations shall be supplied from a sub-circuit protected by a voltage independent RCD and also providing personal protection that is compatible with a charging supply for an electric vehicle.
- vi. All EV charging stations shall be provided with an earth continuity monitoring system that disconnects the supply in the event that the earthing connection to the vehicle becomes ineffective.
- vii. Earthing of all EV charging stations shall be as per IS 3043.
- viii. The cable may be fitted with an earth-connected metal shielding. The cable insulation shall be wear resistant and maintain flexibility over the full temperature range.
- ix. A protective earth conductor shall be provided to establish an equipotential connection between the earth terminal of the supply and the conductive parts of the vehicle. The protective conductor shall be of sufficient rating to satisfy the requirements of IEC 60364-5-54.

3) Emergency Shutdown Requirements

- i. When the user of the EV charging detects an abnormality in the station and or the vehicle, the safety is ensured by activating ESD of the EV station.
- ii. The System stops charging by controlled expedited interruption of charging current or voltage to the vehicle, where DC current descends with a controlled slope, and appropriate signaling to the vehicle.
- iii. Uncontrolled abrupt termination of charging under specific fault conditions, where there is no control of current, and the vehicle may not be informed in time.
- iv. Under specific conditions, the following disconnection is required in the station or the vehicle
 - a. Disconnection of the supply to the conductor in which an earth leakage is detected
 - b. Disconnection of the conductor in which an over current is detected
 - c. Disconnection of the DC power circuit from the supply if an insulation failure is detected

4) FIRE PREVENTION AND SAFETY SYSTEM

- i. Enclosure of EV chargers and battery swapping facilities shall be made of fire-retardant material and free from Halogen.
- ii. Power supply cables used in charging station or charging points shall conform to IEC 62893-1 and its relevant parts.



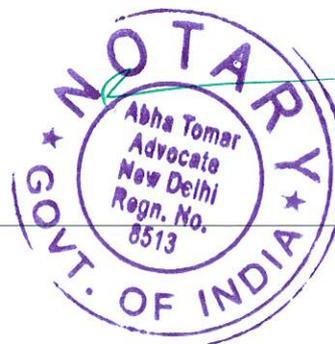
- iii. Fire extinguishers suitable for dealing with electrical fires (preferably CO₂ type or Portable type AVD or DCP type Fire Extinguishers), shall be conspicuously marked and kept at charging stations in convenient location. The operator shall be fully conversant with the use and operation of the fire extinguishers.
- iv. First-aid boxes conspicuously marked and equipped with such contents as the local authorities may specify, shall be provided and maintained at every charging station so as to readily, accessible during all working hours and all FA boxes shall be kept in charge of responsible persons who are trained in firstaid treatment and one of such persons shall be available during working hours.
- v. Instructions, in English or Hindi and the local language of the District for the resuscitation of persons suffering from electric shock, shall be affixed; by the owner in a conspicuous place in every charging station.
- vi. The owner of every charging station or other premises to which these regulations apply should ensure that all designated persons employed by him are acquainted with and are competent to apply the instructions.
- vii. At battery swapping facility suitable arrangement maybe provided to extinguish the burning batteries, prevent thermal runaway reaction and to prevent Re-ignition.

5) Customer Safety And Awareness

- i. The owner of EV shall make sure to follow the manufacturer's instructions while charging of vehicle, and never use a charging point that is not compatible with the make of the car. ii. On noticing any fault or issue, the vehicle owner shall stop using the car and charging station immediately and contact the vehicle manufacturer or EV charging station owner.
- iii. Ensure frequent check of vehicle's charging connection for wear and tear and replace it if any damage is evident.
- iv. Use of extension leads is not permitted. The method of plugging more than one extension lead into another in order to reach a greater distance increases the risk of an electrical fire as well as electric shock.
- v. The EV shall preferably be in drive out position and parked at retail outlet in a distinctly earmarked place where it can maneuver out without hindering other vehicles which come and exit for refueling purpose.

6) Safety Signages

- i. Display —DANGER‖ on any electrical apparatus shall be affixed as near as possible and the voltage of the concerned apparatus concerned shall be permanently painted on it.
- ii. Warning signage like —NO SMOKING‖, —STOP VEHICLE‖, —DO NOT TOUCH‖, —NO NAKED FLAME‖ should be prominently displayed near the charging point of the vehicle.
- iii. Parking point for vehicle charging should be marked on floor. iv. A caution symbol shall be placed on the outside of the EV charging station, visible to the user.



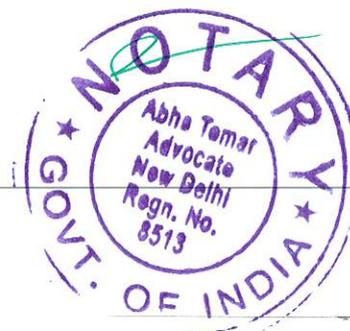
v. Instructions for the connection of the electric vehicle to the EVSE shall be provided with the vehicle, with the user's manual and on the EVSE. vi. The station shall bear the following markings in a clear manner:

- a. Name or initials of manufacturer;
- b. Equipment reference;
- c. Serial number;
- d. Date of manufacture;
- e. rated voltage in V; rated frequency in Hz; rated current in A;
- f. number of phases;
- g. IP degrees; - "Indoor Use Only", or the equivalent, if intended for indoor use only;
- h. Class of EV depending on Load Capacity.
- i. Some minimal additional information can possibly appear on the station itself (emergency contact number, owner name and address).
- j. Compliance is checked by inspection and tests.

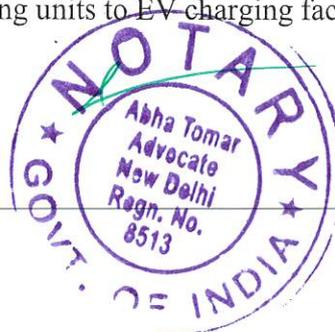
4.0 LAYOUT & FACILITIES:

1) Layout: General Guidelines

- i. Battery charging or swapping facility should preferably be located in a non hazardous area of the service station which do not pose hindrance to existing facilities of the service station and vehicular movement. The place shall be clearly demarcated and appropriate display board shall be provided keeping in mind the following minimum requirements:
 - a. The equipment layout shall confirm to the safety distance requirements from hazardous facilities as per Petroleum Rules, Gas Cylinder Rules and Static and Mobile Pressure Vessels (Unfired) Rules.
 - b. The battery charging or battery swapping facility, EV parking area shall be in non-hazardous area.
 - c. The designated parking place at EV charging point should not be sloped to prevent accidental case(s) of cable or cord pulling and topple off of EVSE by EV.
 - d. The layout shall have suitable accessibility to Fire Tenders, emergency exit and rescue.
- ii. CCTV camera should be provided for close monitoring of the EV charging area and battery swapping station facilities with minimum retention of 24 hrs recording
- iii. Adequate firefighting facilities shall be provided at the battery charging or swapping station. iv. The electric cabling for battery charging or swapping station should be laid underground.
- v. In operator assisted battery swapping station, the battery swapping operation shall be carried out under supervision of skilled and trained personnel.
- vi. The service station staff should also be trained in safety and operation of the battery swapping operations



- vii. The relevant provisions of the Petroleum Rules, 2002, Gas Cylinder Rules 2016 shall be strictly complied.
- viii. The approach passages to EV charging station, Panel room, Battery Swapping area and workplaces shall be free from obstacles, so that they are readily accessible in case of an emergency.
- ix. Necessary mechanical protection for the EV Charging installations, against potential vehicles impacts, must be provided. These may be in the form of a bollard, curb barrier protection or other similar mechanisms.
- x. The vehicles should, preferably, be parked in a drive-out position, while EVs are being charged at the Retail Outlet. Considering that EV car-inlet sockets are positioned at different positions on vehicles (depending on the manufacturer and model), a system of drive-through layout with side islands should also be considered and the path shall be kept clear. xi. Mode3(AC charging) or Mode4(DC charging) EVSE with a tethered charging cable shall be installed at the filling station for charging four wheelers.
- xii. The charging cable connected to EV charger station must be of adequate length, in order to reach the car-inlet socket.
- xiii. All electric vehicle charging points shall be installed so that any supply socket-outlet is at least 800mm above the finished ground level.
- xiv. Proper illumination shall be maintained Minimum 100 lux for safety and visibility. xv. EV charging shall be stopped during tanker unloading or refueller loading.
- xvi. The following minimum safety distances shall be maintained between Battery Swapping Units and other facilities on the stations:
 - a. Underground tank filling point: 3 metre
 - b. Vents of underground tanks: 4 metre
 - c. MS or HSD or LPG or CNG or LNG dispensing units to battery swapping facility: 6 metre
 - d. Distance to be observed from CNG installations: 6 metre or distances as per RO regulation, whichever is higher.
 - e. Distance to be observed from LPG installations: 9 metre
 - f. Distance to be observed from LPG unloading: 9 metre
 - g. Distance to be observed from LNG unloading: 9 metre
- xvii. The following minimum safety distances shall be maintained between EV chargers and other facilities on the stations:
 - a. Underground tank filling point: 3 metre
 - b. Vents of underground tanks: 4 metre
 - c. MS or HSD or LPG or CNG or LNG dispensing units to EV charging facility: 6 metre



- d. Distance to be observed from CNG installations: 6 metre or distances as per RO regulation, whichever is higher.
- e. Distance to be observed from LPG installations: 9 metre
- f. Distance to be observed from LPG unloading: 9 metre
- g. Distance to be observed from LNG unloading: 9 metre
- xviii. Maneuverability & Safety distances: The recommended safety distances between various facilities, shall be observed around any EV charging equipment (chargers, power units, cooling units and including the connector at full cable length).
- xix. Risk analysis shall be carried out based on the possible failure scenarios and anticipated number of maximum people to be present at the RO.
- xx. There should be a proper wheel stop in front of EVSE to prevent accidental collision of electrical vehicle with EVSE during maneuvering or parking EV in front of EVSE

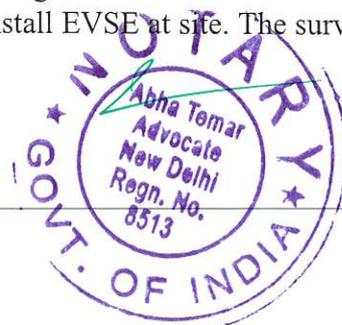
2) CABLING AND WIRING:

- i. Cable shall be protected to withstand safely the stresses, the environmental condition and the characteristics of the location. Suitable protection system shall be used. (e.g., conduits, Cable trays).
- ii. Cable route shall be documented in site specific Layout drawings. iii. Cable should be clearly labelled at both the ends.
- iv. All cable routes including underground should not cross the identified hazardous area. In case the cable is laid in hazardous area, the cable shall be of fire resistance type and meet the hazardous area classification requirement.

5.0 ELECTRICAL POWER DISTRIBUTION SYSTEM

1) General Guidelines:

- i. The following elements or components shall be considered in designing the Electrical Power Distribution system:
 - a. Total electrical load for the entire EV charging station.
 - b. Availability, Suitability & Reliability of the State Electricity Board (SEB) grid. Fault (KA) rating of the SEB Feeder.
 - c. Load to be fed from back-up (if required).
 - d. Load which need stabilized or Uninterrupted Power Supply (UPS) supply to function smoothly.
 - e. Rated load of the connected & future equipment.
- ii. For downstream distribution on the LT side, a suitable LT Power Distribution Panel shall be designed, to feed the various types of loads safely, from a centralized location.
- iii. Before commencing the installation of EVSE at the filling station a detailed survey of the site shall be conducted to ensure that it is feasible to install EVSE at site. The survey shall take account of the following



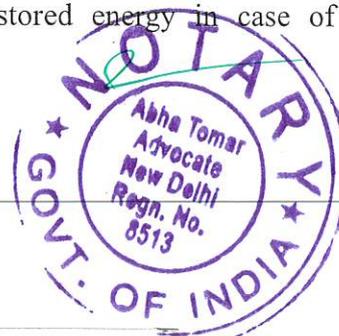
- a. The Hazardous Area
- b. The location of all equipment's connected to the filling stations Electric supply
- c. The Location of all underground services including earthed metalwork
- d. Capacity and spare capacity of the Electric supply to the filling station
- e. Existing earthing system

2) Types of Electrical Supply from the Electricity Board

- i. The AC electric supply for the EVSE installed at filling stations may be provided by one or several of the following means
 - a. From Existing Filling station supply
 - b. From an upgraded supply to the Filling station
 - c. From a separate supply provided exclusively for the EVSE from the Discom network
 - d. From a Distribution Company (Discom) substation located on or immediately adjacent to the filling station and provided specifically to feed the EVSE.
 - e. From any other autonomous source of energy (Genset, Solar panels, Battery banks)

3) Equipment Specification

- i. EV charging equipment:
 - a. The EV charging equipment shall be suitable for outdoor use. The degree of protection shall be minimum IP54 (dust protected and water splashing against the enclosure from any direction shall have no harmful effect).
 - b. The EV charging equipment should be robust and tested according international numeric classification for the degrees of protection (IK rating).
- i. The degree of protection for EV charging equipment shall be minimum IK10.
- ii. The degree of protection for displays shall be minimum IK08.
- c. The operation temperature of the system shall be adapted to local climate
 - i. Where temperature critical components are installed, the ambient temperature within the system shall be permanent monitored.
 - ii. If the maximum admissible ambient temperature for the technical components of the system is reached, an automatic shut-off mechanism shall be carried out to prevent a critical phase of the technical components.
- d. All doors and removable panels shall be lockable. Cabinets shall incorporate automatic isolation in the event of access doors being opened.
- e. The air intakes of mechanical ventilated units should be at minimum 1.0 m above ground level. The air intakes of mechanical ventilated units should be at the opposite site to hazardous areas and separate distances.
- f. The charging equipment should discharge stored energy in case of emergency shutdowns.



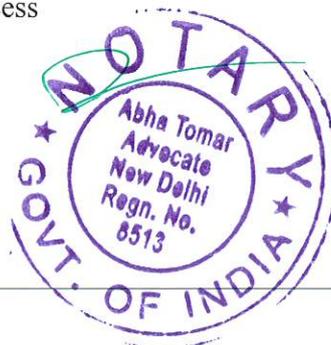
- g. The EV charging equipment shall be self-checking and provide continuous verification of fitness for operation
 - h. The EV charging equipment shall include current monitoring, thermal overload protection and earth leakage protection.
 - i. Charging equipment and DC cables shall be designed in accordance to local directives or certifications like CE, TR-25, UL, IEC as applicable.
 - j. The Public charging station shall have any one or more chargers or any combination of the chargers. Some typical chargers are listed in the table given in Annexure I for illustrative purpose.
 - k. The customer interface (e.g., display or indicator) shall clearly indicate if the charging unit is or is not available for use.
 - l. Energy transfer mode to the EV shall be conductive only
- ii. Energy Supply:
- a. The Retail site shall have adequate electrical power supply to deliver the necessary additional charging power
 - b. The site-specific demand shall be determined in terms of number and types of charging units
 - c. A competent person shall check and calculate the correct maximum connected load of the EV installation (expressed in Amp, kVA and kW)
 - d. The connected load of the EV charging equipment should be calculated at full load.
- iii. Transformer:
- a. Transformer shall be designed in accordance to the calculated maximum load.
 - b. Apparent power, Reactive power and active power shall be considered.

4) Automation Scheme

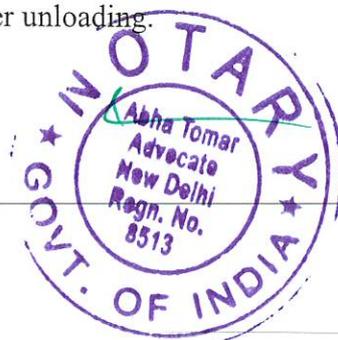
- i. The Electric supply or the supply to the EVSE shall be controlled by the forecourt emergency system so that when the supplies to the forecourt are switched off (in the event of emergency) the supply to the EVSE are switched off. Where the EVSE is fed from the supply separate to that serving the filling station consideration shall be given to providing an interlock by means of hardwire or fibre optic cable or any other means.
- ii. The Electric charging infrastructure comprises of battery charging facilities of electric vehicles or battery swapping facilities or any other facilities pertaining to the vehicles operating on electricity powered by battery as a source of power. Such facilities shall be installed outside the hazardous area at the service stations.
- iii. The EV charger shall incorporate an industrial harmonized standard protocol (e.g. Open charge point protocol OCPP) to control charging process

6.0 OPERATING PROCEDURE

1) General



- i. Operating personnel should possess adequate knowledge and experience of handling EV Charging Equipment to ensure safe and efficient functioning.
 - ii. Do's & Don'ts shall be prominently displayed
 - iii. Action in the event of emergency shall be clearly established, understood & displayed prominently.
 - iv. The following are the critical activities during Charge Station Operation:
 - a. Charger's availability & Readiness
 - b. Operating the EV Chargers
 - c. Safety & Handling
 - v. The EV charging station or the Battery swapping station can be self-operated or operator-assisted.
 - vi. A standard Operating Procedure (SOP) board to be displayed prominent near the EV charger to assist the customer and operator.
- 2) Check if EV Charging Station is ready for operation
- i. Before commencement of Charging Operations, Charge Point Operator to ensure that:
 - a. EV charging units are available for charging at the recommended settings and checked for correct functioning
 - b. All the parameter settings for desired operability are correct & in line with manufacturer's recommendations
 - c. Charging equipment shall indicate that it is in order and its readiness for charging operation
- 3) Operate the EV Charging Station (Operator Assisted)
- i. Operator to ensure that the vehicle is safely parked in the designated space with proper orientation.
 - ii. The charging unit shall be available for use only when the retail outlet is manned.
 - iii. Operator to remove the connector from the Charging dock and plug the connector into charging port of the EV.
 - iv. Operator to press —Start Charging on the EV Charger Interface to commence the Charging.
 - v. Operator to Confirm that EV Charger Power light illuminates, Indicative Message appears & EV Charging has commenced
 - vi. Now the Operator can remove the connector from the vehicle and put it back into the dock
 - vii. The charging cable shall not rest on the ground when not in use.
 - viii. Connectors should be locked in holders when the equipment is not available for use.
 - ix. No charging during LCV loading or Bowser loading or Tanker unloading.



- x. The Charge Point Operator should be equipped with Safety Shoes of suitable dielectric strength.

4) SAFETY & HANDLING

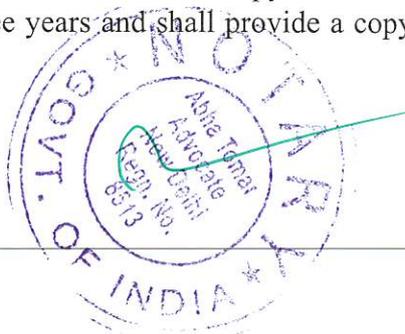
- i. The Charge Point Operator should ensure taking care of following Safety & Handling aspects at all times during the Charger operation. The Charge Point Operator should be able to
 - a. Guide the incoming traffic into queues and the recommended position for charging
 - b. Inform the customer of precautionary measures during charging
 - c. Inform the customer of any available schemes or offers in the retail outlet
 - d. Ensure that EV Charger Cord during & after Charging is properly managed & not overstretched at any point of time during operation.
 - e. No Fuel operated vehicle is parked in an EV parking space
 - f. Resolve any queries the customer has about the charging process and rate
 - g. Guide the customer out of the charging line safely
 - h. Use the Emergency Operating Button & ensure that the same is functional
 - i. Obtain feedback from the customer for improvement in service
 - j. Understand & interpret the Error messages being displayed on the Charging Unit display & take due actions accordingly.
 - k. Respond to emergencies

7.0 INSPECTION & AUDITS

- 1) Every charging station shall be tested and inspected by the competent engineer of the owner or the Electrical Inspector or Chartered Electrical Safety Engineer before energization of charging stations or by the OEM or authorized OEM representatives.
- 2) The owner of the charging station shall ensure that test and inspection of charging station is being carried out every year in the initial period of first three years after the energization of charging station and in every three years thereafter. Provided this clause is not applicable for Slow AC chargers upto 7.5 KW.
- 3) Refer Annexure III for Inspection and Audit checklist.

8.0 MAINTENANCE

- 1) The owner of the charging station shall keep records in regard to design, construction and labelling of the charging station.
- 2) The owner of the charging station shall keep records of the relevant test certificate as indicated in these regulations and as per IEC 61851.
- 3) The owner of the charging station shall retain a copy of all records either in hard form or in electronic form, for at least three years and shall provide a copy of the records to the officials during the inspection.



- 4) The owner of the charging station shall establish and implement a safety assessment program for regular periodic assessment of the electrical safety of charging station. Refer Annexure IV for Maintenance checklist.
- 5) Work Permit system shall be followed for maintenance activities.

9.0 EMERGENCY PLAN AND PROCEDURE

Everything from an electrical fire to electric shock may put a risk, so it's important to have a plan in place and understand what to do in the event of an electrical emergency. Some basic electrical emergency procedures will help to understand and create an electrical emergency response plan in the event of an electrical fire, shock or fallen power line.

- 1) Electrical Fire
 - i. Cut the Power: The first thing that should be done in any electrical fire is cut the power to the electrical system causing the problem. This can be done by flipping the switch on breaker box. This step is also important because it reduces the risk for electric shock for anyone handling the fire and allows you to use more resources while trying to stop the flame.
 - ii. Use a Fire Extinguisher: If a person is unable to cut the power to the source of the fire, he should only use a fire extinguisher suited for electric fire. These use carbon dioxide or dry chemical extinguishers.
 - iii. Smother the Fire: If the power to the area is off, you can use either a fire blanket or other suitable means to extinguish the fire.
 - iv. Practice Fire Safety: If you cannot control the fire, exit the building as quickly and calmly as possible before calling authorities. Remember to keep close to the ground to avoid smoke inhalation and stop, drop and roll if your clothing catches on fire.
 - v. Though it's a good idea to know what to do in the event of an electrical fire, taking steps to prevent such fires is even more important. Avoid electrical fires by keeping flammable materials away from outlets, especially outlets currently in use. If power strips are used, it shall be ensured not to overload the strip or connect a string of strips together. Surge protectors should be provided to protect electronics from overheating due to a power surge.

2) Electrical Shock

Contact with electricity sometimes happens, especially when electrical outlets and cords go without maintenance or if electrical appliances are placed near water. These cases can be particularly frightening, but it is crucial to have electric shock emergency procedures in place in the event of an accident. Here are a few things to keep in mind for your emergency response plan for an electrical shock:

- i. Do Not Touch: If someone comes in contact with electricity, do not, under any circumstances, touch them directly. If you contact that person while they are still connected to the electrical current, you will also get shocked or electrocuted. Stay calm and stay away.
- ii. Keep Your Distance: If the cause of electrocution is a high voltage wire, stay at least 20 feet away from the wire. If the wire is jumping and sparking, stand even further away if possible.
- iii. Turn off Power: As soon as you are aware of the contact with electricity, if you are close to the circuit breaker, turn off power to that part of the station. Do this as quickly as you can.



- iv. Remove the Person: If it will take too long to get to the breaker, try to cut contact between the person and the electrical source using an insulated object. A wooden rod, PVC pipe or other material would work well in this case. Never, under any circumstances, use a wet or damp object. Once the person is removed from immediate danger, do not attempt to move them any further.
- v. Call for Help: Once power is turned off or have otherwise removed the person from the source of the shock, immediately call for help.

3) Power Outage

Probably the most common emergency on this list, power failures and blackouts can occur for a variety of reasons. Whether it's due to a storm, downed power line, energy shortage or a problem in RO power lines. Blackouts can be a headache and can be dangerous for electrical appliances. In the event of a power failure, take the following steps to protect the asset:

- i. Check the Source: Sometimes, the cause of a blackout in RO is simply a short-circuit or tripped breaker. Check and reset circuit breakers to ensure this is not the cause of your blackout.
- ii. Be Prepared: Whether the area is prone to power outages or it's simply expecting a bad storm, be prepared for a power outage brings extra peace of mind. Keep a power outage emergency kit in an easily accessible location, equipped with alternative lighting options,
- iii. Turn off Power to Appliances: As soon as a power outage occurs, turn off power to all appliances, such as air conditioners, and any electronics, via the circuit breaker. Turn off the branch circuits first, then the main breaker. Alternatively, ensure all electronics are plugged in to surge protectors so they are protected when the energy turns back on.
- iv. Contact Your Distributor: Using your mobile phone, contact distributor as soon as possible to notify them of power outage.
- v. Reset Safely: When power returns to RO, wait a few minutes before turning on your lights and appliances. Make sure to turn the main breaker back on first, then turn on the branch circuits.

4) In case of Fire, Exit Safely

- i. If a car or the surrounding area catches fire and poses an immediate threat to life, passenger shall exit the vehicle safely. Remove any loose items of clothing, such as baggy jackets or scarves, keep your hands at your sides and off the metal of your car and get away from your vehicle. Keep your feet close together, with both feet touching the ground at the same time, and shuffle away from the vehicle without picking up your feet until you are a good distance away from the vehicle
- ii. During vehicle charging passenger should not be seating inside vehicle.

5) Emergency Response Guide for Lithium Ion Battery

- i. Potential Hazard:
 - a. Fire or Explosion:



i. Lithium-ion batteries contain flammable liquid electrolyte that may vent, ignite and produce sparks when subjected to high temperatures ($> 150^{\circ}\text{C}$ (302°F)), when damaged or abused (e.g., mechanical damage or electrical overcharging).

ii. May burn rapidly with flare-burning effect. • May ignite other batteries in close proximity. b. Health

i. Contact with battery electrolyte may be irritating to skin, eyes and mucous membranes.

ii. Fire will produce irritating, corrosive and toxic gases. Burning batteries may produce toxic hydrogen fluoride gas. Fumes may cause dizziness or asphyxiation

ii. Public Safety:

a. Call Fire Service.

i. Keep unauthorized personnel away.

ii. Stay upwind, uphill, upstream. iii. Ventilate closed spaces before entering, but only if properly trained and equipped b. Protective clothing:

i. Wear positive pressure self-contained breathing apparatus (SCBA).

ii. Structural firefighters' protective clothing provides thermal protection but only limited chemical protection.

c. Evacuation:

i. Immediate Precautionary Measure: Isolate spill or leak area for at least 25 metre (75 feet) in all directions.

ii. Large Spill: Consider initial downwind evacuation for at least 100 metre (330 feet).

6) The said Emergency plan and procedure shall be duly incorporated in the existing ERDMP document prepared by concerned entity in line with PNGRB ERDMP Regulations 2010.

10.0 TRAINING –ASSURANCE AND ASSESSMENT

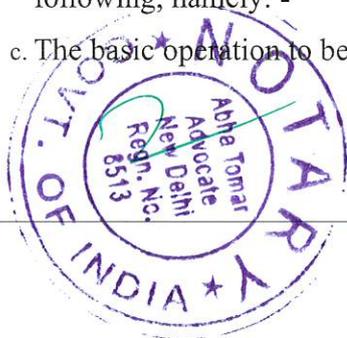
1) The objective is to provide understanding of all the facets of charging activities including operations, procedures, maintenance and hazards and the risks associated with handling of the activities and training shall ensure that the jobs are performed in accordance with the laid down procedures and practices, namely: -

i. Every entity shall develop, implement, and maintain a written training plan to instruct all EV charging or Battery swapping stations personnel with respect to the following, namely:

a. Carrying out the emergency procedures that relate to their duties as set out in the procedure manual and providing first aid;

b. Permanent maintenance, operating, and supervisory personnel with respect to the following, namely: -

c. The basic operation to be carried out in the installation in the normal course;

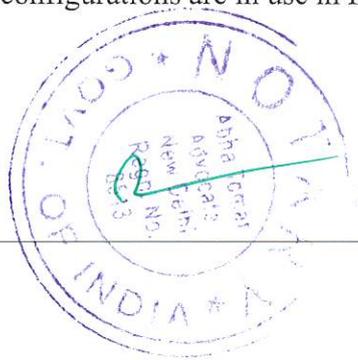


- d. Fire prevention, including familiarization with the fire control plan, firefighting, the potential causes of fire or accident and the types, sizes, and likely consequences of a fire or accident in premises;
 - e. The characteristics and potential hazards of Charging station;
 - f. The methods of carrying out their duties of maintaining and operating the EV charging or Battery swapping stations as set out in the manual of operating, maintenance and charging procedures; and
 - g. Recognizing situations when it is necessary for the person to obtain assistance in order to maintain the security.
- ii. Each owner should develop training module of their own which should include inter-alia of the following, namely: -
- a. Fundamentals of electric vehicle technology and charging infrastructure;
 - b. Safety of EV charging;
 - c. Safety in battery swapping stations;
 - d. Li-ion battery safety & BMS;
 - e. Safety considerations for BMS (such as thermal runaway, short circuit detection);
 - f. Hazardous nature of Electrical installations;
 - g. Familiarization with operational procedures and practices;
 - h. Hands on experience on operation of equipment;
 - i. Knowledge of emergency and manual shut down systems;
 - j. Immediate and effective isolation during fire or accident;
 - k. Safety features and accident prevention;
 - l. Firefighting facilities, its upkeep and operation;
 - m. Evacuation and safe egress of the vehicles in an emergency;
 - n. Housekeeping;
 - o. First aid;
 - p. Dos and Don'ts; and
 - q. Emergency plan or drills.
- 2) Records for the training and refresher courses shall be maintained.

Annexure I

Overview of EV chargers

Following typical EV charging configurations are in use in India.



Charging type	Type	Rating	Rated Output Voltage Range (AC/DC)	Charging Vehicle
Slow or Moderate	Bharat AC 001	10 KW (3.3 KW X 3)	230 VAC	2 Wheeler, 3 Wheeler or 4 Wheeler
	Bharat DC 001	15 KW	48 VDC	2 Wheeler, 3 Wheeler or 4 Wheeler
	Bharat DC 001	15 KW	72 VDC or High	4 Wheeler
Fast	CCS	Min 50 KW	200-750 VDC	4 Wheeler
	CHAdeMO	Min 50 KW	200- 500 VDC	4 Wheeler
	AC Type- II	Min 22 KW	380- 415 VAC	2 Wheeler, 3 Wheeler or 4 Wheeler

Annexure II

Typical Overview of Battery Swapping units

The purpose of battery swapping system is to provide energy partly or in total to Electric road vehicles (2W or 3W) through replacement of batteries. The Battery is owned by the energy operator. While charging the EV typically takes a relatively long time, the battery swap process takes only a few minutes to complete.

The Battery swap station includes as a minimum

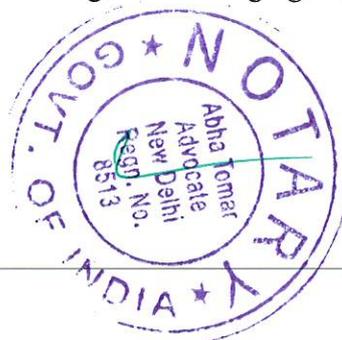
- Battery storage system (battery types lithium ion NMC, NCA, LTO, LFP)
- Battery charger
- Battery Management system

Battery Swap station generally have following Technical specification

- Nominal Voltage per battery-48V or 60V or 72V operating Volts
- Nominal Capacity per battery-1.5-2kWH and charging in range of 0.3 to 1 C
- Min IP54 enclosure
- Enclosed sealed slots for charging of batteries.

It is recommended to have:

- A well-made Standard Operating Procedure shall be made by the operating agency and shall be prominently displayed near the battery swapping station.
- Adequate fire and safety measures shall be taken against the typical failures, such as:
 - Thermal Abuse ○ Physical damage ○ Charging and discharging failures.
 - Short circuit.

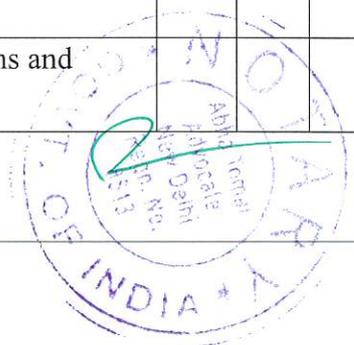


The charger shall be capable to record and communicate the following parameters per battery: State of Health (SOH), State of charge (SOC), Battery temperature, Total charging time, no. of units, total power.

BSS system should have an inbuilt meter

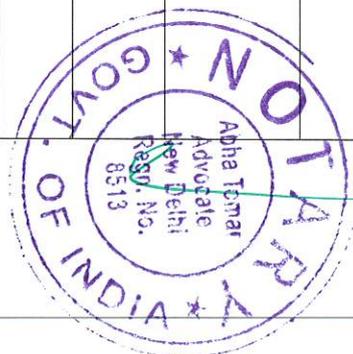
Built in Automatic protection for overcharge, over discharge, Short circuit, high Temperature The BSS station shall have an HMI to dispense charged batteries and accept discharged batteries Emergency shutdown push button shall be provided as an additional safety feature. **Annexure III**

Typical Periodic maintenance check list EVSE or EV-Charging post in fuel stations						
S.No.	Check	Yes	No	N/A	Remark	Reference
	Maintenance Checks					
1	Cleaning of EV Charger and all electronic Part, Rectifier Module with the help of air blower.					
2	Check the status of rectifier Modules					
3	Check tightness of Input and Output connections					
4	Check Power cable					
5	Perform any additional checks recommended by charging equipment manufacturer.					
6	Check space around the charging equipment for any obstruction to open all doors and covers					
7	Check space around the charging equipment for any obstruction to ventilation and cooling path.					
8	Check the protective earth connections (around enclosure) for breakage or loss or signs of corrosion					
9	Check any insulating supporters and insulators for condition and fitment by way of insulation resistance					
10	Check all connections and visible components for signs of overheating (especially Power Unit contactors).					
11	Retorque any screw terminals (especially contactor) for checking tightness					
12	Retorque and check IMD connections and terminals					

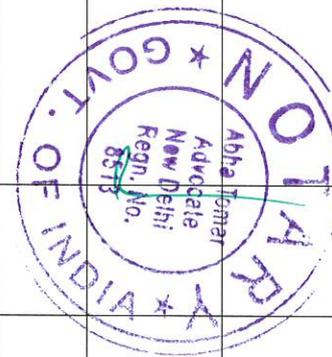


13	Visual inspection of SPD devices in the Power Unit.					
14	Functional testing of EV Charger					
15	Charging test with vehicle - complete charge cycle					

Typical Inspection and audit checklist EVSE or EV-Charging post in fuel stations						
S.No.	Check	Yes	No	N/A	Remark	Reference
	Design Checks					
1	Is hazardous zone drawing provided? (during operation and non -operation hours)					
2	Have boundaries of hazardous zone has been identified?					
3	Can EVSE or EV Charging point installation be carried out so that EVSE or EV -Charge point is located out of hazardous zone					
4	Installation to be carried out so that the charged vehicle, cable and connectors are outside the hazardous zone when charging?					
5	Is EVSE or EV Charge point located safely away from vent pipes, Centralised vapour recovery unit, Unloading point during operation of fuel station.					
6	Has the charging equipment been installed outside any hazardous zones where flammable or combustible gases may be present during operation hours or out of operation hours?					
7	Does the proposed location confirm to the minimum separation distance requirement of flammable fuels (MS, HSD, ALPG, LNG and CNG)?					



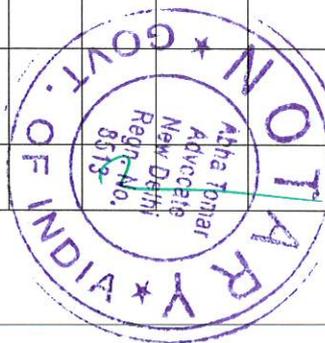
8	Does the proposed location interfere with the tanker offload position?					
9	Have all the vehicle flows across site and the proposed EV car entry & exit route been illustrated in the site layout?					
10	Are the distances between the transformer, switchgear in the substation, control cabinets and EV charge posts optimised to minimise power loss along the cables while still ensuring safe positioning of these equipment?					
11	Is existing metering capacity adequate for the intended use and billing model?					
12	Are the single line diagrams complete? (i.e., the diagram should show the connections from substation all the way to the charge post, earthing, switches, circuit breakers and fault level should be indicated in the diagrams)					
13	Are there proper isolation between each piece of equipment (i.e., are circuit breakers installed in between each piece of equipment – between the grid supply and the transformer, between the transformer and the individual control cabinets, between the individual cabinet and individual charge posts)					
14	Where a separate utility company supply is provided for the EVSE, has a prominent warning label been mounted on the supply cubicle to indicate that the charger is fed from this separate supply and is not controlled by the filling station main switch?					
15	Has control for the EVSE supply by the forecourt emergency switching system been provided?					
16	Is there an ESD (Emergency shut-down) button provided at easily accessible location?					



Typical Inspection and audit checklist EVSE or EV-Charging post in fuel stations

S.No.	Check	Yes	No	N/A	Remark	Reference
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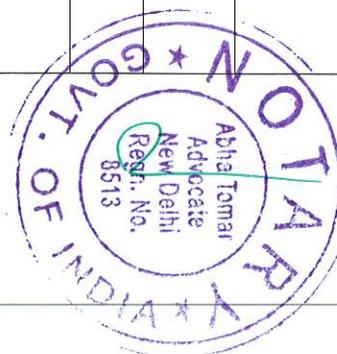
17	If control by the emergency switching system has not been provided, because a separate utility supply has been used for the EVSE, has a prominent label been provided on the EVSE to indicate that it is not controlled by the filling station main switch?					
18	Has earthing arrangement for incoming power supply been established?					
19	Are existing earthing and bonding arrangements compliant PESO, OISD, IEC, IEEE requirements?					
20	Has GPRS Coverage of the proposed installation been checked? Note- Some of the EVSE Manufacturer require a minimum of 3G coverage					
21	Has installer reviewed the installation instructions provided by charging equipment manufacturer?					
22	Has the charging equipment been installed in an optimum location with respect to the intended vehicle parking position?					
23	Does the EVSE have tethered cable only?					
24	Has the charging equipment been installed in a location to minimize the likelihood of vehicle impact damage?					
25	If no, have protective barriers been provided?					
26	Are the main operating controls and any socket-outlets between 0.75 m and 1.2 m above the ground, with displays 1.2 m to 1.4 m above the ground?					
27	Is there sufficient space around the charging equipment to open all doors and covers?					
28	Have all trip hazards been considered and, where possible, avoided?					
	Electrical Installation & Safety - General Requirement					
1	Design section of electrical installation signed					



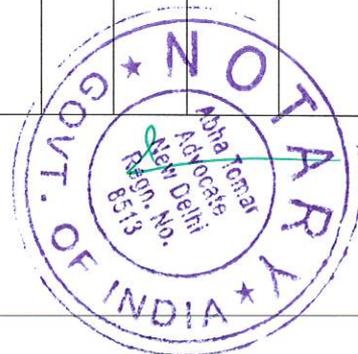
2	Pre-work survey of installation carried out including: 1. Rating and condition of existing equipment 2. suitability for existing load 3. earthing and bonding					
3	Pre-work tests of installation carried out, including. 1. earth continuity 2. polarity 3. Insulation resistance 4. operation of RCDs 5. operations of IMDs					
4	Are the protective devices (circuit breakers – MCCB, ACCB, earthing) correctly chosen and sized through detailed calculations?					
5	Are there any measures in place to prevent the risk of uncontrolled access to substation and power cabinets (e.g., fence)?					

Typical Inspection and audit checklist EVSE or EV-Charging post in fuel stations

S.No.	Check	Yes	No	N/A	Remark	Reference
6	Check the protective earth connections (around enclosure) for breakage or loss or signs of corrosion					
7	Measure and record the resistance of the main protective earth connection. (please mention whether value is in as per electrical safety standards)					
8	Inspect connections to buried earth electrode for signs of corrosion, breakage, loss.					
9	Check any insulating supporters and insulators for condition and fitment by way of insulation resistance					



10	Check all connections and visible components for signs of overheating (especially Power Unit contactors).					
11	Check cable support and strain relief structures					
12	Are all electrical cabling continuous (i.e. cable joints should not be used)?					
13	Retorque any screw terminals (especially contactor) for checking tightness					
14	Retorque and check IMD connections and terminals					
15	Defects in existing installation identified and notified					
16	Order to repair defects in existing installation affecting the new installation received, or, where necessary, provided to a contractor competent to work in hazardous areas of filling stations.					
17	Equipment to be worked on isolated					
18	Precautions taken to prevent inadvertent energizing					
19	Installation carried out					
20	Pre-Commissioning testing carried out?					
21	Electrical Installation Certificate available with preliminaries complete, including signatures for design					
22	Installation isolated and precautions to prevent inadvertent switching on taken					
23	Inspections carried out as per schedule of inspections and testing outlined as per regulatory authority					
24	Pre-commissioning & post -commissioning (running tests) tests carried out as required by regulatory authority					



25	Electrical Installation Certificate completed, complete with schedule of inspections and schedule of test results					
26	Check AC contactors in the Power Unit are in the released and open position when deenergised (this can be visually checked with the power off).					
27	Visual inspection of SPD devices in the Power Unit.					
28	Verify operation of SPD devices in the Power Unit.					
29	Evaluate the amount of deposited pollution visible in the enclosure					
30	Manually engage all Power Unit contactors and listen for chatter or intermittent operation					

SCHEDULE 7:

[See Regulation 6 (7)] Dispensing of LNG from Installations using Prefabricated ISO Containers and Mobile Dispensing of Liquefied Natural Gas LNG

1.0 Scope

- (i) The provisions of these regulations shall apply to dispensing of LNG from Installations using Prefabricated ISO Containers and Mobile Dispensing of Liquefied Natural Gas (LNG).
- (ii) The provisions of these regulations cover the minimum requirements for engineering and safety considerations in layout, design, operating procedures, maintenance, inspection, safety, emergency management plan etc. for dispensing of LNG from Installations using Prefabricated ISO Containers and Mobile Dispensing of LNG.

2.0 Definitions (a) —Container means a vessel for storing liquefied natural gas - such a vessel may be above, partially below, or totally below ground and may consist of an inner and outer tank;

(b) —Emergency Shutdown System (ESD) means a system that safely and effectively stops whole plant or an individual unit during abnormal situation or in emergency;

(c) —Fill Point means the point of inlet pipe connection of a bulk storage tank for LNG where hose is connected for filling the products into the tank;

(d) —ISO Tank Container means tank container which includes two basic elements, the tank and the framework, suitable for the carriage of compressed gas (including pressurized LNG) for international exchange and for the conveyance by road, rail and sea, including interchange between these forms of transport and complies with requirements of ISO 1496;



- (e) —Liquefied Natural Gas (LNG) means a fluid in the liquid state composed predominantly of methane (CH₄) and which may contain minor quantities of ethane, propane, nitrogen, or other components normally found in natural gas;
- (f) —LNG Dispenser means equipment provided for delivering LNG to the auto fuel tank of motor vehicles or approved receptacles;
- (g) —Tank Truck means a truck mounted with a properly designed and PESO approved tank for transportation of LNG in bulk to the dispensing stations.

SCHEDULE 7A:

[See Regulation 6 (7)(a)]

LNG INSTALLATIONS USING PREFABRICATED ISO CONTAINER

1.0 Scope:

The technical standard and specifications including safety standards under this Schedule lays down the minimum requirements for engineering and safety considerations in layout, design, construction, operating procedures, maintenance, inspection, safety equipment, electrical power distribution system, automation, competence assurance, emergency management plan, customer safety and awareness at prefabricated LNG station.

2.0 Installation Design for Prefabricated ISO Container-Based Installations:

2.1 General:

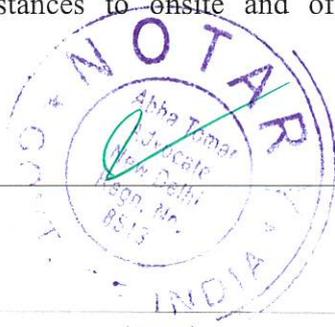
- (i) The layout should ensure unobstructed movement of vehicles and provision for entry and exit of Tank Trucks;
- (ii) The unloading area shall be of sufficient size to accommodate the tank trucks without excessive movement or turning;
- (iii) Location of the facilities, equipment, entrance, exit and paving shall be arranged in such a manner so as to avoid the risk of any collision amongst the motor vehicles with associated installed facilities. Separate entry and exit points shall be considered;
- (iv) All Facilities should have access to mobile firefighting equipment's including unhindered access to fire tenders;
- (v) The location of tanks, fill and vent pipes, tank container and tank truck decanting area, shall be so designed to enable means of escape for persons, in the event of fire or any other incident;
- (vi) The fuel lines and electrical cables shall have positive segregation;
- (vii) Naked flames, sources of ignition and mobile phones shall not be allowed in the hazardous areas;
- (viii) All electrical wiring, fittings, LNG dispensers located in hazardous area shall be in accordance with the law in force relating to electricity, SMPV Rules, 2016 and IS:5571, IS:5572 as amended from time to time;
- (ix) Hazardous area classification shall be done in line with IS: 5572



- 2.2 The LNG installation shall be designed to withstand the following without loss of structural or functional integrity:
- (i) The direct effect of wind forces;
 - (ii) Loading due to seismic effect;
 - (iii) Erosive action from a spill;
 - (iv) Effect of the temperature, any thermal gradient (in cryogenic range), and any other anticipated degradation resulting from sudden or localized contact with LNG.
 - (v) Valves, piping, electrical components, steel structures and all other parts of the LNG fueling station shall be designed to withstand all loads to which the equipment can be exposed during transportation.
 - (vi) The Pre-fabricated ISO Containers meant for LNG static storage shall be properly secured to avoid collision, or drift or slide.
 - (vii) Applicable national standards and international standards should be complied.
- 2.3 The structural members of the impoundment system shall be designed and constructed to prevent impairment of the impoundments reliability and structural integrity as a result of the following-:
- (i) Imposed loading from full hydrostatic head of impounded LNG;
 - (ii) Hydro dynamic action from injected material.
- 2.4 Impoundment or dyke areas shall be designed so that all areas drain completely to prevent water collection. The drainage pumps and piping should be provided to remove water from accumulating in the impoundment area provided. Where automatically controlled drainage pumps are used, these shall be provided with cut off devices that prevent their operation when exposed to LNG temperature. Such impoundment or dyke may not be essential provided Containerized ISO container is used having adequate inbuilt arrangement containment of LNG spillage volume equivalent to the water capacity of the ISO container.
- 2.5 Impoundment or dyke areas shall be provided with suitable gradient to collect LNG in the pit.
- 2.6 Foundation and support shall have a fire resistance rating of not less than two hours.
- 2.7 The Ambient vaporizers and remotely heated vaporizers may be located inside impounding area.
- 2.8 The impounding system for LNG storage vessel shall have a minimum volumetric liquid capacity of-
- (i) 110% of maximum liquid capacity of vessel for an impoundment serving a single vessel;
 - (ii) 110% of maximum liquid capacity of the largest vessel serving for more than one vessel.
- 2.9 The height of the impoundment wall shall be adequate to contain spillage of any LNG. The Dyke wall height of 0.6 metre to 1 metre from the dyke floor level should be provided and the height of the foundation of the vessel shall be minimum 0.4 metre or designed in such a way to prevent exposure of carbon steel material to the spilled LNG.
- 2.10 The site shall be constructed in such a manner to avoid spillage of LNG towards sewage, other dangerous installations, access roads, the LNG installation, the LNG supply truck or the refueling vehicles.



- 2.11** No other flammable liquid or storage vessel shall be located within an LNG impounding area. The separation distance of the subject LNG installation from other flammable or hazardous material storage should be governed by minimum separation distance for such flammable or hazardous materials as specified in any applicable regulation in force.
- 2.12** LNG vessels or tank container, cold boxes, piping and pipe supports and other cryogenic apparatus installed within dyke shall be designed and constructed in a manner to prevent damage to these structures and equipment due to freezing or frost heaving in the soil and to avoid excessive mechanical tension due to installation, difference in temperature or prolapse.
- 2.13** LNG piping should be protected against mechanical, chemical and thermal stress and shall be dry under normal climatologic circumstances, and accessible for visual inspection.
- 2.14** The filling connector of the tanker container should be above ground and protected against collision and driver or operator should have a clear view on the filling level from the filling area. Filling area, Unloading area to be marked properly to ensure proper parking.
- 2.15** Adequate flameproof lighting arrangement shall be done for facilities transferring LNG during night. Further, the light fittings shall be suitable to the Hazardous Area classification mentioned in IS 5572.
- 2.16** Electrical grounding and bonding shall be provided
- 2.17** Layout shall ensure unobstructed access and exit of the consumers and supply vehicles at all times. The evacuation routes and muster points shall be clearly demarked.
- 2.18** Entrance, exit and paving shall be arranged in a manner, so as to minimize the risk of collision.
- 2.19** The operating personnel shall have an unobstructed overall view on the facilities both from the sales room and from the delivery area.
- 2.20** The designated tanker unloading location shall be so located that it does not hinder other traffic and at the same time permits tanker to be in drive out position for allowing it to come out of the premises easily in case of an emergency.
- 2.21** The storage area which includes the pumps and the related piping shall be suitably segregated from the rest of the premises and located in a manner that it is away from the area frequented by public during their movement within the station and also from the path of vehicles entering and leaving the premises.
- Adequate separation distance or effective mitigating barriers should be provided between the LNG storage and processing areas, and any onsite, or offsite facilities, which can be potentially impacted by an LNG hazard.
- 2.22** Crash or impact barriers shall be installed to protect vulnerable equipment against accidents involving vehicle movements.
- 2.23** ISO Tank Containers Based Installation - General design requirements:
- (i) Foundation: (Not required for prefabricated units based upon ISO containers);
 - (ii) Pre-fabricated ISO Containers shall be properly secured;
 - (iii) The storage location shall be of adequate strength to prevent sagging of ISO container and its frame;
 - (iv) All other provisions except inter-distance between the equipment (such as valves, vaporizers, dispenser) is not applicable in case of prefabricated units. All equipments in such pre-fabricated units, or LNG skid, shall comply with the hazard area classification, applicable safety distances to onsite and offsite facilities, provided with effective



hydrocarbon containment measures and isolation facilities during normal operation, and shall comply with applicable statutes;

- (v) LNG dispensing hose coming out of dyke shall be operated by trained personnel. Further, the trained personnel shall also carry out the start and stop operation for the dispensing operation;
- (vi) A vapor return hose, from the customer vehicle back to the LNG storage stank, shall be provided, as to mitigate the risk of over pressuring the customer tank during refueling. BOG management system for maintaining the storage tank pressure shall be incorporated.
- (vii) One Emergency stop button will be provided outside dyke near the hose to stop dispensing in case of Emergency.
- (viii) The LNG Dispenser shall be attached to the ISO Container frame and its reading should be visible to the customer.

2.24 LNG installation should have the following features:

- (i) A provision to release the dispenser for refueling only after the identification of the supervisory person;
- (ii) A provision for the registration of data of the refueling (name, date, time, volume);
- (iii) Provision for communication of the supervisory person with the operator of the station; and
- (iv) A system to prevent the refueling by a high-pressure system to a low-pressure vehicle tank. This can be done by means of an RFID system or different connector or electronic safety system.

2.25 Periodic inspection and testing of ISO container and its safety fitting shall be carried out by as per the Static and Mobile Pressure Vessel (SMPV) Rules and the design code. **3.0 Siting and Layout**

TABLE-1

(For prefabricated installations Using ISO Tank Containers as storage)

DISTANCES FROM IMPOUND WALL AND PROPERTY LINE

Sl. No.	Water Capacity of the vessel (m ³)	Minimum distance from edge of impoundment or vessel drainage system to property line	Minimum distance between storage vessels
1.	Not above 7.6	5.0 m	1.0 m
2.	Above 7.6 but not above 56.8	8.0 m	1.5 m

TABLE-2

(For prefabricated installations Using ISO Tank Containers as storage)

MINIMUM DISTANCE BETWEEN VESSEL AND DYKE WALL



Sl. No.	Water Capacity of Vessel (m ³)	Inner edge of the dyke wall and outer shell of the storage vessel or D/2 (whichever is higher)
1.	Not above 7.6	1.0 m
2.	Above 7.6 but not above 56.8	1.5 m

Note: D denotes the diameter of the largest vessel

TABLE-3

(For prefabricated installations Using ISO Tank Containers as storage)

MINIMUM DISTANCES BETWEEN EQUIPMENTS / ITEMS INSTALLED OUTSIDE THE DYKE WALL AND OUTER EDGE OF DYKE WALL

Sl. No.	Equipment or Items	Dyke wall (Outer Edge)
1.	Property Line or Fencing	As per Table 4 of this schedule
2.	Center of Truck Unloading Platform	Min. 4.0 m (and also, min 9 m from the adjoining boundary or property). The fill point shall observe 9.0-metre safety distance to the adjoining boundary.
3.	On site building, Control room, sales office	Outside the safety distances as per Table 1 of this schedule.

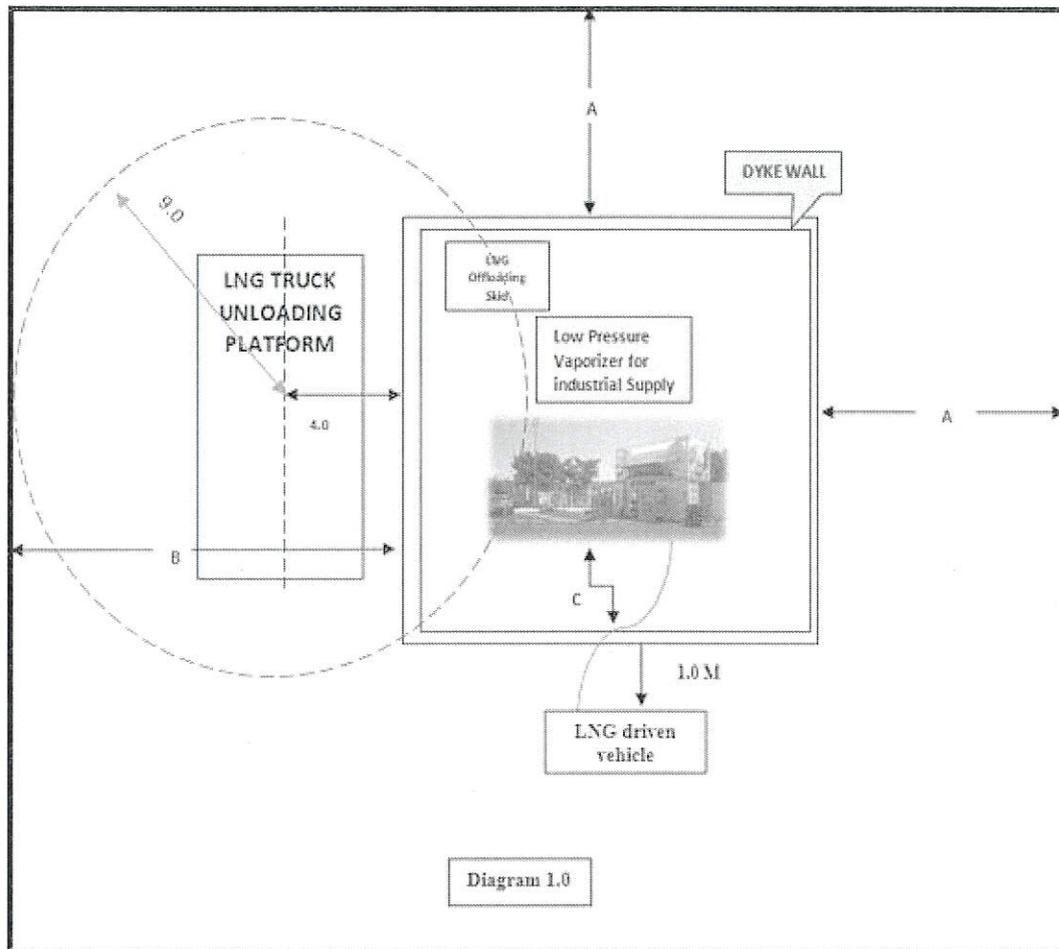
TABLE-4

General Layout of a LNG Station using Prefabricated ISO Tank Containers

Sl. No.	Container water capacity (m ³) V	Distance from Dyke to Boundary		Minimum Distance b/w storage containers C	Dyke Wall Dimensions Height
		A	B		
1.	Not above 7.6	5.0 m	10.0 m	1.0 m	0.6-1.0 m
2.	Above 7.6 but not above 56.8	8.0 m	13.0 m	1.5 m	0.6-1.0 m

Diagram 1.0: Typical Layout of LNG Station using Prefabricated ISO Tank Containers





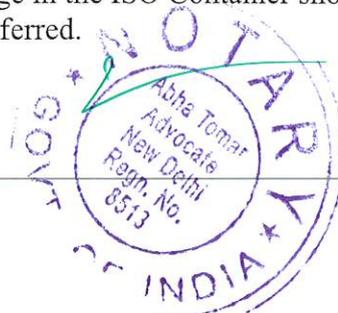
3.1 The requirement of Scope, Definitions, Storage Installations and Handling, LNG Storage Vessel - General design requirements, Fitments, Equipment, Piping System, Transfer of LNG, Pump and Compressor Control, Tank Vehicle Unloading Facilities, Emergency Shut Down System (ESD System), Fire Prevention and Protection Facilities, Boil Off Gas Management, LNG or LCNG Dispensing, Operation and Maintenance, Road Transportation, Competence Assessment and Assurance, Emergency Plan and Procedure, Automation, Safety Inspections or Audit, as specified in the Schedule 4 of Petroleum and Natural Gas Regulatory Board

(Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels Regulations, 2018, shall be applicable unless specified otherwise in this schedule for installations using Prefabricated ISO Containers and mobile dispensing of LNG.

4.0 Procedures for filling of the ISO Tank Container

4.1 The operator shall determine, prior to the offload of LNG onsite, what is the safe volume of LNG that can be offloaded into the onsite LNG storage, and communicate that volume, as a part of the site operational checklist, with the applicable local team. The operator shall monitor the tank filling level throughout the LNG offloading operation and stop the offload safely below the tank high level alarm.

4.2 The expansion of the LNG during the storage in the ISO-Container should be considered for deciding the quantity of LNG to be transferred.



- 4.3 After the offloading process is concluded, the LNG hose shall boil dry back to the LNG storage tank, or to the LNG offloading trailer, and shall not result in the venting of LNG vapors to the atmosphere upon disconnection. Venting of LNG vapors from hoses to the atmosphere should only be permitted during emergency situations.
- 4.4 The filling hose shall be replaced every 3 years or whenever any defect or damage is observed. Flexible steel braided hose used to connect consumer appliances should be inspected at least once every year.
- 4.5 The filling line for the storage tank should have a manual valve at the connector. It should only be accessible by authorized personnel.
- 4.6 The engine of the supply tank truck shall be stopped during the unloading operation including connection and disconnection of the filling hose.
- 4.7 The mechanical brake and wheel chocks shall be applied and the master switch of the battery shall also be switched off during unloading.
- 4.8 Before connecting the transfer hose to the fill connector, the LNG offload tanker shall be grounded to the LNG installation grounding system.

SCHEDULE 7B:

[See Regulation 6 (7)(b)]

MOBILE DISPENSING OF LNG

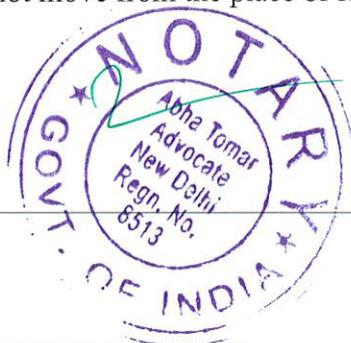
1.0 Scope

The technical standards and specifications including safety standards for Mobile dispensing of LNG are as specified in this Schedule which relate to Storage Installations and Handling, LNG Storage Vessel - General design requirements, Fittings, Equipment, Piping System, Transfer of LNG, Pump and Compressor Control, Tank Vehicle Unloading Facilities, Emergency Shut Down System (ESD System), Fire Prevention and Protection Facilities, Boil Off Gas Management, LNG or LCNG Dispensing, Operation and Maintenance, Road Transportation, Competence Assessment and Assurance, Emergency Plan and Procedure, Automation, Safety Inspections or Audit. Provisions as specified in the Schedule 4 of Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Regulations, 2018, shall be applicable unless specified otherwise in this schedule.

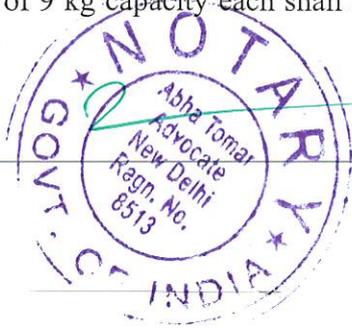
2.0 Designated Location Requirements when the LNG Mobile Dispenser goes for refueling LNG driven vehicles like Mining Equipment, Railway Wagon or Boats., at the designated place. The mobile LNG dispenser shall be parked at designated location within earmarked dyke. LNG tankers shall unload LNG to mobile LNG dispenser at this designated location and LNG dispensing to vehicles done in this place. Typical layout is shown Diagram 2.0. This mobile LNG dispenser can go out of this designated location for fueling the LNG driven vehicles like Mining Equipment, Railway Wagon or Boats. at the designated place and after fueling, it will return to the designated location.

2.1 The fueling shall be done under the supervision of a nominated trained person or as specified in the Quality Control Manual and shall be carried out by an authorized person from the LNG Operator.

2.2 The nominated personnel shall not move from the place of fueling leaving the facilities unattended.



- 2.3** Written SOPs covering the correct procedure of fueling and precautions to be taken for particular type of equipment. These instructions shall include the fueling pressure, rate of delivery, safety protocols, emergency and response plan.
- 2.4** The nominated person shall ensure that there is adequate restraint on the LNG user by checking that the brakes are applied, and the wheel chocks are placed properly before the fueling operations start.
- 2.5** The access and exit of LNG driven vehicles for refueling shall be controlled and done under supervision.
- 2.6** Adequate manpower shall be available to shut off the flow of fuel, maneuver, retreat the equipment in case of an emergency. In case of ESD activation, the system shall automatically return to a safe mode, stopping any LNG transfer, and isolating the LNG inventory.
- 2.7** Within Fueling Zone, smoking, the use of naked lights shall be forbidden.
- 2.8** All operating personnel shall be equipped with safety shoes.
- 2.9** LNG driven vehicles with all metal wheels or rod capable of producing sparks shall not be moved in the fueling zone while fueling is in progress.
- 2.10** The earthing system for mobile dispensing system shall be as per design. During fueling, earthing shall be done at earthing points designed for this purpose.
- 2.11** LNG mobile dispenser shall move only on paved or levelized roads inside mining, railway, jetties for boat or other premises.
- 2.12** Layout for Mobile Dispensing for refueling LNG driven vehicles like Mining Equipment, Railway Wagon or Boats. at designated place:
- (i) There should be temporary barricading around the LNG mobile dispenser at a minimum distance of 1 metre on three sides from the mobile dispenser.
 - (ii) The LNG mobile dispenser shall be placed in such a way that a clear exit path is maintained all round the LNG mobile dispenser to allow its quick removal in case of an emergency.
 - (iii) A minimum distance of 5 metre shall be maintained between two consecutive LNG driven vehicles during refueling of LNG by mobile dispenser.
 - (iv) The LNG driven vehicle at the dispensing station for refueling shall be placed in a manner such that the LNG driven vehicle can be removed from the queue without affecting the other LNG driven vehicles.
- 2.13** Fire and Safety:
- (i) Fire extinguishers of adequate capacity and approved type shall be readily available before the start of transfer of LNG.
 - (ii) The fire extinguishers shall be maintained as recommended by their manufacturers.
 - (iii) Fueling crew shall be trained to handle the emergency and also equipped with facilities to call for emergency services.
 - (iv) All personnel connected with the fueling operations shall be adequately trained and supplied with appropriate instructions and guidance on safe operating procedures. All such personnel shall be fully conversant with the operation of firefighting equipment provided.
 - (v) At least 4 DCP fire extinguishers of 9 kg capacity each shall be provided at each fueling location placed at strategic points.

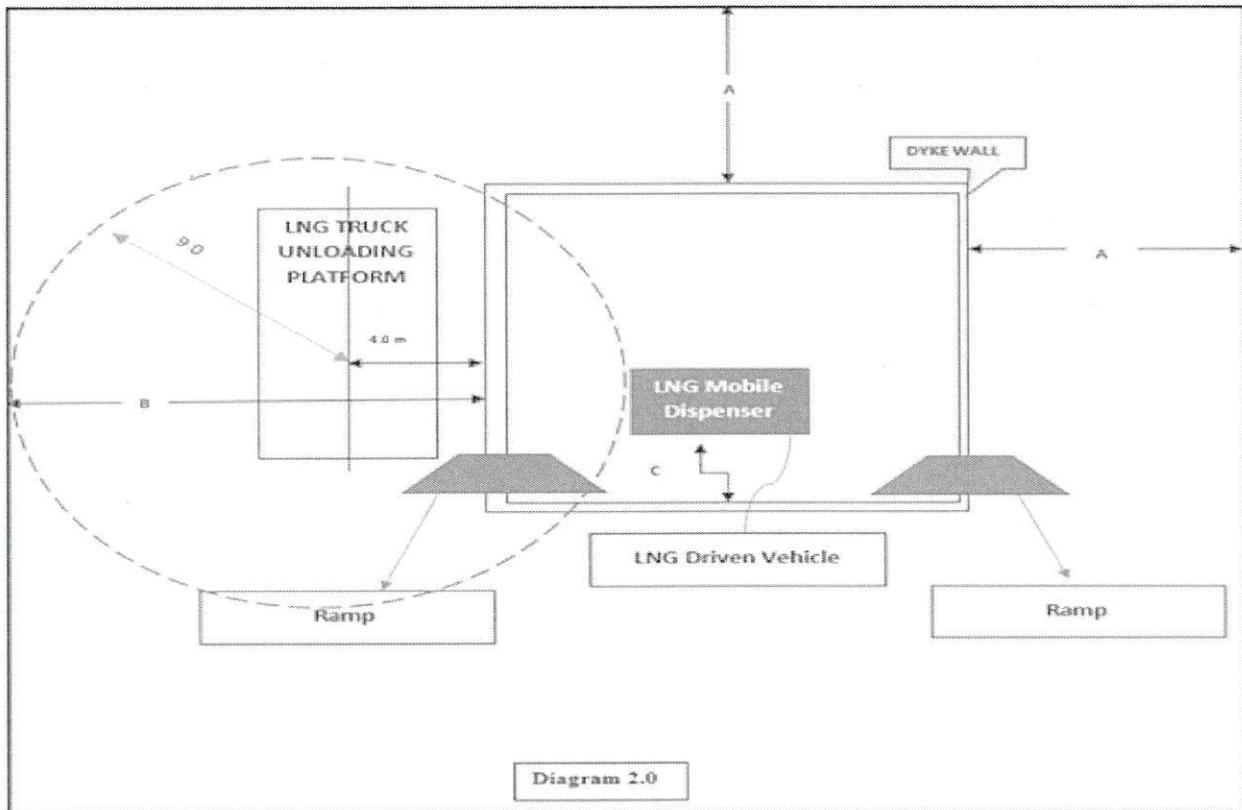


2.14 LNG mobile dispenser should return back to the designated place for refilling.

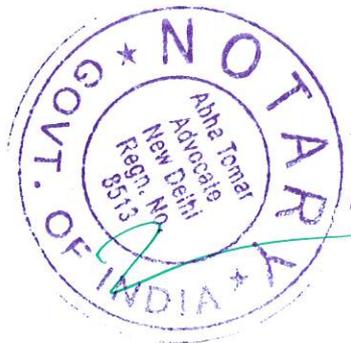
2.15 LNG Mobile dispenser shall be refilled either at designated place using LNG Tank truck or at LNG terminal.

3.0

Sl. No.	Container water capacity (m ³) V	Distance from Dyke to Boundary		Minimum Distance b/w storage containers C	Dyke Wall Dimensions Height
		A	B		
1.	Not above 7.6	5.0 m	10.0 m	1.0 m	0.6-1.0 m
2.	Above 7.6 but not above 56.8	8.0 m	13.0 m	1.5 m	0.6-1.0 m



Siting & Layout:



Emergency Plan and Procedure

- 3.1 Each LNG Dispenser shall have an ESD system that when operated isolates or shuts off sources of LNG and shuts down equipments.
- 3.2 The emergency shutdown (ESD) system shall be in accordance with applicable standard. A fail-safe system shall be designed and incorporated to isolate LNG truck from dispensers and cut off power supply on activation of ESD switch.
- 3.3 ESD (2nos.) shall be provided in suitable locations. One is locally mounted on dispensing unit and other is located remotely at a distant place in the dispensing site.
- 3.4 The ESD system shall be of a failsafe design and shall be installed, located or protected from becoming inoperative during an emergency or failure at the normal control system.
- 3.5 The Entity having control over the refueling unit shall draw an operational emergency plan in consultation with adjoining establishments and local authorities such as fire brigade, police, and other District Emergency Authorities.
- 3.6 A comprehensive ERDMP shall be developed in accordance to the Petroleum and Natural Gas Regulatory Board (Codes of Practices for Emergency Response and Disaster Management Plan (ERDMP)) Regulations, 2010.
- 3.7 The emergency plan shall be disseminated amongst all personnel involved and ensured that they understand their roles and responsibilities in the event of an emergency.
- 3.8 The operator of the refueling unit should have close liaison with Fire Service, the Police, the Municipal Authorities.
- 3.9 Important telephone numbers for emergency use shall be displayed prominently.
- 3.10 The emergency plan shall be tested with drill at least once a year.

SCHEDULE 8:

[See Regulation 6 (8)]

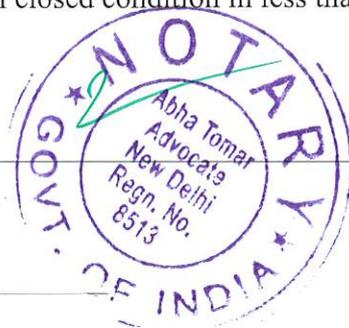
Dispensing of CNG from Mobile Refuelling Unit

1.0 Scope

1. The provisions of these regulations shall apply to dispensing of CNG from Mobile Refuelling Unit
2. The provisions of these regulations cover the minimum requirements for engineering and safety considerations in layout, design, operation, inspection, maintenance, training, consumer safety at MRU (Mobile Refueling Unit). It does not cover the certification or fitness requirements of vehicles.

2.0 Definitions (a) —Cylinder means any closed container having capacity exceeding 500 ml but not exceeding 1000 liters, constructed as per IS 7285-1, IS 7285-2, ISO 11119-1, ISO 11119-2, ISO 11119-3, ISO 11120, EN 12245, or other international standards having approval from statutory authority under Gas Cylinders Rules and such cylinders. may be of varied capacities to suit vehicles and storage systems and the water capacity of cylinders used for storage of CNG, may exceed 1000 litres up to 3000 litres provided the diameter of such cylinder does not exceed 60 cm;

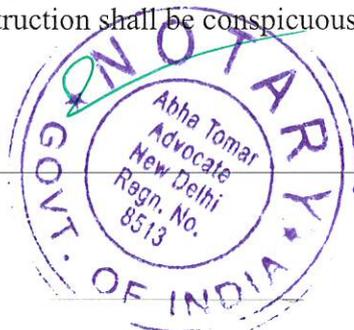
(b) —Emergency Shut Down (ESD) Valve means a quick action shut off valve, which operates from full open to full closed condition in less than one complete turn;



- (c) —Maximum Working Pressure^l means the pressure for which the equipment was fabricated or manufactured or if conditions have changed, the maximum permitted pressure at specified design temperatures or limited by applicable regulations or directions of authorities;
- (d) —Mobile Refueling Unit (MRU)^{ll} means a unit where dispenser, compressor, and cascade integrally mounted on truck or trailer and can refuel CNG;
- (e) —Point of Transfer^{ll} means the point where the filling or fueling connection is made, to vessels or vehicle;
- (f) —Pressure Relief Valve^l means valve designed to prevent rupture of vessel or container by releasing excessive pressure build-up;
- (g) —Set Pressure^l means the valve opening pressure in a relief valve which shall not exceed the marked service pressure;

3.0 Site Selection or Facility Planning

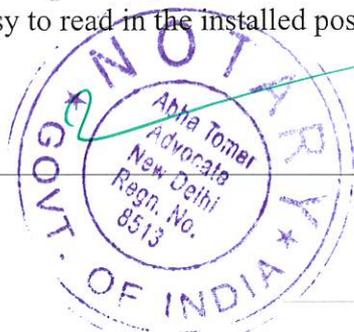
- (1) Mobile Refueling Unit comprising of storage cylinders, compressor and dispenser integrally shall be of a type approved by the Chief Controller of Explosive. Safety distance of 4.0 m shall be kept clear all-around Mobile refueling unit (MRU).
- (2) Consent from premises owner shall be obtained before start of the operation.
- (3) The CNG Cascade, dispenser and compressors shall be installed on suitable truck or trailer mounted system. The mobile truck trailer shall have valid Regional Transport Authority registration.
- (4) The CNG Cascades, dispensers, compressors, piping and others fittings shall be of design suitable for CNG in conformity to Gas Cylinder Rules.
- (5) The CNG Mobile Refueling Unit shall be provided with brakes and chokes to tyres before commencing the filling operation.
- (6) The premises should have adequate space to park the mobile dispensing unit, adequate space for filling and maneuvering of the vehicle.
- (7) The MRU shall be type approved by the Chief Controller of Explosives.
- (8) Warning signs with words ‘_STOP VEHICLE’, ‘_NO SMOKING’, ‘_NO OPEN FLAME PERMITTED’, ‘_FLAMMABLE GAS’ shall be displayed during refueling.
- (9) Location of the facilities, equipment, entrance, exit and paving shall be arranged in such a manner so as to avoid the risk of any collision amongst the motor vehicles.
- (10) All facilities should have access to mobile firefighting equipment.
- (11) No source of ignition shall be allowed in the licensed premises.
- (12) Hazardous area classification shall be done in line with IS: 5572 and all electrical installations shall be as per IS: 5571.
- (13) The emergency telephone numbers of local fire service, police and the principal marketing and emergency instruction shall be conspicuously displayed in the licensed premises.



- (14) Emergency stop button shall be provided on the MRU.
- (15) The dispensing operation shall be carried out only after getting the license from the Chief Controller of Explosives under Gas Cylinder Rules.
- (16) Licensee shall apply to the District Authority for getting the NOC before starting the operation for the site proposed as per Gas Cylinder Rules.
- (17) Maximum allowable gas storage capacity on MRU shall be in line with the inter distances criteria specified in the Gas Cylinder Rules.
- (18) MRU shall preferably be parked in drive out position to shift it to a safe place in case of emergency.

4.0 Equipment

- (1) The cylinders and their fittings for CNG use shall be designed, manufactured, tested including hydrostatic stretch test at a pressure in full conformity Gas Cylinder Rules, considering the maximum allowable operating pressure of 250 kg/ Sq.cm.g.
- (2) These cylinders shall be permanently and clearly marked for —CNG only and also labelled "CNG ONLY" in letter at least 25 mm high in contrasting colour in a location which shall be visible after installation.
- (3) All cylinders shall be fabricated as per type approval by PESO.
- (4) The cylinders shall be re-examined and retested in accordance with Gas Cylinder Rules, with due markings. No cylinder shall be used which has not been duly re-tested as indicated.
- (5) Type 1 Cylinders shall be painted to reduce solar heating effect and protect it from atmospheric corrosion conforming to the requirements of Gas Cylinder Rules.
- (6) Compressor shall be designed for use in CNG service and for the pressures and temperature to which it may be subjected under normal operating conditions conforming to API 618 or ISO:13631 or equivalent standard. Flame proof electric motor and associated fittings should conform to IS/IEC 60079:1:2014 suitable for area.
- (7) Compressor shall be fitted with the following minimum safety devices:
 - (i) Pressure relief valves on all intermediate stages and discharge to prevent pressure build up above the predetermined set pressure.
 - (ii) High discharge temperature shut down.
 - (iii) High, inlet, inter stage & discharge temperature and pressures shut down.
 - (iv) Low lube oil pressure shut down in case of hydraulic compressors.
 - (v) A remote isolation switch for emergency shutdown shall be provided with manual reset at control panel.
 - (vi) ESD shall be installed at MRU at Control panel and dispensing panel each.
 - (vii) Vibration switch shall be provided to ensure vibration in prescribed limit.
- (8) Compressor shall be provided at least the following clear and permanent markings readily accessible and easy to read in the installed position:



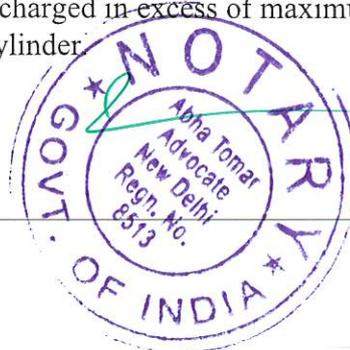
- (i) Manufacturer's name
 - (ii) Model
 - (iii) Serial No./ month and year of manufacture
 - (iv) Chief Controller of Explosives approval number for electrical components installed on subject compressor system.
 - (v) Rated capacity (cubic metre per hour)
 - (vi) Operating speed (RPM)
 - (vii) Required driving power (in kW)
 - (viii) Maximum & minimum supply pressures
 - (ix) Maximum outlet pressure
- (9) Necessary arrangement shall be provided to maintain the vibration levels within designed limits.
 - (10) Barricading post shall be installed from dispensing side of MRU frame.
 - (11) Audio visual alarming device shall be mounted on the control panel.
 - (12) The flexible hoses fitted on the dispenser shall be mechanically and electrically continuous. The design, material and construction of hoses shall be suitable for CNG and shall withstand not less than four times the maximum working pressure of the system.
 - (13) The dispensers shall incorporate an excess flow instantaneous limiting system. The response shall be less than 5 seconds. The excess flow limiting system shall actuate when flow exceeds 10 % of the maximum expected flow during normal operation.
 - (14) Dispensers shall have an automatic fueling pressure limiting system that will stop the flow of gas when the fueling pressure reaches the specified limit. The fueling pressure controls shall include a secondary pressure limiting device or system to limit the maximum fuel delivery pressure to no more than 130 % of the cylinder working pressure in the event of the failure of the primary pressure controls. This protection may consist of a pressure relief valve, or other protection device, either internal or external to the dispenser.
 - (15) Dispensers shall have a manual isolation valve to stop gas flow to the hose and the isolation valve should be accessible to operator.
 - (16) A breakaway device shall be designed such that upon separation under pressure, the separation shall cause the flow of gas from the dispenser to stop within one second and allow the bleed down of gas between the downstream portion of the breakaway and vehicle fueling nozzle through an orifice of diameter $1 \text{ mm} \pm 0.1 \text{ mm}$ or equivalent area. Within one second of the separation, the flow of gas from the downstream portion of the breakaway shall be reduced to the bleed down flow.
 - (17) Electrical grounding and bonding shall be provided as per IEC 60204-1 or IS: 3043.
 - (18) Display unit to visible to customer & dispensing staff



- (19) Hangers shall be provided for safe keeping of hose after filling at a height easily accessible for filler & should not hang from MRU.
- (20) The stability of the MRU and integrity of the cylinder cascade shall be ensured by the entity prior to its use for transportation and dispensing of CNG.
- (21) All electrical wiring and equipment, gas storage dispensing unit located in hazardous area Zone-0, Zone-1 and 2 shall be in accordance with the Indian Electricity Rules, Gas Cylinder Rules, IS:5572 (Part 1), NFPA - 52.
- (22) The earthing at the installation, protection against ignition arising out of static, lightning and stray currents shall be as described in OISD-STD-110 and further maintained as per the guidelines given in OISD-STD-137.
- (23) All electrical equipment such as motors, switches, starters, installed in the MRU shall be of flameproof construction and approved by the Chief Controller of Explosives
- (24) Dispensing unit shall be suitable for use of CNG in accordance with NGV 4.1, Hoses as per NGV 4.2 and Breakaway as per NGV 4.4.
- (25) The exhaust pipe of Truck or Trailer shall be equipped with PESO approved Spark Arrestor. The spark arrestor is not required for Truck or Trailer of BS-IV model or above provided thermal shield is installed in the exhaust pipe.

5.0 Operation and Maintenance

- (1) The vehicle refueling shall be done by a competent and experienced operator duly certified by the authorised person.
- (2) The operator of the CNG dispensing unit shall check the following prior to refueling of the gas:
 - (i) The driver of the vehicle shall carry updated history record of the Cylinders.
 - (ii) The Gas cylinder installed in the vehicle shall have valid test certificate.
 - (iii) Smoking, naked flame or any other source of ignition shall not be permitted within CNG refueling premises.
 - (iv) No leakage is observed from vehicle.
 - (v) The engine is switched off and hand brake is firmly applied.
 - (vi) No passenger remains inside the vehicle and shall stay away from the MRU at a safe distance.
 - (vii) Rubber pads or insulating pads shall be kept on the top of the battery of the vehicle before the commencement of filling (only applicable when the filling point is coming above the battery in retrofitted vehicles)
 - (viii) Ensure earthing lugs are attached to the MRU unit.
- (3) The operator of the dispensing unit shall not leave the vehicle being refueled.
- (4) The cylinder on the vehicle shall not be charged in excess of maximum allowable working pressure at normal temperature for the cylinder.



- (5) Before the refueled vehicle is driven away from the dispensing point the operator and driver should ensure that there are no apparent gas leaks either on the vehicle or on the dispensing point that may have been caused through faulty filling or the faulty action of connecting or disconnecting.
- (6) Warning signs depicting "STOP VEHICLE", "NO SMOKING", "NO OPEN FLAME PERMITTED", —FLAMMABLE GAS", —NO MOBILE PHONE, —SWITCH OFF THE MOBILE PHONES shall be displayed at MRU.
- (7) The operator shall take all measures for ensuring smooth vehicle movement in the outlet including restriction on number of vehicles near the fill points or point of transfer.
- (8) MRU shall be protected against possible damage by vehicular movement.
- (9) Necessary approval of weights & measure shall be obtained for meter being used for dispensing.
- (10) Approach to the highest parts of MRU shall be available for repair & maintenance.
- (11) MRU shall be firmly tied on truck or trailer, so that in case of any road accident cylinders & MRU are intact even during toppling.
- (12) Protective hand railings shall be provided on MRU, wherever required, to prevent accidental fall of operating crew.
- (13) Written operating, maintenance and training procedures shall be made for each MRU.
- (14) Operating Procedure shall be made available for activities like Initial Start Up, Normal Operations, Temporary Operations, Normal Shutdown, Emergency Shutdown. for various facilities like Compressor, Dispenser, Cascade, Truck or Trailer, Power Supply.
- (15) The written manual shall set out inspection and maintenance programme for each component forming part of the MRU, in accordance with National Codes and Standards.

6.0 Piping and Control System-MRU Piping or Tubing

- (1) All rigid piping, tubing, fittings and other piping components shall conform to the recommendations of ANSI B 31.3 and all the elements of piping should be designed for the full range of pressures, temperatures and loading to which they may be subjected with a factor of safety of at least 4 based on the minimum specified tensile strength at 20 deg. C.
- (2) Gaskets, packing and any other materials used shall be compatible with natural gas and its service conditions.
- (3) All the piping and tubing shall have minimum turns with adequate provision for expansion, contraction, jarring, vibration and settling.
- (4) Rigid pipelines shall have welded joints between their respective components.
- (5) All the piping and tubing shall withstand a pressure equal to that of safety relief device set pressure and tested accordingly after assembly and the testing shall be done by inert gas and in case natural gas is used the suitable safety measures shall be adhered to.
- (6) The gas lines shall have a positive segregation with electrical cables.



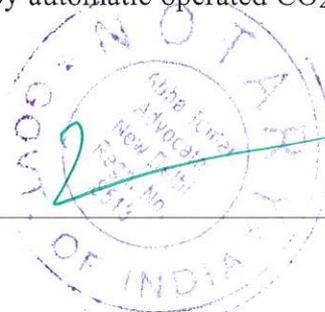
- (7) Compressor and piping assemblies shall operate without excessive vibration in order to minimize the risks of induced fatigue failures and loosening of fittings and connections. Vibration level at any point on the compressor shall not exceed 30 mm/s. Vibration levels on attached piping and appurtenances shall not exceed 45 mm/s as per ISO 16923 – 2016.

7.0 Emergency Plan and Procedure

- (1) Each MRU shall have an ESD system that when operated isolates or shuts off sources of CNG and shuts down equipment that add or sustain an emergency if continued to operate.
- (2) The emergency shutdown (ESD) system shall be in accordance with NZS 5425 or other equivalent standards. A fail-safe system shall be designed and incorporated to isolate cascades storage from dispensers, stop compressor isolate the compressor suction storage line and cut off power supply on activation of ESD switch.
- (3) ESD (2nos.) shall be provided. One is locally mounted on dispensing unit and other is located remotely at a distant place in the dispensing site (min 4.0 m from unit).
- (4) The ESD system shall be of a failsafe design and shall be installed, located or protected from becoming inoperative during an emergency or failure at the normal control system.
- (5) The Entity having control over the refueling station shall draw an operational emergency plan in consultation with adjoining establishments and local authorities such as fire brigade, police, and other District Emergency Authorities.
- (6) A comprehensive ERDMP shall be developed in accordance to the Petroleum and Natural Gas Regulatory Board (Codes of Practices for Emergency Response and Disaster Management Plan (ERDMP)) Regulations, 2010.
- (7) The emergency plan shall be disseminated amongst all personnel involved and ensured that they understand their roles and responsibilities in the event of an emergency.
- (8) The operator of the refueling station should have close liaison with Fire Service, the Police, the Municipal Authorities and the person supplying gas to CNG facility.
- (9) Important telephone numbers for emergency use shall be displayed prominently.
- (10) Means of communication shall be always at the disposal of the in-charge of the installation on continuous basis.
- (11) The emergency plan shall be tested with drill at least once a year.
- (12) Vehicle used for MRU shall be as per CMVR 1989.

8.0 Fire Protection Facility

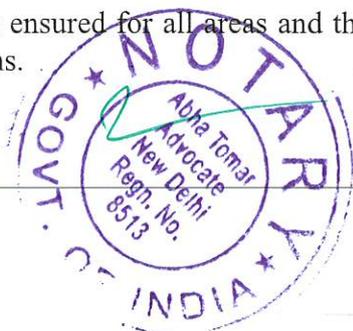
- (1) Each CNG storage at MRU facility shall be provided with minimum two methane gas detectors, and minimum two flame detectors which shall activate visual and audible alarms.
- (2) Any other flammable materials not specified in this standard in the CNG installation shall be stored in a non-flammable chamber with a minimum safety distance as per Gas Cylinder Rules, from MRU or MCC or electrical installation.
- (3) The package shall be protected by automatic operated CO₂ flooding system designed as per NFPA12.



- (4) Gas Detection by installation of hydrocarbon gas detector with self-check function and transmitter with min. 2 adjustable alarm levels. One enclosure shall have at least 2 nos. of gas detectors.
- (5) Installation of flame detector (UV-IR type) with self-check function and transmitter, alarm on detection of flame. One enclosure should have at least 2 nos. of flame detectors.
- (6) CO₂ flooding system shall be provided as per NFPA-12 having main and standby facility, which shall have identical arrangement and connected to the system. The cylinders shall be placed in a shed raised above ground level to protect from weather and direct sunrays as per Gas Cylinder Rules. Cylinders shall be fitted with automatic actuated valves, Solenoid valves. The size of the cylinder & quantity of CO₂ gas will be as per the size of enclosure.
- (7) The System shall be designed to operate on 24 or 12 V DC supply main. with 8 hrs. battery backup. Fire resistant low smoke (FRLS) cables shall be used for the wiring of the system.
- (8) Interlock of CO₂ Flooding system with compressor shall be made as per following sequence:
- Compressor shall trip on detection of gas at preset (adjustable) alarm level.
 - Compressor shall trip on detection of flame at preset (adjustable) alarm and automatic discharge CO₂ gas from the main cylinder.
 - Compressor shall not start if the CO₂ flooding system is faulty, not working, switched off. The compressor shall be able to start only when the CO₂ flooding system is in healthy working condition.
 - Maintenance override Switch shall be provided to keep the system off during maintenance. This feature shall be installed so that when maintenance over-ride switch is on, the compressor shall not start.
 - Selector switch shall be provided to put main or stand by cylinder in line at the turn of a switch as per requirement.
- (9) Fire Fighting facilities shall be carefully planned after considering the availability of municipal fire tenders etc. However, at least the following Portable fire extinguishers shall be positioned:

Sr. No.	Location	Type of Extinguishers
1	Dispensing Unit	1 x 09 kg DCP
2	Compressor end	1 x 09 kg DCP
3	CNG Storage	1 X 09 kg DCP
4	Electrical Installations	1 X 05 kg CO ₂

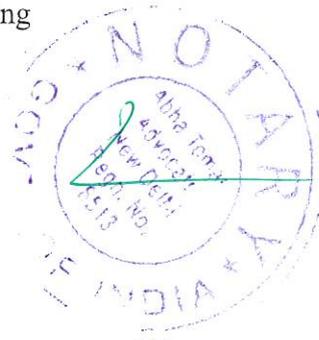
- (10) All approaches to machines, compressors, storage facilities and work places shall be free from obstacles, so that they are readily accessible in an emergency.
- (11) The flameproof characteristics of electrical equipment shall be checked through visual checks, condition of gasket, completeness and tightness of bolts, glands and as recommended by manufacturer's test certificates.
- (12) Proper illumination shall be ensured for all areas and the light fittings shall conform to the hazardous area classifications.



- (13) Each MRU Premises shall have minimum one number hand held explosive meter in working conditions at all times.

9.0 Competence Assessment and Training

- (1) The objective of training is to provide good understanding of all the facets of dispensing activities including operations, procedures, maintenance and hazards of CNG and the risks associated with handling of the product. Training shall ensure that the jobs are performed in accordance with the laid down procedures and practices.
- (2) All license holder driver shall meet the criteria of CMVR 1989 for safe and defensive driving.
- (3) Training shall be imparted to the staff attached with the CNG dispensing station at the time of induction, which shall be followed up by periodic refresher courses. The training program shall inter alia cover following aspects: -
 - (i) Hazardous characteristics of CNG.
 - (ii) Familiarization with operational procedures & practices
 - (iii) Commissioning of new facilities and equipment (iv) Hands on experience on operation of equipment
 - (v) Routine maintenance activities of the facilities
 - (vi) Knowledge of emergency and manual shut down systems
 - (vii) Immediate and effective isolation of any CNG leak
 - (viii) Accounting of product
 - (ix) Safety regulations and accident prevention
 - (x) Firefighting facilities, methods of fire-fighting and its upkeep
 - (xi) Evacuation and safe egress of the vehicles
 - (xii) Housekeeping
 - (xiii) Safety in transportation of CNG
 - (xiv) First aid
 - (xv) Emergency plan, drills
 - (xvi) Appropriate training techniques shall be adopted which will include
 - (xvii) Training on safe transportation and handling of hazardous goods
 - (xviii) Classroom training
 - (xix) Hands on or practical training
 - (xx) Demonstration
 - (xxi) Case studies
 - (xxii) Training aids



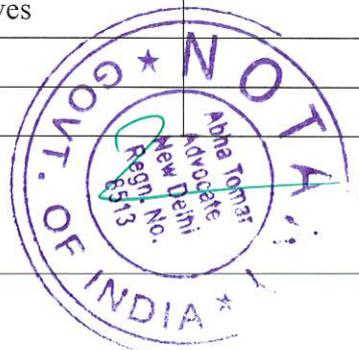
- (xxiii) Proper records for the training and refresher courses shall be maintained at the installation

10.0 Power Sourcing

- (1) Any potential contact with electrical circuits capable of causing injury shall be marked using symbols defined in section 16 of IEC 60204-1 (Ed 5.1) and where text instructions are given, they shall be in the local language, and preferably also in English.
- (2) All electrical equipment and metal frames and structures that are within hazardous zones shall be bonded and grounded in accordance with IEC 60204-1 or IS: 3043.
- (3) All power cables and all cables in a hazardous atmosphere shall meet IEC 60079 or IS: 5571 series specifications appropriate for the application.
- (4) MRU shall have separate enclosure for diesel generator, gas generator or gas engine.
- (5) To prevent gas transmission between areas of a different hazard classification, cables shall be sealed in accordance with IEC 60079 or IS: 5571.
- (6) The interstitial space in multi-core electrical cables is a potential gas conduit where a pressure differential can exist. Wherever those parts are in different ignition zones and cables travel from hazardous to non-hazardous zones or vice versa, appropriate control measures to be considered to prevent gas migration.

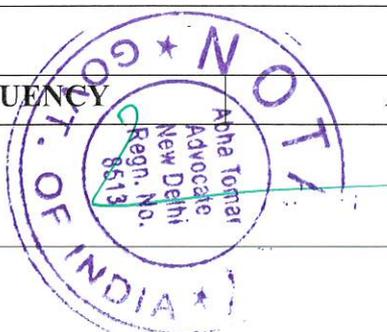
11.0 Safety Inspections or Audit

TYPICAL MRU AUDIT FORMAT			
MRU REGISTRATION NO.: -		DATE: -	
CASCADE SR. NO.: -		MRU In Time: -	
CONTROL ROOM ASSOCIATED: -		MRU Out Time: -	
CHECK LIST FOR TECHNICAL AUDIT OF CASCADE			
S. NO.	DESCRIPTION	OK/NOT OK	REMARKS
1	Check the condition of the pressure gauge		
2	Are all the valve wheels and valve knobs OK		
3	Check for Gas leakage from the ferrule and joints		
4	Check for closed cylinder		
5	Check foundation bolts of cascade		
6	Check for hydro testing date		
7	Check for cylinder bracket along with asbestos belts		
8	Check for Nut and Bolt inspection of cylinder clamps		
9	Check for passing of three way and two-way valves		
10	Mention details of spare consumed if any		
11	Electrical wiring harness and battery terminals		



TECHNICAL INSPECTION OF MRU INVOLVED			
S. NO.	DESCRIPTION	OK/NOT OK	REMARKS
1	Check for status of traffic cone & Fire Extinguisher		
2	Check for condition of tyre and Availability of spare tyre		
3	Check for any unwanted materials kept in the carriage		
4	Check for the availability and working status of Speed Controller		
5	Check Hazchem card drawn on both sides of vehicle and ensure TREM CARD available with vehicle.		
6	Check the availability of sparks Arrester & Emergency tele. No. Drawn on back side of the vehicle		
7	Check for Condition of brake and Hand Brake		
8	Check for overall condition of MRU (Painting, welding cracks, Rusting, leakage of oil, coolant etc.)		
9	Check working of GPS		
10	Check Vehicle cylinder hydro test date and compliance plate status		
11	Check for Last Maintenance KM with report		
12	Cumulative KMs		
VERIFICATION OF DRIVER			
S.N O.	DESCRIPTION	OK/NOT OK	REMARKS
1	Name of Driver		
2	Check the driver's Shoe & Uniform		
3	Check the driver license of driver		
4	Inspection of MRU logbook		
5	Check for status of mobile in working condition		
6	Check for photo identification card of driver		
Any Other Comments:			
Name & Sign of Engineer			

TYPE	FREQUENCY	AGENCY
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General inspection	Daily	Operating Personnel
	Once in a quarter	Authorised personnel of marketing company
Safety audit	Once in a quarter	Authorised Person
Electrical audit	Once in three years	Licensed Electrical Agency

12.0 Typical Layout and Safety Distances

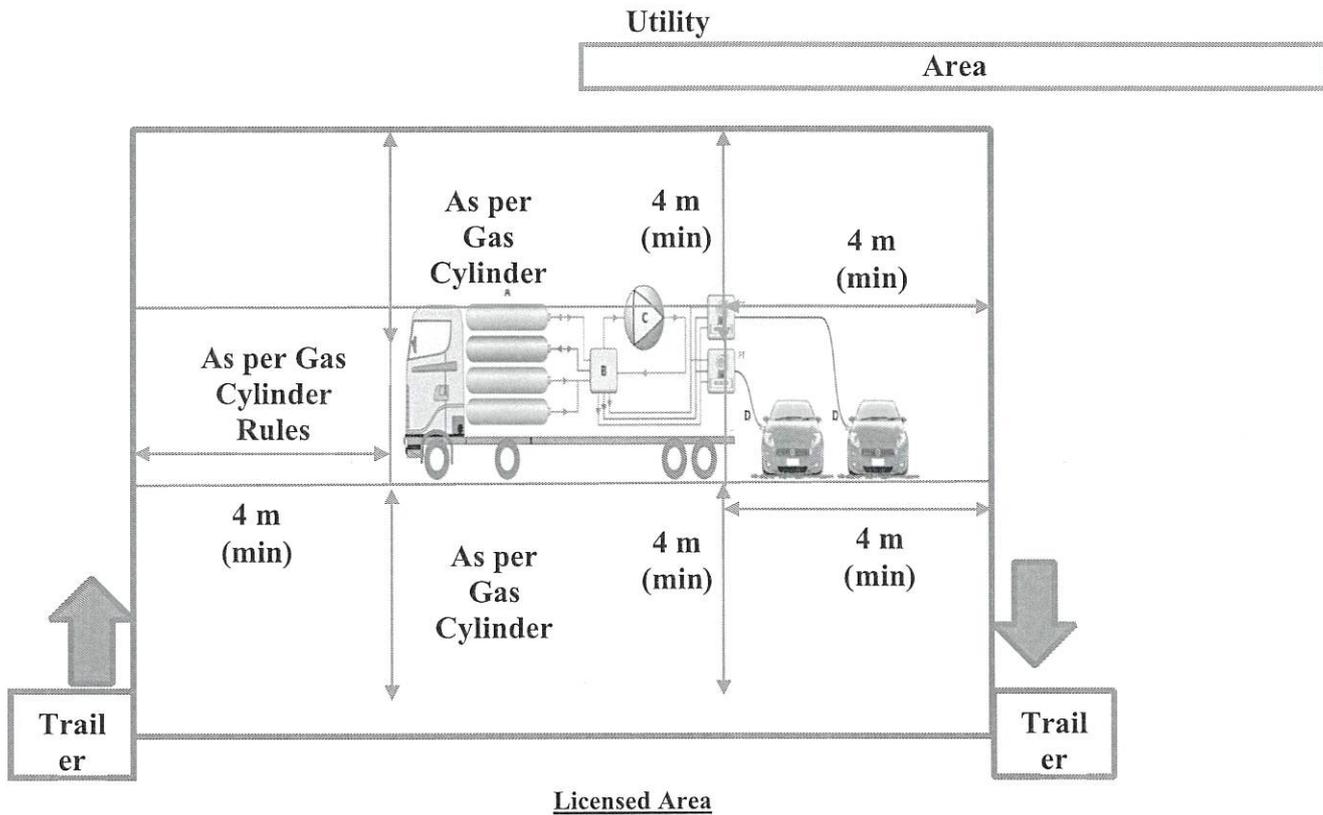
- (1) Composite CNG dispensing units comprising of storage cylinders, compressor and dispenser integrally shall be of a type approved by the Chief Controller and minimum safety distance of 4.0 m. shall be kept clear all around the stand alone composite CNG dispensing unit and other safety distances shall comply to Gas Cylinder Rules.
- (2) The CNG cascades, dispensers, compressor, piping, and other fittings shall be of a design suitable for CNG in conformity to the Gas Cylinders Rules and safety distances shall be maintained as per table given below.

Sr. No	Inter distances from buildings and outer boundaries to gas storage units	
	Total capacity of gas storage cascade units (in liters)	Minimum distance from buildings and boundaries (in metre)
1	Up to 4500	2.5
2	4500 to 10000	4

- (3) Safety distances not indicated above should be as approved by Chief Controller of Explosives on case-to-case basis after due consideration of all influencing factors.
- (4) The Safety distance of 4.0 m shall be kept clear for Mobile refueling unit (MRU) and other safety distances shall comply to Gas Cylinder Rules.
- (5) In Fire Fighting facilities, portable fire extinguishers shall be positioned as per requirement given above.
- (6) The Wind Sock to be installed in the MRU premises for ensuring safe evacuation of the location in case of an emergency as well as taking firefighting measures at MRU premises.



Fig-1: Typical Layout of Mobile Refueling Unit (MRU) at designated site



Cautionary Board provided at prominent locations]

Footnote: The Principal regulations were notified in the official gazette *vide* F. No. INFRA/T4S/SC-6/4/2018, dated 6th November, 2018, amended *vide* F. No. PNGRB/Tech/5-T4SRO/(2)/2020 dated 15th September, 2020, F. No. PNGRB/Tech/5-RO/(1)/2022 (P-3803) dated 14th December 2022 and F. No. PNGRB/Tech/5-RO/(1)/2022 (P-3803) dated 2nd December 2023.

